

Seventh Series, Vol. II, No. 7

Tuesday, March 18, 1980
Falgun 28, 1901(Saka)

LOK SABHA DEBATES

Second Session
(Seventh Lok Sabha)



(Vol. II Contains No. 1 to 10)

LOK SABHA SECRETARIAT
New Delhi
Price- Rs 4.00

CONTENTS

(Seventh Series, Volume II, 2nd Session, 1980/1901 (Saka)

No. 7, Tuesday, March 18, 1980/Phalgun 28, 1901 (Saka)

COLUMNS

Oral Answers to Questions:

*Starred Questions Nos 102, 103, 105, 106 and 110 to 112 1—26

Written Answers to Questions:

Starred Questions Nos. 104, 107 to 109 and 113 to 121 26—43

Unstarred Questions Nos. 851 to 908, 910 to 976 and 978 to 988 43—223

Short Notice Questions No. 1 223—24

Papers Lai on the Table 224—29

Statement *re.* reported burning of huts near Moradabad (U.P.) 229—30

Shri Zail Singh 229

Re. some missing Bindmen involved in Police Lathi Charge 230—31

Requisitioning and Acquisition of Immovable Property (Amendment) Bill—*Introduced* 232

Statement *re.* Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance

Shri P.C. Sethi 232

Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill—*Introduced* 232—33

Matter under Rule 377—

(i) Withdrawal of levy on Beedies

Shri K. Balanandan 233—34

(ii) Storage of water in Periyar Dam

Shri Gumbum N. Natarajan 234

(iii) Reported Dilapidated condition of Ganga Canal in Rajasthan

Shri Kumbha Ram Arya 234—35

(iv) Scarcity of essential commodities in West Bengal for want of wagons

Prof. Rup Chand Pal 235

(v) Reported disappearance of Cargo Ship "M.V. Kairali"

Shri A. Neelabhithadasan 235—36

Punjab Budget, 1980-81—General Discussion, Demands for Grants (On Account), 1980-81 and Supplementary Demands for Grants

(Punjab), 1979-80 237—70

Shri Suraj Bhan 243—46

Shri R.L. Bhatia 246—51

*The sign ~~+~~ marked above the name of a Member indicates that the question was actually asked on the Floor of the House by that Member.

COLUMNS

Shri Sushil Bhattacharyya	251—53
Shrimati Sukhbunns Kaur	253—57
Shri Sunder Singh	257—60
Shri Kamla Mishra Mudhukar	260—62
Shri Hakram Singh	262
Shri Amarinder Singh	262—66
Shri R. Venkataraman	266—69
 Punjab Appropriatin (Vote on Account) Bill, 1980— <i>Introduced</i>	
Motion to consider—	
Shri R. Venkataraman	270—71
Clauses 2, 3 and 1	271—72
Motion to pass—	
Shri R. Venkataraman	272
 Punjab Appropriation Bill, 1980— <i>Introduced</i>	
Motion to consider	
Shri R. Venkataraman	272
Clauses 2, 3 and 1	273
Motion to pass—	
Shri R. Venkataraman	273
 Rajasthan Budget, 1980-81—General Discussion, Demands for Grants (On Account), 1980-81, Supplementary Deman (Rajasthan), 1980-81 sd	
Shri Daulat Ram Saran	274—321
Shri Mool Chand Daga	281—85
Prof. Nirmalal Kumari Shaktawat	285—90
Shri Saifuddin Choudhury	291—94
Shri Banwari Lal	294—97
Shri Krishna Kumar Goyal	297—300
Shri Virdhi Chand Jain	300—305
Shri Manphool Singh Chaudhary	305—307
Shri Ramavtar Shastri	307—309
Shri Bheekha Bhai.	309—311
Prof. Narain Chand Parashar	311—13
Shri R. Venkataraman	313—14
Shri R. Venkataraman	314—20
 Rajasthan Appropriation (Vote on Account) Bill, 1980-81— <i>Introduced</i> .	
Motion to consider—	
Shri R. Venkataraman	321—22
Clauses 2, 3 and 1	322
Motion to pass—	
Shri R. Venkataraman	322

Rajasthan Appropriation Bill, 1980—*Introduced*

Motion to consider

Shri R. Venkataraman 322

Clauses 2, 3 and 1 323

Motion to pass—

Shri R. Venkataraman 323

Tamil Nadu Budget, 1980-81—General Discussion, Demands for Grants (On Account), 1980-81, and Supplementary Demands for Grants (Tamil Nadu), 1979-80

Shri Abdul Samad 323-71

Shri N. Dennis 331-39

Shri K. Mayathevar 339-42

Shri K.T. Kosalram 342-45

Shri C. Chinnaswamy 345-49

Shri S.A. Dorai Sebastian 349-51

Shri M. Kandaswamy 351-53

Shri Era Anbarasu 354-56

Shri M. Ramanna Rai 356-60

Shri Era Mohan 360-63

Shri K.A. Rajan 363-65

Shri R. Venkataraman 365-67

Shri R. Venkataraman 367-70

Tamil Nadu Appropriation (Vote on Account) Bill, 1980—*Introduced*—

Motion to consider—

Shri R. Venkataraman 371-72

Clauses 2, 3 and 1 372

Motion to pass—

Shri R. Venkataraman 372

Tamil Nadu Appropriation Bill, 1980—*Introduced*—

Motion to pass—

Shri R. Venkataraman 372

Clause 2, 3 and 1 373

Motion to pass—

Shri R. Venkataraman 374

Uttar Pradesh Budget, 1980-81—General Discussion, Demands for Grants (On Account), 1980-81, and Supplementary Demands for Grants (Uttar Pradesh), 1979-80

Chaudhary Multan Singh 374-448

Shri Narayan Datt Tiwari 390-94

Shri Harikesh Bahadur 394-99

Shri Chandra Pal Shailani 399-401

Shri Chandra Pal Shailani 401-405

COLUMNS

Shri Ram Pyare Panika	405—409
Shri Harish Chandra Singh Rawat	409—12
Shri Hannan Mollah	412—16
Shri R.N. Rakesh	416—18
Shri Zainul Basher	418—21
Shri Syed Muzaffer Husain	421—25
Shri P. K. Kodiyan	425—28
Shri Ram Lal Rahi	428—32
Shri Malik M.M.A. Khan	432—38
Shri H. N. Bahuguna	438—39
Shri R. Venkataraman	441—47

Uttar Pradesh Appropriation (Vote on Account) Bill, 1980—*Introduced*

Motion to consider—

Shri R. Venkataraman	449
Shri Krishna Chander Pandey	449—52
Shri Ram Nagina Mishra	452—54
Shri Mahabir Prasad	454—55
Clauses 2, 3 and 1	456
Motion to Pass—	
Shri R. Venkataraman	456

Uttar Pradesh Appropriation Bill, 1980—*Introduced*

Motion to consider—

Shri R. Venkataraman	456—57
Clauses 2, 3 and 1	458
Motion to pass—	
Shri R. Venkataraman	458

LOK SABHA DEBATES

1

2

LOK SABHA

Tuesday, March 18, 1980/Phalguna 28, 1901 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Indo-Bangladesh Joint Rivers Commission

*102. SHRI AMAR ROYPRADHAN: SHRI KRISHNA PRATAP SINGH:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Indo-Bangladesh Joint Rivers Commission had a round of talks in the last week for February, 1980, on the question of sharing river waters between the two countries;

(b) if so, what specific issues were discussed therein and what decisions were taken as a result thereof; and

(c) the steps being taken to implement the same?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) to (c). The 18th meeting of the Indo-Bangladesh Joint Rivers Commission was held at New Delhi between the 27th and 29th February, 1980. Discussions took place on the Augmentation of the dry season flows of the Ganga, a task entrusted to the Commission in the November 1977. Agreement on the sharing of the Ganga Waters at

2793 LS—1

Farakka and on Augmenting its flows, as well as on issues relating to the sharing of the Tista waters.

The differences on the issue of association of Nepal in the study of Bangladesh proposal persisted. It is proposed to resume the meeting early for finalising the record of discussions including the areas of difference.

SHRI AMAR ROY PRADHAN: The question is very much related with the life and death problem of Calcutta port. Calcutta city is the heart of West Bengal. The Calcutta port requires a minimum of forty thousand cusecs of water even during the lean season. For this purpose, India had proposed the Ganga Brahmaputra Canal and Tista Mahananda Project to improve the dry season flow of Ganga. The discussions had, however, to be discontinued due to the fact stated in the reply. Further, it is clear from the impression expressed by Shri M. Dubey, High Commissioner in Dacca and the press statement made by Shri Anwarul Haque, Irrigation Minister of Bangladesh on 5th March, 1980 that Bangladesh deliberately blocked the consideration of various schemes for over two years by proposing to enlarge the scope of 1977 agreement by way of inclusion of Nepal in the agreement. In view of this, I would like to know clearly from the hon. Minister, (a) whether the Government is ready to include Nepal in Joint River Commission, (b) whether the construction of Tista River Dam will continue, and (c) what are the positive steps that are going to be implemented just to improve the dry season flow of Ganga if Bangladesh stands in the way?

SHRI A. B. A. GHANI KHAN CHAUDHURI: You are fully aware that this

understanding was reached by the Janata Government... (Interruptions).

MR. SPEAKER: It is just a statement of fact. You just take it. Some Government has to do this and the then Government did it.

SHRI A. B. A. GHANI KHAN CHAUDHURI: This is an international agreement and in these matters, we have to act within the provisions of the agreement. According to the provisions of this agreement, first review will be due in November, 1980. So, in that review, we can discuss many matters, but at present, as things stand, we have to go according to the provisions of this Ganga Water Agreement of November 1977. And the same thing applies to Teesta. I would like to tell the hon. Member that the our stand has always been that it is a bilateral agreement; and we stand by this bi-lateral agreement even to-day.

SHRI AMAR ROY PRADHAN: It is clear that in the regime of Janata Party, the Janata people who were on the other side used to say that it was due to the fault of the Congress regime, that the Ganga river flow was not proper. Now we have the Congress regime, and they are also saying similar things. Some daily newspapers of Calcutta have published a statement under the caption, "Farakka pact to go"; and the statement was made by our hon. Minister of Irrigation, Mr. Ghani Khan Chaudhuri. I would like to know whether the Minister made it seriously, or did he do it in connivance with the Bangladesh Minister, as a political stunt?

SHRI A. B. A. GHANI KHAN CHAUDHURI: Whatever I have said, I have said like this, viz. that the Janata Party has totally overlooked national interests, and that is why the Calcutta Port is bleeding to-day. They have never cared for the preservation of the Calcutta Port. We have to look into that aspect when the time comes; and that can only be done, with 40,000 cusecs of water.

श्री कल्पन प्रताप सिंह : सब से पहले मैं भारती महादेव को धन्यवाद देना चाहता हूँ कि जनता पार्टी के द्वारा कलकत्ता बन्दरगाह के हितों को ताक पर रख कर जो समझौता किया गया था उसको वह नहीं मान रहे हैं और आगे वह हमेशा कलकत्ता बन्दरगाह के हितों को ध्यान में रखेंगे। बंगला देश के द्वारा हमेशा हुआ था कि शामिल कर रहे हैं कि नेपाल को भी इस में शामिल किया जाए। क्या सरकार आश्वासन देती कि नेपाल को इस में शामिल करने के किसी भी प्रयास को सफल नहीं होने दिया जाएगा ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: As I have said at the very outset, this is a bilateral agreement, and we stand by that.

SHRI KRISHNA CHANDRA HALDER: The Minister just says that he is eager to uphold the national interests. He has said that 40,000 cusecs of water is necessary for the Calcutta Port in lean months. This is a short term agreement. After the expiry of this period of 3 years, will the Minister or Government assure that Government of India will supply 40,000 cusecs of water in lean months to the Calcutta Port?

SHRI A. B. A. GHANI KHAN CHAUDHURI: No categorical statement. It is an understanding between two sovereign Governments. In the provisions of the agreement, it has been written that in the event of this long-term Plan not succeeding, the agreement does not come to an end automatically. The provision is like this, viz. that the Joint River Commission will refer the matter to the respective Governments. This is the state of affairs. Then obviously, the respective governments will give a decision this way or that way. Then we will be guided by that. At the present moment, Mr. Speaker, I cannot tell anything to the House on this issue.

SHRIMATI GEETA MUKHERJEE: In view of the fact that there will be a review of this agreement in November 1st 1980, whether the Central Government will stick to 44,000 cusecs of water in that review itself.

MR. SPEAKER: He has already replied to that.

SHRI CHITTA BASU: It is clear that Calcutta Port needs 40,000 cusecs of water. After the agreement, only 10-12,000 cusecs of water has been made available. In view of this, whether the government proposes to ensure 40,000 cusecs of water which is the minimum requirement by reviewing the agreement in November 1980 and 1982 also if the review does not yield that result.

MR. SPEAKER: He has already replied to that question.

SHRI CHITTA BASU: whether he considers that it is not possible to ensure the minimum requirement of water under the existing agreement, if so, whether he considers to have a discussion at the political level with the Government of Bangladesh to abrogate the decision itself.

MR. SPEAKER: That is what they have explained.

(Interruptions)

MR. SPEAKER: He has already replied to that.

SHRI CHITTA BASU: He has not replied to that.

MR. SPEAKER: He has replied to replied to that.

SHRI A. B. A. GHANI KHAN CHAUDHURI: The difficulty of the other side is that they are overlooking one basic fact. The Congress Government under the leadership of Mrs. Indira Gandhi never pursued an **opportunistic policy** in the international arena. We have come to an understanding, good or bad. This understanding was arrived at by the Janata Party and we just cannot tear it off as a scrap paper. Naturally, when the time comes, we will certain consider that aspect.

(Interruptions) **

MR. SPEAKER: Nothing should be recorded.

(Interruptions) **

SHRI SONTOSH MOHAN DEV: Whether the Minister is aware of the fact that Karim Ganj town which is a border town of Bangladesh is threaten-

ned with erosion because of the construction of a dam by Bangladesh on the other side of the river.

SHRI A. B. A. GHANI KHAN CHAUDHURI: That does not arise out of this question.

Construction of Nawada Dam on Tapti River in M.P.

*103. SHRI SHIV KUMAR SINGH THAKUR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether a survey for the construction of Nawada Dam on Tapti River in Madhya Pradesh has since been completed;

(b) if so, when the construction of the dam will be taken in hand and the time by which it is expected to be completed; and

(c) the time by which irrigation facilities will be provided to the farmers and the expected area to be brought under irrigation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes, Sir.

(b) and (c). This is a joint scheme of Maharashtra and Madhya Pradesh. The Project Report is still under preparation with the two State Governments. After the project is accepted by the Planning Commission the work thereon will start. In the absence of the project report it is not possible at this stage to indicate the time by which the project work would be completed. On completion, the project is expected to irrigate 59,849 ha. in Maharashtra and 40,691 ha. in Madhya Pradesh.

श्री शिव कुमार सिंह ठाकुर: मैं माननीय मंत्री जी से यह पुछता चाहता हूं कि क्या यह सही है कि नवम्बर 1979 में मध्यप्रदेश के चीफ मिनिस्टर श्री सकलेना महाराष्ट्र के चीफ मिनिस्टर श्री शरद पवार श्री जनता पार्टी के अध्यक्ष श्री कृष्णमाळ ठाकरे द्वारा जो कि चुनाव में मेरे राहबल कैंडिडेट थे उन्होंने मिलाकर इस योजना का भूमि पूजन किया है और इस योजना का पत्थर वहां पर गाड़ा है, क्या यह सही बात है ?

क्या स्टेट गवर्नरमेंट से प्रोजेक्ट रिपोर्ट भी सरकार द्वारा मंगवाई गई है ।

**Not recorded.

SHRI A. B. A. GHANI KHAN CHAUDHURI: So far as I am concerned, I get from the record that the project report has not come to us. If there is any political foundation in this, then it should be done by the Janata Party Government, that I do not know. So far as I can see from the records, the project report has not come to us.

श्री शिवकुमार सिंह ठाकुर : मैं मंत्री महोदय से यह भी जानकारी लेना चाहता हूँ कि जनता गवर्नमेट ने तो अपना पोलिटिकल स्टन्ड वहाँ पर कर दिया, लेकिन क्या हमारी काग्रेस (आई) गवर्नमेट इस संबंध में प्रोजेक्ट को शूरू करवाने के लिये कोई कार्यवाही करने जा रही है ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: As soon as the project report reaches me, we will try to do the needful in this regard.

श्री दिलीप सिंह भूरिया : मैं माननीय मंत्री जी से यह पूछता चाहता हूँ कि यह प्रोजेक्ट रिपोर्ट कब तक बन जायेगी और इसकी लागत क्या होगी ?

अध्यक्ष महोदय : यह तो रिपोर्ट आयेगी तभी पता लगेगा ।

श्री मूल अनन्द डागा : इसका सब हो जाये, तभी प्रोजेक्ट रिपोर्ट बन सकती है ।

Review of Working of M.R.T.P. Commission

†

*105 **SHRI P. K. KODIYAN:**
SHRI MANORANJAN:
BHAKTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have reviewed the working of the Monopoly and Restrictive Trade Practices Commission;

(b) if so, the results thereof;

(c) whether Government intend to introduce any change in the working of the Commission; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) No, Sir.

(b) Does not arise.

(c) and (d). Having regard to the fact that certain suggestions had been made by various quarters including the M.R.T.P. Commission that several provisions of the M.R.T.P. Act need modification; and that various difficulties were encountered in the implementation of the Act, like the obscurities and the lacunae resulting in the objectives underlying the enactment not having been effectively achieved, the Government are considering the various changes to be made in the working of the Commission. The Government are also keeping in view the report of the Expert Committee appointed in June, 1977.

SHRI P. K. KODIYAN: In the reply it has been stated that "various difficulties have been encountered in the implementation of the Act, like obscurities and lacunae resulting in the objectives underlying the enactment not having been effective achieved". What is this. It is a jugglery of words. It is a grossmis-statement of facts. Everybody knows the reality. M.R.T.P. Act came into force in 1970 and the commission started functioning since then. Then there has been phenomenal growth the big monopoly houses. I have the figure here of twenty Houses which come under the M.R.T.P.A., their assets have increased from Rs 3701.98 crores in 1972 to Rs 5401.70 crores in 1977. Out of these 20, the top two Tatas and Birlas also have registered unprecedented high rate of growth. My submission is that the functioning of the Commission has been totally ineffective. (Interruptions). There has been a failure on the part of the Government to appoint the Chairman of the Commission.

MR. SPEAKER: What is the question?

SHRI P. K. KODIYAN: I want to ask, in view of all these facts whether Government will show the necessary political will to actually curb the growth of monopoly houses? If so, how long will we have to wait for the Government to consider these proposed amendments to bring forward necessary amending legislation?

MR. SPEAKER: It is a question of will.

SHRI P. SHIV SHANKER: I may submit that the answer neither suffers from jugglery of words nor mis-statement as it has been sought to be made out by the learned Member. The position as obtains is that the ineffective functioning which my friend is conceiving was because of the policy of the previous Government to which they were a party. It is not on our part....(Interruptions).... Yes, you were a party. (Interruptions)

MR. SPEAKER: Order, order.

SHRI P. SHIV SHANKER: On our part we did quite a lot prior to 1977 and even now too to achieve the objectives contained in Part IV of the Constitution, particularly Article 39(c) of the Constitution to which we are strongly wedded.

MR. SPEAKER: It was such a long question that there is no option now for the second supplementary. (Interruptions). We have got a second Member. (Interruptions). I cannot allow second supplementary on that. You have already taken a long time. (Interruptions)..... All right, I am allowing supplementary question on one condition that you put a pointed question and you do not make it an elaborate one as you did before.

PROF. MADHU DANDAVATE: Provided there is a pointed answer.

MR. SPEAKER: That is what it come. Every action has, of course, its reaction.

PROF. MADHU DANDAVATE: Newton's Third Law.

SHRI P. K. KODIYAN: The hon. Minister has said that the non-functioning of the Commission was due to the wrong policy pursued specially by the Janata Government. I do not hold any brief for the Janata Government. (Interruptions). I am refuting this statement.

MR. SPEAKER: There is no question of refuting. I want a specific question. I am going to disallow if you persist like that.

SHRI P. K. KODIYAN: I want to know about the suggestions made by the Expert Committee which was appointed by the previous Government. I understand the Committee submitted its report. What are the suggestions, recommendations made by this Committee and what are the other suggestions and proposals the Government are considering and when will he come forward with the proposals for amending this Act?

SHRI P. SHIV SHANKER: I have already submitted that the Monopolies Commission as also the Expert Committee have made certain suggestions. I would invite the attention of my hon. friend to Chapter 23 of the Expert Committee's report, which has been laid on the Table of the House. Various amendments have been suggested which are under consideration and I can take the House into confidence that at the earliest opportunity, we will come forward with the amendments.

SHRI MANORANJAN BHAKTA: Since it is a very serious issue and the entire House is concerned about it, I would like to know whether the Government would like to consider appointing a committee to go into the details and also consider the report of the Expert Committee for taking a final decision in the matter.

SHRI P. SHIV SHANKAR: So far as constituting a fresh committee is concerned, it would be an exercise in futility because the Expert Committee's report is there and certain suggestions from the Commission are also there. I think we will rather proceed on this basis, instead of having an exercise of constituting another committee.

SHRI SANJAY GANDHI: Would the hon. Minister confirm whether it is a fact that under the CPM rule, the Birlas, which were the second largest

house in India have now moved to the position of the largest house in India? (Interruptions).

SHRI P. SHIV SHANKER: Though much to the unhappiness of the members on the other side, I have to necessarily agree with the question. (Interruptions).

SHRI SOMNATH CHATTERJEE: After all, you are the Law Minister of India and you have to take a responsible attitude. (Interruptions). Don't go on like this.

SHRI BHAGWAT JHA AZAD: In view of the fact that international multinationals are now ready with their fangs, in conspiracy with the many monopoly houses in this country to bite the Indian economy, the socialist party specially, may I know with reference to part (c) of the question whether Government have got proposals to amend the Act suitably and to find out this conspiracy and thwart it?

SHRI P. SHIV SHANKER: So far as the MRTP Act is concerned, certain proposals have been made by the Expert Committee for amending the Act to arrest the growth of multinationals in this country and we will certainly take steps in this regard.

SHRI JYOTIRMOY BOSU: Prior to 20th March, 1977, an occasion arose—is it not a fact, Mr. Minister, show your knowledge here—that the Chairman of the MRTP Commission had openly said in the press that this Commission has become a sort of postmaster and they have no say in the final decision and Government have been overruling their decisions quite a number of times? If so, what steps do you propose to take in this regard? Secondly, is it not a fact that the Commission had produced three volumes of report in which it had clearly mentioned all the multinational companies, mainly those which are producing upto 900 per cent above their licensed registered installed capacity and the Law Minister had promised legal action against those companies

before 1977, but no action was taken because they have subscribed to your funds heavily? Is it a fact or not?

SHRI P. SHIV SHANKER: The question vaguely refers to the statement of the Chairman of the MRTP Commission prior to 30th March, 1977.

SHRI JYOTIRMOY BOSU: I said, 20th March, 1977.

SHRI P. SHIV SHANKER: All right. Unless specifically the statement is brought to my notice, I would not like to go into its answer.

SHRI JYOTIRMOY BOSU: The Commission's report mentioned companies which had produced to the extent of 900 per cent above the licensed installed capacity, against which the Law Minister had assured that legal action would be taken.

SHRI P. SHIV SHANKER: I have answered the question of my friend, Mr. Bhagwat Jha Azad, when he suggested about the growth of the multi-nationals in this country and I stand by that answer.

PROF. MADHU DANDAVATE: In the Fifth Lok Sabha when I moved a privilege motion against the then Minister for Law and Company Affairs that Section 62 of the MRTP Act requires that in every case that is referred to the MRTP Commission and when they have made the recommendation, the report must be placed before both the Houses of Parliament and the Government had failed, he tendered unqualified apology for the failure with the assurance that in future, all these reports would be placed before both the Houses of Parliament. In the light of this assurance given in the Fifth Lok Sabha I want to know from the hon. Minister how many cases were referred to the MRTP Commission on which they have completed their recommendations, submitted the administrative and individual reports to the Government and the Government has still to place these reports before both the Houses of Parliament?

SHRI P. SHIV SHANKER: It is not at the moment, possible for me to say anything about the assurance and what my friend had raised in the Fifth Lok Sabha. But if he looks to Item No. 4 of today's business he will find that we are placing the reports upto the end of 31st December 1978. About the question of details with reference to the various cases whether they have been laid on the Table of the House or not, is a matter which requires a separate question.

PROF. MADHU DANDAVATE: It is a serious matter. He will again attract another privilege motion. He has only replied that upto a particular date in 1978 the reports have already been submitted.

SHRI P. SHIV SHANKER: I have already informed the House that if he wants the details of the cases, that is a matter which does not arise out of this question as a supplementary. He will have to put a separate question for that.

PROF. MADHU DANDAVATE: The question is regarding the functioning of the MRTP Commission. It functions on the basis of the MRTP Act. Section 62 is a section of that Act. On the basis of that Act they have to function and, therefore, since it is concerned with the working and the review of the functioning, my question is perfectly in order. That is why, you in your wisdom permitted me to put a supplementary. Therefore, I want to have a categorical answer whether there are some reports which are pending.....

MR. SPEAKER: He has not refused to answer that question. He wants separate notice for that.

SHRI JYOTIRMOY BOSU: Will he accept a short notice question for that?

SHRI P. SHIV SHANKER: The hon. Member, Mr. Dandavate, would appreciate that within about two months time of our taking over we

have immediately come forth submitting the report upto the end of 1978. And about the rest of it, I can assure my friend that at the earliest opportunity, after the scrutiny of the report, we will place it on the Table of the House.

(Interruptions).

SHRI JYOTIRMOY BOSU: Will the hon. Minister accept a short notice question on that?

MR. SPEAKER: You ask him in writing.

PROF. MADHU DANDAVATE: You yourself has suggested that I put a fresh question and then he will be able to reply.

MR. SPEAKER: No, I said a fresh notice.

बेगुसराय-बरानी औद्योगिक क्षेत्र से पानी की निकासी की योजना

*106. श्रोतृकृष्णा साही: क्या ऊर्जा और सिवाई तथा कोथला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार में बेगुसराय-बरानी औद्योगिक क्षेत्र से पानी की निकासी की 3 करोड़ रुपये की लागत, बाली योजना कार्यान्वयन के लिए केन्द्रीय बाढ़ नियंत्रण भायोग के विचाराधीन पड़ी हुई है ; और

(ख) यदि हाँ, तो उसके क्रियान्वित न किये जाने के क्या कारण हैं ।

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Following heavy rainfall in September 1976, a scheme for Begu-Sarai-Barauni Industrial Area at a cost of Rs. 2.5 crores was recommended in 1977 by a committee set up by Bihar Government to study this problem.

Before the site for the Begu-Sarai-Barauni area was fixed in Bihar, the

State Government assured the Central Government that the industrial complex to be developed in this area would be given flood protection. The State Government now want the expenditure to be shared equally by Fertiliser Corporation of India, Indian Oil Corporation and Bihar Government. The Central Government, however, has offered to pay Rs. 40 lakhs towards the cost of this scheme as a gesture of co-operation. The matter is now pending with the Bihar Government. The Bihar Government will be the implementation authority for this scheme.

श्रीमती छृष्णा साही : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि क्या एक निवारित अवधि के अन्दर इस योजना को भारत सरकार कार्यान्वयन करने का निर्देश देगी ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: The Central Government has nothing to do in that area.

श्रीमती छृष्णा साही : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि क्या भारत सरकार केन्द्रीय बाढ़ नियंत्रण आयोग को आदेश दे सकती कि निश्चित अवधि के अन्दर इस योजना को लागू किया जाए ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: We can consider this. As I have said, the then State Government assured the Central Government that they will take all the steps to protect the area from flood and erosion. It is because of that assurance that the Central Government agreed to have some of those establishments like the Fertilizer Corporation and IOC complex to be established there.

श्रीमती छृष्णा साही : अध्यक्ष महोदय सम्मेलन: मंत्री महोदय न मेरे प्रश्न को ज्ञान से नहीं देखा है और यदि देखा है तो उन के सामने गलत उत्तर प्रस्तुत किया गया है। क्या मंत्री महोदय फिर से इस की जांच करा कर मुझ इस का उत्तर देग ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: This is a State Government project and the Central Government has nothing to do with it. What the Central Government has

done at the present moment is, as a gesture, we have agreed to give Rs. 40 lakhs. We are always prepared to discuss the problem with them.

SHRI BHAGWAT JHA AZAD: Let the proceedings not be vitiated by this answer. So long as Bihar is under the charge of the Central Government, let him not say that "it is not under me". It is not fair. He can say that he does not have the information and wants notice. He can ask for facts, but he cannot say "it is not under me".

SHRI A. B. A. GHANI KHAN CHAUDHURY: What I have said is from the record.

SHRI BHAGWAT JHA AZAD: I can give facts and figures, but I cannot give brain to the Minister.

SHRI A. B. A. GHANI KHAN CHAUDHURY: From the record the position is that the Central Government has nothing to do with it.

श्रीमती छृष्णा साही : अध्यक्ष महोदय, मेरा जो प्रश्न है वह मंत्री महोदय ने नहीं समझा है। अब मेरा प्रश्न है कि क्या मंत्री महोदय फिर से इस की जांच करा कर मेरे प्रश्न का उत्तर देंगे ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: As I have already said, we have made a gesture of Rs. 40 lakhs. If they want to discuss with us, we will be ready to discuss it with them.

श्रीमती छृष्णा साही : मेरे प्रश्न का उत्तर अभी भी नहीं आया। मैं चाहती हूँ कि इस को स्थगित किया जाय और इस का उत्तर फिर से मंत्री महोदय से दिलाया जाय। मैं चाहती हूँ कि वह इस को डिटर्म को देखें और फिर से इस का उत्तर दें। इस उत्तर से मेरे प्रश्न का जवाब नहीं मिल रहा है।

MR. SPEAKER: Is it re-examination?

श्रीमती छृष्णा साही : मेरा कहना है कि मेरे प्रश्न का उत्तर मझे ठीक नहीं मिला है। सम्मेलन: मंत्री महोदय काइल-सर्विका को देख नहीं पाया है, इस लिये इस को स्थगित किया जाय।

SHRI BHAGWAT JHA AZAD: If the Minister does not have the information and is not prepared, let it be postponed.

SHRI A. B. A. GHANI KHAN CHAUDHURI: I have answered it to the best of my knowledge.

MR. SPEAKER: Have you anything more to add?

SHRI A. B. A. GHANI KHAN CHAUDHURI: This is the proper answer. As I have said, an assurance was given by the then State Government that they will protect the area. The total cost of the scheme is Rs. 2.50 crores. The Bihar Government is urging that we should give them two-thirds of the cost. I repeat what I said, there was no such understanding between the then Bihar Government and ourselves. All the same, as a gesture the Petroleum Ministry have given Rs. 40 lakhs. That is all.

अध्यक्ष महोदय : श्री रामावतार शास्त्री ।

श्रीमती छृष्णा साही : अध्यक्ष महोदय, मेरे प्रश्न का सही उत्तर नहीं मिला है (अव्यवस्थापन)

श्री रामावतार शास्त्री : मैं यह कहना चाहता हूँ कि केन्द्रीय बाढ़ आयोग को योजना को कार्यान्वयित करने में समय लगता लेकिन मंत्री महोदय जानते हैं कि बेगुसराय-बरोनी का पूरे का पूरा आयोगिक क्षेत्र हर साल बाढ़ का शिकार होता है और 1975-76 में उस आयोगिक क्षेत्र को बहुत बड़ा नुकसान हुआ था। इस बात को ध्यान दें रखते हुए क्या कोई अस्थायी हल निकालने की मंजी महोदय ने कोशिश की है ताकि बाढ़ से उस क्षेत्र की रक्षा की जा सके।

SHRI A. B. A. GHANI KHAN CHAUDHURI: Mr. Speaker, Sir, I have already answered that.

SHRI RAMAVATAR SHASTRI: Have you any temporary measures to protect that area from floods?

SHRI A. B. A. GHANI KHAN CHAUDHURI: There cannot be a temporary measure or a permanent measure. I have said that a scheme is ready costing Rs. 2.5 crores.

MR. SPEAKER: He is putting up a scheme. It is a scheme costing Rs. 2.5 crores.

श्री रामावतार शास्त्री : मैंने यह कहा है कि उस योजना को तो पूरा होने में बहुत समय लगेगा और बरसात में हर साल बहां पर नुकसान होता है। इन दिन मीठा टाइम क्या सरकार के पास कोई योजना उस क्षेत्र को बाढ़ से बचाने की है या नहीं वह तो बहुत बड़ी योजना है, जो मंत्री जी ने बताई है।

MR. SPEAKER: It will be implemented. Next question.

Criteria for bookings followed by Commercial Broadcasting Service of A.I.R.

*110. **SHRI T. S. NEGI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to lay a statement showing:

(a) what are the criteria followed by Commercial Broadcasting Service of All India Radio to give bookings and timings for a particular agency;

(b) how many agencies requested for Super (A) time during last four months over Commercial Broadcasting Service, All India Radio, Delhi locally;

(c) the names of the agencies which were allotted Super (A) bookings and the number of Spots allotted to them locally by the Station Director, Commercial Broadcasting Service, Delhi;

(d) is it a fact that some agencies in Delhi have got their registration on the same address with different names and therefore manage to get more bookings; and

(e) is it also a fact that this has been done with the connivance of the concerned authorities and what steps Government propose to stop such type of things?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Spots

are booked on first come first serve basis. However, exceptions can be made for spots of public interest such as those relating to Family Welfare, eradication of Malaria, Spots from the State Governments etc.

(b) 52 (Fifty two) agencies requested for the Super 'A' time during the months of November, December, 1979 and January, February, 1980.

(c) The information is given in statement-I, laid on the Table of the House. [Placed in Library. See No. LT-566/80]

(d) Yes Sir. On checking it has been found that there are four agencies out of which each pair has common address but their proprietors are different (list of such agencies is enclosed in statement-II laid on the Table of the House. [Placed in Library. See No. LT-566/80]. However, the bookings are given strictly in accordance with the norms laid down.

(e) No, Sir.

SHRI T. S. NEGI: The reply to (a) is wrong. The policy is correct that time is allotted on the basis of first come first served, but this was not done by the Station Director, Delhi. Facts may be verified. I have received many complaints in this connection and particularly about this officer.

Hon. Minister, you must know that the present Station Director, Commercial Service, All India Radio, Delhi, has allotted super (A) time to some of his favourite agencies and also given registration to some parties without verifying the facts and in return obtained cash and advertisements for political parties in the name of Rajinder Nagar Cultural Society.

Is it not a fact that the agencies mentioned in reply to (d) are working in the same room but with different names? I would like to know whether, before giving registration, the facts were thoroughly checked up by these

authorities, and whether there are any instructions from the Ministry that office accommodation and the staff employed and the bank account as claimed by the agencies must be verified by the concerned authority personally. I would like to know whether the facts were verified in those cases mentioned in the reply.

SHRI VASANT SATHE: Unfortunately, my hon. and learned friend has repeated a question which was probably given to him. All that I have answered already. If there are any specific cases, instead of generalising, if he writes to me, I will find out and let him know.

Rural Electrification

*111. PROF. K. K. TEWARY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to lay a statement showing:

(a) the names of States in which cent per cent rural electrification has been achieved;

(b) the names of the villages in the State of Gujarat which are going to be electrified during the Sixth Five Year Plan;

(c) whether the State Government of Gujarat has requested the Union Government for allocation of sufficient funds for this purpose; and

(d) if so, the details in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) to (d). A statement is laid on the Table of the House.

Statement

NAMES OF STATES ACHIEVED CENT PER CENT RURAL ELECTRIFICATION

(a) Cent per cent rural electrification has been achieved in the States of Haryana, Kerala and Punjab and Union Territories of Chandigarh, Delhi and Pondicherry.

(b) The Draft Sixth Five Year Plan envisages electrification of 7,250 villages in Gujarat. It is not possible at this stage to indicate the names of all the villages that are likely to be electrified during the Sixth Plan.

(c) and (d). To achieve the above target in rural electrification, the Draft Sixth Plan for Gujarat provided for an outlay of Rs. 56.00 crores comprising of Rs. 30.00 crores under Normal Development Programme Rs 23.5 crores from R.E.C. finances and Rs. 2.5 crores under Revised Minimum Needs Programme. To quicken the pace of rural electrification in Gujarat as well as in other States, certain steps have been taken in the last 2 months. Detailed discussions have been held on pending and proposed rural electrification schemes with the individual State Electricity Boards by the Rural Electrification Corporation and the Ministry of Energy. At these meetings, the progress of individual States was reviewed and the constraints regarding finances and materials identified. Firm programmes of action have been indicated for each State for the working season before the coming monsoon, as well as for the entire year 1980-81. The progress of work in this regard is being monitored closely by the Rural Electrification Corporation and the Ministry of Energy.

SHRI MAGANBHAI BAROT: Under the REC, a scheme for the electrification of 70 villages in Gujarat was sanctioned in 1976. The hon. Deputy Minister of Energy came, and it was initiated, and two villages were electrified, but during 1977-79 not one more village has been electrified. May I know why it has not been done?

SHRI A. B. A. GHANI KHAN CHAUDHURI: The hon. Member is talking of the Janata Party rule. Unfortunately, during their rule you will find everywhere a disappointing picture. With regard to

the REC programme, the same thing happened. We are trying to streamline the whole thing. I have already met most of the Chairmen of the Electricity Boards. There seem to be certain constraints, for example scarcity of insulators and aluminium. We have already decided to import about 75,000 tonnes of this material.

We have also requested the manufacturing units of Insulators to expand and step up their production. I think, with all these measures, the Rural Electrification Programme will progress at a good pace.

श्री सोमजीभाई डामोर : ग्रामीण बिजलीकरण योजना के अन्तर्गत कई गांवों में बिजली दवाखानों में तो दी गई है लेकिन कउर्यमर्ज द्वारा जब इसकी मांग की जाती है तो उनको नहीं दी जाती है। इसके बारे में आपका क्या कहना है

अध्यक्ष महोदय : श्री कमल नाथ !

SHRI KAMAL NATH: Is it true that the previous Government did not pay attention to the electrification of Gujarat because of their own infighting?

SHRI A. B. A. GHANI KHAN CHAUDHURI: It may be some thing like that.

SHRI BAPUSAHEB PARULEKAR: In reply to part (a) of the question, the hon. Minister has mentioned certain States, where cent per cent rural electrification has been achieved. I would like to know from the Minister:

(a) whether it is fact that even if one house in a village is electrified, for the purpose of statistics, it is taken that the entire village is electrified;

(b) whether the reply given to part (a) is based on such collection of statistics;

(c) whether the hon. Minister did not feel that this is giving wrong information to the House; and

(d) whether the Government proposes to change this system of collecting data and if not, why?

Instead of making, a speech I have only divided my question into four parts.

SHRI A. B. A. GHANI KHAN CHAUDHURI: We have a standard and by that standard, we see whether a particular village is electrified. After all, the Rural Electrification Corporation is not a charitable institution. They also look into the demands, underground water resources. All these factors are taken into consideration. I do not have any information at my disposal to inform the hon. Member that the Rural Electrification people have given wrong information.

श्री छैतभाई गांधी: गुजरात में आदिवासियों के कई गांवों में इलैक्ट्रिफिकेशन हुआ है लेकिन गांव में जहां आदिवासियों और हरजिनों की बस्तियां हैं वहां कई सालों से बिजली की लाइन नहीं दी गई है। जहां तहां इस तरह से जो इलैक्ट्रिफिकेशन हुआ है वहां आदिवासियों और हरजिनों की बस्तियां जो बाकी रह गई हैं उन बस्तियों को लाइन देने की कोई योजना आपन बनाई है और बनाई है तो कब तक उनको बिजली द दी जाएगी?

SHRI A. B. A. GHANI KHAN CHAUDHURI: We will give the top most priority to Harijan bastis and tribal areas.

SHRI K. A. RAJAN: Does cent per cent electrification of a village mean drawing a line or giving lights to all the consumers of that village?

SHRI A. B. A. GHANI KHAN CHAUDHURI: As I have said already, I do not have such information. I will pass on this information. But there is another issue to be looked into. It is, if a particular village is electrified, assuming that the contention of the hon. Member is...

MR. SPEAKER: That is too far fetched now.

Question No. 112.

छोटे समाचार पत्रों को विज्ञापन दिया जाना

*112. श्री राम लाल राही : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या छोटे समाचार पत्रों और पत्रिकाओं को विज्ञापन दिये जाने की नीति के विरुद्ध कुछ समाचार पत्रों को विज्ञापन दिये जाते हैं जिसके कारण असंतोष के लकड़ा है, और

(ख) यदि हां, तो इस स्थिति को सुधारने के लिए क्या प्रयत्न किये जा रहे हैं?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b), No, Sir. No advertisements are given against policy. However with a view to remove the imbalance Government is considering the review of the advertisement policy so that small and medium newspapers get more encouragement.

श्री राम लाल राही : अध्यक्ष जी, मैं कहना चाहता हूँ कि मंत्री जी ने असंतुलन को स्वीकार किया है, इसके माने असमानता है विज्ञापन देने में। तो इस असंतुलन को दूर करने के लिये वह जल्दी से क्या कदम उठा रहे हैं? तथा छोटे समाचार पत्रों को प्रोत्साहन देने के लिये उनके पास क्या कोई ठोस योजना है? यदि हां, तो उस पर प्रकाश डालेंगे?

श्री वसन्त साठे : यहीं तो शीने कहा कि इस पर पुनर्विचार कर रहे हैं और हम एक कमेटी बैठा रहे हैं अपने मंत्रालय के अन्तर्गत यह देखने के लिये। जो कुछ असंतुलन होगा, और उसे ठीक करने के लिये जो उपाय हम अमल में लायेंगे, जैसे ही हमारी योजना इस बारे में तैयार हो जायगी, उस में आपको विविध करा दूँगा।

श्री राम लाल राही : मंत्री जी को बाद होगा कि कांग्रेस सरकार ने पिछले समय में छोटे समाचार पत्रों में काम करने वाले सम्पादकों को और दूसरे लोगों को जो समाचार एकल करते थे उन्हें हेल सुविधा के फी पास आरी करने का प्रस्ताव किया था। क्या मंत्री जी इस पर पुनर्विचार करेंगे और इन लोगों को हेल सुविधा की देने की बात निश्चित करेंगे?

श्री बसवत्त लाठे: यह बात तो रेल भवालय के साथ विचारितमर्याद करके ही तय की जा सकती है। हम बुद्ध तो रेल पास दे नहीं सकते। पर जो सुमाव माननीय मिल ने दिया है हम अरु रेलवे भवालय से इसके बारे में विचारितमर्याद करेंगे।

SHRI CHARANJI LAL SHARMA: Will the hon. Minister be pleased to state the criteria for giving advertisements to the small newspapers and magazines?

SHRI VASANT SATHE: There are no specific criteria laid down. But the general advertisement policy is based on the circulation of the newspapers and magazines and, on that basis, there are certain criteria and advertisements are given accordingly. But I realise—I can take the House into confidence—that there is a certain imbalance. The bigger news papers do take away a large chunk of advertisements and smaller ones don't. That is why, as I said in the beginning, I am having a fresh look at it. Unless the whole thing is formulated, I cannot come out with specific proposals. But I will do it as early as I can.

श्री बन्द्रपाल हौसानी: क्या मंत्री जी की जानकारी में यह है कि पिछले 20, 25 साल से जो अखबार नियमित रूप से निकल रहे हैं उनको आज तक डी०१०वी०पी० तथा अन्य सरकारी संस्थाओं के विज्ञापन नहीं मिल रहे हैं, जब कि इसके विपरीत जिस अखबार का जन्म भी नहीं होता उसको डी०१०वी०पी० के विज्ञापन दे दिये जाते हैं? अगर यह सही है तो ऐसा पक्षपात योग्य है? मैं यह बात इसलिये कह रहा हूँ कि देश में तहसील और जिला स्तर पर छोटे छोटे समाचार-पत्र निकलते हैं और वह समाचार छापते हैं जिनको बड़े अखबार नहीं छापते। जो स्थानीय समस्यायें होती हैं उनकी ओर सरकार और जिलाधिकारियों का ध्यान दिलाते हैं, लेकिन धनाधाव के कारण, विज्ञापन न मिलने के कारण वह अखबार टूट जाते हैं। मैं मंत्री जी से जानना चाहता हूँ कि जो तहसील और जिला स्तर पर समाचार-पत्र निकलते हैं उनको विज्ञापन देने में तथा भान्य भार्यिक सुविधायें देने पर सरकार विचार कर रही है? यदि हाँ, तो उसकी मुख्य-मुख्य बातें क्या हैं और किस-किस तरह की मदद देने का सरकार का विचार है?

श्री बसवत्त लाठे: अध्यक्ष जी, मैं माननीय सदस्य से सहमत हूँ कि इस तरह के बाकीयत हूँ हैं कि जिला स्तर पर जो छोटे अखबार निकलते हैं उनको सुविधायें प्राप्त नहीं होती हैं, और इसीलिये मैंने कहा कि यह सभी प्रमाण और जो हमारी नीति है छोटे जिला स्तर के अखबारों को मदद करने की उस नीति को ध्यान में रखते हुए हम इस पर पुनर्विचार कर रहे हैं। और यदि कोई खास केस माननीय सदस्य की नज़र में हो जहाँ 20 साल से अखबार निकल रहा है और उसको मदद नहीं मिली है तो कृपया उसको आप मेरे ध्यान में लाइये, मैं उसको मदद दिलाने की कोशिश करूँगा।

WRITTEN ANSWERS TO QUESTIONS

Deaths due to starvation in the Refugees Camp, Raigarh (M.P.)

***104 SHRI SAMAR MUKHERJEE:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the attention of Government has been drawn to the death of four persons in the Bengali Refugees' Camp near Dharmajaigarh in Raigarh District of Madhya Pradesh due to starvation;

(b) if so, what steps have been taken by Government to give food-grains and doles to the suffering refugees; and

(c) the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) No "camp" of migrants from former East Pakistan is presently located at or near Dharamjaigarh. Some families of erstwhile migrants have, however, been settled on agriculture in villages in and around Dharamjai-garh.

The Government of Madhya Pradesh have reported that there have been no deaths due to starvation.

(b) and (c). Do not arise. However, relief work have been taken up in the drought-affected areas.

More Facilities to Small and Medium Newspapers

*107. KUMARI KAMLA KUMARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to give some more facilities to the small and medium newspapers of India and the journalists working for them and also for other journalists; and

(b) if so, the details thereof and the facilities being given to them at present?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The question of extending more facilities to small and medium newspapers and their correspondents is constantly engaging the attention of the Government. The facilities/concessions and weightage which are presently given to small and medium newspapers include release of Government advertisements, supply of publicity material, feature articles, photographs, ebonoid blocks, release of newsprint quota and accreditation on liberalised basis etc.

Opening of New AIR Stations in Orissa

*108. SHRI K. PRADHANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government regarding opening of new All India Radio Broadcasting stations in the State of Orissa in the near future; and

(b) if so, the time by which the new stations are likely to be opened and their locations?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). Day time primary grade service is at present available to 81 per cent of the population in Orissa from Cuttack, Jeypore and Sambalpur stations. Setting up of a low power local radio station at Keonjhar has been tentatively included in the Sixth Plan.

Loss suffered by Coal India Limited

*109 SHRI BALASAHEB VIKHE PATIL:

SHRI M. RAM GOPAL REDDY:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) is it a fact that Coal India Limited is running into heavy losses every year; and

(b) if so, what have been cumulative losses each financial year during the last four years i.e., 1976-77, 1977-78, 1978-79 and 1979-80?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Coal India Limited suffered losses due to unremunerative prices coupled with increase in cost of inputs, wage bill and loss of production due to shortage of power supply, diesel, explosives and unprecedented rains and floods, absenteeism and law and order problems.

(b) According to the provisional unaudited accounts, the losses dur-

ing the last four years are estimated as follows:—

(Rupees in crores)

Year		Loss in the year	Cumulative loss
1976-77	.	80.07	245.8
1977-78	.	110.85	356.66
1978-79	.	220.11	576.77
1979-80	.	135.00 (estimated)	711.77

ईस्टर्न रीजनल इलेक्ट्रिसिटी बोर्ड के मुख्यालय को अन्यथा से जाना जाना

*113. श्री रामावतार शास्त्री: क्या ऊर्जा और सिवाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार ने ईस्टर्न रीजनल इलेक्ट्रिसिटी बोर्ड के मुख्यालय को पटना से कलकत्ता से जाने का निर्णय किया है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या यह भी सच है कि इस निर्णय के परिणामस्वरूप कर्मचारियों में भारी असंतोष है; और

(घ) यदि हां, तो उस पर सरकार की प्रतिक्रिया क्या है?

ऊर्जा और सिवाई तथा कोयला मंत्री (श्री ए. बी. ए. गंगो लाल चौधरी): (क) और (ख) निम्नालिखित कारणों से सरकार ने मार्च, 1979 में पूर्वी क्षेत्रीय बिजली बोर्ड के मुख्यालय को पटना से कलकत्ता ले जाने का निर्णय किया है।

कलकत्ता में क्षेत्रीय भार प्रेषण केन्द्र के निर्माण करने का दायित्व पूर्वी क्षेत्रीय बिजली बोर्ड के सदस्य-सचिव का है। क्षेत्रीय भार प्रेषण केन्द्र क्षेत्रीय विद्युत प्रणाली के समेकित प्रचालन का केन्द्र बिन्दु है और लगभग 11 करोड़ रुपए की लागत से इसकी स्थापना की जा रही है। भवन के निर्माण का कार्य प्रगति पर है और सभी आवश्यक उपस्कर्तों के लिए आड़े दे दिए गए हैं। यह उल्लेखनीय है कि विभिन्न स्तरों पर काफी छानबीन करने के बाद क्षेत्रीय भार प्रेषण केन्द्र की स्थापना के लिए कलकत्ता को चुना गया था। अतः उचित प्रबंध अवस्था

के लिए यह आवश्यक है कि क्षेत्रीय बिजली बोर्ड और क्षेत्रीय भार प्रेषण केन्द्र के मुख्यालय एक ही स्थान पर हों। यहां यह भी उल्लेखनीय है कि देश में अन्य सभी बोर्डों के क्षेत्रीय बिजली बोर्ड और क्षेत्रीय भार प्रेषण केन्द्र के मुख्यालय एक ही स्थान पर हैं।

(ग) और (घ). इस बारे में कर्मचारियों की ओर से कोई ग्रीष्मचारिक अध्यावेदन प्राप्त नहीं हुआ है। ऐसा समझा जाना ता है कि कलकत्ता में आवास, शिक्षा और परिवहन आदि की समस्याएं कर्मचारियों के असंतोष का कारण हो सकती हैं। पटना में पूर्वी क्षेत्रीय बिजली बोर्ड के कर्मचारियों की संख्या 13 है और उन कठिनाइयों की जांच की जा रही है।

Suggestions from Constitutional Experts regarding changes in the Representation of People Act

*114. SHRI N. E. HORO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether some eminent constitutional experts have advocated a change in the Representation of People Act requiring political parties to keep audited accounts for recognition by the Election Commission;

(b) if so, the reaction of Government thereto and the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) A news item published in the Hindustan Times dated the 25th February, 1980 has been brought to the notice of the Government wherein it has been stated that Shri N. A. Palkiwala has advocated, *inter alia* a change in the Representation of the People Act requiring political parties to keep audited accounts for recognition by the Election Commission.

(b) No decision has yet been taken

Irrigation Potential in Gujarat

*115. SHRI D. P. JADEJA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there is any plan to increase the irrigation potential in Gujarat State, particularly in Saurashtra region;

(b) if so, the details of the plan implemented in that region upto December, 1979; and

(c) the details of work in hand?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Gujarat has given high priority to irrigation development. During the Plan period, the irrigation potential in the State has increased from 33,000 hectares in 1950-51 to 9,57,000 hectares by end of the Fifth Plan (1977-78). Out of this 107,940 hectares are in Saurashtra region. The State Government proposes to take up Narmada Multi-purpose Project in a big way which would benefit 14.5 lakh hectares of which 4.44 lakh hectares will lie in Saurashtra region.

(b) and (c). A statement giving details of the projects implemented and on hand in Saurashtra region is enclosed.

Statement

Details of major and medium irrigation schemes—completed and on-going in Saurashtra region of Gujarat State

S. No.	Name of the Scheme	Districts to be benefited	Ultimate Irrigation Potential ('000 ha.)
(1)	(2)	(3)	(4)
A COMPLETED SCHEMES			
I. MAJOR SCHEMES			
1.	Shetrunjji (Palitana)	Bhavanagar	34.83
II. MEDIUM SCHEMES			
1.	Machundri	Junagadh	0.45
2.	Rawal	Junagadh	0.45
3.	Ozat	Junagadh	2.39
4.	Kalindri	Junagadh	1.68

(1)	(2)	(3)	(4)
5. Madhuwanti	.	Junagadh	2.19
6. Sorathi	.	Junagadh	1.86
7. Jhanjeshwari	.	Junagadh	1.65
8. Hiran	.	Junagadh	2.63
9. Mudijasar	.	Amreli	1.34
10. Sakroli	.	Amreli-Rajkot	1.22
11. Dhatarwadi	.	Amreli	2.48
12. Shetrunji (Khodar)	.	Amreli	7.70
13. Gondli	.	Rajkot	0.93
14. Aji	.	Rajkot	1.83
15. Machhu-II	.	Rajkot	7.70
16. Raising of Moj Dam	.	Rajkot	0.67
17. Karad	.	Rajkot (and Panchmahals)	4.54
18. Machhu-I	.	Rajkot	6.76
19. Demi	.	Rajkot	2.19
20. Moj	.	Rajkot	4.82
21. Bhadar	.	Rajkot	17.15
22. Sasoi	.	Jamnagar	3.06
23. Ghee	.	Jamnagar	0.83
24. Fulzai-I	.	Jamnagar	1.22
25. Sapada	.	Jamnagar	0.01
26. Vartu	.	Jamnagar	2.23
27. Fulzai	.	Jamnagar	1.22
28. Puna	.	Jamnagar	1.01
29. Malam	.	Bhavnagar	2.34
30. Coma	.	Bhavnagar	2.53
31. Ghelo	.	Bhavnagar	3.14
32. Rojki	.	Bhavnagar	1.54
33. Rangoda	.	Bhavnagar	3.50
34. Surajwada	.	Bhavnagar	1.04
35. Bhimdad	.	Bhavnagar	1.15
36. Dhari	.	Sundarnagar	0.30
37. Bhogavo-I	.	Surendranagar	1.67

(1)	(2)	(3)	(4)
38. Bhogavo-II	.	Surendranagar	0.47
39. Limbdi (Bhogavo)	.	Surendranagar	3.20
40. Brahmani	.	Surendranagar	3.85
TOTAL :			107.94

B. CONTINUING SCHEMES**I. Major Schemes**

—NII—

II. Medium Scheme

1. Singoda	.	Junagadh	3.73
2. Ambajal	.	Junagadh	1.64
3. Raval	.	Junagadh	5.23
4. Machhundri-II	.	Junagadh	4.18
5. Sani	.	Junagadh	1.38
6. Amipur	.	Junagadh	3.86
7. Hiran (S)	.	Junagadh	7.15
8. Phophal	.	Rajkot	4.18
9. Chapparwadi J.	.	Rajkot	2.94
10. Chapparwadi L.	.	Rajkot	0.83
11. Vonu-II	.	Rajkot	3.74
12. Weir on Bhadar	.	Rajkot	6.50
13. Godadhari	.	Rajkot	2.65
14. Jivapur	.	Jamnagar	2.17
15. Bagad	.	Bhavnagar	1.52
16. Kalubhar	.	Bhavnagar	2.38
17. Rajwala	.	Bhavnagar	3.28
18. Sukhabhada	.	Surendranagar	4.26

TOTAL :

61.62

राजस्थान नहर पर व्यवस्था

*116. श्री मूलचन्द डागा : क्या ऊर्जा और सिवाई तथा कोयला मंत्री यह निम्नलिखित जानकारी दर्शने वाला विवरण सभा पट्ट पर रखने की कृपा करेंगे कि :

(क) राजस्थान नहर पर अब तक कुल कितना खर्च किया गया है और कितने मील लम्बी नहर का निर्माण किया जा चुका है तथा कितनी अभी निर्माण करनी शेष है;

(ख) अब निर्माण के लिए शेष वस्ती हुई नहर के निर्माण पर लगभग कितनी लागत आयेगी तथा यह कब तक बन कर पूरी हो जायेगी,

(ग) क्या इस योजना से उठाऊ सिवाई (लिफ्ट इरीगेशन) का लाभ भी उठाया जा सकता है; और

(घ) यदि हाँ, तो उन स्थानों के नाम क्या हैं जहाँ इसे प्रारम्भ किया जायेगा ?

ऊर्जा और सिवाई तथा कोयला मंत्री (श्री ए. श्री. ए. गन्नी खान खौधरी) : (क) राजस्थान सरकार ने सूचित किया है कि मार्च, 1980 के अंत तक राजस्थान नहर परियोजना पर कुल 253 करोड़ रुपये व्यय होने का अन्मान है। अब तक राजस्थान नहर 306 मील लम्बी बन चुकी है और शेष 114 मील लम्बी नहर अभी निर्माण की जानी है।

(ख) राज्य सरकार ने बनाया है कि मार्च, 1980 के बाद निर्मान किए जाने वाले शेष परियोजना कार्यों पर लगभग 189 करोड़ रुपये लागत आने का अन्मान है। इन कार्यों को 1985-86 तक पूरा किये जाने का कार्यक्रम है।

(ग) और (घ) राजस्थान नहर परियोजना में लगकरणसार-बीकानेर लिफ्ट स्कीम के अन्तर्गत 0.51 लाख हैक्टेयर ज्वेत की लिफ्ट सिवाई के लिए पहले ही व्यवस्था है। राज्य सरकार ने सूचित किया है कि अन्य ज्वेतों में लिफ्ट सिवाई के प्रस्ताव विचाराधीन है।

Reorganisation of News Agencies

*117. SHRI RAMKRISHNA SADASHIV MORE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government of India intend to re-organise all News Agencies; and

(b) if so, what will be the status given to the regional language news agencies?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a). There is no such proposal under the consideration of the Government.

(b) does not arise.

Integrated National Film Policy

*118. SHRI G. Y. KRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to appoint a Working group to go into the question of evolving an integrated national film policy; and

(b) if so, the details in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) & (b). A Working Group has been appointed by Government vide its resolution dated 8th May, 1979 to study the present state of the film industry in areas such as production, distribution, exhibition and taxation and to suggest a National film policy which would help the growth of Indian cinema. The Working Group is headed by Dr. K. S. Karanth, and has 19 other members (as per list attached). The terms of reference are also attached.

TERMS OF REFERENCE OF THE WORKING GROUP

(a) To enquire into and examine the present state of cinema as an art form and as an instrument of social change, with reference to its role as a medium of information, education and entertainment and to suggest measures for its further promotion and development.

(b) To enquire into all aspects of film making, including technology, raw material, equipment and processing and the whole range of related economic activities i.e., production, distribution, exhibition and financing and to suggest measures for improvement.

(c) To examine the impact of Government policy and procedures both Central and State—on the film industry with regard to censorship, entertainment tax, excise duties, local taxes, import levies, import and export of films and to suggest modifications consistent with overall objectives of the Government

to promote the growth of healthy Indian cinema.

(d) To suggest measures of State support, where called for to improve Indian cinema in all its forms—feature films, documentary films, news films and TV films.

COMPOSITION OF THE WORKING GROUP

1. Dr. K. S. Karanth . . .	Chairman	Eminent Kannada Writer.
2. Shri M. Bhaktavatsala . . .	Member	Film Producer and Exhibitor.
3. Shri Shyam Benegal . . .	Member	Film Director.
4. Shri T. C. Barjatya . . .	Member	Film Producer, Financer and Distributor.
5. Shri Bikram Singh . . .	Member	Acting Editor, Filmfare.
6. Smt. Vijaya Mulay . . .	Member	Principal of the Centre for Educational Technology NCERT and Film Specialist.
7. Shri Basu Bhattacharya . . .	Member	Film Director.
8. Shri Manoj Kumar . . .	Member	Film Producer and Director.
9. Shri Ramanand Sagar . . .	Member	Film Director.
10. Shri Adoor Gopalakrishnan . . .	Member	Film Director.
11. Shri Tarun Majumdar . . .	Member	Film Director.
12. Dr. Jagdish Parikh . . .	Member	Chairman of Film Finance Corporation.
13. Shri P. Neelakantan . . .	Member	Principal of the Institute of Film Technology, Madras, nominated by Government of Tamil Nadu.
14. Shri Mrinal Sen . . .	Member	Film Director. Nominated by the Government of West Bengal.
15. Sardar Manohar Singh Gill . . .	Member	Secretary to the Government of Punjab. Nominated by the Government of Punjab.
16. Shri Dilip J. J. Mandar . . .	Member	Director (Films), Government of Maharashtra. Nominated by the Government of Maharashtra.
17. Shri D. Ramanujam . . .	Coopted Member	Film Exhibitor and Producer.
18. Shri S. S. Jain . . .	Coopted Member	Film Exhibitor.
19. Shri D. V. S. Raju . . .	Coopted Member	Film Producer.
20. Shri S. L. Kapur . . .	Member-Secretary	Joint Secretary Ministry of Information and Broadcasting.

Role of Government Media on Untouchability

*119. SHRI K. MALLANNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

whether Government have made any study regarding the role played by Government media Viz. Radio, Television and Field Publicity Units in creating a powerful conscience against the practice of untouchability?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE):

While no specific studies pertaining to untouchability have been undertaken in the recent past, Government are convinced of the efficacy of mass media as an instrument for creating a climate against the practice of untouchability and these media have been making constant endeavours in this direction.

2. During the calendar year 1979 All India Radio broadcast 2809 programmes over its net-work of Radio Stations. Doordarshan has telecast 154 programmes over the television net-work. The Directorate of Advertising and Visual Publicity organised two exhibitions entitled "Better Life for Villagers" and "Our Villages" which included panels on untouchability. This exhibition was shown at 634 places all over India attracting about 1.10 crores rural visitors. Films Division have prepared one documentary on this subject which is due to be released shortly. Two other films are under production. The issue has also been covered extensively in newsreels.

Provision of identity Cards to Voters

*120. SHRIMATI PRAMILA DANDOVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have accepted the suggestion of the Election Commission to provide every eligible voter with an identity card with his name, age, sex and address; and

(b) whether Government propose to amend the Representation of the People Act suitably to provide each voter with the name of the contesting candidate in his constituency for Assembly or Parliament elections with the name of the party and symbol?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The system of issuing photographed identity cards to the voters has been tried by the Election Commission, as an experimental measure, in the general elections to the Sikkim Legislative Assembly held in October, 1979. The extension of this system to voters in other States and Union territories is yet to be considered in the light of the experience gained in the State of Sikkim.

(b) No, Sir.

Over-Flooding of Small Rivulet in Chhota Udaipur area in Gujarat

*121. SHRI AMARSINH V. RATHAWA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state.

(a) whether Government are aware that Chhota Udaipur area in Gujarat State is low lying area and the small rivulets overflow during rainy season; and

(b) whether there is any scheme to widen it to save the surrounding area?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Chhota-Udaipur Taluka in Vadodara District of Gujarat State is situated largely in hilly and undulating areas. However, small rivulets still overflow the banks during the rainy season.

(b) There is no scheme to widen the rivulets. However, some schemes are in hand for local flood protection works in the area.

Increase in Undefended Cases in Courts

851. SHRI MANORANJAN BHAKTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that throughout the country in the different Courts, there is sharp increase of undefended cases, particularly of economically weaker section and downtrodden people who are unable to defend cases resulting in denial of justice in some cases; and

(b) if so, what is Government's reaction in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI P. SHIV SHANKER): (a) and (b). Although no statistics are maintained by Government regarding the number of undefended cases, Government are aware that the poor are often unable to defend their cases in Courts adequately. Government had accordingly set up a Committee consisting of Justice P. N. Bhagwati and Justice Krishna Iyer to examine this matter and make its recommendations. The report furnished by this Committee is under the consideration of Government.

Opening of New Radio Stations

852. PROF. NARAIN CHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided to open new Radio Stations during the current and next financial year; and

(b) if so, the names of the places, State-wise selected for the purposes?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). There is provision in the approved Sixth Plan (1978-83) for setting up the following five new radio stations:—

1. Tura in Meghalaya
2. Gangtok in Sikkim
3. Agra in Uttar Pradesh
4. Madurai in Tamil Nadu
5. Jamshejpur in Bihar.

Provision has also been made for setting up of district level local radio stations at five centres in the country to meet the local and specific requirements of developmental projects. Tentatively it has been decided to locate these at:

1. Kota in Rajasthan;
2. Diphu in Assam;
3. Keonjhar in Orissa;
4. Adilabad in Andhra Pradesh; and
5. Nagarcoil in Tamil Nadu.

The Suratgarh Station is proposed to be commissioned during the next financial year (1980-81).

Rongai Valley Irrigation Project

853. SHRI P. A. SANGMA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Government of Meghalaya have submitted a scheme to the Government of India on Rongai Valley Irrigation Project;

(b) whether the said project is the only Irrigation Project in the State of Meghalaya;

(c) whether the Government of India have approved the said project;

(d) if not, why; and

(e) whether Government of India propose to approve the said project within this financial year?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY) (a) to (e). The Meghalaya Government has submitted the Rongai Valley Medium Irrigation Project. The Central Water Commission have, after examining the Project, requested the State Government to re-examine the Project from the point of view of providing flood protection to the irrigation command and drainage. They have also indicated that the project estimate should be prepared in the standard form based on current market rates and benefit-cost ratio worked out in consultation with the State Agriculture Department. The revised project report is awaited from the State Government.

Proposal to Limit Jurisdiction of Supreme Court to Constitutional Issue

854. SHRIMATI MOHSINA KIDWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he is in favour of limiting the jurisdiction of Supreme Court

to constitutional issues only and set up courts of appeal for routine matters in the interests of quick disposal of cases and also clear the backlog; and

(b) if so, whether there are proposals to take some constructive and practical steps in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI P. SHIV SHANKER): (a) and (b). The suggestion that the jurisdiction of the Supreme Court should be limited to constitutional issues only would be kept in mind when formulating schemes for judicial reforms.

Strengthening Resources Base of State Electricity Boards

855. SHRI OSCAR FERNANDESE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there is any proposal under the consideration of Government to strengthen the resources base of the State Electricity Boards; and

(b) if so, the steps Government propose to take in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). At present there is no specific proposal under consideration in the Government of India to strengthen the resources base of Electricity Boards. However, some important steps have already been taken to strengthen the resources base of the State Electricity Boards and to improve their financial position. The Electricity (Supply) Act, 1948 was amended in 1978 with a view to enable the State Electricity Boards to function on sound commercial principles and improve their financial viability. The amendment would enable the State Governments to provide funds to the State Electricity Boards in the form of equity, if they so desired. It also enables the State Governments

to specify a surplus to be earned by the respective Electricity Boards, after meeting all their expenses.

Proposal to Liberalise Censoring of Films

856. SHRI C. T. DHANDAPANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(a) whether there is any proposal under consideration of Government as hinted by him during his press statements at Bombay to abolish or liberalise the censoring of films so far as sex is concerned; and

(b) if so, the broad details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) In Bombay I did not speak about liberalising the censoring of film in relation to sex. On the contrary, I said that vulgarisation of sex as well as violence in our film was to be deprecated and such scenes need to be curbed so that film had a healthy impact on the youth and the society as a whole.

(b) Does not arise.

Availability of Power in Delhi from Thermal Plants and Bhakra Grid

857. SHRI DHARAM DASS SHASTRI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that the power supply position has deteriorated during the recent weeks;

(b) if so, the total availability of power in Delhi from its thermal plants and Bhakra grid daily from 1st February onwards;

(c) the reasons for the steady deterioration in the availability of power; and

(d) the steps taken or proposed to be taken by the Government to increase availability of power to a level so that the domestic as also industrial demands of Delhi could be met?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a). No, Sir. However, under conditions of forced multiple outage of generating units, load shedding has to be resorted to sometimes.

(b) to (d). Does not arise

Setting up of 500 M.W. and 1000 M.W. Thermal Power Units

858. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what are the likely sites at which 500 MW and 1000 MW thermal power units are to be set up in the next 15 years; and

(b) whether it is proposed to import these sets?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Installation of 500

MW thermal power units has been sanctioned at the following sites:—

Name of the Scheme	No. of 500 MW units sanctioned	Commissioning schedule
1. Trombay TPS (Maharashtra)	1	1982-83
2. Singrauli STPS (Northern Region)	2	I Unit 1985-86 II Unit 1986-87
3. Korba STPS (Western Region)	1	1986-87
4. Ramagundem STPS (Southern Region)	1	1986-87.

Proposals have been received by the Central Electricity Authority for installation of 500 MW Units at several other sites. Their techno-economic feasibility and the time-frame in which they would fit into the State/Regional Grids are yet to be established. There is no proposal at present for installation of 1000 MW units.

(b) There is no general proposal for import of 500 MW generating units. The requirements of each power project are considered keeping in view the capability of the indigenous manufacturers. arrangements for financing the project etc. In the case of Trombay Power Station, the turbo-generator unit is being imported through Bharat Heavy Electricals Ltd. from their collaborators in the Federal Republic of Germany and the boiler is being obtained indigenously.

Ramagundam Super Thermal Project

859. SHRI K. RAMAMURTHY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that there is a thick cloud of uncertainty about Ramagundam Super Thermal Project; and

(b) if so, the reasons for the same?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI

A. B. A. GHANI KHAN CHAUDHURY): (a) No, sir.

(b) Does not arise.

Scheme to provide All India T.V. Link

860. SHRI UTTAMRAO PATIL: DR. VASANT KUMAR PANDIT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a scheme to provide an all India T.V. Link by 1981 whereby Television viewers in any programme telecast from any part of the country could watch T.V. Station;

(b) if so, the details thereof and the cost involved for the scheme; and

(c) whether necessary provisions therefor have been made in the National Plan?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). The Hon'ble Members are presumably referring to the proposals regarding the utilisation of the Indian Satellite INSAT-I which will have the capability to radiate simultaneously two TV programmes to the entire country. This satellite is expected to become operational in 1981. A scheme estimated to cost Rs. 4.73 crores covering the first phase of

the hardware aspects of the ground segment of the satellite utilisation for television has been prepared. Details of this scheme are given in the statement. The software aspects of the scheme are being evolved, keeping in view the development and extension requirements of the rural areas covered by the scheme. The scheme is not yet included in the Sixth Five Year Plan. It may also be mentioned that steps have been taken to link the T.V. stations

at Delhi, Bombay, Madras, Lucknow, Calcutta, Jullundur and Srinagar by micro-wave links. Of these, the Madras-Bombay link is already available and is being used by Doordarshan whenever required. The other links are likely to become available in phases during the period 1980-82. When these stations get connected it will be possible for one station to relay the programmes of any other of these stations.

Statement
Plan of Limited Utilisation of INSAT I
Abstract of Cost

	Capital cost (Rs. crores)	Recurring cost per annum (Rs. crores)
1. Initial phase of implementation as per Annexure-I for maximal status by 1981	6.45	0.415
2. Provisions of uplink facility at Jaipur, Ahmedabad, Shillong and Patna earth stations	2.00	0.20
3. New Production centres at Shillong, Gauhati, Rajkot and Nagpur	12.00	1.40
4. Microwave linkages from Muzaffarpur to Patna earth station, from Rajkot to Ahmedabad earth station, Gulbarga to Hyderabad earth station, Nagpur to Bombay and Gauhati to Shillong	..	0.50
5. Satellite rebroadcast transmitter for expansion of coverage including S-band relay receivers		
(a) 10 KW transmitter at Gorakhpur, Visakhapatnam, Baroda, Mysore, Nagpur, Ganjam, and Jabalpur (7 nos. at 164 lakhs each)	11.48	0.70
(b) 1 KW transmitter at Gauhati and Dibrugarh (2 nos. at 4 lakhs each)	1.28	..
6. S-band relay receivers for Ahmedabad, Bangalore and Trivandrum (6 nos.)	0.12	..
7. Direct reception community TV sets (1000 sets each for 7 regions). 7000 nos. (maintenance of sets to be carried out by respective States)	7.00	..
8. VHF Community TV sets—7000 nos. (maintenance of sets to be carried out by respective States)	3.15	..
9. Additional mobile recording units 2 for each of 7 regions (14 sets)	2.10	0.21
10. Portable VTRs for school programmes 2 nos. each for 7 regions (14 sets)	0.35	0.035
11. Installation staff and regional setup	0.80	0.08
12. Research and evaluation studios	..	0.20
TOTAL or say	Rs.	46.73 47.00 crores
		3.740 Rs. 3.7 crore

Extension of T.V. facilities

861. SHRI BAPUSAHEB PARULEKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to extend T.V. facility to rural India and if so, the details thereof;

(b) whether Government are aware that T.V. facility is not available to people in Western Maharashtra especially to people in Sangali, Kolhapur and Ratnagiri Districts and people of Goa; and

Full-fledged TV Centres . 1. Ahmedabad
4. Jajpur

TV Relay Centres . 1. Ajmer
4. Jammu
7. Vijayawada
10. Kasauli

Programme Production Centres 1. Gulbarga

When these stations are set up, there will be a considerable increase in TV coverage of rural area.

(b) and (c). One full fledged T.V. Centre is already functioning at Bombay and one relay centre at Pune. It is proposed to set up a 10 KW TV Transmitter with 100 M tower height at Panaji during the current Plan period (1978-83), which will cover an area of 10,000 sq. Kms., comprising 3.91 lakhs urban and 14.95 lakhs rural population. There is no proposal to set up a TV station at Ambala.

Note: A full-fledged TV Centre is under installation at Jullundur. An interim set up has been commissioned on 13.4.1979.

Recommendations for Rural Electrification during 6th Plan by Orissa

862. SHRI ARJUN SETHI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government are in a position to give details regarding the recommendations made by the State

(c) whether Government are considering the proposal of erecting a T.V. tower at Panhala in Kolhapur district in Maharashtra to facilitate persons in Western Maharashtra and Goa to avail T.V. facility?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Following approved Sixth Plan proposals for the setting up of new TV Stations are likely to be implemented/commenced during the current plan period (1978-83):—

2. Bangalore	3. Trivandrum
2. Cuttack	3. Panaji
5. Madurai	6. Murshidabad
8. Varanasi	9. Asansol
2. Muzaffarpur	3. Raipur

of Orissa for rural electrification during the Sixth Five Year Plan period; and

(b) if so, the number of projects out of them have been cleared in respect of Orissa State and progress so far made and the cost of each project in the State of Orissa?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) According to the proposals drawn by the Orissa State Electricity Board for the Sixth Plan period 1978-83, electrification of 11,050 villages and energisation of one lakh pumpsets/tubewells was envisaged involving a total outlay of Rs. 170.00 crores comprising Rs. 58.30 crores under Normal Development Programme of the State, Rs. 73.81 crores from REC financing and Rs. 37.89 crores under Minimum Needs Programme. The Draft Sixth Plan, however, provides an outlay of Rs. 55.00 crores comprising Rs. 20.00 crores under NDP, Rs. 15.00 crores from REC financing and Rs. 20.00 crores under R.M.N.P.

(b) During the first two years of the Sixth Five Year Plan i.e. 1978-79 and 1979-80 (up to 29th February, 1980), the Corporation has sanctioned 78 rural electrification schemes involving a total loan assistance of Rs. 26.80 crores in Orissa. These schemes envisage on completion electrification of 6450 villages and energisation of 11529 agricultural pumpsets. The loan sanctioned is released in instalments on the basis of phasing of the construc-

tion programme and the physical progress achieved in each scheme. The Corporation has disbursed loan instalments amounting to Rs. 7.62 crores in respect of schemes sanctioned in Orissa during the above period. These schemes are under implementation by the State Electricity Board. The cost of each of the 78 schemes sanctioned by the Corporation during the first two years of the Sixth Five Year Plan is given in statement enclosed as Annexure-I.

Statement

Cost of Schemes and Loan amount sanctioned in respect of reschemes approved by REC in Orissa during 1978-79 & 1979-80 (up to 29-2-1980)

Sl. No.	Name of the Scheme (Blocks/Talukas) 1978-79	District	Cost (Rs. lakhs)	Loan (Rs. lakhs)
1	Astarang	Puri	29. 565	26. 668
2	Kantapada	Cuttack	14. 636	12. 792
3	Dungrapalli	Bolangir	34. 522	32. 175
4	Thankurgarh	Dhekanal	27. 142	25. 885
5	Tangichoudwar	Cuttack	24. 156	21. 749
6	Khaira	Balasore	43. 220	36. 741
7	Bahanagar	Balasore	54. 020	45. 090
8	Niali	Cuttack	23. 949	22. 025
9	Rairakhol	Sambalpur	5. 521	5. 381
10	Naktideul	Sambalpur	7. 281	7. 116
11	Binka	Bolangir	32. 136	29. 886
12	Kendrapada	Cuttack	43. 205	43. 205
13	Tirtol	Cuttack	46. 194	41. 442
14	Rasulpur	Cuttack	19. 010	18. 789
15	Chandbali	Balasore	67. 373	64. 620
16	Sukinda	Cuttack	25. 829	24. 083
17	Danagadi	Cuttack	24. 358	19. 429
18	Bhanjanagar	Ganjam	48. 972	13. 833
19	Khurda	Puri	49. 984	12. 523
20	Ganjam	Ganjam	42. 103	11. 018
21	Cuttack	Cuttack	49. 731	13. 729
22	Kandrapada	Cuttack	23. 467	7. 083

	1	2	3	4
23	Thakurmunda	Mayurbhanj	43. 813	40. 834
24	Phiringia	Phulbani	40. 844	39. 256
25	Kuarmunda	Sundergarh	23. 154	22. 782
26	Gurundia	Sundergarh	33. 402	30. 012
27	Rairangopur	Mayurbhanj	28. 674	26. 930
28	Bisoi	Mayurbhanj	62. 646	57. 079
29	Rayagada	Ganjam	55. 959	55. 029
30	Sadar Shumpura	Keonjhar	85. 908	78. 795
31	Raigarh	Koraput	57. 316	55. 653
32	Saharpada	Keonjhar	42. 214	36. 048
33	Baripada	Mayurbhanj	24. 755	23. 261
34	Nawarangpur	Koraput	58. 347	56. 461
35	Ghatgaon	Keonjhar	65. 537	65. 972
36	Daringbadhi	Phulbhani	68. 020	66. 902
37	Betanati	Mayurbhanj	34. 222	32. 208
38	Thuama / Rampur	Kalabandi	30. 711	30. 455
39	Jaipatna	Kalabandi	54. 636	53. 019
40	Tiring	Mayurbhanj	51. 819	50. 197
41	Lephripada	Sundergarh	31. 227	30. 662
42	Rajgangpur	Sundergarh	21. 948	21. 609
43	Sarasbona	Mayurbhanj	63. 297	60. 849
44	Govindpur	Sambalpur	36. 655	33. 070
45	Kuliana	Mayurbhanj	55. 616	54. 020
46	Golmunda	Kalabandi	11. 433	10. 812
47	Tentulikhunti	Koraput	45. 682	44. 777
48	Jharigaon	Koraput	81. 888	79. 747
49	Narla	Kalaband	57. 497	55. 926
1979-80				
50	Digapahandi	Ganjam	49. 781	13. 080
51	Aska	Ganjam	34. 737	9. 102
52	Baliapal	Balsore	22. 870	7. 281
53	Basudevpar	Balsore	50. 581	15. 778
54	Dhenkanal	Dhenkanal	45. 525	11. 921

1	2	3	4
55 Puri	Puri	49.471	13.667
56 Jajpur	Cuttack	63.429	19.183
57 Basta	Balsore	37.951	11.816
58 Naktidua	Sambalpur	32.775	31.951
59 Balianata	Puri	21.135	19.000
60 Rairkhol	Sambalpur	50.602	48.000
61 Kaniha	Dhenkanal	43.414	36.957
62 Bhuban	Dhenkanal	22.474	21.640
63 Bahanga	Balsore	55.992	15.688
64 Keonjhar	Keonjhar	48.909	12.256
65 Bhubaueshwar	Puri	45.679	12.024
66 Bhubaneshwar	Cuttack	8.250	4.600
67 Derabisi	Cuttack	17.494	16.557
68 Tentulikhunti	Bolangir	26.939	25.341
69 Banpur	Puri	34.444	31.299
70 Jatni	Puri	13.580	12.535
71 Joda	Keonjhar	77.762	76.931
72 Lanjigarh	Kalahandi	66.455	65.348
73 Boudh	Phubani	82.882	69.964
74 Khunta	Mayurbhanj	70.745	69.868
75 Harbhanga	Phulbani	83.645	80.430
76 Udala	Mayurbhanj	59.464	59.604
77 Malkangiri	Koraput	39.806	38.884
78 Mathili	Kaoroput	75.101	73.723
TOTAL		3387.524	2680.115

**Delay in Starting Jealgorah 2 & 7
Pits Sealed due to Fire**

863. SHRI A. K. ROY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there is unexpected delay in starting of Jealgorah 2 & 7 pits sealed due to fire under B.C.C.L.

in Dhanbad District of Bihar; if so, reasons for this delay;

(b) whether belt conveyor and many other materials and accessories of that closed mines are found missing; and

(c) if so, facts in detail and the steps taken in the matter?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) No, Sir. There was no delay in starting of Jealgora 2 & 7 pits sealed due to fire. The complete re-opening was done on 9th January, 1980 and the mine would commence operation from 2nd April, 1980 as per action plan.

(b) No belt conveyor or other material was missing.

(c) Does not arise.

ग्वालियर रेडियो स्टेशन की क्षमता

864 श्री कालोचरण शर्मा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्वालियर रेडियो स्टेशन वी क्षमता इतनी सीमित है कि उसके कार्यक्रम पूरे ग्वालियर डिवीजन में भी नहीं सुने जा सकते, और

(ख) यदि हा, तो क्या इस डिवीजन की आवश्यकता पूरी करने के लिए वहां शीघ्र ही एक अधिक शक्ति-शाली ट्रांसमीटर लगाया जायेगा ?

सूचना और प्रसारण तथा पूर्ति और पुनर्वासन मंत्री (श्री वसन्त साठ) (क) शिवपुरी जिले के बड़े भाग और गुना जिले के एक छोटे भाग को छोड़कर, शेष ग्वालियर क्षेत्र को आकाशवाणी केन्द्र, ग्वालियर के 10 किलोवाट मीडियम वेव ट्रांसमीटर और इन्हींर स्थित 100 किलोवाट मीडियम वेव ट्रांसमीटर द्वारा कवर किए जाने की उम्मीद है।

(ख) ग्वालियर के वर्तमान 10 किलोवाट मीडियम वेव ट्रांसमीटर की क्षमता बढ़ाने का फिलहाल कोई प्रस्ताव नहीं है। तथापि, अगली योजना के लिए प्रस्ताव तैयार करते समय इस सुझाव को ध्यान में रखा जायेगा।

Requirement of Coal for Thermal Plants

865. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what is the total requirement of coal for our thermal plants; and

(b) how far our coal stocks can be utilised for establishing of thermal plants?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The total requirements during the year 1980-81 are estimated to be about 46.6 million tonnes.

(b) There are enough coal reserves in the country to meet the foreseeable requirements of thermal power plants.

Marathi Programmes from Bombay and Poona T.V. Stations

866. SHRI V. N. GADGIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that only 28 per cent of the programmes from Bombay and Poona television stations are in Marathi when the population covered by these two centres is predominantly Marathi-speaking; and

(b) if so, what are the reasons for such low percentage of Marathi programmes?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The percentage of programmes telecast in Marathi from Bombay Doordarshan Kendra is 36 per cent. (The TV centre at Poona is a relay centre for Doordarshan Kendra, Bombay). Doordarshan Kendra, Bombay is located in a multi-lingual area where Marathi, Gujarati, Hindi and Urdu are spoken and understood; but the highest percentage of programmes from that Kendra is in Marathi. Percentages for other languages are: Gujarati—per cent; Hindi and Urdu—26 per cent; other regional languages and English—28 per cent.

Firm making T. V. News Features for Doordarshan

867. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that T.V. News Features (TVNF) Series are being made for Doordarshan by the only Firm since the last 8/10 years;

(b) if so, the name of firm and the terms and conditions of their agreement;

(c) whether it is a fact that various other firms can make TVNF at the much cheaper rate and of similar standard; and

(d) whether it is a fact that Government propose to give chances to other firms to make TVNF?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). A firm called Television News Features has been making Development and Science Series for Doordarshan since April, 1975 and November, 1976 respectively. A copy each of the terms and conditions for these two series, which have been extended from time to time, is enclosed. The present agreement is valid upto 31st March, 1980.

(c) and (d). Public tenders for production of these series have been invited from the open market. Offers from several firms for the said job have been received which are being processed by DG, Doordarshan.

Extracts from terms and conditions for TVNF Development Series which have been extended 'from time to time' ..

(a) It will be initially, a 6 month service for Delhi, Bombay, Srinagar, Amritsar, Calcutta and Madras- TV Centres liable to terminate at 3 months advance notice from Doordarshan.

(b) Service to begin in July, 1975 which means the first six month period starting from 1975 to December, 1975 if no notice of termination from Doordarshan on 1st October, 1975 is given, could continue the service until December, 1975.

(c) The second six month period in the first year of subscription will begin on January 1, 1976 and will end on 30th June 1976. If no notice of termination is given on 10-10-75, the service will continue for the second six month period, but Doordarshan reserves the right to give 3 months advance notice of termination on 1.4.76.

(d) At end of the first year of service, divided into two six month periods as detailed above, the service will continue for another year automatically, provided there had been no notice of termination on 1st April, 1975 which would be 9 months after the service begins in July, 1975.

(e) In the event of the service entering its second year, which would be from 1st July, 1976 to 30th June, 1977, Doordarshan reserved the right to terminate it at 4 months advance notice.

Payment involved including subscription and print costs will be as follows:

Station	Year's Subscription	Six Monthly Subscription
Delhi TV Centre	Rs. 4 lakhs	Rs. 2 lakhs
Bombay TV Centre	Rs. 25,000	Rs. 12,500
Srinagar TV Centre	Rs. 25,000	Rs. 12,500
Amritsar TV Centre	Rs. 25,000	Rs. 12,500
Calcutta TV Centre	Rs. 25,000	Rs. 12,500
Madras TV Centre	Rs. 25,000	Rs. 12,500
Lucknow TV Centre	Rs. 25,000	Rs. 12,500

Depending on the period of subscription, payment was made by the respective TV Centre in equated monthly instalments

For payment as listed above, the services of TVNF to Doordarshan will be as follows:

- (1) Development stories in an all India basis.
- (2) It will be a fortnightly film service.
- (3) Each film capsule will not be less than 15 mts. duration.
- (4) Each film capsule will consist of self contained feature stories of 4—7 minutes each and not less than three in number.
- (5) Each capsule has to reach the TV Centres in ready to use edited prints, for utilising a particular story or the capsule as a during whole broadcast.
- (6) Each story will be well recorded, and accompanied by a timed scripted commentary in English to facilitate TV Station to put the programme on the air in the local language.
- (7) Each station will be getting a 16 mm B&W silent print together with 1/4" wild sound track where necessary.
- (8) TVNF would provide Doordarshan with not less than

14,000 ft. of duly edited and scripted film material in any one year period. To enable TV Centre to pay on monthly basis, it would get not less than 30 mts. of film (1,166 ft.) in that period.

- (9) Supply to out Station TV Centres would have to be effected by air freight.
- (10) Doordarshan would have the right to use the material so received as part of its exchange programme with other telecasting organisation, in addition to its own network.

Terms and Conditions for TVNF Science Series extended from time to Time

Scope of the service:

It will be a fortnightly service to provide all-India coverage, concentrating on Science and Technology in the service of the common man—particularly its benefits as extended to the rural areas. Also, the programmes highlighting the self-sufficiency achieved by the country through the development of science and technology. Such programme having one subject treated in depth, thus constituting a TV documentary.

- (2) The duration of each fortnightly programme will not be less than 15 mts. i.e. a minimum 575 ft. on 16 mm

Black and white film. The estimate is that the programme might sometimes be of 20 mts. duration but Doordarshan note that no extra charges will be made for the additional footage. The extra charge will be made for extra footage. The length of film for each programme will be indicated to facilitate TV centres to check and verify it.

(3) Supply of Programmes:

Each programme will be supplied by air freight so as to reach the TV Centres on the 1st and 15th of each month beginning from November, 1976. Each programme will be supplied to begin with on 15 mm B&W silent print together with 1/4" sound track. It is noted that TVNF will be in a position in the near future to supply the sound track on 16 mm perforated tape with necessary syno marks.

(4) Planning and Production of Programmes:

The subjects and themes of programmes will be finalised in consultation with the Directorate General of Doordarshan. A representative of the Directorate General will be viewing the programme at the rough cut stage. Suggestions and modifications that

Doordarshan representative might make would have to be carried out by TVNF in the final print. In case Doordarshan's suggestions are not carried out Doordarshan reserves the right to reject a particular programme and not pay for it.

(5) Review of finished programmes:

Every possible care would be taken by TVNF to ensure the programme and technical quality of the finished programmes. This aspect would be kept under review by the Directorate General and TVNF will be informed of Doordarshan reaction.

(6) Period of Service and Notice period

Initially, Doordarshan agrees to one year's service beginning from November, 1976 and ending on 31st October, 1977. However, if considered necessary the service can be terminated at three months notice during that period.

(7) Royalty Payments:

The royalty payments will be as follows:—

The calculations below are on the yearly basis but the payment by each TV Centre, as indicated below, will be on an equated monthly basis.

Station	Royalty payment on yearly basis (to be broken up on an equated monthly instalment)	Remarks
Delhi	Rs. 216,000	This payment will be towards basic service and the first print.
Bombay, Amritsar, Srinagar, Calcutta, Madras, Lucknow.	Rs. 25,000 per station	This payment will be towards each extra print.

Note: The rate of supply of prints to each Centre will be two a month, totalling 24 in a year.

(8) Telecast Rights:

Doordarshan will have full telecast rights over the programme, including their use for external exchange purposes. Also for use of the programmes over the SITE continuity network no extra payment will be made.

Note: The total payment for both series was Rs. 9,16,000/- per annum, as per original agreement. On the firm's demanding a higher price subsequently a Costing Committee was appointed which recommended an increase of Rs. 70,810/- per annum.

Influence of Management on Newspapers during Elections

868. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that management of a number of Newspapers issued instructions at the time of last elections to the Lok Sabha in regard to the type of news to be published and also as to where weightage had to be given so that the news were published in conformity with the desires of the management, instead of publishing the actual facts: and

(b) if so, what action have the Government taken or propose to take to

Statement

Allocation and actual receipts in respect of the major thermal power stations in Gujarat during 1978-79.

(Figures in thousand tonnes)

Holding of Election on Sundays

870. SHRI P. J. KURIAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the percentage of votes polled in Kerala for the Lok Sabha election on January 6, 1980 was less than that recorded for the Kerala Assembly election held on January 21, 1980;

(b) if so, whether it is due to the fact that the date on which the Lok Sabha election was held was a Sunday (January 6, 1980);

(c) whether the Government are aware of the strong feelings expressed by the people, specially the minority communities, against holding elections on Sundays; and

(d) whether Government propose to take steps to see that in future no elections are held on Sundays?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The percentage of votes polled in the assembly constituencies comprised within the 9 parliamentary constituencies in the State of Kerala where poll was taken on the 21st January, 1980 was 72.74 per cent as against 62.15 per cent in the 9 parliamentary constituencies where poll was taken on the 6th January, 1980.

(b) The reasons for the lower percentage of polling at the parliamentary elections have not been gone into so far by the Election Commission.

(c) Some representations were received in the Election Commission from Kerala at the time of last general elections to Lok Sabha against the date of poll being fixed on Sunday, the 6th January, 1980 on the ground that Sunday is the day of worship for the Christians.

(d) The Election Commission is of the opinion that it may not be possible to give categorical assurance that date

of poll will not be fixed on Sundays in future but all the same that it will keep in view the suggestion against the date of poll being fixed on a Sunday.

Proposal for making Power Generation and Distribution a Central Subject

871. SHRI K. A. RAJAN: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Union Government have a proposal under consideration to make electricity generation and distribution a Central subject; and

(b) if it is so, the details and reasons therefor?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Electricity is a Concurrent subject under the Constitution and there is no proposal at present to make electricity generation and distribution a wholly central subject. Keeping in view the need, however, to develop the power sector in the most optimal manner to meet the demand for electricity for economic development, the structure of the power supply industry is reviewed from time to time. It has been considered necessary to augment Central generation and increase assistance for rural electrification for accelerated growth of the economy.

Preparation of Voters List in Assam

872. SHRIMATI GEETA MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is highly disturbed condition over the preparation of voters' list in Assam;

(b) if so, whether Government have decided that 25th March, 1971 as the date time for evacuees from Bangladesh to be considered as citizens of India and that people whose names

appeared in the voters' list of Assam of 1971 and 1977 would be eligible to be enrolled as voters now; and

(c) if the answer of (b) is in the affirmative, what steps have been taken by Government to guarantee that all such names are actually entered in the voters' lists?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Assam has been witnessing a prolonged agitation since the second half of 1979, initially for the deletion of names of foreign nationals from electoral rolls, then for the postponement of elections which were due to be held in the first week of January, 1980, and again, for the detection and deportation of foreign nationals.

(b) No, Sir.

(c) Does not arise.

राजस्थान की लूनी, सूकड़ी और जीजड़ी नदियों को बाढ़ का प्रभाव

873. श्री चिरची बन्द जैन : क्या उर्जा और सिचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

प्रभाव

(क) राजस्थान राज्य में लूनी, सूकड़ी और जीजड़ी नदियों को बाढ़ से कौन से क्षेत्र प्रभावित होते हैं ;

(ख) इस वर्ष कौन से क्षेत्रों पर कितना प्रभाव पड़ा है तथा किस की हानि हुई है और जान व माल की कितनी हानि हुई है ;

(ग) क्या सरकार ने उन क्षेत्रों को बाढ़ से बचाने के लिए कोई स्थाई योजना तैयार की है और यदि हाँ, तो तन्सम्बन्धी व्यूरा क्या है ;

(घ) इस योजना के लिए केन्द्र ने इस वर्ष कितना धन दिया है और अगले वर्ष कितना धन दिया जायेगा ; और

(ङ) इस योजना को कब तक कियान्वित किया जायेगा ?

उर्जा और सिचाई तथा कोयला मंत्री (श्री ए० श्री० ए० गन्धी जान चौधरी) : (क) और (ख) इस वर्ष जोखमूर, अजमेर, नागौर, पाली, जालोर और बांसुरे ज़िलों के क्षेत्र प्रभावित हुए

थे। जो हानि हुई, उसके स्वरूप और मात्रा की जानकारी विवरण में दी गई है।

(ग) से (ङ). राज्य में लूनी वेसिन में बाढ़ों से प्रभावित क्षेत्रों को सुरक्षित बनाने के लिए एक मास्टर योजना तैयार करने के बास्ते राज्य सरकार ने अन्वेषण और सर्वेक्षण कार्य हाथ में लिए हैं। राज्य सरकार द्वारा बाढ़ सुरक्षा की स्थाई स्कीम इसके बाद तैयार की जाएगी।

विवरण

राजस्थान में बाढ़ों से हुई हानि का स्वरूप और मात्रा

1. प्रभावित क्षेत्र	5. 7 लाख हेक्टेयर
2. प्रभावित जनसंख्या	11.2 लाख
3. फसली क्षेत्र को क्षति	1.8 लाख हेक्टेयर
4. क्षतिग्रस्त फसल का मूल्य	2362.9 लाख रुपये
5. क्षतिग्रस्त मकानों की संख्या	93,620
6. क्षतिग्रस्त मकानों की कीमत	4700 लाख रुपए
7. मृत पशु	1,13,842 ;
8. मृत व्यक्ति	478
9. सरकारी सम्पत्ति और सुविधाओं को क्षति	2994.1 लाख रुपए

बुमसार-कोइलवार तटबन्ध का निर्माण

874. श्री चन्द्रदेव प्रसाद दर्मा : क्या उर्जा और सिचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) बुमसार कोइलवार तटबन्ध का शीघ्र निर्माण करने के लिए क्या कार्यवाही की जा रही है; और

(ख) बिलम्ब के क्या कारण हैं ?

उर्जा और सिचाई तथा कोयला मंत्री (श्री ए० श्री० ए० गन्धी जान चौधरी) :: (क) और (ख) 35.67 करोड़ रुपये की अनुमानित लागत बाली बक्सर-कोइलवार स्कीम का कियान्वयन

बिहार सरकार द्वारा 1973-74 से चरणबद्ध रूप में किया जा रहा है और इसके 1979-80 के अन्त तक पूरा हो जाने की आशा थी। इस स्कीम में बंधा, सोन, गंगी (पश्चिम) और गंगी (पूर्व) नदियों के तटों पर कुल 165 किलोमीटर लम्बे तटबंधों के निर्माण को परिकल्पना की गई है। धन की कमी के कारण, जो 1975 की बाढ़ों के बाद पटना बाढ़, मुरक्का काथौं को प्राथमिकता के आधार पर मुरुर करने की आवश्यकता के कारण और भी बढ़ गई थी, राज्य सरकार द्वारा इस स्कीम पर अब तक कुल लगभग 7.75 करोड़ रुपया ही खर्च किया गया है। इस स्कीम के लिए 1980-81 के लिए 3 करोड़ रुपये के परिव्यय का प्रस्ताव किया गया है।

Plan for Bagmati Project

875. SHRIMATI RAMDULARI SINHA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

- (a) whether the plan of Bagmati Project is pending finalisation with Government of India for the last several years;
- (b) if so, the reasons thereof; and
- (c) whether any time limit has been fixed for finalisation of the plan?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Bagmati Flood Control Project and Bagmati Irrigation Project were originally approved by the Planning Commission in 1969 and 1970 respectively. Consequent upon shifting of the course of Bagmati river, the Irrigation Project was modified. Subsequently estimated costs of both the projects were also revised. After examination of the revised projects, in consultation with the State Government and after taking into account technical considerations, the State Government were advised in August, 1979 that the irrigation and flood control projects should be integrated into a multipurpose project to

deal with irrigation, flood control and drainage as its components. The integrated Bagmati Project received by Central Water Commission from the State Government on 25th February, 1980 is under examination.

(c) No, Sir. After examination of the project it is proposed to have discussions with the State Government Engineers to settle outstanding issues, if any, in order to expedite the clearance of the project.

Electricity for Development of Rural Areas in Bihar

876 SHRI R. P. YADAV: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

- (a) whether electricity is one of the two main infrastructures for the development of rural areas;
- (b) whether Bihar is lacking in this respect; and
- (c) if so, what steps are being taken by Government to see that all these villages get electricity?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir.

(b) Yes. Bihar has achieved only 28.5 per cent rural electrification as against 41.4 per cent in the country as on 31st October, 1979.

(c) The Bihar State Electricity Board has formulated proposals to achieve 100 per cent rural electrification by 1994-95 with funds to the tune of Rs. 497.00 crores. The implementation would, however, depend on the finances available to them. During Sixth Five Year Plan an outlay of Rs. 67 crores has been envisaged for disbursement through R.E.C. in respect of rural electrification schemes in Bihar.

राज्यों और संघ राज्य गांवों में विद्युतीकृत
कुल गांव

877. श्री बाबूसाहेब सोलंकी : क्या ऊर्जा और सिवाई तथा कोयला भव्यी यह बताने की कृपा करेंगे कि :

(क) देश के सभी राज्यों और संघ राज्य क्षेत्रों के कुल किनने गांवों का 29 फरवरी, 1980 तक राज्यवार और संघ राज्यवार क्षेत्रवार विद्युतीकरण नहीं किया गया है ;

(ख) किन-किन राज्यों ने ग्रामीण विद्युतीकरण का लक्ष्य पूरी तरह प्राप्त कर लिया है और प्रत्येक राज्य ने यह लक्ष्य कब प्राप्त किया ; और

(ग) देश के सभी राज्य और संघ राज्य क्षेत्रों में विद्युतीकरण का लक्ष्य पूरी तरह कब तक प्राप्त करने का विचार है ?

ऊर्जा और सिवाई तथा कोयला भव्यी श्री ए०बी०ए० गन्नी खान जौधारी : (क) कुल 5,75,936 गांवों में से 31 दिसम्बर, 1979 तक 2,40,794 गांवों का विद्युतीकरण किया जा चुका

है तथा 3,35,142 गांवों का विद्युतीकरण किया जाना बाकी है । राज्यवार और संघ शासित क्षेत्रवार स्थिति दिखाने वाला एक विवरण संज्ञना है ।

(ख) निम्नलिखित राज्यों/संघ शासित क्षेत्रों ने उनके सामने दिखाई गई तारीख को शन-प्रतिशत ग्राम विद्युतीकरण का लक्ष्य प्राप्त कर लिया है :—

हरियाणा	अगस्त, 1972
पंजाब	मई, 1976
केरल	जून, 1979
दिल्ली	1966-67
चण्डीगढ़	मार्च, 1972
पांडिचेरी	मार्च, 1972

(ग) विभिन्न राज्य बिजली बोर्डों से प्राप्त हुए अन्तिम प्रस्तावों के अनुमार राज्यों द्वारा शन-प्रतिशत विद्युतीकरण के लिए परिकल्पित समय-प्रवधिया 1983-84 से 1994-95 तक भिन्न-भिन्न है, बशर्ते कि माध्यन उपलब्ध हों ।

विवरण

राज्यवार और संघ शासित क्षेत्रवार कुल ग्रामों की 31-12-1979 को यथास्थित विद्युतीकृत गांवों की और विद्युतीकरण के लिए शेष रहे गांवों की संख्या दिखाने वाला विवरण ।

क्रम सं०	राज्य/संघ शासित राज्य	गांवों की कुल संख्या	31-12-1979 की स्थिति के अनुसार	
			विद्युतीकृत गांव	शेष गांव जिनको विद्युतीकृत किया जाना है
1. आन्ध्र प्रदेश	.	.	27,221	15,889 (घ)
2. अरमन	.	.	21,995	3,440 (घ)
3. बिहार	.	.	67,566	19,490
4. गुजरात	.	.	18,275	10,283
5. हरियाणा	.	.	6,731	6,731
6. हिमाचल प्रदेश	.	.	16,916	8,697
7. जम्मू और कश्मीर	.	.	6,503	4,428 (क)
8. कर्नाटक	.	.	26,826	16,037
9. केरल	.	.	1,268	1,268
10. मध्य प्रदेश	.	.	70,883	21,175
11. महाराष्ट्र	.	.	35,778	24,470
12. मणिपुर	.	.	1,949	309 (ग)
13. मेघालय	.	.	4,583	489 (ग)

14. नागार्लैड	.	.	960	303
15. उड़ीसा	.	.	46,992	15,660
16. पंजाब	.	.	12,188	12,126(+)
17. राजस्थान	.	.	33,305	13,083
18. सिक्किम	.	.	215	53(अ)
19. तामिलनाडु	.	.	15,735	15,531
20. उत्तर प्रदेश	.	.	1,12,561	36,688
21. पश्चिम बंगाल	.	.	38,074	12,602
22. त्रिपुरा	.	.	4,727	667
जोड़ राज्य		5,71,251	2,39,429	3,31,822
1. अंडमान निकोबार द्वीप समूह	.	390	84	306
2. अरुणाचल प्रदेश	.	2,973	243(अ)	2,730
3. चंडीगढ़	.	26	26	—
4. दादरा और नागर हवेली	.	72	52	20
5. दिल्ली	.	243	243	—
6. गोवा, दमन और दीव	.	409	351	58
7. लक्षद्वीप	.	10	9	1
8. मिजोरम	.	229	24	205
9. पांडिचेरी	.	333	333	—
जोड़ (संघ शासित क्षेत्र)		4,685	1,365	3,320
जोड़ (अदिल भारत)		5,75,936	2,40,794	3,35,142

(+) 62 ग्रामों को ग़ेर-आबाद घोषित कर दिया गया है।

(क) 31-3-1979 की स्थिति के अनुसार।

(ख) 30-9-1979 की स्थिति के अनुसार।

(ग) 31-10-1979 की स्थिति के अनुसार।

(घ) 30-11-1979 की स्थिति के अनुसार।

Opening of New Companies

878. SHRI VIJAY N. PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of licences granted for opening of new companies (Statewise), during 1977 to 1979;

(b) the number of licences granted to new applicants within six months, i.e. application received after 1977, and granted within six months; and

(c) the number of cases, pending for more than two years and which had originated before 1977?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) 2506 licences, i.e., certificates of incorporation were granted for the opening of new companies in 1977, 3290 licences in 1978 and 4499 in 1979 in the country as a whole. Statewise break up of these totals is given in the statement annexed.

(b) and (c). The requisite information is being collected and will be laid on the Table of the House.

Statement

Statewise break up of number of New Companies limited by shares registered during the calendar years 1977, 1978 and 1979

State/Union Territory	1977	1978	1979
Andhra Pradesh	129	144	203
Assam	31	24	24
Bihar	29	72	48
Gujarat	100	158	329
Haryana	15	18	30
Himachal Pradesh	5	10	8
J. & K.	7	10	6
Karnataka	167	171	251
Kerala	75	84	107
Madhya Pradesh	38	58	90
Maharashtra	622	811	1156
Nagaland	1	3	4
Orissa	32	47	53
Punjab	46	85	150
Rajasthan	44	76	115
Tamil Nadu	168	256	366
Uttar Pradesh	142	175	189
West Bengal	447	511	604
Chandigarh	24	15	45
Delhi	348	511	678

	1	2	3	4
Goa, Daman & Diu	.	18	33	22
Manipur	.	2	—	2
Meghalaya	.	4	1	5
Pondicherry	.	6	11	8
Tripura	.	1	1	1
Andaman & Nicobar Islands	.	—	1	—
Dadar & Nagar Haveli	.	—	1	1
Arunachal Pradesh	.	5	2	1
Mizoram	.	—	1	—
TOTAL	.	2506	3290	4499

Thermal Power Station at Shahjahanpur, U.P.

879. SHRI JITENDRA PRASAD: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether a thermal power station is being set up at Shahjahanpur, U.P.; and

(b) if so, the details of the project?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) No feasibility report for setting up a thermal power station at Shahjahanpur, Uttar Pradesh has so far been received.

(b) Does not arise.

Posts reserved for S.C. and S.T. lying Vacant

880. SHRI LAKSHMAN MALLICK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of posts reserved for the Scheduled Castes/Scheduled Tribes in his Ministry which remained vacant on 1st February, 1980; and

(b) what are the reasons for not filling up of these posts and by when these vacancies are likely to be filled up?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) In the Ministry of Information and Broadcasting proper, the number of posts, which were reserved for Scheduled Castes and Scheduled Tribes candidates and had remained vacant as on 1-2-80 is 59, as per break-up below:

Scheduled Castes	26
Scheduled Tribes	33

(b) Except for one post in Group 'D' all the remaining 58 posts are in Group C (Non-gazetted posts). These 58 posts are all included in the organised services, namely the Central Secretariat Stenographer Service, Central Secretariat Clerical Service. The posts are to be filled up with the nominees of the Department of Personnel and Administrative Reforms and such nominees from that Department to whom the reserved vacancies stand reported already, are awaited.

In regard to the one Group 'D' reserved vacancy, there was no eligible person who could be appointed its

filling up depends upon the availability of an eligible person as per the standing instructions of the Department of Personnel.

Amendments to the Companies Act

881. PROF. MADHU DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Company Law which was amended after being processed by the Joint Select Committee of Parliament in the Fifth Lok Sabha was again modified during the emergency annulling some of the amendments which were incorporated in the Company Law prior to emergency;

(b) if so, what are the important changes introduced; and

(c) the reasons thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P SHIV SHANKER): (a) No, Sir. After the amendments in Company Law in 1974, some further amendments were made only in December, 1977.

(b) and (c). Does not arise.

Demand for an Urdu Section in Nagpur Station of A.I.R.

882. SHRI G. M. BANATWALLA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware of the need and persistent demand for an Urdu Section in Nagpur Station of A.I.R.; and

(b) Government decision as regards opening of the said Urdu Section?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) The demand is under consideration.

Transmission Losses of Electricity

883. SHRI R. K. MHALGI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what are the losses in transmission of electricity in our country and whether the losses abnormally high as compared to other countries;

(b) if so, the details thereof;

(c) considering the constant power shortage in India, what immediate steps are being taken or proposed to reduce the energy losses; and

(d) is there any time bound programme to achieve a fixed target in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) and (b). In India, the system losses which include transmission, transformation and distribution losses, in the year 1978-79 were 19.81 per cent. In India, these losses are relatively high compared to the developed countries. A comparison of these losses, for various years, with a few advanced countries may be seen in the enclosed statement.

(c) and (d). Within the prevailing resources constraint, the State Electricity Boards are identifying high-loss areas and are taking up System Improvement Projects to reduce the losses.

Statement

Transmission and Distribution Losses*

Percentage T. & D Losses

Sl No.	Country	1970	1973	1974	1975	1976
1.	Austria	8.73	8.04	7.62	7.97	7.41
2.	Belgium	5.55	4.99	5.03	5.75	5.49
3.	Canada	8.81	8.99	9.35	10.47	9.22
4.	Czechoslovakia	7.74	8.05	8.00	7.67	7.74
5.	France	7.07	6.71	6.58	6.91	6.86
6.	Germany—East	7.78	7.25	7.24	7.25	7.10
7.	Germany—West	5.96	5.04	4.82	5.07	N.A.
8.	Hungary	9.16	9.28	8.94	8.59	8.26
9.	INDIA	16.90	19.86	19.56	18.82	19.19
10.	Italy	8.41	8.45	7.86	8.79	8.66
11.	Poland	8.92	9.19	9.29	9.56	9.76
12.	Portugal	12.18	12.76	12.60	10.79	N.A.
13.	Spain	13.11	12.12	10.67	10.43	10.26
14.	Turkey	10.95	11.77	10.61	10.59	10.00
15.	U. K.	7.63	7.45	7.16	7.66	7.26
16.	U.S.A.	7.87	N.A.	8.44	8.77	8.80
17.	U.S.S.R.	7.93	8.02	8.01	8.00	8.25

*Exclude the losses in step-up transformer in generating stations.

NOTE : Figures for India have been computed assuming 0.6% losses in step-up transformation.

Panel to Monitor Coal Mining Progress

884. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have set up a panel to monitor coal mining progress; and

(b) if so, the composition and other details thereof?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.

B. A. GHANI KHAN CHAUDHURY): (a) and (b). A Cabinet Committee on Industrial Infrastructure has been formed under the Chairmanship of the Union Minister of Finance. The Committee comprises of Finance Minister as the Chairman, with Ministers of Energy, Steel and Mines, Petroleum and Chemicals and Railways as members. Among other things the Committee reviews the production and movement of coal for various sectors. The Committee also serves as a high level body for coordinating the activities of the Ministry of Railways and the Departments of Coal and Power.

Demand of West Bengal Government for Higher Royalty on Coal

885. SHRI CHITTA BASU: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government of West Bengal have since demanded of higher rate of Royalty on coal; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHUY):

(a) Yes, Sir.

(b) The demand of the Government of West Bengal is being examined.

ग्रामीण धेनों की शट्टियों को कोयले की सप्लाई

886. श्री कृष्ण चन्द्र पांडेय: क्या ऊर्जा और सिवाई तथा कोयला मंत्री यह बताने वीे कृपा करेंगे कि :

(क) क्या मण्डार ग्रामीण विकास के लिए अपेक्षित कोयले वीे सप्लाई के मार्ग में आने वाली कठिनाइयों को दूर करने और ग्रामीण धेनों की शट्टियों को मूलभूत से कोयले की सप्लाई सुनिश्चित करने के लिए कार्यवाही करने पर विचार कर रही है;

(ख) क्या वह पिछले धेनों के विकास के लिए कोयले की सप्लाई के मम्बन्ध में कुछ सुविधा देने के प्रश्न पर विचार कर रही है;

(ग) यदि हाँ, तो उसका व्यौरा क्या है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

ऊर्जा और सिवाई तथा कोयला मंत्री (श्री ए० बी० ए० गन्नी खान औधरी): (क) रेलवे के साथ परामर्श करके कोयले के संचलन की बढ़ाने के लिए कार्रवाई की गई है जिसमें ग्रामीण धेनों के उपभोक्ताओं को भी लाभ मिलेगा।

(ख) मे (घ) राज्यों के भीतर कोयले की सप्लाई का विनियमन राज्य सरकार करती है। उन्हें विभिन्न वर्गों के उपभोक्ताओं को कोयले के वितरण का एक नियंत्रण करने के अधिकार दिए गए हैं।

Issue of Advertisements by U.P. State Electricity Board

887. SHRI CHITTA MAHATA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that U.P. State Electricity Board, Lucknow, had included, a local daily newspaper published from Aligarh, in the regular list of Board for publication of advertisements vide its letter No. 12060/PR/SEB/79-11/1977 dated 10th December, 1979; and

(b) whether it is also a fact that U.P. State Electricity Board, Lucknow, and its field offices issued advertisements after the 10th December, 1979 to other daily newspapers?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The matter relates to the State Government. The information is being collected from the concerned State Government and will be laid on the Table of the House in due course.

Intensification of Rural Electrification Programme

888. DR. FAROOQ ABDULLAH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Union Ministry are considering a proposal to intensify the rural electrification programme in the next four months;

(b) if so, whether he has asked the Chairman of the Rural Electrification Corporation and the Department of Power to prepare ad hoc schemes for implementation by State Electricity Boards;

(c) if so, whether the Chairmen of all the State Electricity Boards were called to Delhi to finalise the implementation schemes;

(d) if so, what are the schemes likely to be implemented in the J. & K. State; and

(e) whether the J. & K. State Government has asked more funds to implement their schemes which they had prepared earlier?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). In consultation with the State Electricity Boards, the Rural Electrification Corporation has arrived at a programme for accelerated implementation of rural electrification projects financed by it. The State Electricity Boards have indicated specific targets in respect of works to be completed in the next four months.

(c) Yes, Sir.

(d) In the State of Jammu and Kashmir, the R.E.C. has approved 66 schemes upto 29-2-1980 for electrification of 4160 new villages of which 2556 have already been electrified upto September, 1979. It is expected that another 200 villages will be electrified in the next four months.

(e). No request has been received from the Jammu and Kashmir Electricity Board for additional funds over and above the financial assistance already sanctioned in respect of the approved schemes.

Proposal to set up a T.V. Centre at Surat

889. SHRI AHMED M. PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up a T.V. Centre or relaying Station at Surat in the near future;

(b) if so, the details thereof; and

(c) if not, whether Government will consider to implement the great demand of the people to set up a T.V. Centre or relaying station at Surat?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). Due to

constraints on financial resources and low priority accorded to T.V. expansion, there is at present no proposal to set up either a T.V. Centre or a relay Centre at Surat during the current Plan period (1978—83). The suggestion will, however, be borne in mind at the time of formulating plans of T.V. expansion in future.

Upper Indravati Project, Orissa

890. SHRI RASA BEHARI BEHERA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what is the estimated cost of "Upper Indravati Project" of Orissa and the target fixed for completing the project; and

(b) how many acres of land will be irrigated by this project and how many M.W. of electricity will be produced by the "Upper Indravati Project"?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) The Upper Indravati Project was approved by Planning Commission in May 1978 for an estimated cost of Rs. 208.14 crores. The project is targetted to be completed in 1987-88.

(b) The project envisages annual irrigation of 1.85 lakh hectares (4.57 lakh acres) and generation of 227 MW of power at 100 per cent load factor.

Production of Electricity by Damodar Valley Corporation

891. SHRI MUKUNDA MANDAL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Damodar Valley Corporation is not producing electricity according to its capacity;

(b) if so, the reasons thereof;

(c) the steps taken by Government to optimise its production; and

(d) what is the production of electricity* and how much was supplied to West Bengal during the last five years (year-wise)?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B. A. GHANI KHAN CHAUDHURI): (a) to (c). On an average, the daily generation is maintained at a level between 500 to 600 MW. Efforts are being made to increase the generation. The major reasons for not being able to generate

at higher levels is because of the frequent leakage in boiler tubes, and failure of auxiliaries due to abrasive quality of coal. The Damodar Valley Corporation have taken steps to improve the maintenance of equipment, obtain additional spare parts and undertaken stricter monitoring of the daily operations.

(d). The production of power (in million units) and power supplied to West Bengal during the last five years is as follows:—

Year	Energy production in DVC (MKWH)	Sale to all consumers in West Bengal (MKWH)
1974-75	4465	1747
1975-76	5007	1133
1976-77	5245	1894
1977-78	5161	1873
1978-79	5443	1949

Financial Assistance for Narmada Irrigation Project from World Bank

892. SHRI R. P. GAEKWAD: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that Gujarat Government has approached the World Bank through the Central Government for financial assistance for Narmada Irrigation Project;

(b) if so, nature and amount of assistance for respective projects; and

(c) the reactions of the World Bank?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) to (c). The States of Gujarat and Madhya Pradesh have approached the Central Government for seeking external assistance for their projects in the Narmada Valley such as Sardar Sarovar Project in Gujarat, Bargi, Narmada

Sagar, Omkareshwar, Maheswar etc. in Madhya Pradesh. The relevant details such as the latest estimated costs of the projects, the time-frame for their implementation and the corresponding provisions which would be made by the concerned States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan are under discussions with the States. The question of posing the projects for any external assistance will depend upon the final outcome of these discussions.

DPs in Dandakaranya

893. SHRI T. R. SHAMANNA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) how many persons (or families) were sent to Dandakaranya for Rehabilitation in the beginning; and

(b) how many displaced persons (or families) are there now in Dandakaranya?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). Families have been brought to Dandakaranya for rehabilitation in batches from time to time. Upto 29-2-1980, 44,594 families had been brought to Dandakaranya since its inception for rehabilitation; of these 19,664 settled families and 4,939 karmi Shibir families (awaiting settlement) are in position.

Deletion of Paragraph 2 of the Ganga River Water Agreement

894. SHRI SATISH AGRAWAL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that the West Bengal Government have urged upon the Central Government to delete paragraph 2 of the Ganga River Water Agreement under which West Bengal was getting only 1,200 cusecs of water;

(b) whether it is also a fact that unless the water flow is increased both Haldia and Calcutta Ports will languish as atleast 40000 cusecs of water flow is necessary to keep these Ports mobile; and

(c) if so, what is Government's reaction in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) West Bengal Government have suggested the deletion of Para (ii) of Article II, under which at present only about 17,000 cusecs is available for the Farakka Feeder Canal.

(b) The optimal head water flows for Calcutta Port are assessed at 40,000 cusecs. Some benefits would still be there with lower flows but not to the extent planned.

(c) In the dry seasons, there is not enough water in the Ganga to meet the full requirements of both the countries. The Agreement therefore, pro-

vides for the Indo-Bangladesh Joint Rivers Commission to carry out investigation and study of schemes relating to the augmentation of the dry season flows of the Ganga, proposed or to be proposed by either Government with a view to finding a solution which is economical and feasible. Proposals of the two countries in this connection are now before the Commission.

Setting up of a T.V. Centre at Thirumala Hills

895. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any representation to set up a full fledged Television Centre on Thirumala Hills; and

(b) if so, the action taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b). Due to constraints on resources and low priority given for TV expansion, there is at present no proposal to set up a full-fledged T.V. Centre on Thirumala Hills during the current Plan period (1978-83). However, this suggestion will be borne in mind while formulating plans for T.V. expansion in future.

Dam on River Siang

896. SHRI P. K. THUNGON: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether he is aware that there is a proposal to construct a dam over Siang river in Siang District of Arunachal Pradesh (Dihang Dam) which is going to submerge thousands of acres of cultivated and forest land including many age-old villages of tribals;

(b) whether the State Government has expressed any view in the matter, if so, the reaction of the Union Government thereto; and

(c) whether this proposal has got any connection with the Farakka agreement?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B. A. GHANI KHAN CHAUDHURY): (a) to (c). The proposal made by India for the augmentation of the dry season flows of the Ganga in pursuance of the Indo-Bangladesh Agreement on sharing of Ganga Waters at Farakka and on augmenting its flows envisages the construction of a Brahmaputra-Ganga link canal supplemented by storages at the appropriate stage on the Dihang, Subansiri and Barak rivers for augmenting the flows, controlling the floods in the Brahmaputra and Barak rivers and generation of large blocks of hydro-power, and for navigation and other multipurpose benefits.

The Government of Arunachal Pradesh have expressed concern at the likely inundation of areas and dislocation of people by the project. The project is at present under detailed investigation. As a part of these investigations, the National Council of Applied Economic Research have been entrusted with the study of the socio-economic impact of the project with special reference to the problems of resettlement and rehabilitation and results of the study will be taken into account while finalising the proposals.

Cost of Construction of Building for Headquarters of Western Coal Fields at Nagpur

897. **SHRI JYOTIRMOY BOSU:** Will the Minister of ENERGY, IRRIGATION AND COAL be pleased to state:

(a) amount spent so far in Nagpur on land and building etc. for the Head Office of Western Coalfields limited; and

(b) total estimated cost of shifting of Headquarters from Nagpur and setting up new complex?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The amount so far spent on the Head Office of Western Coalfields Limited, Nagpur is about Rs. 1.18 crores.

(b) Headquarters of Western Coalfields Ltd. continues to be at Nagpur and cost of shifting Headquarters and setting up a new complex has not been assessed.

Dogri Programmes of A.I.R.

898. **DR. KARAN SINGH:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state what steps are being taken to extend the periodicity and duration of Dogri programme of All India Radio from Delhi, Chandigarh, Simla and Jammu Stations?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): Radio Kashmir, Jammu broadcasts programmes in Dogri for a total duration of nearly 76 hours in a month. AIR Delhi and Simla also broadcast occasional music programmes, folk and light, in Dogri in their normal music chunks.

Jammu and Simla Stations are single channel and are required to cater to numerous programme requirements including central relays/National programmes and programmes in local dialects/languages. Delhi is a Metropolitan Station with heavy programme commitments and there is hardly any Dogri speaking population in its service area. Chandigarh is only a commercial centre and does not broadcast programmes in any language or dialect except regional variations of Vividh Bharati programmes. Hence, there are no plans to increase the present output of Dogri programmes from Jammu, Delhi and Simla or start Dogri programmes from Chandigarh.

Discussion on Linking Ganga with Brahmaputra

899. SHRI SUBHASH CHANDRA BOSE ALLURI:

SHRI K. P. SINGH DEO:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that question of linking Brahmaputra and Ganga rivers has been discussed with Bangladesh during the recent talk on sharing the water, between the two countries; and

(b) if so, what is the outcome?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):
 (a) and (b). The 18th meeting of the Indo-Bangladesh Joint Rivers Commission was held at New Delhi between the 27th and 29th February, 1980. Discussions took place on the subject of Augmentation of the dry season flows of the Ganga, a task entrusted to the Commission in the November 1977 Agreement on the sharing of the Ganga Waters at Farakka and on Augmenting its flows and for which purpose India has proposed the construction of the Barhmaputra Ganga link, supplemented at the appropriate stage by storages on the Dihang, Subansiri and Barak rivers.

Differences on the issue of association of Nepal in the study of Bangladesh proposal persisted. It is proposed to resume the meeting early for finalising the record of discussions including the areas of difference.

Rengali Irrigation Project in Orissa

900. SHRI K. P. SINGH DEO: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have gone into the question of expediting the Rengali Irrigation Project in Orissa;

(b) if so, at what stage the project is; and

(c) what would be the irrigation potential of this project and what the financial involvement of the Centre and the State, if any, in this project will have?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) & (b). Yes, Sir. The project was approved by the Planning Commission in March, 1978 and preliminary works such as construction of residential buildings, construction survey of maincanal and design of barrage, head-regulator, etc., have since been taken up.

The project is being sponsored for IDA credit assistance from the fiscal year 1982 and the preparation of project report as per World Bank norms is under progress in the State. The project is programmed to be completed by March, 1989.

(c) The project envisages annual irrigation of 4.23 lakh hectares. The total estimated cost of the project is Rs. 233.64 crores.

Irrigation is a State subject and funds for execution of irrigation projects are provided by the State Governments within the frame work of their over-all developmental plans. Central assistance to States is given in the form of block loans and grants.

Total Installed Power Capacity in Eastern Region

901. SHRI ANANDA GOPAL MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what is the total installed capacity of power stations in Eastern region;

(b) what is the total generation;

(c) what is the total demand of power at the moment for industry (core grade) and agriculture; and

(d) what measures are being taken to augment generation of power in the region?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY)

(a) The total installed capacity of power stations in the Eastern Region as on 31-12-1979 was 5747 MW consisting of 4847 MW in utilities and 900 MW in non-utilities.

(b) The total energy generation in the Eastern Region during the period April, 1979 to January, 1980 was 12630 million units consisting of 10766 million units thermal and 1864 million units hydro.

(c) Unrestricted requirement of energy in the Eastern Region for the month of March, 1980 has been assessed at 1605 million units against which the anticipated availability is 1224 million units.

(d) A number of short term and long term measures have been and are being taken to improve power availability in the country. These measures include:-

(1) maximising generation from the existing installed capacity in the Central Sector. State Governments have also been advised to similarly maximise generation from their installed capacity.

(2) Expediting commissioning of new generation capacity in the Central sector, and advising the States to take similar steps.

(3) Monitoring of coal stocks at thermal power stations and ensuring availability of coal.

(4) Transfer of power from surplus to deficit areas.

(5) Arranging supply of spare parts from indigenous and foreign suppliers.

(6) Training of engineers for operation and maintenance of power stations

(7) Identification of deficiencies in design, equipment etc. and taking up a project renovation programme for

rectification/replacement etc. at a number of power stations.

Allocation of Funds for Zamania Pump Canal in district Ghazipur, U.P.

902. SHRI ZAINUL BASHER: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) has any fund been allotted to the Government of Uttar Pradesh for the construction of Zamania Pump Canal at District Ghazipur; and

(b) what is the amount and what is the detail of the progress of the work?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Irrigation is a State subject and irrigation projects are planned, implemented and operated by the State Governments under their Development Plan. Central assistance is given in the form of block loans and grant for the State as a whole is not related to any sector of development or project.

(b) According to proposed Annual Plan of U. P. for 1980-81, total estimated cost of the scheme for increasing capacity of Zamania Pump Canal is Rs. 939 lakhs. The scheme has not been cleared by the Planning Commission so far, for want of replies of the State Government to C. W. C.'s comments already sent to them. The Government of U. P. have however taken up the execution of the Project. Actual expenditure upto the end of 1978-79 was Rs. 102.96 lakhs. Anticipated expenditure for 1979-80 is Rs. 200 lakhs. Working Group has also approved an outlay of Rs. 200 lakhs for 1980-81.

Estimated cost of Thein Dam

903. SHRIMATI SUKHBUNS KAUR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the estimated cost of the Thein dam;

(b) the yearly allocation made so far;

(c) what is the likely date of completion; and

(d) how much work has been done and are Government satisfied with the rate of progress?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Rs. 263.16 crores.

(b). 1979-80 (1st year) Rs. 12.70 crores 1980-81 (2nd year) Rs. 10.00 crores.

(c). Anticipated to be completed in 1987.

(d). The Project is being executed by the Government of Punjab. At present, work on the various infrastructure facilities like roads, workshop facilities residential colonies, etc., is in progress. As reported by Punjab Government, the progress is satisfactory and commensurate with the allotment of funds.

गंगा नदी द्वारा ननेर और बानपुर गांवों
का भू कटाव

904. श्री रामार्पस्तार शास्त्री : इस्या ऊर्जा
और सिचाई तथा कोयला मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या यह सच है कि बिहार के पटना जिले
में ननेर और बानपुर के कुछ गांव गंगा नदी के कटाव
से कट कर उसमें बिलीन हो चुके हैं ;

(क) यदि हां, तो क्या यह भी सच है कि इसके कारण हजारों ग्रामवासियों को निराशित औदन बिताने पर भजबूर होना पड़ा है; और

(ग) यदि हां, तो उनके पुनर्वास के लिए सरकार ने क्या व्यवस्था की है ?

उर्जा और सिचाई तथा कोयला मंत्री (श्री ए. बी. ए. गन्नी खान चौधरी) : (क) से (ग) सूचना इकट्ठी की जारही है और सभा पटल पर रखी जाएगी ।

Electrification of Villages in Himachal Pradesh during the last three years

905. PROF. NARAIN CHAND PARASHAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the names of villages in Himachal Pradesh which are being electrified at present alongwith the dates by which they would be electrified completely; and

(b) the dates for the electrification of the remaining villages, District-wise?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a). The inter se priority of the villages to be electrified is to be decided by the State Government. It is not possible to indicate the names of villages that will be electrified out of the 59 schemes that have been sanctioned under Rural Electrification corporation or out of the Normal Development Programme of the State:

(b). According to the tentative programme drafted by the State Electricity Board, all the villages are expected to be electrified by 1987-88 subject to the availability of funds to the tune of Rs. 46.90 crores.

Financial Assistance by R.E.C. to the Himachal Pradesh State Electricity Board

906. PROF. NARAIN CHAND PARASHAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total amount of financial assistance given by the R.E.C. to the Himachal Pradesh State Electricity Board during the past three years, including the current financial year;

(b) whether it has been ensured that the amount so given has already been spent for the electrification of the villages;

(c) if so, the authority responsible for the verification and the report for each year in this regard;

(d) if not, the main heads, other than electrification on which the amount has been spent; and

(e) the reasons for this diversion and whether the R.E.C. has taken any action in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a). Rural Electrification Corporation has disbursed financial assistance to the tune of Rs. 6.16 crores to the Himachal Pradesh State Electricity Board during the years 1977-78, 1978-79 and 1979-80 (upto 29-2-80) for rural electrification.

(b) Reports on utilisation of funds given by the R. E.C. have been received by them from the State Electricity Board for the period upto 31-3-1979. By that date they had already spent Rs 10.54 crores out of Rs. 13.91 crores disbursed to them by R. E. C. so far.

(c) The R. E. C. has been following a regular system of monitoring of schemes under which their officers undertake field visits to see physical and financial progress in implementation in addition to receiving half-yearly reports from the Electricity Board.

(d) and (e). No reports have been received regarding diversion of funds provided by the R. E. C., to the purposes other than that for which they were given to the Himachal Pradesh State Electricity Board.

Electrification of Harijan Basties/Hutments in various States particularly in Himachal Pradesh

907. PROF. NARAIN CHAND PARASHAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether any plan has been drawn up by the R.E.C to accelerate the process of electrification of the Harijan Basties/hutments in the various States in general and the State of Himachal Pradesh in particular;

(b) if so, an outline of the plan for this purpose alongwith the date(s) on which the plan was first drawn up;

(c) whether the progress in this direction has been satisfactory; and

(d) if not, the reasons therefor and the steps taken/proposed to be taken by Government for obtaining satisfactory results?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). During the Fourth Five Year Plan, Rs 4.50 crores was provided to the Rural Electrification Corporation for disbursement to the State Electricity Board for extension of the electricity to the Harijan Basties adjoining the already electrified villages. During the Fifth five Year Plan, the Corporation ensured that all schemes for rural electrification proposed by the SEB included coverage for the Harijan Basties of the respective villages also. To activate the electrification of Harijan Basties Rs. 5 crores have been provided in the draft Sixth Plan, to be released for electrification of Harijan

Basties, in the various States on scheme-wise basis. So far, R.E.C. have sanctioned 50 Harijan Basties proposals involving a loan assistance of Rs. 2.05 crores covering 2,768 Harijan Basties. In the last week of February 1980, one Harijan Basti proposal covering 81 Harijan Basties in Nur-Tehsil of Kangra District of Himachal Pradesh involving a loan outlay of Rs. 8,577 lakhs, was received by R.E.C. The Harijans Basties involved are already covered by regular area electrification schemes sanctioned by the Corporation earlier pur in the Nurpur Tehsil, and no fresh sanction is necessary.

(c) Yes, Out of 10,460 Harijan Basties envisaged to be electrified under 109 approved schemes, 9073 have been electrified.

(d) The progress achieved has been satisfactory.

Participation of Panchayats in the process of Rural Electrification

908. PROF. NARAIN CHAND PARASHAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Rural Electrification Corporation has evolved any plan for ensuring the cooperation/participation of the Panchayats in the process of rural electrification;

(b) if so, the main outlines of the plan and a resume of the achievements so far; and

(c) if not, the reasons therefor?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY) (a) to (c): Rural Electrification Corporation provides financial assistance for rural electrification schemes of State Electricity Boards and Rural Electric Cooperative Societies. In the States, where there are no Electricity Boards, the Corporation provides financial assistance for the rural electrification schemes of the State Governments. The Corporation has

been stressing the need for effective coordination of rural electrification programmes with other developmental programmes and active involvement of local agencies therein. The Corporation has suggested setting up of Block level Committees which could advise the Electricity Boards in formulation and implementation of rural electrification schemes, collect required data from Panchayat Samities for project formulation and suggest ways and means of promoting agricultural and industrial load development.

Installation of Gas Turbines in West Bengal

910. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government of West Bengal have recently sought the sanction of the Centre for installing more Gas Turbines to tide over severe power crisis as a short term measure; and

(b) if so, Government's reaction thereto?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY) (a): Yes, Sir. A proposal for installation of an additional 1x20 MW Gas Turbine generating unit has been submitted by West Bengal State Electricity Board to the Central Electricity Authority in January, 1980 in connection with meeting the power demands of the Haldia Fertilizer Plant of Hindustan Fertilizer Corporation.

(b): A decision on the project can be taken only after it is techno-economically appraised by the Central Electricity Authority, who have sought information on the operating performance and the cost of the gas turbine generating units recently installed in West Bengal and also confirmation on fuel availability.

Broadcasting System

911. SHRIMATI MOHSINA KIDWAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his attention has been drawn to the fact that our broadcasting system has been by large run on the old guidelines provided by the Britishers which has failed to communicate with the community and to serve as a mechanism of feedback from the grass-root level;

(b) if so, what steps are being taken to see that diversities prevalent in socio-economic conditions as well as the goals set for development become prime considerations in media utilisation;

(c) whether some commissions have ever been appointed in this regard; and

(a) if so, their findings and Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (d). It is not correct to say that broadcasting is being run by and large on the old guidelines provided by the Britishers. Since independence Broadcasting System in India has evolved over the years as a powerful medium of mass communication and extension including the functions of informations educating and entertaining both the urban and rural population. Its programmes are designed to serve the people keeping in view the socio-economic conditions and the specific needs of the target audiences for various programmes. Institutional arrangements for feed-back exist in the form of the Audience Research Units, Charcha Mandals and through Community Listening Centre (in J & K only) etc. The functioning of these arrangements are always under constant review to make them more effective.

Two Committees, the Chanda Committee appointed in 1964 and the Working Group on Autonomy for Akashvani and Doodarshan appointed in 1977 reviewed *inter-alia* the working of the All India Radio and made several recommendations having a bearing on the objectives of this medium. The previous Government had laid-down some guidelines for the functioning of this and the other Government media. Keeping in view our socio-economic conditions, development goals, and the deficiencies of the existing guidelines, Government propose to issue a fresh set of guidelines to AIR and the other media.

Introduction of High Voltage Direct Current in India

912. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there is a proposal to introduce high voltage direct current in India; and

(b) if so, what techno-economic studies have been conducted on feasibility of this system?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir.

(b) Techno-economic studies have been conducted for linking the Western and Northern Region Grids through High Voltage Direct Current transmission lines between Ujjain in Madhya Pradesh and Kota in Rajasthan and Korba in Madhya Pradesh and Singrauli in Uttar Pradesh.

State-wise restriction of power supply to Industrial Units

913. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) State-wise present restriction (in percentage terms) of power supply to the industrial units large, medium and small separately;

(b) when this imposed power cut is expected to be restored; and

(c) what specific assistance, if any, has been or is being given by his Ministry to the States for enabling them to overcome this power crisis?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) A statement showing State-wise power restrictions/cuts imposed on the various types of industries/consumers as on 1-3-1980 is attached.

(b) A number of states at present are facing shortage of power due to the failure of monsoon in 1979 resulting in lower availability of power from hydel power stations and due to the poor performance of thermal power stations and shortage of coal at some of the thermal power stations. The power cuts/restrictions will be withdrawn with the improvement in the

availability of power which is expected by July-August, 1980.

(c) A number of measures have been taken to improve the availability of Power in the country. These measures include:

(1) maximising generation from the existing thermal installed capacity in the central sector. State Governments have also been advised to similarly maximise generation from their thermal installed capacity.

(2) addition of about 17122 MW of new generating capacity during the period 1978-83, of which about 3000 MW has already been commissioned during 1978-79;

(3) transfer of power from surplus to deficit States;

(4) monitoring of coal stocks and ensuring availability of adequate coal to thermal power stations.

Statement

Power Cuts/Restrictions in the various States as on 1-3-1980

Sl. No.	States	Demand Cut	Energy Cut
1	2	3	4
<i>Northern Region :</i>			
1	Punjab	Agriculture	get supply for 6 hrs
		Industries	get supply for 8-10 hrs. 50% Energy cut also continuous Industries.
2	Haryana	Agriculture	get supply for 4-5-hrs.
		Industries	get supply for 6 hrs/day on 6 days in a week (with energy cut of 50%).
3	Rajasthan	Large Industries	100% cut.
		Medium Industries	50%

	2	3	4
		Agriculture	No power cut (some load shedding is done depending on availability)
4	Uttar Prades	Industries	66.6% demand and energy cut, get supply for 6 Hrs/day.
		Agriculture	get supply for 6 Hrs/day
		Major cities	get supply for 6 Hrs/day
5	Delhi	..	10 (not being enforced in practice).
6	J. & K.	Industries	get supply for 6-7 hrs. plus peak period restrictions.
		<i>Western Region:</i>	
7	Gujarat	20-25%	
8	Madhya Pradesh	20-30% and also peak period restrictions.	15-25%
9	Maharashtra	15-30% and also peak period restriction	20-45%
10	Goa	..	40%-60%
		<i>Southern Region:</i>	
11	Karnatka	..	40-60% on H.T. industries above 250 KVA.
12	Andhra Pradesh	30% on H.T. Industries	30% on H.T. industries.
13	Tamil Nadu	30% on continuous & 40% on Non-continuous H.T. industries.	30% on continuous & 60% on non-continuous H.T. industries 30% on H.T. Genl. Industries.
		30% on H.T. Genl. Ind.	
14	Pondicherry	Peak period restriction	
		<i>Eastern Region:</i>	
15	West Bengal	10-23.5% on H.T. Industries and also peak period restriction for consumers getting supply at 3.3 KV and above.	
16	Orissa	45-60%	45-60%
			(Power Intensive & Heavy Industries grouped in two batches and got power supply alternately for 3 months).

1 2

4

4

17 Bihar

No notified power cut but load shedding being done almost daily depending upon the power availability.

18 D.V.C.

Graded power cuts on coal, steel & others varying with levels of generation. No cut on traction.

North Eastern Region.

19 Assam

Peak period restrictions

10—25%

20 Tripura

Peak period restrictions

Electrification of villages in Ratnagiri District of Maharashtra

914. SHRI BAPUSAHEB PARULEKAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether any proposal has been submitted by the Maharashtra State Electricity Board to R.E.C. for electrification of villages in Ratnagiri District in Maharashtra for the year 1980-81;

(b) if so, the details of villages with names and when the proposal was submitted; and

(c) whether the proposal has been approved and if not when the proposal is likely to be approved?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) 8 schemes covering 349 villages from various taluks of Ratnagiri District have been received by Rural Electrification Corporation from Maharashtra State Electricity Board in September-October 1979.

(b) The Taluka-wise names of villages covered under 8 schemes submitted by Maharashtra State Electricity Board to R. E. C. are given in the statement.

(c) The said schemes are under examination by R. E. C. and are likely to be approved by April 1980.

Statement

NAME OF VILLAGES COVERED IN RE. SCHEMES OF RATANGIRI DISTT. UNDER EXAMINATION WITH REC FOR SANCTION OF FINANCIAL ASSISTANCE (POSITION AS ON 29-2-1980)

Guhagar Taluka:—

Waghamb, Chindravale, Dodawale, Karde, Jambhari, Katale, Katali, Ambare Kh., Pachori Agar, Pachori Sada, Kolawali, Bhalgaon, Kajurli, Masu, Avare, Asore, Shivane, Zombadi, Madhal, Pali, Kutigiri, Pabhare, Surul, Gonavali, Wadadai, Pimpal, Jamsut, Rohile, Katkiri, Tele. (30 villages).

Chiplun Taluka:—

Kudap, Derawan, Hadakani, Kosabi, Mundke, T. Sawarde, Furus, Durgawadi, Talawade, Goval Majre, Pathe, Marjutri, Ambatkhel, Kalawande, Dhokarwali, Tamanmala, Dhakmoli, Gulawane, Ambitgain, Vaderu, Khandotri, Vabal, Pilawali, T. Velam, Kere, Moortavade, Wareli, Tondali, Pilavali T. Sawarde, Veer, Ambere (BK), Kalamunde, Pathardi, Deokherki, Miravane, Shirawali, Dugawe, Kalambat, Kondhar Tamhane, Manjra Kond-

har, Katroli, Karambavane, Ketki, Bhile, Mandeokhari, Tiwadi, (46 villages).

Dapoli Taluka:—

Umbasheth Raotoli, Kaodali, Rawale, Ambali (BK), Wanzloli, Kharavate, Virsai, Dauli, Turvade, Chandiwane, Sukondi, Dehen, Malvi, Lonwadi, Ilane, Waghivane, Rajapur, Dalkhan, Bandhtivare, Sakurde, Dhancoli, Revali, Pichdoli, Bhogadi, Velvi, Kadivali, Kangavai Bhatghar, Soveli, Shirsadi, Hatip, Kongle, Kalambat, Waghave, Shivajinagar, Bondiwalı Vanad, Walane, Shirde, Sadve, Sadavali, Mathe Gujar, Gaonari, Shiwnari, Urphi, Satera, T. Haveli, Kelil, Tamond. (49 villages).

Linja Taluka:—

Advali, Aure, Aruaon, Bapre, Bhade, Lavagaon Borvile, Chinchvti. Golvashi, Govil, Harachi, Hasel, Tavade, Kangeli, Kovinke Kolhari, Koldewadi, Kondge, Kvdewadi, Kyranu, Kcchvmb, Machol, Mandivali, Mrishi, Palv, Prabhavanvali, Pevsbi, Hingne, Shobraoli, Shivval, Talwade, Vpale, Vesurale, Vadgaon, Waghrai Whel, Yerwandg, Wadilimbachı Room, Waghangao, Kurle (41 villages)

Rajpur Taluka —

Gothiware, Palve, Chivari, Chonke, Maha'unge, Jnvathi, Valve, Shejavali, Gunjewane, Hatiwale, Pahhale-T-Saundal Telegao, Mosam, Kajewali, Hasol-T-Sandal, Pangari B K., Shembavane, Sasale, Solcy, Angale Phvapre, Jambhavali Moroshi, Tulasvade, Soli Wade, Javaliwade, Javalithar, Hatade, Miland, Kolamb, Savadeo, Kajavad, Pongari B K., Zarave, Patharde, Kulawade, Chikhele, Sakhar, Wada Hasel, Thikankand Tamhane, Advali, Oshiwale, Ajjwali, Kolwanchuna, Wadavali, Goval, Panhale, Bag Abdul Kadir, Husen (50 villages).

Sangameshwar Taluka:—

Ujaagn, Mandlaj, Mathdəmapvr, Vigarvali, Sayale, Ketwwali, Kondo-

zare, Borsvt, Kvle, Washi, Kinjale, Deoleghar Pralhitigad, Phansule, Chaniwane, Ghodawali, Fapsat, Tulsani, Nive B.K., Kondkadamrao, Kondhvjbolrao, Kiradi, Washi T. Deorukh, Karli, Deoghar, Kondhaan, Kirduve, Vayangani, Harpvde Tala-wade T, Deorukh, Ozar Khol, Nigvd-Wadi, Nivadhe, Bondye, Bumbroli Khadikolvan, Ninave, Uzare B.K., Chapevali, Meghi, Jangalwadi, Tale, Kankadi, Karamnagar, Deole, Dakin, Kante, Bhovade, Kirbeo, Wadiadhasi, Pangori, Deode. (50 villages).

Ratnagiri Taluka:—

Wathad Ori, Chafe, Devoood, Kal-gaon, Nevali, Karbvde, Phansavale, Dhoke, Agarnaral, Kolisare, Chave, Velwand, Sathere, Kasheli, Adamb-have, Adambhavne, Jambhavan, Kar-vathe, Charveli, Ravi, Bondye (22 villages).

Khed. Taluka:—

Vadgaon (KH), Wadgaon (BK), Katmani (KH), Birmani, Koinjale T. Khed, Kandoshi, Vyahali, Dhanwade, Nandivah, Wadi Malda, Astan, Chatan, Wadi Beed, Sanagar, Humbari, Ghera Rasolgad, Varwah, Ambavali, Mhalunge, Deoghar, Sonde, Mohane, Ghogare, Kinjale T. Natu, Dahiw-li, Shinagari, Pure (BK), Pure (KH), Wadi, Beldar, Ghera, Sumorgad, Wadi, Jaitpur, Mandwe, Jaitapur, Tulshi (BK), Tulshi (KH), Kashedi, Poynar, Aini, Dayal, Tumbad, Anaspure, Suirgaon, Mani, Talghar, Nigade, Kartel, Nil-Lawane, Apede, Shira-wali, Kasba T. Natu, Shivkh, Nive, Chorwane, Saparli, Pasare KH, Sakhar, Talwat Jawali, Talwat Khed, Pal, Kavale, Kasai, Posare BK, Kurval, Khed. (63 villages).

Substitution of female workers by Males in B.C.C.L.

915. SHRI A. K. ROY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there are a number of circulars issued by B.C.C.L. for substituting female workers by the male but not vice-versa against the spirit of constitution putting the male and female on the same footing, if so, list and details of these anti-women circulars of the BCCL in last three years; and

(b) whether these circulars would be corrected giving equal place to the female workers with the male, if so, when, if not, why not?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Information is being collected and will be laid on the Table of the House.

Area irrigated by Gowai Dam in Dhanbad District

916. SHRI A. K. ROY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what is the actual area irrigated by the Gowai Dam in Dhanbad

District of Bihar in this year of drought and the designed capacity;

(b) whether it is a fact that large amount of water was wasted in the last autumn of this dam because of the non-repairing of the canal which is now in a damaged state;

(c) whether it is a fact that the people of Ranichirka village of Jaitara Panchayat, Chet Block of Dhanbad protested against the wastage of water and offered repairing the canal themselves in 'Food For Work' programme, but was denied destroying their standing crop without water; and

(d) whether Government propose to make a thorough probe into the matter and start repairing of the irrigation canal?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The potential created and utilisation of the project as reported by the State in their Annual Plan 1980-81 is as under:—

	(Ha.)		
	To end of 1978-79 (Actual)	1979-80 (Antcd.)	1980-81 (Target)
Potential created	3400	4000	4950
Utilisation	800	800	800

The designed capacity of the project is 4950 ha. irrigation.

(b) to (d). Information has been called for from the Bihar Government and will be laid on the Table of the House on receipt.

Cases of violation of Child Marriage Act and Dowry Act

917. SHRI ARJUN SETHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have collected the information regarding the cases of violation of the Child Marriage Act and Dowry Act reported during the last three years, year-wise and state-wise; and

(b) whether there is any proposal under the consideration of Government to study the problem in depth in all its ramifications and introduce necessary amendments, if necessary, in the Act and provide for stringent punishment for violation of these Acts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) State Governments are in charge of the enforcement of the Child Marriage Restraint Act, 1929 and the Dowry Prohibition Act, 1961. The information is being collected and will be laid on the Table of the House.

(b) The Child Marriage Restraint Act, 1929, has already been amended in 1978, to raise the minimum age of marriage from 15 to 18 years in the case of females and from 18 to 21 in case of males and to make offences under the Act cognizable for the limited purpose of investigation. Hence no further amendments are under consideration for the present.

Proposals for amending the Dowry Prohibition Act, as to make the provisions thereof more stringent are under consideration.

Proposal to raise Limit on remunerations of Directors in Corporate Sector

918. SHRIMATI GEETA MUKHERJEE:
SHRI C. T. DANDAPANI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government proposes to raise the maximum permissible limit of the remuneration of Executive Directors of the companies in the corporate sector; and

(b) if so, the reasons thereof?

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). There is no proposal before Government to revise the existing guidelines governing the payment of remuneration to the managerial personnel of public limited companies and private companies which are subsidiaries of public limited companies.

Films purchased by Doordarshan Kendras

919. SHRI ARJUN SETHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details regarding the films (length-wise) which were purchased by various Doordarshan Kendras from Private parties during the last three years;

(b) whether Government have given encouragement to the staff artists on the same subjects to exhibit their films; and

(c) if so, how much money has been spent, year-wise, for the purchase of the films during last three years?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). The

information is being collected and will be laid on the Table of the House.

Additional Central Aid to West Bengal Government for Rehabilitation of displaced persons

920. SHRI AMAR ROY PRADHAN: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Government of West Bengal have sought additional aid for rehabilitation of displaced persons of Bangladesh; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) The schemes already sanctioned for the rehabilitation of old migrants in West Bengal, are being implemented by the State Government with funds being provided by the Central Government. We are not aware of any additional aid sought for rehabilitation of displaced persons of Bangladesh.

(b) Does not arise.

Irrigation of Cultivable Land in Burhanpur Tehsil of Nimad District, M.P.

921. SHRI SHIV KUMAR SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total area of cultivable land to be brought under irrigation in Burhanpur Tehsil of Nimad District in Madhya Pradesh as a result of Upper Tapti Project (Kharia Dam);

(b) the time by which water is expected to be made available from the project for irrigation in the area; and

(c) expected additional production of foodgrains and oilseeds including cotton in Burhanpur area?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Government of Madhya Pradesh have informed that the total cultivable command area in Burhanpur Tehsil of East Nimad District by Upper Tapti Stage II Project is 54,932 hectares. The area proposed for irrigation is about 47,000 hectares in that area.

(b) The Upper Tapti Stage II project is a joint scheme of Maharashtra and Madhya Pradesh. The project report is still under preparation with the two State Governments. In absence of the project report, it is not possible at this stage to indicate the time by which the project work would be completed and water made available for irrigation in the area.

(c) The Government of Madhya Pradesh have intimated that the additional production due to Upper Tapti Stage II in Burhanpur Tehsil is expected to be 4,19,000 tonnes of foodgrains including green manure and 12,200 tonnes of oil seeds including cotton.

Memorandum from the Dandakaranya Employees Association (N.G.)

922. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received any memorandum dated the 15th December, 1979, from the Dandakaranya Employees Association (NG);

(b) if so, the salient points of the memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND

SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) and (c). A statement showing the salient points raised in the memorandum and the present position in regard to them is enclosed.

Statement

(i) *Redeployment of surplus work-charged staff.*—The work-charged staff are engaged for specified works. Their services are liable to be terminated on completion of works on which they are engaged. The surplus work-charged staff are not entitled to re-deployment facilities through the surplus Cells of the Department of Personnel and Administrative Reforms and the Directorate General of Employment and Training. Efforts are, however, made to find alternative jobs for them either within the Project or in other Organisations of the Central Government/State Governments, as far as possible.

(ii) *Regulation of pay of work-charged employees under the CCS (Revised Pay) Rules, 1960.*—The revision of pay scales of certain categories of posts borne on work-charged establishment was given effect from 1st January, 1968. There is no case for grant of arrear of pay for the period prior to 1-1-1968.

(iii) *Classification of work-charged staff as industrial and non-industrial employees.*—The applicability of the Industrial Disputes Act to the employees of the Dandakaranya Project is under examination.

(iv) *Transfer of work-charged employees to regular establishment.*—Efforts are made to find jobs for the surplus work-charged staff under regular establishment also if suitable vacancies are available.

(v) *Creation of permanent posts for work-charged staff.*—As the works in the Dandakaranya Project, on which the work-charged staff are employed, are of temporary nature, there is no case for creation of permanent posts for them.

(vi) *Equal service conditions for industrial category of work-charged staff as applicable to regular industrial staff.*—This will arise after the applicability of the Industrial Disputes Act to the Dandakaranya Project is settled.

(vii) *Grant of Children Education Allowance.*—This allowance is admissible *inter alia* to the industrial employees directly working under the Central Government. If the work-charged staff are categorised as industrial this allowance will be admissible to them.

(viii) *Applicability of Central Government Employees Insurance Scheme to work-charged employees.*—This matter is under consideration.

A.I.R. Broadcast during Solar Eclipse

Q23 SHRI P. K. KODIYAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it has come to the notice of Government that during almost the entire period of solar eclipse on 16th February, 1980 instead of giving a popular scientific commentary of this celestial phenomenon, the All India Radio was broadcasting hymns from religious scriptures glorifying the Sun god and all heavenly denizens and seeking their blessings to keep evil away from the dwellers of the earth;

(b) whether any guidelines has been issued to AIR and Doordarshan regarding projection of a secular image of the country; and

(c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) No, Sir. All India Radio Stations covered the solar eclipse by broadcasting a large number of programmes highlighting scientific aspects attached to this natural phenomenon. Considering the social and traditional views

as also religious sentiments of a large majority of our population, talks and recitations from the scriptures etc. were also broadcast during the period of eclipse.

(b) and (c). A.I.R. and Doordarshan were advised to make an effort to clarify the positive aspect of our folklore and mythological tradition as regards the 'Solar Eclipse', so as to expose the superstition without treading on the religious sentiments and at the same time bring out the positive aspects of mythological belief.

Rural Electrification Scheme in Orissa

924. SHRI K. PRADHANI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government of Orissa have submitted a scheme to the Central Government for rural electrification in the State;

(b) if so, what are the details thereof; and

(c) what is the present progress in the implementation of the rural electrification schemes sanctioned previously for the State?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Government of Orissa has submitted 62 schemes for loan assistance by the Rural Electrification Corporation.

(b) Out of the total of 62 schemes, 8 have been sanctioned so far. 19 schemes have been sent back for clarification/revisions. The remaining 43 schemes are under examination by the R.E.C.

(c) The Corporation has sanctioned 204 rural electrification schemes upto 29th February, 1980. The loan to these schemes is released in instalments and the physical progress achieved as on 30th September, 1979 under the said schemes, in respect of which at least one instalment of loan has been drawn up to 31st March, 1979, is as under :

1	Villages electrified	6025
2	Construction Work completed :	
	(a) HT Lines (Kms)	9926
	(b) LT Lines (Kms)	6178
	(c) Distribution transformers (KVA Capacity)	2,05,792
3.	Services provided	
	(a) Agricultural pump sets	3673
	(b) Small Industries	1649
	(c) Dom & Comm	51249
	(d) Street Lights	4410

Advertising Agencies Registered with Commercial Broadcasting Service of A.I.R.

925. SHRI T. S. NEGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Advertising Agencies are being registered now by Commercial Broadcasting Service of A.I.R. and 10 per cent commission is given to those agencies from the very beginning;

(b) if so, how many agencies have been registered during the period from 1st January, 1979 to 31st December, 1979;

(c) the names of the agencies and their proprietors who were registered by the Station Director, Commercial Broadcasting Service, All India Radio, Delhi in the said period;

(d) is it a fact that some agencies were given bookings more liberally

particularly in Super 'A' timings by Commercial Broadcasting Service, AIR, Delhi; and

(e) if so, what are the reasons for this favouritism and what remedy Government proposes to stop such type of favouritism?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir. 10 per cent commission is given to Registered Agencies for business booked with AIR/Doordarshan from the date of registration.

(b) The total number of Agencies registered in 1979 was 84 (eighty-four).

(c) The names of agencies and their proprietors registered at Delhi are given in the Statement.

(d) No, Sir.

(e) Does not arise.

Statement

S. No.	Names of the Agencies	Proprietors/Partners/Directors, etc.
1.	M/s Beautex Advtg Media (Regd) 1715, Arya Samaj Road, Karol Bagh, New Delhi-5.	Prop. : A K. Jain Address as in col. 2.
2.	M/s United Advertisers, 2nd floor, Hotel Samrat, Chandni Chowk, Delhi.	Partners 1. Manu Gupta, 5. Nuruddin Ahmed, Vyhd. Civil Lines, Delhi. 2. Roop Chand S-349, Greater Kailash, New Delhi.
3.	M/s Anand Advtg. Agency, 31, Netaji Subhash Marg, New Delhi-110002.	3. Ravi Bahl, 702/17, Military Lane, Karol Bagh, New Delhi
4.	M/s Current Advtg. and Marketing, 4E/7, Jhandewalan, New Delhi-55.	Prop. : V. Mohan, 31, Netaji Subhash Marg, New Delhi-110002.
5.	M/s Sharda Publicity Service, 4265, Gali Bhairon, Nai Sarak, Delhi-110006.	Partners 1. M.L. Agrawal, 2. Rajendra Agrawal J-372, New Rajinder Nagar, New Delhi-60.
6.	M/s Sweet Advertising, 807-A, DMMS, Rohit House, Tolstoy Marg, New Delhi-1.	Partners : 1. P.C. Verma 2. G.K. Verma
7.	M/s Film and TV Centre Advtg., 5, Doctors Lane, Gole Market, New Delhi-1.	Prop. : Rajinder P. Nanchahal, K-1, Navin Shahadara, Delhi-32. Sole Prop. : Kuldip Goyle Address as in column 2.

S. No.	Name of the Agencies	Proprietors/Partners/Directors, etc.
8.	M/s Tulika Advtg. & Marketing Pvt. Ltd., 21, Hanuman Road, New Delhi.	Chairman : Dewan Chand Jain, 4, Safdar-jung Enclave, New Delhi-1. Managing Director : Naresh Chand Jain 1124, Bazar Sitaram, Delhi-6.
9.	M/s Zenith Advertising Service, 255, D.S. New Rajinder Nagar, New Delhi-60.	Sole Proprietor : Vijay K. Soni Address as in col. 2.
10.	M/s Novelads, 32/50, West Patel Nagar, New Delhi-8.	Partners : 1. K.L. Mehta Address as in col. 2. 2. Kamla Devi 3. Balbir Singh, 16/8E, Anand-puri, Dev Nagar, New Delhi-8.
11.	M/s Arohi Advertising Agency, 60, Darya Ganj, New Delhi-2.	Sole Proprietor Jaswan Abbott 91, Gadodia Market, Khari Baoli, Delhi-6.
12.	M/s Eastern Advertising, D-69, Ashok Vihar, Phase I, Delhi-110052.	Partners : 1. Krishan Kumar Saddi Address as in col. 2. 2. C.P. Saddi Address as in col. 2.
13.	M/s Kadambari Advertising Pvt. Ltd., A-25/7, Connaught Place, New Delhi-1.	Pvt. Ltd. Co. (Directors) : 1. Inder K. Sharma (M.D.), F. 13, Rajouri Garden, New Delhi. 2. B. D. Soni (D), S-72, Kirti Nagar, New Delhi. 3. Rakesh K. Sharma, F. 31, Rajouri Garden, New Delhi. 4. Vinod Mehra, R-59, Greater Kailash, New Delhi. 5. T. N. Jain, 160, Veer Nagar, Delhi.
14.	M/s Rashtriya Advtg. Agency, 3861, Tri-Nagar, Delhi-35.	Prop. : I.P. Gupta, Address as in col. 2.
15.	M/s Advel Advtg. & Marketing, 87, Bhagat Singh Market, New Delhi.	Partners : 1. Ayodhaya Nath, 9/2 South Patel Nagar, New Delhi.
16.	M/s S. Kalyani Sound Studio, 4654/21, Rakesh Bhavan, 2nd floor, Eastern Wing, Ansari Road, Darya Ganj, Delhi-2.	Partners : 1. Surinder Gandhi 2. Sita Rani Gandhi 3. Shobhni Gandhi, 1/1st 56, Lajpat Nagar, New Delhi-24.
17.	M/s Vikas Advtg. & Marketing, 27, Gole Market, New Delhi.	Sole Prop. : D.K. Joshi, 1519, Gali Qasim Jan, Balli Maran, Delhi-6
18.	M/s Planet Advtg., 4636, Deputy Ganj, Sadar Bazar, Delhi-110006.	Sole Proprietor : U.S. Jain Address as in col. 2.
19.	M/s Vikalp Advertising, 4648, Shadhumal Bldg., 21, Darya Ganj, Delhi-2.	Sole Prop. : R.N. Srivastava Address as in col. 2.
20.	M/s Swar Sudha Sound Studio, 2E/6, Jhandewalan Extension, New Delhi-55.	Partners : 1. R.D. Rawal, 144, Raja Garden, New Delhi-15. 2. Vinod Rawal, Address as above.

S. No.	Names of the Agencies	Proprietors/Partners/Directors, etc.
21	M/s. Shakti Sound & Advtg., Agency, 1589, Madasa Road, Kashmiri Gate, Delhi.	Prop. : Satya Prakash Saxena F-14/36, Model Town, Delhi-9.
22	M/s. Vasudeva Publicity Service 50-M, Connaught Circus, New Delhi.	Partners : 1 Sita Ram Vasudeva 2 Satish Vasudeva 3 Surinder Vasudeva H73 A, NDSE Part I, New Delhi-49.
23	M/s Standard Advertising Service (Regd) 7040, Rameshwari Nehru Nagar, Karol Bagh, New Delhi-5.	Prop : Kuldeep Kaur address as in col. 2
24	M/s. Soundads, 7/7 Ansari Road, Darya Ganj, New Delhi-2.	Prop : Shri S. Sharma address as in col. 2
25	M/s Amritvani Behind Jeevan Tara Bldg. Parliament Street, New Delhi.	Partners : 1. A.R. Gulani 2. S.K. Gulani 2-12, Model Town, Delhi 3. K.K. Babbar } B-136, Kalkaji 4. J.L. Babbar } New Delhi 5. S.P. Babbar }
26	M/s. National Printing and Publicity Service, Chand Hotel Bldg., 62, Chandni Chowk, Delhi.	Partners-3. : 1 Malti Devi, 3243 Pipal Mahadeo, Delhi. 2 Vijay Prakash Agarwal 3 Rakesh Kumar Agarwal K-22, Krishna Nagar, Delhi
27	M/s Sonovision 707, Rohit House, 3, Tolstoy Marg, New Delhi.	Prop : Suniti Kohli A-187, Defence Colony, New Delhi.
28	M/s. Vandana Advertising 42-44, Gali Kedar Nath Chawri Bazaar, Delhi.	Prop : Ashok Kumar Gupta 4/40, Roop Nagar, Delhi-110007.
29	M/s Unique Advertisers B-26 Saroday Enclave Aurobindo Marg, New Delhi.	Prop : Rakesh Chandra Jain address as in Col. 2.
30	M/s Visual India Advertising and Marketing 14, Arner Chambers, Nahar House, F-14, C. Place, New Delhi.	Partners : 1 S.R. Bhasin 2 H.K. Bhasin 3 R. Bhasin 22/51 Punjabi Bagh New Delhi.
31	M/s. Robert & Mitchel 3939, Barna Street, Sadar Bazaar, Delhi-110006.	Partners : 1 Chandra Kanta Chaudhry 2 Pramod Kumar D-5, Radio Colony Kingsway Camp, Delhi.
32	M/s. Madhurvani C-30, Malviya Nagar New Delhi.	Partners : 1 Vishnu Narain Sharma 2 Shivani Marwah 3 Jaya Marwah address as in col. 2
33	M/s Advis Parmanad Street, Netaji Subhash Marg, Darya Ganj New Delhi.	Prop : Dharam Vashest 3666, Parmanand Street, Netaji Subhash Marg, Darya Ganj, New Delhi.
34	M/s. Sheelswar Milap Niketan 8-A, B.S. Zaffar Marg, New Delhi.	Prop : 1 Latika Suri D-25 Anand Niketan, New Delhi. 2 Rupali Suri D-25 Anand Niketan New Delhi 3 Mr. Chander Prakash Daily Milap, New Delhi.

S. No. Name of the Agencies

Proprietors/Partners/ Directors, etc.

35 M/s. Avant Garde Advtg. Associates, K-108
Hauz Khas, Enclave, New Delhi.

Prop : Shanti Devi.

36 M/s. Beauca Publicity Bureau 1715, Arya
Samaj Road, Near New Bank of India,
Karol Bagh, New Delhi.

Prop : Arun Kumar.

उत्तर प्रदेश के सूचना और प्रसारण विभाग द्वारा
समाचार पत्रों को आरी किए गए विज्ञापन

926. श्री राम लाल राही : क्या सूचना
और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के सूचना और प्रसारण विभाग ने ऐसे अनेक समाचारपत्रों को विज्ञापन दिये हैं जो उसके अंतर्गत कार्यकार में नहीं आते हैं जब कि कुछ ऐसे समाचार पत्र और पत्रिकाएँ हैं जो नियमित रूप से प्रकाशित होते हैं लेकिन उन्हें विज्ञापन नहीं मिलते; और

(ख) समाचार पत्रों और पत्रिकाओं को विज्ञापन सीधे ही देने सम्बन्धी नीति क्या है?

सूचना और प्रसारण तथा पूर्ति और पुनर्वास भंडी (श्री बसन्त साठे) : (क) और (ख). मामला राज्य सरकार से सम्बन्धित है। सूचना सम्बन्धित राज्य सरकार से एकत्र की जा रही है और उसे यथा समय सदन की मेज पर रख दिया जाएगा।

उत्तर सरकार द्वारा सेवा से हटाये गए कर्मचारियों
की बहाली

927. श्री राम लाल राही : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सूचना और प्रसारण विभाग ये आपातस्थिति की अवधि के दौरान तथा 1975 मार्च, 1977 तक कार्य करने वाले कुछ कर्मचारियों को सेवा से निकाल दिया गया था;

(ख) यदि हां, तो उनकी संख्या क्या है और उसका व्यौरा क्या है,

(ग) क्या सरकार का विचार उन्हें बहाल करने का है तथा क्या उन्होंने इसके लिए अनुरोध किया था; और

(घ) क्या प्रसारण केन्द्र, लखनऊ, उत्तर प्रदेश में कार्य कर रहे कुछ पुरुष तथा महिला कर्मचारियों को भी सेवा से निकाल दिया गया था और क्या उन्हें बहाल करने के प्रश्न पर विचार हो रहा है?

सूचना और प्रसारण तथा पूर्ति और पुनर्वास भंडी (श्री बसन्त साठे) : (क) से (घ). सूचना एकत्र की जा रही है और एक विवरण सदन की मेज पर रख दिया जाएगा।

मुजफ्फर पुर काहल गांव और कटिहार में
तापीय विजली घरों की स्थापना

928 श्री रामबतार शास्त्री : क्या ऊर्जा
और मिलाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विहार में विजली की कमी दूर करने के लिए मुजफ्फरपुर, कोहलगांव और कटिहार में तापीय विजली घरों की स्थापना की मांग बहुत बर्बाद से की जा रही है; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है?

ऊर्जा और सिचाई तथा कोयला मंत्री (श्री ए०बी०ए०गनी खान खोशरी) : (क) और (ख). राज्य में बढ़ती ही मांग को पूरा करने के लिए छठी पचवर्षीय योजना के अन्त तक विहार में विद्युत उत्पादन अमता में पर्याप्त अभिवृद्धि करने की योजना बनाई गई है। पतरातू में 110-110 मेगावाट की 2 यूनिटें स्थापित की जा रही है। 65 मेगावाट की एक यूनिट स्थापित की जा रही है तथा उत्तर विहार में बरीनी में 110-110 मेगावाट की दो यूनिटें स्थापित की जा रही है। इसके अलावा, दक्षिण विहार में तेनुचाट में 210-210 मेगावाट की दो यूनिटें स्वीकृत की गई है और 710 मेगावाट की कोयलकारो जल-विद्युत परियोजना स्वीकृत की गई है।

मुजफ्फरपुर में 110-110 मेगावाट की दो यूनिटें स्थापित करने की एक स्कीम की स्वीकृति योजना प्रायोग ने दी है। कहलगांव में 3,000 मेगावाट का एक केन्द्र प्रतिष्ठापित करने के लिए एक परियोजना रिपोर्ट केन्द्रीय विद्युत प्राधिकरण में प्रस्तुत हुई है।

Effect of power Crisis on the Central Coal Fields Limited

929. SHRI N. E. HORO: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that an acute power crisis has gripped all the Central Coalfield Ltd.'s 56 collieries and four giant medium coking Coal washeries spread over Hazaribagh, Giridih and Ranchi Districts in Bihar for the last two years; and

(b) if so, whether Government are in a position to reduce the loss suffered and each profit in the financial year 1979-80, despite the power shortage?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) The Central Coalfields has suffered from a shortage of power during the last two years.

(b) The Central Coalfields Ltd. is expected to make a profit in 1979-80.

Power Stations Facing Un-Precedented Coal Shortage

930. SHRI N. E. HORO: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have made any assessment of shortage of coal supplied to power plants in each region indicating the actual requirements and total supplies made to the power plants in the different regions during the last year; and

(b) the steps taken by Government to ensure capacity power production in the power plants?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) A Statement showing the allocation and actual receipt of coal during the calander year 1979 for thermal power stations, region-wise, is enclosed.

(b) A number of steps have been taken to augment the coal supplies to the various thermal power stations. These include:

(i) Coal companies and railways have been asked to step up coal supplies to the various thermal power stations.

(ii) Close liaison is being maintained between the Department of Coal, Railways and Department of Power.

(iii) High level inter-ministerial meetings are also held periodically to review coal supplies to the power stations.

(iv) A control room has been set up in the Railway Board to monitor the coal supplies to power stations on daily basis;

(v) Coal supplies to thermal power stations are also being monitored by the Cabinet Committee on Industrial Infrastructure on a weekly basis.

Statement

Statement showing region-wise allocation and supply of coal to the thermal power plants during the calander year 1979-

		(Million tonnes)
	Allocation	Actual receipt
Northern Region	12.118	8.579
Western Region	13.776	11.481
Southern Region	10.936	8.359
Eastern Region	5.955	3.573
Small Stations	1.586	0.924
 TOTAL ALL INDIA	 44.371	 32.916

Scheme for giving Loans by F.F.C. for making Films

931. SHRI N. E. HORO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have made a scheme regarding advancing of loans by the Film Finance Corporation Limited for making films; and

(b) if so, the salient features thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Government has not made any specific scheme for advancing loans for making films. It had set up Film Finance Corporation with the main objective of providing financial or other facilities for production of films of good standard and quality. The Corporation has made bye laws for grant of loans including loans for the produc-

tion of films (both feature and documentaries/shorts).

(b) Loans upto Rs. 3.00 lakhs are given for Black and White films and upto Rs. 4.5 lakhs for colour films. Loans are given on the basis of script and theme of the film. Scripts are examined by the Script Committee, which has representatives of film industry.

Shortage of Coal Faced by Industrial Units in Gujarat

932. SHRI D. P. JADEJA:

SHRI AMARSINH V. RATHAWA:

SHRI AHMED M. PATEL:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that a number of industrial units in Gujarat, particularly in Ahmedabad face closure for want of coal;

(b) if so, whether any representation from Chamber of Commerce and Industries have been received; and

(c) if so, the steps taken by Government to supply the required quantity of coal to Gujarat State?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Reports have been received of a shortage of coal in Gujarat as a result of which some industrial units are facing closure.

(b) Yes, Sir.

(c) The coal companies particularly the Western Coalfields Ltd. which meets the requirement of Gujarat, is in constant touch with the Railways to maximise the movement of coal by rail to Gujarat State. Besides, the coal company is releasing coal by road against the sponsored quantity and shortfall in movement by rail.

राजस्थान की सिचाई योजनाएं

933. श्री मूल चन्द डागा : क्या झज्जा और सिचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान की कौन सी सिचाई योजनाएं केन्द्रीय सरकार के पास स्वीकृति हेतु लम्बित पड़ी है और यह कब से लम्बित पड़ी है और उन पर अब तक कार्यवाही न करने के क्या कारण हैं;

(ख) उन पर कितना व्यय किये जाने की संभावना है और इनको कब तक कियान्वित किया जायेगा ?

झज्जा और सिचाई तथा कोयला मंत्री (श्री ए. बी. ए. गन्नी खान खोखरी) : (क) भाठ नई बृहद सिचाई स्कीमों और तीन मध्यम सिचाई स्कीमों केन्द्रीय जल आयोग में जांच की विभिन्न अवस्थाओं में हैं। इन ग्यारह स्कीमों में से दस स्कीमों के प्रस्ताव वर्ष 1979 के दौरान प्राप्त हुए थे और एक स्कीम का प्रस्ताव जनवरी, 1980 में प्राप्त हुआ था। इनकी वर्तमान स्थिति दिखाने वाला एक विवरण संलग्न है।

(ख) योजना आयोग द्वारा स्वीकृत किए जाने के बाद इन स्कीमों को कार्यान्वयन के लिए हाथ में लिया जाएगा। राजस्थान की वर्ष 1980-81 की वार्षिक योजना से पता चलता है कि इन स्कीमों में से चार स्कीमों पर 80 लाख रुपये व्यय करने का प्रस्ताव है।

विवरण

राजस्थान में नई सिचाई स्कीमों की जांच की स्थिति

क्रम सं० परियोजना का नाम	बेसिन	अनुमानित लागत (रुपए)	(लाख	लाम हजार हेक्टेयर आयोग में प्राप्त होने की तारीख	केन्द्रीय जल हेक्टेयर आयोग में प्राप्त होने की स्थिति	जांच की स्थिति	7
1	2	3	4	5	6		

(क) बृहद

1. साबी सिचाई परियोजना	भमुना	2662.00	5.225	20-4-79	केन्द्रीय जल आयोग द्वारा राज्य के इंजीनियरों के साथ जनवरी, 1980 में इस स्कीम के ब्यौरे पर विचार विभाग किया गया था। यह स्कीम आर्थिक रूप से व्यवहार्य नहीं समझी गई है।
------------------------	-------	---------	-------	---------	--

1

2

3

4

5

6

7

2. चंग नहर का आषुनिकीकरण	सिंधु	8750.00	59.00	13-12-79	केन्द्रीय जल आयोग में इस स्कीम की जांच की जा रही है।
3. भावाड़ा नहर प्रभाली का आषुनिकीकरण	सिंधु	3405.00	72.372	13-12-79	-वही-
4. जुहसामद परियोजना का आषुनिकीकरण	माहो	625.00	5.479	25-1-80	-वही-
5. लिफ्ट सिंचाई स्कीम चम्बल चम्बल		1136.00	52.911	3-2-79	इस स्कीम में अन्तर्र- ज्योय धहलू निहित है क्योंकि इसमें कोटा बराज से निकलने वाले चम्बल नहर के जल की परिकल्पना की गई है जिसे राजस्वान और मध्य प्रदेश द्वारा बाटा जा रहा है। इस सबध में मध्य प्रदेश की स्वी- कृतिराजस्वान द्वारा प्राप्त की जानी है।
6. बुन्दी शाखा विस्तार स्कीम चम्बल चम्बल		1600.00	38.171	26-2-79	इम स्कीम में अन्त- र्राज्यीय धहलू शा- मिल है क्योंकि इसमें भावाड़ा मुख्य लाइन नहर के जरिए रखी व्याप के फालतू जल के सम्पर्योजन की परिकल्पना की गई है।
7. सिंधमुख सिंचाई	सिंधु	2595.15	44.526	16-7-79	सिंचाई विभाग के सचिव द्वारा 7-11- 79 को बुलाई गई अन्तर्राज्यीय बैठक में राजस्वान के इजीनियरों को सलाह दी गई थी कि इन स्कीमों के कमान क्षेत्रों को जल सप्लाई करने के वैकल्पिक पथ्ययन किए जाएं।
8. नाहर सिंचाई	सिंधु	959.34	26.030	20-6-79	

सिचाई स्कीमों पर जब्त और परिव्यय (लाख रुपयों में)

क्रम सं०	परियोजना का नाम	1979-80 के द्वारा प्रत्याशित जब्त	1980-81		अन्युकृति
			राज्य द्वारा प्रस्तावित	कार्यकारी दल द्वारा की गई सिफारिश	
1	2	3	4	5	6
1.	लिफ्ट सिचाई स्कीम चम्बल चरण—एक	20	30	30	
2.	बुंदी शाखा विस्तार स्कीम	शून्य	25	25	कार्यकारी दल की सिफारिश योजना प्रायोग की स्वीकृति पर निर्भर करती है।
3.	नाहर सिचाई स्कीम (वाष्पिक योजना में नाहर फीडर के रूप में सिचाई की गई है)	10	20	20	
4.	सिधमुख सिचाई	10	5	5	

1	2	3	4	5	6	7
---	---	---	---	---	---	---

(ब) जम्यम

1. हिन्दस्ट सिचाई परियोजना	चम्बल	256.82	2.964	27-1-79	इस स्कीम में जन्तराज्यीक पहलू शामिल हैं क्योंकि इसमें मध्य प्रदेश में लोह के जलमान होने की परिकल्पना है। राज्य से मध्य प्रदेश सरकार की स्वीकृति प्राप्त करने का अनु- रोध किया गया है।
2. छापी सिचाई परियोजना	चम्बल	590.60	7.000	7-7-79	तकनीकी सलाहकार समिति को 19-3-80 को होने वाली अगस्ती बैठक में इस स्कीम पर विचार करने का प्रस्ताव है।
3. विलास सिचाई परियोजना	चम्बल	269.00	2.510	10-8-79	-बही-

केन्द्रीय दहेज अधिनियम के अन्तर्गत आलान

934. श्री मूल अच्छ डागा : क्या चिंधि, न्याय और कल्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय दहेज अधिनियम के अन्तर्गत 1978-79 के दौरान कुल कितने व्यक्तियों का आलान किया गया, कितने मुकदमे दायर किए गये और कितने मुकदमों में लंड दिया गया; तथा कितनी अवधि का दण्ड दिया गया; और

(ख) क्या यह सच है कि केन्द्रीय दहेज अधिनियम के बहुत सांविधिक ग्रंथ में लिखा कानून है और इसे क्रियान्वित नहीं किया जा रहा है; और यदि हाँ, तो इसके क्या कारण हैं।

चिंधि, न्याय और कल्पनी कार्य मंत्री (श्री पी० शिव शंकर) : (क) दहेज प्रतिषेध अधिनियम, 1961 के प्रवर्तन का कार्य राज्य सरकारों का है। यह जानकारी इकट्ठी की जा रही है और सदन के पटल पर रख दी जाएगी।

(ख) दहेज प्रतिषेध अधिनियम जैसे समाज कल्याण विभान की सफलता जनता की राय और उसके सहयोग पर निर्भर करती है। यह कहना ठीक नहीं होगा कि दहेज प्रतिषेध अधिनियम कानून पुस्तक में एक अधिनियम मात्र है किन्तु यह स्वीकार करना होगा कि यह अधिनियम बहुत कारगर नहीं रहा है। सरकार को पूरी जानकारी नहीं है किन्तु इस अधिनियम के अधीन अधियोजन हुए हैं। सरकार इस अधिनियम को अधिक कारगर बनाने के उद्देश्य से इस अधिनियम का संशोधन करने का विचार कर रही है।

Proposal to improve Programmes of Delhi Doordarshan

935. SHRI G. Y. KRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government to improve the programmes of the Delhi Doordarshan;

(b) whether there is any proposal to introduce regional language programmes similar to 'Father Dear Father' on Delhi Doordarshan;

(c) if so, by what time; and

(d) whether Government propose to introduce multichannel telecast from Delhi Centre linking it with other important T.V. Centres in the country?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Improvement of programmes is a continuous endeavour of all Doordarshan Kendras. To help achieve this objective, Programme Advisory Committees consisting of eminent people from different walks of life are attached to Doordarshan Kendras. So far as Delhi Doordarshan Kendra is concerned, this Committee is now in the process of review and re-constitution.

(b) No, Sir. However, humorous plays, serials etc. are being telecast.

(c) Does not arise.

(d) No, Sir. However, it is proposed to link Delhi with other principal TV Centres viz. Bombay, Madras, Calcutta, Lucknow, Srinagar and Jullundur by utilising microwave circuits so that any one station can relay the programme of any other station. The Bombay-Madras Microwave link is ready and is already being utilised by Doordarshan whenever required.

Permission granted to Companies for expansion

936. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what are the names of the companies which sought the permission of Government and granted substantial expansion in their existing capacities or setting up of new undertakings during the previous Government regimes; and

(b) the names of projects which were approved for an outlay of Rs. 221 crores; and top the list of companies which were granted substantial expansion in their existing capacities?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The details of the proposals received from the undertakings, covered under Section 26 of the M.R.T.P. Act, 1969, for substantial expansion of their activities or establishment of new undertakings under Sections 21 and 22 of the Act respectively, during the period from 1st April, 1977 to 31st December 1979 (year-wise) are indicated in Statement-I laid on the Table of the House. [Placed in Library. See No. LT-567/80]. As on 1st April, 1977, 39 proposals under Section 21 and 29 proposals under Section 22 of the Act, which were received prior to 1st April, 1977, were also pending consideration of the Government. The details of the proposals approved under Sections 21 and 22 of the M.R.T.P. Act during the period 1st April, 1977 to 31st December, 1979 (year-wise) are furnished in Statement-II laid on the Table of the House. [Placed in Library. See No. LT-567/80].

(b) It is presumed that the information sought by the Hon'ble Member is based on the news items appearing in the Financial Express and the Economic Times of 29th November, 1979 which makes a mention that during the 30 months period beginning from April, 1977, the Birlas were accorded 14 sanctions with an outlay of Rs. 241 crores, followed by Tatas with 10 sanctions involving Rs. 221 crores. The above information mentioned in the news item appears to be for the period 1st April, 1977 to 30th September, 1979. However, during the period 1st April, 1977 to 31st December, 1979, 15 proposals of undertakings belonging to Birla Group, and 11 proposals of the undertakings belonging to Tata Group, at an estimated project cost of Rs. 245.14 crores and Rs. 228.62 crores respectively were approved under Sections 21 and 22 of the M.R.T.P. Act. The details of these proposals are furnished in Statements III and IV. laid on the Table of the House. [Placed in Library. See LT-567/80]

Review of requirements of Coal and Coking Coal

937. SHRI K. MALLANNA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether in a recent review made by the Central Government with regard to the country's requirements of coal and coke an element of over-programming by the State Governments was revealed; and

(b) if so, the details thereof and what measures Government propose to take in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) No, Sir.

(b) Does not arise.

Number of Villages electrified in Gujarat

938. SHRI AMARSINH V. RATHWA:

SHRI NARSINH MAKWANA:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the number of villages in Gujarat State electrified upto 31st December, 1979, District-wise;

(b) the number of villages in Gujarat State yet to be electrified, District-wise;

(c) whether any target has been fixed for electrifying the whole State; and

(d) if so, by what time?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) and (b). 10,283 and 7,992 respectively. The District-wise numbers are shown in the attached statement.

(c) and (d). According to the tentative proposals formulated by the Gujarat State Electricity Board, it will be possible to electrify all the villages in the State by the end of 1990-91 with

an additional investment of about Rs. 92.00 crores. The actual implementation would, however, depend on the resources available in this time-frame.

Statement

District-wise villages electrified upto the end of December, 1979 and Villages yet to be electrified.

Sl. No.	Name of the Districts	Villages electrified upto 31-12-1979	Villages yet to be electrified
1	Bulsar	534	289
2	Surat	621	597
3	Dangs	33	278
4	Broach	447	690
5	Baroda	919	758
6	Panchmahals	435	1,468
7	Kaira	843	114
8	Ahmedabad	514	160
9	Gandhinagar	75	—
10	Sabarkantha	936	450
11	Mahesana	898	186
12	Banaskantha	525	826
13	Kutch	445	455
14	Rajkot	577	282
15	Surendra Nagar	307	341
16	Bhavnagar	567	312
17	Amreli	399	196
18	Jamnagar	429	277
19	Junagadh	779	313
TOTAL		10,283	7,992

Transfer of Surplus Power from Orissa to Southern Part of West Bengal

939. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that surplus power generated in Orissa could be transferred to mitigate acute power shortage in the Southern part of West Bengal;

(b) whether it is also a fact that a relatively short distance grid connection would make such transfer realisable; and

(c) if the answers to (a) and (b) are in the affirmative, what steps are being taken for a speedy construction of the required line?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):
(a) No, Sir. There is no surplus power in Orissa at present to pass on to West Bengal.

(b) There is no transmission bottleneck in transferring power from Orissa to the rest of the Eastern Region. Surplus power, expected to be available in Orissa only after the onset of the monsoon, can be passed on to the West Bengal grid through the Bihar-DVC system.

(c) Does not arise in view of answers to (a), and (b). However, while there is no transmission bottleneck in transferring power from Orissa to West Bengal, the transmission system is proposed to be strengthened by constructing a 400 KV line between Talcher in Orissa and Kalaghat in West Bengal, to enable bulk power exchange between these two States.

Diversification of T.V. Programmes.

940. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposal for diversification of T.V. programmes to make them more interesting as well as more educative for the younger age-group; and

(b) if so, what steps are being taken in this direction?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). Doordarshan Kendras are continuously endeavouring to improve the quality of programmes and make them more interesting, particularly for the younger age-group. Towards this end, the following is being done:

(i) interesting important national and international sports events are being telecast;

(ii) programmes of interest to children and youth are exchanged between different T.V. centres;

(iii) the younger talent in different regions of the country is being involved in Doordarshan programmes and are being given every encouragement and opportunity to display their talents.

Action proposed to avoid delays in High Courts

941. **SHRIMATI MOHSINA KIDWAI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what effective action is proposed to be taken to make the courts more easily accessible to the poor and urban populace in the country and also to avoid delays in trial in High Courts;

(b) whether the recommendations of the Law Commission in this respect are being implemented without delay; and

(c) if not, the reasons for the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The measures taken over a period of time for expediting disposal of cases in High Courts are listed in the attached statement.

Regarding accessibility of the courts to the poor and urban populace in the country, information is being collected from the States and will be laid on the Table of the House.

(b) and (c). On a large number of recommendations contained in the 79th Report of the Law Commission regarding Delay and Arrears in High Courts and other Appellate Courts action has to be taken by the High Courts themselves. Copies of the 79th Report have been sent to all the High Courts and State Governments for appropriate action. Those recommendations on which decisions have to be taken by the Central Government are under consideration of the Government.

Statement

The following measures for speedy disposal of cases have been taken:—

(i) The Code of Civil Procedure was amended in 1976 with a view to abolishing the Revisional and Letters Patent jurisdiction of the High Courts and to restrict Second Appeals to cases where the High Court certifies that the case involves a substantial question of law.

(ii) A new Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973 and amended in 1978.

(iii) The sanctioned strength of Judges has been increased in the High Courts from which proposals were received for increase in strength.

(iv) Efforts have been and are being made to fill vacancies. The result is that on 14-3-1980 the total number of High Court Judges had gone up to 349.

(v) Ad hoc Judges have been appointed when necessity for the same has been felt.

(vi) Cases involving a common question are being grouped together by several High Courts so that with one judgment the whole group is disposed of.

Set back to Irrigation Projects

942. SHRI CHANDRA BHAN ATHARE PATIL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the extent to which Minor Irrigation Projects as well as Major, have suffered during the last year due to short supply of diesel and kerosene oil and also on account of drought; and

(b) what measures have been taken on long term basis to improve the position in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Kharif crops in northern and central region suffered to an extent of 10-15 per cent. However, in view of the favourable winter rainfall, the position eased to some extent and the effect of drought as well as short supply of diesel is expected to be marginal.

(b) Contingency plans are formulated to deal with similar situations. Besides, a national perspective of inter-linking rivers for transferring surplus waters to drought prone areas is under formulation.

Publishing of Newspapers by Big Industrial Houses

943. SHRI CHANDRA BHAN ATHARE PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether he is aware that many big industrial houses are publishing their own newspapers;

(b) if so, what are the details of such newspapers owned by big industrial houses giving their names; and

(c) what is the present policy of Government in this behalf?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY

(i) Capital Limited	Bird Group
(ii) Eastern Economist Limited	Birla Group
(iii) Newspapers Ltd.	Birla Group
(iv) Tamil Nadu	Thiagaraja Chettiar
(v) A few undertaking belonging to the Indian Express Group.	Group

The names of the newspapers brought out by these companies/undertakings are given in the attached statement.

(c) Government are of the view that the diffusion of ownership of newspapers and de-linking them from large industrial houses is an important ques-

AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The names of the newspaper companies/undertakings, who are presently registered under Section 26 of the Monopolies Restrictive Trade Practices Act, 1969 are as follows:—

tion and requires to be studied in depth. The Press Commission is proposed to be re-constituted shortly with revised and more comprehensive terms of reference and due consideration will be given to the inclusion of an item on this subject in the revised terms of reference.

Statement

Name of the Large Industrial House	Dailies/Periodicals Published by the Industrial House
1 Capital Limited	Bird Group
2 Eastern Economist Limited	Birla Group
3 Newspapers Limited	Birla Group
4 Tamil Nadu	Thiagaraja Chettiar Group.
5 INDIAN EXPRESS GROUP	<p>1 Capital, English Weekly, Calcutta.</p> <p>1 Eastern Economist, English Weekly, Delhi.</p> <p>1 Bharat, Hindi daily, Allahabad.</p> <p>1 Tamil Nadu, Tamil Weekly, Madras. (Ceased publication from 1-3-79)</p> <p>1 Lok Satta, Marathi Daily, Bombay.</p> <p>2 Sunday Lok Satta, Marathi Weekly, Bombay.</p> <p>3 Indian Express, English Daily, Bombay.</p> <p>4 Sunday Standard, English, Weekly Bombay.</p> <p>5 Indian Express, English Daily, New Delhi.</p> <p>6 Sunday Standard, English Weekly, New Delhi.</p> <p>7 Financial Express, English Daily, Bombay.</p>

Name of the Large Industrial House	Dailies/Periodicals Published by the Industrial House
	8 financial Express, English Daily New Delhi.
	9 Loka Prabha Marathi Weekly, Bombay.
	10 Screen English Weekly, Bombay.
	11 Screen English Weekly, Madras.
	12 Screen English Weekly, Delhi.
	13 Aas Pas Hindi Weekly, Delhi.
	14 Indian Express English Daily, Ahmedabad.
	15 Sunday Standard English Weekly, Ahmedabad.
	16 Indian Express English Daily, Chandigarh.
	17 Sunday Standard English Weekly, Chandigarh.
(b) Indian Express (Madurai) Private Limited.	1 Indian Express English Daily, Bangalore.
	2 Sunday Standard English Weekly, Bangalore.
	3 Indian Express English Daily, Cochin.
	4 Sunday Standard English Weekly, Cochin.
	5 Indian Express English Daily, Madras.
	6 Sunday Standard English Weekly, Madras.
	7 Indian Express English Daily, Madurai.
	8 Sunday Standard English Weekly, Madurai.
	9 Indian Express English Daily, Vijayawada.
	10 Sunday Standard English Weekly, Vijayawada.
	11 Dinamani, Tamil Daily, Madurai.
	12 Dinamani, Tamil Daily, Madras.
	13 Indian Express, English Daily, Hyderabad.
	14 Sunday Standard English Weekly, Hyderabad.
	15 Dinamani Kadir, Tamil Weekly, Madras.

Name of the Large Industrial House

Dailies/Periodicals Published by the Industrial House

16 Kannada Prabha, Kannada Daily, Bangalore.

(c) Andhra Prabha Private Ltd.

1 Andhra Prabha, Telegu Daily, Vijaywada.

2 Andhra Prabha, Telegu Daily, Bangalore.

3 Andhra Prabha, Telegu Daily, Hyderabad.

4 Andhra Prabha,—Illustrated Weekly, Telegu Weekly, Madras.

(d) Traders Private Limited.

1 Jansatta, Gujarati Daily, Ahmedabad.

2 Loksatta, Gujarat Daily, Baroda.

3 Nutan Gujarati, Gujarati Weekly, Ahmedabad.

4 Jansatta, Gujarati, Daily, Rajkot.

5 Rangh'y Tarang, Gujarati Mont Ahmedabad.

6 Chandni, Gujarati Monthly, Ahmedabad.

7 Rang Prabha, Gujarati Weekly, Baroda

Rural Electrification Schemes from Madhya Pradesh pending with the Centre

944. DR. VASANT KUMAR FANDIT: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) how many Rural Electrification Schemes from Madhya Pradesh State are pending sanction with Government;

(b) from the above, how many schemes are from Districts of Rajgarh, Guna and Vidisha;

(c) what is the progress of schemes sanctioned and under implementation for the above districts during 1980; and

(d) whether Government give priority to Rural Electrification Schemes of Backward Districts and whether the criteria is relaxed in development of Backward Districts?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) 79 schemes from Madhya Pradesh were pending with the Rural Electrification Corporation, as on 29th February, 1980. In addition, 16 schemes have been sent back by REC to the Madhya Pradesh Electricity Board for revision/clarification.

(b) One from Rajgarh, Four from Guna and one from Vidisha.

(c) The progress in regard to schemes sanctioned, loan instalments disbursed and the physical progress achieved in respect of Rajgarh, Guna and Vidisha districts in Madhya Pradesh is given in the annexed Statement.

(d) The Government through REC has been giving priority to Rural Electrification Schemes in backward areas/tribal areas, and also special concessions in regard to the terms and conditions and viability criteria for rural electrification schemes in these areas.

Statement**Electrification Schemes from Madhya Pradesh Pending with the Centre**

(Rs. in crores)

Sl No.	Name of the District	Schemes sanctioned as on 29-2-1980		Loan instalments disbursed as on 29-2-1980		Physical achieve- ments as on 30-9-1979	
		During; 1979-80 No. Loan	upto 29-2-80 No. Loan	During 1979-80	Total upto 29-2-80	Villages electrified	Pump- sets evenaged
1	Rajgarh	2	1.57	10	6.05	0.95	3.47
2	Guna	2	0.21	6	1.84	0.19	1.65
3	Vidisha	—	—	3	1.79	0.15	0.60
						314	1822

NOTE : The loan sanctioned is released in instalments according to the phasing of the construction programme and the progress achieved in respect of each scheme. The achievements shown above are in respect of the scheme in respect of which at least one instalment of loan has been drawn upto 31st March, 1979.

Crippling Trade and Industry in Bihar on account of Power Shortage

945. SHRIMATI RAMDULARI SINHA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the attention of Government has been drawn to the statement of the Secretary General of Bihar Chamber of Commerce Patna, published in the *Times of India* dated the 21st February, 1980 morning edition (page '2' column 5) regarding the crippling trade and industry of Bihar on account of shortage, scarcities of raw materials resulting in cutdown of power supply; and

(b) if so, what steps are being taken by the Government to assist Bihar to improve the supply position of power?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Government is aware of the news item.

(b) Consultants to Ministry of Energy, have been deputed to thermal power stations in Bihar for diagonis-

ing the problems. Member (Operations), Central Electricity Authority has also been visiting the power stations and advising the State Electricity Board for implementing the recommendations made by the Consultants and by Experts of Central Electricity Authority, earlier. Secretary, Heavy Industry visited Patna on 10th March, 1980 and had detailed discussions with the officers of Bihar State Electricity Board, regarding improving the performance of 110 MW sets supplied by Bharat Heavy Electricals Ltd. at Patratu. Representatives of Instrumentation Ltd., Kota also attended the meetings. A Russian Expert is working at Patratu to assist Engineers stationed there in major overhauling of one of the turbines. A Polish engineer is expected to visit Barauni Thermal Power Station shortly. Bihar State Electricity Board has been advised to take steps for improving the management of their thermal power stations.

Steps are being taken by Government to add additional generating capacity in the State. Two Units of 110 MW each at Patratu and two

units of 110 MW at Barauni are under installation. In addition, two new power stations, one at Muzaffarpur with 2x110 MW each and one at Tenughat with 2x210 MW each have also been sanctioned. The second unit of 65 MW at Subarnarekha hydel power project is also expected to be commissioned shortly. A 710 MW hydro-electric power station at Koelkaro has been sanctioned. With the commissioning of these units and with the improvement in performance of thermal power stations at Patratu and Barauni, the power position in Bihar is expected to improve considerably.

Decision of Supreme Court in case of Tukaram Vs. State of Maharashtra

946 SHRI R. K. MHALGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the Government of India's attention has been drawn to the decision of Supreme Court in the case of Tukaram Vs. State of Maharashtra [(1979) 2 S.C.C. 143] which raises fundamental questions about the degree of legal protection that rape victims have in this country and the human rights of women under the law and Constitution;

(b) whether Government propose any amendment to the Indian Penal Code; and

(c) if so, when and the nature thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Yes Sir, the Government's attention is drawn to the judgement of the Supreme Court in question which dealt only with the issue whether the evidence was sufficient to establish the commission of rape within the meaning of the Indian Penal Code by the accused—appellant.

(b) and (c). There is no proposal at present under the consideration of

Government for the amendment of the Indian Penal Code in so far as the offence of rape is concerned.

Reduction of Maharashtra Quota of Hard Coke

947. SHRI R. K. MHALGI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that Maharashtra's quota of hard coke has been drastically reduced over the past few months;

(b) whether it is a fact that even the reduced quota is also not being supplied;

(c) if so, whether Government are aware that this has caused serious handicap for the industries in general and for the foundry industry in particular in Maharashtra;

(d) the quantity desired by the State Government; its supply agreed upon by the Central Government and supply actually made by the Central Government per month during the last six months; and

(e) what steps are being taken to improve the situation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. R. A. GHANI KHAN CHAUDHURY):

(a) No, Sir. The quota of hard coke for various States including Maharashtra State was fixed early in 1979. Since then no reduction in the quota has taken place.

(b) No, Sir. Against the quota of 3,600 tonnes per month the actual dispatches during the last six months have been 4550 tonnes.

(c) Reports have been received of shortage of hard coke in Maharashtra.

(d) The State Government had drawn attention towards the shortage of hard coke in Maharashtra. However, no specific figure of demand has been indicated recently. The des-

patches to Maharashtra during the last six months have been as under:

August, 1979	.	.	5100
September, 1979	.	.	5700
October, 1979	.	.	4800
November 1979	.	.	4500
December 1979	.	.	3000
January 1980	.	.	42.00

(e) Steps have been taken to increase production of hard coke in Bharat Coking Coal Ltd., which is the major producer of hard coke in the country. The State-wise quotas are also being revised upwards.

Decision to Abandon Special Courts

948. SHRI R. K. MHALGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken a decision to abandon the Special Courts in view of the judgement of Justice Jain of the Special Court; and

(b) if not, what steps have been taken to stabilize these Special Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The Special Courts established by notification dated 30-5-1979 have held that that notification was not made in accordance with the provisions of the Constitution and was of no effect.

The Courts have ceased to exist as a result of the judgments pronounced by them and there is thus no question of Government taking a decision to abandon those courts.

(b) Since the courts have ceased to exist, there is no question of stabilizing them.

Construction of Irrigation Dam over Kalpang River in Andaman and Nicobar Islands

949. SHRI MANORANJAN BHAKTA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government is aware that there is not a single acre of land under irrigation in the Union Territory of Andaman and Nicobar Islands and farmers are demanding continuously for providing irrigation facilities by construction of irrigation dam over 'Kalpang river' and other suitable place and even having ponds irrigation wells etc;

(b) if so, what action has been taken;

(c) whether Government propose to conduct a thorough enquiry about irrigation potentialities throughout the Union Territory of Andaman and Nicobar Islands; and

(d) if so, when?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) and (b). There is no major or medium irrigation scheme in the Union Territory of Andaman and Nicobar Islands. Some irrigation facilities have, however, been provided through, minor irrigation works during the last few years. The minor irrigation programme relates to Ground Water such as construction of wells, improvement of existing wells by installation of improved water lifting appliances etc. and also exploration of surface water by providing small tanks, reservoirs, weirs across the channels and facilities for lift irrigation from the streams.

Up to the end of Fifth Five Year Plan, 145 hectares of land mainly in South Andaman was brought under irrigation. Also during the first two years of the Sixth Plan, another 255 hectares of potential had been added. It is proposed to bring 1500 hectares under irrigation during the Sixth Plan.

The report on Kalpong project stage I which envisaged a power generation of 940 KW and an irrigation potential of 400 hectares was received from the Union Territory in December 1977 but it was not found economically feasible. This project duly modified for power generation alone is now under examination in Central Water Commission.

A proposal for Kalpong Project Stage II which envisages power generation of 215 KW and irrigation potential of 1080 hectares in Diglipur Tehsil was also not found economically viable. A Central team visited the island and suggested that a minor irrigation scheme for the area be investigated. The investigation is in progress.

(c) and (d). One Investigation Division is working to determine surface Water Irrigation Potential in the Union Territory. The Central Ground Water Board has also been requested by the Union Territory Administration to conduct detailed sub-surface water potential investigation

Recently in February, 1980, the Member (D&R), Central Water Commission visited the Islands and has discussed various irrigation and water supply schemes with the Union Territory Administration.

effect of unscheduled Load Shedding on Industries in Tamil Nadu

950. SHRI C. T. DHANDDAPANI:
SHRI MANORANJAN
BHAKTA:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Tamil Nadu is heading for increased power cuts as high as 50-60 per cent despite the fact that it is already in the grip of unorganised,

unscheduled load shedding, which has crippled the industry;

(b) whether the previous Government failed to instruct the Electricity Board to order planned, phased cuts;

(c) the measures which Government propose to take to improve the power supply position in the State?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) At present, as against the total availability of 29 million units per day, the unrestricted requirement of State is about 33.4 million units per day. The State introduced a demand cut of 15 to 30 per cent on all high tension industries from 5th December, 1979. With effect from 28th January, 1980, the State has introduced 15 to 25 per cent energy cut on all HT continuous and non-continuous process industries along with earlier demand cut. This has been necessitated due to the reduced availability of power from hydel and thermal stations. In order to meet the situation the State has imposed an energy cut of 60 per cent on industries from the beginning of March, 1980.

(b) Southern Regional Electricity Board had discussed the desirability of introducing cuts of upto 40 per cent in energy with effect from November, 1979. The State introduced only demand cut in December, 1979 and 15 to 25 per cent energy cut from 28th January, 1980 and increased energy cut to 60 per cent from March, 1980.

(c) The performance of Ennore and Tuticorin Thermal Station is being monitored closely and all assistance required is being arranged. The performance of the thermal station at Neyveli has also suffered this year due to difficulties in mining. These problems have since been overcome and the mining operation and consequently the power generation are

coming back to normal levels. It is anticipated that it would be possible to step up the generation at this station to about 10 MU per day from the present level of 7 MU per day soon. With the commissioning of the second unit at Tuticorin by middle of 1980, the conditions will improve further. The 3rd 210 MW unit at Tuticorin has also since been sanctioned. The nuclear station at Kalpakkam which is expected to be commissioned during 1981-82 would improve further the generation capability in the State.

Implementation of Buckingham Canal Project

951. SHRI C. T. DHANDAPANI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

- (a) the progress so far made to implement the Buckingham Canal Project aimed to augment the water supply to the city of Madras in Tamil Nadu;
- (b) the reasons for not pursuing the scheme vigorously;
- (c) whether any target has been fixed to implement it; and
- (d) if so, what?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. KHAN KHAN CHAUDHURY): (a) and (b). The Government of Tamil Nadu have informed that there is no scheme under consideration of the State Government to augment water supply to Madras City through Buckingham Canal. The State Government have further intimated that this Canal is a salt water canal, which is connected at various points with the sea and is used only for Inland Water Transport purposes.

- (c) and (d). Do not arise.

Indo-French protocol on Audio Visual Techniques

952. SHRI JANARDHANA POOJARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Indo-French protocol on audio visual techniques has been recently signed; and
- (b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes Sir.

- (b) A copy of the protocol is attached.

Indo-French Protocol on cooperation in Audio Visual techniques

Considering the increasing role played by modern techniques of communication in all fields.

Desirous of employing these techniques for the strengthening of their technical, industrial and cultural cooperation.

The Government of the Republic of France and the Government of the Republic of India have agreed as follows:

1. The two countries resolve to develop cooperation in audio-visual techniques.
2. The nodal institution for this cooperation on the French side will be the 'Delegation interministérielle aux techniques audio-visuelles' and on the Indian side the Ministry of Information and Broadcasting, with the assistance of official agencies concerned with Radio, Television, Communications and Space in the two countries.
3. The objective of such cooperation will be to identify the possibilities of application of the new

audio-visual techniques to meet the needs of the communication media in India including the following:

- (a) Direct broadcasting by satellite,
- (b) Use of Teletext Systems, and
- (c) Television via cable.

4. The two Parties will examine the possibility of furthering of such cooperation through

- (a) exchange of know-how,

Sd/- (Norbert Segard)

For the Government of the Republic of France

Energy and Irrigation Projects of Bihar pending with the Centre

953. SHRI R. P. YADAV: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that Bihar is poor in energy and irrigation both;

(b) whether it is also a fact that a number of projects are pending with the Government of India; and

(c) if so, what are those projects and by what time these will be cleared keeping in view the backwardness of the State?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI

technology, equipment, and personnel,

(b) promotion of joint activities in third countries.

5. The two parties will facilitate the exchange of visits of their personnel with a view to acquaint themselves with the requirements and capabilities in this field.

Done in duplicate in the French, Hindi and English languages in New Delhi this the 25th Day of February, 1980.

Sd/- (V. P. Sathe)

For the Government of the Republic of India

A. B. A. GHANI KHAN CHAUDHURY: (a) Bihar has considerable resources of coal and water. The installed capacity for power is 890 MW, but power is also supplied from D. V. C. to Bihar.

The per capita consumption of electricity is 88 units in 1978-79 which is below the all-India average.

The proportion of gross irrigated area to gross cropped area in Bihar in 1976 was 31.8 per cent, which was above the all-India average.

(b) & (c). The irrigation and power projects that have been submitted by the Government of Bihar for clearance and their status are listed in the statement attached.

Statement

List of Power and irrigation projects received from Bihar and their present status

POWER GENERATION SCHEMES

Name of the Scheme	Present status
1. Sankh Hydro-electric Project Stage I & II —594 MW.	Comments of the Central Electricity Authority have been forwarded to the Project Authorities who have not yet furnished the required clarifications.
2. Colgong Thermal Power Station (6 x 500 MW)	The techno-economic feasibility, their justification in a specific time-frame and fuel linkage is yet to be established.
3. Ray Thermal Power Station (2 x 200 + 4 x 500)	

IRRIGATION SCHEMES

Name of the Scheme	Present Status
Major Projects	
1. Diversion of Tailya Water into Dhandhar river (Gaya).	The clarification to comments of Central Water Commission have been received recently from the Project authorities.
2. Barari Pump Canal Scheme (Bhagalpur)	
3. Remodelling and Modernization of Durgavati Canal System.	This project is in the preliminary stages of technoeconomic appraisal.
4. North Koel Project	This project is in the final stage of technoeconomic appraisal.
5. Burhai Reservoir Scheme (Santhal Parganas).	
6. Bansloi Reservoir cum-Barrage Scheme (Santhal Parganas).	
7. Subernarekha Multipurpose Project (Singhbhum).	Comments of Central Water Commission have been sent to the project authorities and their replies are awaited.
8. Mohanc Reservoir-cum-Barrage Scheme (Gaya).	
9. Siktia Barrage (Santhal Parganas)	
10. Ajgabinath Pump Canal Scheme (Bhagalpur).	
11. Lilajan Reservoir Scheme (Hazaribagh)	
12. Sukhsagarhat Pump Canal Scheme (Santhal Parganas)	
13. Zamania Pump Scheme (Rohtas)	
14. Punase Reservoir Scheme (Santhal Parganas)	Comments of Central Water Commission have been sent to the project authorities and their replies are awaited
15. Irrigation from Konar Reservoir (Hazaribagh)	
16. Upper Sakari Reservoir Scheme (Nawada Hazaribagh & Monghyr)	
17. Auranga Reservoir Scheme (Palamau)	
18. Amanat Reservoir Scheme (Palamau, Hazaribagh)	
Medium Projects	
19. Nakti Reservoir Scheme (Singhbhum)	Certain clarifications are still required from the project authorities.
20. Torlow Reservoir Scheme, and	
21. Sonua Reservoir Scheme	The clarifications to comments of Central Water Commission have been received recently from the Project authorities.
Medium Schemes	
22. Left Banki Reservoir Scheme (Palamau)	
23. Dakranalla Pump Canal Phase-II (Monghyr).	
24. Khudia Reservoir Scheme (Dhanbad)	
25. Singhwarni Reservoir Scheme (Monghyr)	
26. Sone Pumping Scheme	
27. Suru Reservoir Scheme	
28. Dominia Nalla Reservoir Scheme (Palamau)	Comments of the Central Water Commission have been forwarded to the project authorities.

300-crore Television Scheme

954. SHRI CHITTA BASU. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are contemplating to embark upon a 300-crore scheme for television for the purpose of carrying education to rural India; and

(b) if so, the details of the scheme?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) & (b). The Planning Commission has agreed to an outlay of Rs. 50 crores for TV development during the Sixth Plan. This includes provision for continuing schemes as well as new schemes. The Sixth Plan proposals include

setting up of full-fledged TV Centres at Ahmedabad, Bangalore, Trivandrum and Jaipur; TV Relay Centres at Ajmer, Asansol, Cuttack, Jammu, Kashauli, Madurai, Murshidabad, Panaji, Varanasi and Vijayawada, and Programme Production Centres at Gulbarga, Muzaffarpur and Raipur.

It may also be mentioned that a scheme estimated to cost Rs. 46.73 crores covering the first phase of the hardware aspects of the TV ground segment of Indian Satellite INSAT-I for coverage of rural areas by television is under consideration. If implemented, this will enable a coverage of about 17,000 electrified villages in different parts of the country. The details of the scheme are as attached. The software aspects of the scheme are being evolved. The scheme is yet to be included in the Sixth Plan.

PLAN OF LIMITED UTILISATION OF INSAT—I**ABSTRACT OF COST**

	Capital cost (Rs. crores)	Recurring cost per annum (Rs. crores)
1. Initial phase of implementation as per Annexure—I for maximal status by 1981.	6 45	0 415
2. Provisions of uplink facility at Jaipur, Ahmedabad, Shillong and Patna earth stations	2 00	0 20
3. New production centres at Shillong, Gauhati, Rajkot and Nagpur	12 00	1 40
4. Microwave linkages from Muzaffarpur to Patna earth station, from Rajkot to Ahmedabad earth station, Gulbarga to Hyderabad earth station, Nagpur to Bombay and Gauhati to Shillong.	0 50
5. Satellite rebroadcast transmitter for expansion of coverage including S-band relay receivers.		
(a) 10 KW transmitter at Gorakhpur, Visakhapatnam, Baroda, Mysore, Nagpur, Ganjam and Jabalpur (7 nos. at 104 lakhs each)	11 48	0 70
(b) 1 KW transmitter at Gauhati and Dibrugarh (2nos. at 64 lakhs each).	1 28	..
6. S-band relay receivers for Ahmedabad, Bangalore and Trivendrum (6 nos.)	0 12	..

1	2	3	4
7.	Direct reception community TV sets (1000 sets each for 7 regions). 7000 nos. (maintenance of sets to be carried out by respective States)	7.00	—
8.	VHF Community TV sets—7000 nos. (maintenance of sets to be carried out by respective States).	3.15	—
9.	Additional mobile recording units 2 for each of 7 regions (14 sets)	2.10	0.21
10.	Portable VTRs for school programmes 2 nos. each for 7 regions (14 sets)	0.35	0.035
11.	Installation staff and regional setup	0.80	0.08
12.	Research and evaluation studios.	—	0.20
TOTAL		46 73 or say Rs. 47 00 crores.	3 740 Rs 307 crores.

Supply of Coal directly to consumers at cheaper rate

955. SHRI MUKUNDA MANDAL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government intend to supply coal directly to consumers at a cheap price;

, (b) if so, the details thereof;

(c) what is the attitude of the Government towards the agents functioning as intermediaries in the distribution of coal; and

(d) what are the reasons responsible for the high price and non-availability of coal?

THE MINISTER OF ENERGY AND IRRIGATION & COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) & (b). Coal companies supply coal against the sponsorship issued by the competent authorities, to the actual consumers except in the case of soft coke and coal for domestic use which is supplied to licensed dealers. The price of coal has been fixed by the Government for delivery at the pitheads for the various types and grades of coal.

(c) Distribution of coal within the States is regulated by the State Governments, who licence dealers for sale of soft coke and coal consumed by domestic consumers. Where the number of dealers so licensed has appeared excessive the attention of the State Governments has been drawn to this and they have been requested to reduce the number of licencees.

(d) The price of coal fixed by the Government is for delivery at the pitheads. The lower production in certain areas together with inadequacy of rail transport and the increased movement by road at considerably higher cost has led to an increase in the price of coal at the consuming centres.

Plan to fight floods in Jammu and Kashmir

956. Dr. FAROOQ ABDULLAH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that the State Government have prepared a 48 crore plan to fight floods in the J. & K. State;

(b) if so, whether in Jammu Akhnoor to Hamirpur Sidhar on the banks of Chanab was inundated every year;

(c) if so, whether a large number of people lost their homes and most of the paddy crops was destroyed;

(d) if so, whether the scheme is being implemented to save areas of land from erosion;

(e) whether the Union Government have agreed to give any financial as well as all help to the State in this regard; if so, the details of the help; and

(f) whether the Union Government are considering to help the State Government to build a barrage on the lines of Farakka Barrage at Kupwara in Srinagar to preserve the excess water which can be utilised at the time of shortage?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The State Government has reported that an outline Master Plan for flood control estimated to cost Rs. 48 crores has been prepared for Jammu Division only. The outline Master Plan for Kashmir region is under preparation with the State Government.

(b) & (c). During high floods in the Chenab river, some of the low lying lands adjoining the banks of the river get inundated with some consequential loss to property and crops. However, the main problem on the Chenab is the erosion of the river banks during floods.

(d) The State Government has reported that since 1977 work is in hand on some urgent measures estimated to cost Rs. 130 lakhs for protection against erosion. Of these, works worth Rs. 63 lakhs have already been completed and the balance works are in hand.

(e) Flood Control being a State subject, the outlays required for such works are met out of the provisions made in the State Plans.

(f) The State Government has reported that there is no immediate proposal for constructing a Barrage on the lines of Farakka Barrage at Kupwara. However, the State Government is carrying out preliminary surveys to explore the possibility of constructing a storage reservoir on Lolab Nullah at Kupwara.

Power Generating capacity in Gujarat

957. SHRI AHMED M. PATIL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what is the total power generating capacity in Gujarat State;

(b) what is the total demand; and

(c) the steps taken by Government to meet the deficit?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (Shri A. B. A. GHANI KHAN CHAUDHURY): (a) The total installed capacity of Gujarat is 2404 MW (including 50 per cent share from Tarapur nuclear station) as on 29th February, 1980.

(b) Energy requirement in March is 30 million units/per day.

(c) Normally Gujarat meets its energy requirements fully. At present however power shortage conditions are prevailing in Gujarat due to shut down of a 210 MW set at Tarapur for refuelling, depletion of Hydro reservoir at Ukai and also due to inadequate supply of coal to thermal power stations. A number of steps have been taken to step up supplies of coal to the thermal power stations in Gujarat. Some of these are:

(1) Coal companies and railways have been asked to step up coal supplies to power stations in Gujarat.

(2) Close liaison is being maintained between the Deptt. of Coal, Railways and Deptt. of Power.

(3) High level inter-ministerial meetings are held periodically to review coal supplies to power stations.

(4) A control room has been set up in the Railway Board to monitor the coal supplies to power stations on daily basis.

(5) Steps have been taken to arrange additional quantity of fuel oil for Dhuwaren Thermal Power Station.

Major Irrigation Projects to be started with World Bank Assistance

958. SHRI RASA BEHARI BEHARA: Will the Minister of ENERGY

AND IRRIGATION AND COAL be pleased to state:

(a) whether any Major Irrigation and Multipurpose Irrigation Projects are to be taken up during the Sixth Five Year Plan with World Bank Assistance;

(b) if so, whether the Project reports of different States have been prepared according to the World Bank norms; and

(c) whether they have been approved by the World Bank?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) During the VI Plan (1978-83), so far Agreements have been signed with the World Bank for assistance to the following 5 irrigation projects, details of which are given below:-

Sl. No.	Name of the Project	State	Loan Amo- unt from world Bank (SM)	Date of Agree- ment
1	Upper Krishna Project . . .	Karnataka	126	12-5-78
2	Gujarat Medium Irrigation Projects (being co-financed by USAID) . . .	Gujarat (W. Bank USAID)	115 85 30	17-7-78 17-7-78 26-8-78
3	Haryana Irrigation Project . . .	Haryana	111	16-8-78
4	Punjab Irrigation Project . . .	Punjab	120	30-3-79
5	Maharashtra Composite Irrigation Project .	Maharashtra	260	
	(i) Krishna, Upper Ponganga, Kukadi, Upper Wardha, Warna and Modernisation of Girna and Mula Projects	W. Bank	210	13-9-79
	(ii) Bhima	IFAD	50	11-10-79

There are also five on-going projects for which World Bank had agreed to give credit assistance prior to 1978 but work on which is still in progress during the Sixth. Five

Year Plan and which will continue to receive credit assistance from the Bank during this Plan period. Details of these projects are given below:—

Sl.No.	Name of the Project	State	Loan Amount from World Bank (\$ M)	Date of Agreement
1	Godavari Barrage	Andhra Pradesh	45	7-3-75
2	Nagarjunasagar	Andhra Pradesh	145	19-6-76
3	Periyar Vaigai	Tamil Nadu	23	30-6-77
4	Orissa Medium Irrigation Project	Orissa	58	11-10-77
5	Jayakwadi Project	Maharashtra	70	11-10-77

There are some other irrigation projects which are under consideration for being posed for World Bank assistance during the Sixth Five Year Plan and are at various stages of discussion with the World Bank representatives. The World Bank have not yet given any commitment to assist these projects.

(b) and (c). The projects which have already been accepted by the World Bank for loan assistance during the Sixth Plan period have been listed above. Their project reports were prepared according to the World Bank norms. Project reports of other projects under discussion for World Bank assistance are under preparation according to World Bank norms.

गुजरात द्वारा कोयले की मांग

959. श्री छोटूमाई गामित : क्या ऊर्जा और सिवाई तथा कोयला मंत्री यह बनाने की कृपा करेंगे कि :

(क) गुजरात में विभिन्न प्रयोजनों के लिए कुल कितनी मात्रा में कोयले की मांग की गई है;

(ख) जून, 1978 से जनवरी, 1980 तक मंजूर किये गये कोयले की मात्रा क्या है और वास्तव में सप्लाई किये गये कोयले की मात्रा क्या है;

(ग) गुजरात को कोयले की अपेक्षित मात्रा सप्लाई न करने के बया कारण हैं और गुजरात राज्य की कुल आवश्यकता को पूरा करने के लिए सरकार द्वारा की गई अधिकारी की जाने वाली ठोस कार्यवाही का व्यौरा क्या है ?

ऊर्जा तथा सिवाई और कोयला मंत्री (श्री ए० बी० ए० गनौ खान चौधरी) : (क) गुजरात में, कोक तथा रेलवे कोयला को छोड़कर, कोयले की आवश्यकता का अनुमान लगभग 6.50 लाख टन प्रतिमास है।

(ख) विभिन्न उपभोक्ताओं के लिए कोयले की मजूरी देने की कोई प्रणाली नहीं है। गुजरात राज्य को जून, 1978 से जनवरी, 1980 तक की अवधि में भेजे गए कोयले की मात्रा 11.2 मिंटन है जिसमें कोक तथा रेलवे कोल की मात्रा शामिल नहीं है।

(ग) गुजरात राज्य को कोयले की सप्लाई में कमी का कारण रेलवे बैगनों की अपर्याप्त उपलब्धि है। गुजरात राज्य को कोयले की उपलब्धि में सुधार के लिए वस्टर्न कोलफीस्लॉड्स लिं. जो राज्य को कोयले की सप्लाई का प्रमुख स्रोत हैं, कोयले के संचलन की मात्रा अधिकतम करने के लिए लगातार रेलवे से सम्पर्क बनाए हुए हैं। यह कम्पनी कोयले की प्रायोजित मात्रा का जितना कोयला रेल द्वारा जाने से बच रहता है वह सड़क द्वारा भी ले जाने के लिए दे रही है। गुजरात में कोयले का प्रमुख उपभोक्ता विद्युत बोर्ड है। उसे कोयला पहुंचाने की पूरी देखभाल उच्च स्तर के प्राधिकारी कर रहे हैं जिनमें आधार-भूत शोधोगिक व्यवस्था संबंधी मंत्रीमंडलीय समिति भी शामिल है।

उच्चतम न्यायालय और उच्च न्यायालयों में लम्बित विभिन्न प्रकार के मामले

960. श्री छोटूभाई गांगित :

ओ बाबू साहिब परलेकर :

क्या विधि, न्याय और काम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्चतम न्यायालय और प्रत्येक राज्य के उच्च न्यायालयों में दिसम्बर, 1979 तक कितने तथा कितने प्रकार के मामले लंबित पड़े थे; और

(ख) इन न्यायालयों में ऐसे कितने मामले लंबित पड़े हैं जो 1 से 5, 5 से 10, 10 से 15, 15 से 20 और 20 से 30 वर्ष पुराने हैं ?

विधि, न्याय और काम्पनी कार्य मंत्री (श्री धौ० शिवरामकर) : (क) उच्चतम न्यायालय के मध्य में अपेक्षित जानकारी सलग्न विवरण I में दी गई है जो सभा पटल पर रखा गया है [देखिए संख्या एल० टी०-५६८/८०]। उच्च न्यायालयों के सबध में दिसम्बर, 1979 तक की जानकारी उपलब्ध नहीं है। किन्तु 30-6-1979 को उच्च न्यायालयों में लंबित मामलों की संख्या और उनका प्रकार सलग्न विवरण II में बताया गया है जो सभा पटल पर रखा गया है [देखिए संख्या एल०टी०—५६८/८०]।

(ख) तारीख 31-12-1979 को इन्हें वर्ष पुराने लंबित मामलों की संख्या सलग्न विवरण III में बताई गई है जो सभा पटल पर रखा गया है [देखिए संख्या एल० टी०-५६८ ८०]

चौथी पंचवर्षीय योजना के अन्त तक विजली की आवश्यकता

961. श्री छोटूभाई गांगित : क्या छार्ज और सिचाई तथा कोयला मत्ती यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना के अन्त तक विजली की कुल आवश्यकता कितनी होगी;

(ख) उक्त आवश्यकता को पूरा करने के लिये क्या प्रबंध किये जाने हैं;

(ग) इस आवश्यकता को पूरा करने के उद्देश्य से किन-किन स्थानों पर नये तापीय तथा पन-विजली केन्द्र स्थापित किये जायेंगे; और उनका व्यौरा क्या है; और

(घ) उन पर कितनी राशि खर्च होने की संभावना है ?

उर्जा और सिचाई तथा कोयला मत्ती (श्री ए० धौ० ए० गनी खान औधरी) : (क) और (ख) 1978-83 की अवधि की विद्युत की आवश्यकता का मूल्याकान करने की प्रक्रिया में 1982-83 में विजली का अखिल भारतीय उपभोग 128.3 बिलियन यूनिट होने का अनुमान लगाया गया है, जिसके लिए 166 बिलियन यूनिट विद्युत उत्पादन की आवश्यकता होगी। यह अनुमान लगाया गया है कि इसके लिए 1978-83 की अवधि की पचवर्षीय योजना के दौरान युटिलिटीज में लगभग 17,122 मेगावाट उत्पादन क्षमता की अभिवृद्धि करनी होगी। तदनुमार 1978-83 के पाच वर्ष की अवधि के लिए विद्युत कार्यक्रम तैयार किया गया है।

(ग) 1978-83 की अवधि के दौरान आम प्राप्त करने के लिए 1978-83 के विद्युत कार्यक्रम में सम्मिलित की गई विद्युत उत्पादन स्कीमें सलग्न विवरण में दी गई हैं।

(घ) यह अनुमान लगाया गया है कि 1978-83 के विद्युत कार्यक्रम के लिए लगभग 15,112 करोड़ रुपए के परिव्यय की आवश्यकता होगी। इसमें से 9,272 करोड़ रुपए विद्युत उत्पादन कार्यक्रम के लिए होंगे।

विवरण-I

1978—83 की प्रबधि में लाभ के लिए छठी पंचवर्षीय योजना 1978—83 के संशोधित मसौदे में सम्मिलित की गई विद्युत परियोजनाएं ।

क्रम सं०	क्षेत्र/राज्य	परियोजना	लाभ (मेगावाट)
1	2	3	4
उत्तरी क्षेत्र			
1	हरियाणा	पानीपत ताप विद्युत केन्द्र फरीदाबाद ताप विद्युत केन्द्र विस्तार यूनिट—3 पानीपत ताप विद्युत केन्द्र विस्तार—1	220 60 110
2	हिमाचल प्रदेश	बस्ती जल विद्युत स्कीम विस्तार बिन्वा जल विद्युत स्कीम आनंदा जल विद्युत स्कीम	15 6 15
3	जम्मू व कश्मीर	लोअर जेहलम जल विद्युत स्कीम	70
4	पंजाब	गुरुनानक ताप विद्युत केन्द्र विस्तार यूनिट—4 शानन जल विद्युत स्कीम विस्तार नई जल विद्युत स्कीमें	110 50 48.5
5	राजस्थान	कोटा ताप विद्युत केन्द्र माही बजाज सागर जल विद्युत स्कीम	220 95
6	उत्तर प्रदेश	ओबरा ताप विद्युत केन्द्र विस्तार 2 और 3 परीछा ताप विद्युत केन्द्र गढ़वाल—ऋषिकेश जल विद्युत स्कीम खोड़री जल विद्युत स्कीम मानेरी—घालो जल विद्युत स्कीम	800 110 144 120 90
7	अन्तर्राज्यीय परियोजनाएं	व्यास जल विद्युत स्कीम यूनिट—1 (वेहर, (पंजाब, हरियाणा, राजस्थान) व्यास जल विद्युत स्कीम यूनिट—3 (पोंग) (पंजाब, हरियाणा, राजस्थान)	330 120
8	केन्द्रीय परियोजनाएं	बदरपुर ताप विद्युत केन्द्र यूनिट—4 और 5 बैरा स्प्ल जल विद्युत स्कीम सिगरोली सुपर ताप विद्युत केन्द्र राजस्थान परमाणु विद्युत परियोजना	420 180 630 220 यूनिट—2

1

2

>

3

4

पश्चिमी क्षेत्र

9	गुजरात	अहमदाबाद ताप विद्युत् केन्द्र उकई ताप विद्युत् केन्द्र यूनिट 3 और 4 उकई ताप विद्युत् केन्द्र विस्तार यूनिट—5 वानकबोरी ताप विद्युत् केन्द्र	110 400 210 630
10	मध्य प्रदेश	सतपुड़ा ताप विद्युत् केन्द्र विस्तार—1 कोरबा पूर्वी ताप विद्युत् केन्द्र विस्तार सतपुड़ा ताप विद्युत् केन्द्र विस्तार—2 कोरबा पश्चिमी ताप विद्युत् केन्द्र	410 120 420 420
11	महाराष्ट्र	कोराडी ताप विद्युत् केन्द्र चरण—3 कोयना जल विद्युत् स्कीम यनिट—4 नासिक ताप विद्युत् केन्द्र विस्तार—1 नासिक ताप विद्युत् केन्द्र विस्तार—2 भुसावल ताप विद्युत् केन्द्र विस्तार पारली ताप विद्युत् केन्द्र विस्तार चन्दपुर ताप विद्युत् केन्द्र कोयना बांध विजली घर गेस टर्बाइन संयंत्र ट्रास्मे ताप विद्युत् केन्द्र भुसावल ताप विद्युत् केन्द्र विस्तार—दो	420 80 210 420 210 210 420 40 240 500 210
12	अन्तर्राजीय परियोजनाएं	पेच जल विद्युत् स्कीम (मध्य प्रदेश, महाराष्ट्र)	80
13	केन्द्रीय परियोजना	कोरगा सुपर ताप विद्युत् केन्द्र	210

जोड़ : पश्चिमी क्षेत्र

5975

दक्षिणी क्षेत्र

14	आनंद प्रदेश	विजयवाडा ताप विद्युत् केन्द्र नागार्जुनसागर द्वायां तट नहर जल विद्युत् स्कीम नागार्जुनसागर पम्प स्टोरेज स्कीम	420 60 400
15	कर्नाटक	डोकराई नहर जल विद्युत् स्कीम बलिमेला जाच जल विद्युत् विजली घर श्रीसैनाम जल विद्युत् परियोजना	25 60 440
16	केरल	कालीनदी जल विद्युत् स्कीम लिगनामकवी जल विद्युत् स्कीम रायचूर ताप विद्युत् केन्द्र यूनिट-1	810 55 210
17	तमिलनाडु	इदामलयार जल विद्युत् स्कीम कुण्डाह जल विद्युत् स्कीम चरण—4 मुरुलियार जल विद्युत् स्कीम तूतीकोरिन ताप विद्युत् केन्द्र	75 50 35 630
18	केन्द्रीय परियोजना	कदमपराई पम्प स्टोरेज मरवालर जल विद्युत् स्कीम कलपक्कम परमाणु विद्युत् परियोजना	100 20 470

जोड़: दक्षिणी क्षेत्र

3960

1 2 3 4

क्षेत्र

19 बिहार	स्वर्णरेखा जल विद्युत् स्कीम पतरातू ताप विद्युत् केन्द्र विस्तार—4 बरो १ ताप विद्युत् केन्द्र विस्तार यूनिट 6 और यूनिट—7	6 220 220
20 दामोदर बाटो निगम	बन्द्रपुरा ताप विद्युत् केन्द्र यूनिट—6 दुग्धपुर ताप विद्युत् केन्द्र यूनिट—4	120 210
21 उड़ीसा	तलचेर ताप विद्युत् केन्द्र विस्तार	220
22 पश्चिम बंगाल	संथालडीह ताप विद्युत् केन्द्र यूनिट 3 और 4 जलडाका जल विद्युत् स्कीम चरण—2 कुर्सीयोग जल विद्युत् स्कीम चरण—2 बन्डेल ताप विद्युत् केन्द्र विस्तार कोलाघाट ताप विद्युत् केन्द्र दुग्धपुर परियोजनाएँ लि० ताप विद्युत् केन्द्र विस्तार मी० ही० एस० सी० ताप विद्युत् केन्द्र गैन टबाइन संयंत्र	240 8 2 210 630 110 120 100
23 केन्द्रीय परियोजनाएँ	पाप्रर नग्यम जल विद्युत् स्कीम (फिलिम)	12

जोड़ पूर्वी क्षेत्र 2487

उत्तर-पूर्वी क्षेत्र

24 असम	बोगाईगांव ताप विद्युत् केन्द्र लकड़ा गैस टबाइन परियोजना नामरूप में वेस्ट हीट रिकवरी मंथंत्र बोंगाईगांव ताप विद्युत् केन्द्र विस्तार मोबाइल गैस यूनिटें	120 45 22 9
25 मध्यालय	किरंडमकुलाई जल विद्युत् स्कीम	60
26 छिपुरा	गुमटी जल विद्युत् स्कीम यूनिट—3	9
27 नागालैण्ड	दबु जल विद्युत् स्कीम	1
28 उत्तर-पूर्वी परिवद्	कोपिली जल विद्युत् स्कीम	150
29 केन्द्रीय क्षेत्र की परियोजनाएँ	लोकतक जल विद्युत् स्कीम	105

जोड़: उत्तर पूर्वी क्षेत्र 517

जोड़ यूटिलिटीज

17122

Power Crisis in Rajasthan

962. SHRI SATISH AGARWAL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that Rajasthan is facing an unprecedented power crisis today;

(b) if so, what is the short fall in supply from Badarpur Power Plant, Kota Atomic Plant and Madhya Pradesh to Rajasthan;

(c) what steps have been taken to augment supplies from these three sources; and

(d) in what way Government propose to keep up the interest of the cultivators and atleast keep the street lights on which in some parts of the State have been ordered to be put off?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Rajasthan State has been facing shortage of Power due to severe drought conditions in the Northern Region and non-availability of 2 machines at Pong and outage of 220 MW unit at Rajasthan Atomic Power Plant at Kota. At present the power availability in the State is about 80 lakh units per day as against the requirement of about 160 lakh units per day.

(b) & (c). The power requirement of Rajasthan is met from the Rajasthan Atomic Power Plant, share of Rajasthan in Bhakra-Nangal complex, Dehar, Pong, Chambal Complex and Satpura thermal power station. The RAPP unit was on forced outage from the third week of January, 1980 and the unit is expected to return to service by about 20th March, 1980. Rajasthan has 50 per cent share in the out put of the Chambal complex and 40 per cent in the out put of Satpura thermal power station. However, due to power shortage in Madhya Pradesh, Rajas-

than had not been receiving a part of its share in Chambal-Satpura complex. There has been a shortage of about 7 lakh units per day in the supply of share from Satpura to Rajasthan. Arrangements have recently been made for supply of 4 lakh units per day to Rajasthan from M. P. However, it may not be possible for M.P. to make good the entire shortfall due to power shortage in M.P. Though there is no commitment, Badarpur is supply about 6 to 10 lakh units per day to Rajasthan.

(d) Although there are no notified power cuts in respect of power supply to the agricultural consumers in the rural areas of Rajasthan, the supply to those consumers is some time affected when the feeders supplying power to these consumers get disconnected during load shedding for regulating consumption in the State. The power situation is expected to improve substantially towards the end of third week of March, 1980 when the generating unit at Rajasthan Atomic Power Plant and 210 MW Unit at Badarpur are re-commissioned.

कोयले को मप्लाई में तेजी से गिरावट के कारण गुजरात के सामने बिजली का भारी संकट

963. श्री आर० पौ० गायकवाड़ : क्या ऊर्जा और सिचाई तथा कोयले मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोयले की मप्लाई में तेजी से गिरावट के कारण गुजरात को बिजली के भारी संकट का सामना करना पड़ रहा है और उससे बिजली उत्पादन ठप्प हो जाने का खतरा बन गया है ;

(ख) क्या यह सच है कि राज्य में बड़े विद्युत संयंकां अर्थात् उकई, धूवरन, गोधीलगर और सवरामती विद्युत केन्द्रों पर बहुत असर पड़ा है ;

(ग) यदि हाँ, तो गत दो माह में इन विद्युत संयंकां की उनकी सीधे के मुकाबले किन्हीं कोयला दिया गया ; और

(च) इन संघर्षों की कुल प्रतिष्ठापित क्षमता के मुकाबले जते ही माह के दौरान कुल कितने यूनिटें बजली का उत्पादन हुआ?

ठर्जा और सिंचाई तथा कोयला भंडी (ओ ४० और ए० गनी आम औररी) :
(क) और (ख). उकई जल विद्युत जलाशय में जल कम हो जाने पूनः इधन डालने के लिए तारापुर केन्द्र बंद कर दिए जाने और ताप विद्युत केन्द्रों को कोयले की अपर्याप्ति सम्पाई होने के कारण गुजरात इस समय ठर्जा की कमी का सामना कर रहा है। ताप विद्युत केन्द्रों को कोयले की सप्लाई में और वृद्धि करने के लिए और धूवरण विद्युत केन्द्र को प्रतिरिक्त तेल ईधन की सप्लाई किए

जाने के लिए काम उठाए गए हैं। तारापुर का दूसरा यूनिट 20 मार्च तक पूनः बालू हो जाने की संभावना है। तत्पादित स्विंग में सुधार होने की आशा है।

(ग) गुजरात में इन विद्युत संघर्षों की कोयले की आवश्यकताओं और प्राप्ति को दर्शाने वाला विवरण संलग्न (विवरण-एक) है।

(घ) गुजरात के बहुत ताप विद्युत संघर्षों की कल प्रतिष्ठापित क्षमता और उसकी तुलना में फरवरी, 1980 के दौरान हुए कुल विद्युत उत्पादन की मात्रा यूनिटों में दिखाने वाला विवरण संलग्न (विवरण-दो) है।

विवरण I

गुजरात के ताप विद्युत केन्द्रों में जनवरी और फरवरी, 1980 की अवधि में कोयले की आवश्यकताओं और प्राप्तियों को दिखाने वाला विवरण

ताप विद्युत केन्द्र का नाम	जनवरी, 1980	फरवरी, 1980
साबरमती	आवश्यकता 90,000 प्राप्ति 6,000	100,000 84,000
धूवरण	आवश्यकता 25,000 प्राप्ति 4,000	10,000 1,000
गांधीनगर	आवश्यकता 50,000 प्राप्ति 38,000	60,000 48,000
उकई	आवश्यकता 105,000 प्राप्ति 80,000	120,000 115,000

विवरण II

गुजरात के बहुत ताप विद्युत संघर्षों को कुल प्रतिष्ठापित क्षमता और उसकी तुलना में फरवरी, 1980 के दौरान हुए कुल विद्युत उत्पादन की मात्रा यूनिटों में दिखाने वाला विवरण

ताप विद्युत केन्द्र का नाम	कुल प्रतिष्ठापित क्षमता (मेगावाट में)	फरवरी, 1980 के दौरान उत्पादित यूनिटों की संख्या (मिलियन यूनिट में)
अहमदाबाद	22.5 (हास हुई क्षमता 588 (2 X 27 मेगावाट ग्रीन ट्राईन	130.28
धूवरण	240 प्राप्ति 640	267.32* प्राप्ति 640
गांधी नगर	240	111.30
उकई	640	188.25

* सारा उत्पादन तेज़ और गैस से हुआ है।

Recognition of Language Newspapers

964. SHRI P. A. SANGMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided to recognise small and medium language newspapers as national papers; and

(b) what is the policy of Government towards these language papers with regards to D.A.V.Ps, advertisements and newsprint quotas?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir. We recognise all newspapers in national languages including small and medium as National newspapers, and it is our policy to encourage them.

(b) By and large, current advertisement policy provides for due consideration and weightage to small and medium newspapers. However, Government is reviewing the whole policy both in relation to advertisement as well as supply of newsprint quota to small and medium newspapers with a view to encourage them.

Setting up of a T.V. Centre in N. E. Region

965. SHRI P. A. SANGMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up T.V. Centre in any of the States of North Eastern Region;

(b) if not, the reasons; and

(c) if the answer to (a) above is in affirmative, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND

SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) to (c). Due to constraints on resources and low priority accorded to the expansion of TV, there is no proposal to set up a T.V. Centre in any of the States of North Eastern Region, during the current Plan period (1978-83). The need for providing TV facilities in the region will, however, be borne in mind while formulating proposals for the next Plan.

A.I.R. Stations in Srinagar

966. DR. KARAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether All India Radio Stations in Srinagar and Jammu are still being called "Radio Kashmir Srinagar" and "Radio Kashmir Jammu"; and

(b) if so, when this out-moded practice will be discarded and the stations are called "All India Radio Srinagar" and "All India Radio Jammu"?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) & (b). A.I.R. Stations in Srinagar and Jammu are announced as "Radio Kashmir Srinagar" and "Radio Kashmir Jammu" respectively due to various historical reasons. There is no proposal at present to change the description of these stations.

Salal Hydro-Electric Project in Jammu Region

967. DR. KARAN SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether work on the important Salal Hydro-electric Project in the Jammu Region has fallen far behind schedule; and

(b) if so, the reasons for this and the steps being taken to ensure its speedy completion?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Due to serious geological faults encountered during the construction of the Concrete dam, the progress has fallen behind schedule. These problems require a complete review of the earlier designs. They have now been resolved after study by the Technical Advisory Committee and the Central Water Commission.

Thein Dam

968. DR. KARAN SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether work on the Thein Dam in the Jammu Region is expected to start shortly; and

(b) if so, what steps are being taken to ensure that the families affected by the Dam in Jammu, Himachal and Punjab will receive adequate and timely compensation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The construction of the Thein Dam Project is being done by the Government of Punjab. Work regarding setting up of infrastructure is in progress. No work in the Jammu region has been undertaken as yet. Work on the dam itself is expected to start in 2-3 years' time.

(b) The entire cost of compensation payable to the families affected will be borne by the Project. A Joint Committee of officers of the concerned States has been constituted to ensure that the compensation is paid to the persons affected and also to arrange for suitable rehabilitation measures.

Requirement of Water to Save Calcutta and Haldia Ports

969. SHRI K. P. SINGH DEO: Will the Minister of ENERGY AND IRRI-

GATION AND COAL be pleased to state:

(a) whether it is a fact that as against the total requirement of 40,000 cusecs of water to save Calcutta and Haldia ports, the present flow of water is only 15,000 cusecs;

(b) whether Government have informed the Government of Bangladesh about it; and

(c) if so, their reaction in this matter and in what way the Government of India propose to solve the crisis now facing these two ports?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The optimal head water flows for Calcutta Port are assessed at 40,000 cusecs. Some benefits would still be there with lower flows but not through the Farakka Feeder Canal is flow available for the Calcutta Port through the Farakka Feeder Canal is only about 17,000 cusecs.

(b) The Indo-Bangladesh Joint Observation Teams set up under the provisions of the Ganga Waters Agreement are observing and recording the daily flows in the river below Farakka Barrage and in the Feeder Canal in India as well as at Hardinge Bridge in Bangladesh.

(c) In the dry season, there is not enough water in the Ganga to meet the full requirements of both the countries. The Agreement therefore, provides for the Indo-Bangladesh Joint Rivers Commission to carry out investigation and study of schemes relating to the augmentation of the dry season flows of the Ganga, proposed or to be proposed by either Government with a view to finding a solution which is economical and feasible. Proposals of the two countries in this connection are now before the Commission.

Performances of D.V.C. CESC Etc.

970. SHRI ANANDA GOPAL MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state how is the performance of the State Boards D.V.C. Calcutta Electric Supply Co.; and other generating companies, if any?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): The operational performance for the period April, 1979—January 1980, of State Electricity Boards, DVC, Calcutta Electric Supply Company and other generating companies is given in the Statement enclosed.

Statement

DETAILS OF CAPACITY, GENERATION AND THERMAL/NUCLEAR PLANT LOAD FACTOR IN RESPECT OF STATE ELECTRICITY BOARD/ CORPORATIONS/GENERATING COMPANIES IN THE COUNTRY DURING APRIL 1979 TO JANUARY 1980

State Electricity Board/Corporation/ Generating Co.	Capacity (MW)			Generation (GWh)			Plant Load Factor % for Thermal & Nuclear Stations	
	Ther- mal	Hydel	Total	Ther- mal	Hydel	Total		
	1	2	3	4	5	6	7	8
National Thermal Power Corporation (Badarpur)	510	—	510	1232	—	1232	32.9	
Delhi Electric Supply Undertaking	310.5	—	310.5	1496	—	1496	65.6	
B. M. C.	—	1205	1205	—	5820	5820	—	
B. C. B.	—	900	900	—	2881	2881	—	
Haryana State Electricity Board	245	—	245	399	—	399	22.2	
Himachal Pradesh State Electricity Board.	—	105	105	—	278	278	—	
J & K Government	22.5	175	197.5	11	535	546	6.7	
Punjab State Electricity Board.	440	88	528	945	405	1350	29.2	
Rajasthan State Electricity Board.	—	271	271	—	920	920	—	
Uttar Pradesh State Electricity Board.	2107	1068.4	3175.4	5524	2977	8501	39.4	
Gujarat State Electricity Board	1591.5	300	1891.5	4990	1036	6026	45.8	
Ahmedabad Electric Co.	302.5	—	302.5	1179	—	1179	53.1	
Madhya Pradesh S. E. B.	1252.5	115	1367.5	4651	418	5069	52.8	
Maharashtra State Electricity Board	1703	987.5	2690.5	6097	3735	9832	52.6	
Tata Hydro Electric Power Co.	330	276	606	1788	1090	2878	73.8	
Andhra Pradesh State Electricity Board	1032.5	826.7	1859.2	2577	3064	5641	39.6	
Karnataka State Electricity Board	—	1279.7	1279.7	—	4567	4567	—	
Kerala State Electricity Board	—	1011.5	1011.5	—	4215	4115	—	

	1	2	3	4	5	6	7	8
Tamil Nadu Electricity Board		1350	1369	2719	3523	4718	8241	35.5
Bihar State Electricity Board		765	80	845	2111	66	2177	3776
Damodar Valley Corporation	1257.5	104	1361.5	3728	188	3916	40.	
Orissa State Electricity Board	250	630	880	591	1584	2175	22.2	
West Bengal State Electricity Board		768	33	801	2348	26	2374	43.8
Culcutta Electric Supply Corporation		328	—	328	1326	—	1326	55.0
D. P. L. (Durgapur Projects Ltd.)		280	—	280	662	—	662	32.2
Assam State Electricity Board	141.5	—	141.5	452	—	453	43.6	
Meghalaya State Electricity Board	—	125.2	125.2	—	259	259	—	
Nagaland, Tripura & Sikkim	—	23.5	23.5	—	33	33	—	
Atomic Power Authority	640*	—	640	2604	—	2604	55.4	

*Nuclear.

Super Power Station in Eastern Coal Belt

971. SHRI ANANDA GOPAL MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) are Government thinking to have super power stations in the Eastern Coal Belt;

(b) are Government thinking to have another Super Power Station at Maldah District; and

(c) are Government planning to have super hydal power station in West Bengal region?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir. Government approval has been accorded during March 1979, for the establishment of a Super Thermal Power Station at Farakka in the Eastern Region with an installation of three generating units of 200 MW each in the first phase

(b) No proposal has been formulated for establishing a Super Thermal Power Station in Maldah District.

(c) No, Sir. There is no such proposal at present.

National Power Grid

972. SHRI ANANDA GOPAL MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state whether Government are thinking of having National Grid for electricity in the country?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): As a step towards operation of the National Grid, Regional Grids are being developed in the country. As the National and Regional Grids require strong inter State/Regional transmission lines, 100 per cent loan assistance is being given, from the IV Plan onwards, to the states for construction of these transmission lines. Regional Load Despatch Centres are also being established for proper operation of the integrated regional grids. The Natio-

nal Electrical Grid is thus in the process of gradual evolution through interconnection of states and regional power systems.

Advisory Committee for Port Blair Station of A.I.R.

973. SHRI MANORANJAN BHAKTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that since last three years there is no Advisory Committee for All India Radio, Port Blair Station; if so, state the reasons for doing so; and

(b) whether Government are now considering to constitute the Advisory Committee for A.I.R. Port Blair station; if so, when?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir. The term of the Programme Advisory Committee for A.I.R., Port Blair, expired in December, 1976.

(b) The Programme Advisory Committee for A.I.R., Port Blair, will be reconstituted soon.

Showing of Marathi Loknatya on Television

974. SHRI V. N. GADGIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any directive that Marathi Loknatya (Tamasha) should not be shown on Bombay and Poona television; and

(b) if so, what are the reasons for the same?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) No Sir. In fact, Doordarshan Kendra Bombay has been

telecasting programmes by well known Tamasha Parties from time to time.

(b) Does not arise.

Advertisements issued by D.A.V.P. to certain Dailies

975. SHRI V. N. GADGIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the total amount of advertisements released by DAVP to Poona Herald, 'Sakal', 'Kesari', 'Tarun Bharat', 'Phabhat', 'Vishal Sahyadri' 'Sandhya' all dailies from Poona—during the years from 1974-75 to 1978-79; and

(b) what are the reasons for the increase of advertisements to 'Tarun Bharat', during 1977-78 and 1978-79?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) The English daily, Poona Herald and the Marathi dailies 'Sakal', 'Kesari', 'Tarun Bharat', 'Vishal Sahyadri', and 'Sandhya' were on the DAVP list for release of advertisements during the period 1974-75 to 1978-79 except that the 'Tarun Bharat' was not used from May 1976 to March 27, 1977. The 'Prabhat' was empanelled on application during 1977-78 and has been on DAVP's panel thereafter. The details of advertisement space booked in individual newspapers and their value are however treated as confidential.

(b) It is not correct that the 'Tarun Bharat' was given any special increase in advertisements. During the period May 26, 1976 to March 23, 1977, the 'Tarun Bharat' was not on the media list. Subsequently, it came on the media list, but advertisements given were not disproportionate to its circulation during the period.

**Sale of Products at Premium by M/s.
Motor Industries Company Ltd.,
Bangalore**

976. SHRI K. A. RAJAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that M/s. Motor Industries Company Ltd. (MICO), Bangalore, a company under MRTP Act and also sole producers of nozzles, elements and delivery valves and complete pumps and injections are selling their products at a premium by its own distributors;

(b) whether Government are also aware that there is a shortage of these products, real or artificial;

(c) if the answer to parts (a) and (b) is in positive, what action is being taken against this firm under the provision of MRTP Act; and

(d) whether Government have a proposal under consideration to issue more licences for manufacture of these items?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) to (d). M/s. Motor Industries Company Limited (MICO), Bangalore are the dominant suppliers of fuel injection equipments to the Automotive Industry in the country. Due to considerable increase in the production of commercial vehicles and tractors during the last two years, the company has not been able to meet the full requirements of these industries even though all possible assistance was given to them by Government for increasing their production. The Government has been receiving complaints against the company from time to time alleging, inter-alia, artificial shortages and charging of

prices at premium in the supply of the spare parts like fuel injection pumps and their parts manufactured by the company. There is also an allegation that there has been a 100 per cent increase in prices by the company in one year in respect of the products manufactured by it. These allegations are being investigated by the MRTP Commission.

There have also been allegations of various types of restrictive trade practices practised by the company. The Commission instituted three inquiries against the company on applications filed by the Registrar, Restrictive Trade Agreements under Section 10(a) (iii) of the Monopolies and Restrictive Trade Practices Act, 1969. In one case the inquiry was terminated by the Commission as the agreement/arrangement containing the restrictive trade practices complained of had expired by efflux of time. In the other two inquiries, the Commission passed 'cease and desist' orders. Some of the allegations regarding restrictive trade practices are still under investigation by the Commission.

The Government have also made efforts to encourage setting up of alternative sources of supply of these items in order to meet the requirements of the automotive industry in the country and a proposal to grant an Industrial licence to another firm in this field is under consideration. M/s. Motor Industries Company Limited have also made on 20-2-80, an application under Section 21 of the M.R.T.P. Act to effect substantial expansion in the manufacture of spark plugs, pumps, nozzles,

nozzle holders, filters, elements and delivery valves as under:-

Item of manufacture	Annual capacity in Nos.	
	Present Licensed capacity	Expansion proposed
1 Spark plugs	60,00,000	90,00,000
2 Single Cylinder pumps	5,40,000	1,81,000
3 Multi Cylinder pumps including Distribution and Multi fuel type.	1,65,500	1,34,500
4 Nozzle holders	9,60,000	5,40,000
5 Nozzles	42,00,000	18,00,000
6 Filters	1,12,500	1,47,500
7 Elements	36,00,000	27,00,000
8 Delivery Valves	47,50,000	32,50,000

This application is under consideration of Government.

मतदाता सूचियों में अनियमितताएं

978. श्री बन्द्रपाल शेलानी : क्या विधि, न्याय और कल्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

व्या सरकार को मतदाता सूचियों में अनियमितताओं के बारे में शिकायत प्राप्त हुई है :

(ख) क्या सरकार का विचार इनकी जांच के लिए एक समिति नियुक्त करने का है : और ;

(ग) यदि हाँ तो कब तक और उसका गठन एवं विवेक पद क्या है ?

विधि, न्याय और कल्पनी कार्य मंत्री (श्री पी. शिवरामकर) :

(क) निवाचिक नामावलियों में पात्र मतदाताओं के नाम के लोप काटे जाने के संबंध में शिकायतें निवाचिन आयोग में सतदान की तारीख को और उसके बाद प्राप्त हुई थीं। अधिकतर शिकायतें साधारण प्रकृति की हैं।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं उठता।

Availability and requirement of Power in the Country

979. SHRI BALASAHEB VIKHE PATIL:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether he is aware that power situation all over the country has worsened over the past few weeks;

(b) if so, what is the present power position in the country State-wise, indicating availability and requirement, and

(c) what action has been taken by Government to improve the position in general in the country and Maharashtra in particular?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY) : (a) and (b). It is not correct to say that power supply situation in the country has deteriorated during the past few weeks. However, a number of States

are presently facing shortage of power due to the failure of the monsoon resulting in lower availability of power from hydel power stations in some States, increase in load demand particularly in the rural areas due to drought and change in cropping pattern in some states. The shortages have arisen also due to the inadequacy of installed capacity to meet the increasing load demand and shortage of coal at some of the thermal power stations. A statement showing the State wise power supply position for the period December, 1979 to February, 1980 is attached.

(c). A number of measures have been taken to improve the availability of power in the country. These measures include:—

- (i) maximising generation from the existing thermal installed capacity in the central sector. State Governments have also been advised to similarly maximise generation from their thermal installed capacity.
- (ii) addition of about 17122 MW of new generating capacity in utilities during the period

1978-83, of which about 3000 MW has already been commissioned during 1978-79;

- (iii) transfer of power from surplus to deficit states;
- (iv) monitoring of coal stocks and ensuring availability of adequate coal to thermal power stations.

A number of measures have also been taken to improve the power availability in the State of Maharashtra;

These measures include addition of new generating capacity, modification/rectification of the newly commissioned 200/210 MW units for early stabilisation and supply of adequate coal to thermal power stations. The following new units now under erection are expected to be commissioned during 1980-81:—

Nasik Unit No. 4 210 MW May, 1980.

Parli Unit No. 3 210 MW June, 1980.

Nasik Unit No. 5 210 MW August, 1980

With the commissioning of these new units, the power position in Maharashtra would improve substantially.

Statement

Statewise power supply position for the period December, 79 to February, 1980

(Million Units)

Sl. No.	Region/State	3	Dec. 79	Jan. 80	Feb. 80
			4	5	6
I. Northern Region					
1	Haryana		Req. 355	456	348
		Supply 258	222	249	
		Shortage % 27.3	51.3	28.4	
2	Himachal Pradesh		Req. 29	32	32
		Supply 29	32	32	
		Shortage %	
3	J & K		Req. 91	84	76
		Supply 65	69	64	
		Shortage % 28.6	17.9	15.8	

1	2	3	4	5	6
4	Punjab	• • • • •	Req. Supply Shortage %	539 432 19.85	522 378 27.58
5	Rajasthan	• • • • •	Req. Supply Shortage %	420 371 11.7	465 418 10.1
6	Uttar Pradesh	• • • • •	Req. Supply Shortage %	1316 708 46.2	1307 870 33.4

II. Western Region

1	Gujarat	• • • • •	Req. Supply Shortage %	890 771 13.4	895 850 5.0
2	Madhya Pradesh	• • • • •	Req. Supply Shortage %	630 467 25.9	645 497 22.9
3	Maharashtra	• • • • •	Req. Supply Shortage %	1665 1351 18.9	1675 1385 17.3

III. Southern Region

1	Andhra Pradesh	• • • • •	Req. Supply Shortage %	564 458 18.8	583 484 17.0
2	Karnataka	• • • • •	Req. Supply Shortage %	753 498 33.9	763 533 30.1
3	Kerala	• • • • •	Req. Supply Shortage %	259 259 ..	250 250 ..
4	Tamil Nadu	• • • • •	Req. Supply Shortage %	890 826 7.2	958 896 6.5
5	Pondicherry (UT)	• • • • •	Req. Supply Shortage %	13 12 7.7	12 12 7.7

IV. Eastern Region

1	Bihar	• • • • •	Req. Supply Shortage %	310 202 34.8	310 183 41.0
2	West Bengal	• • • • •	Req. Supply Shortage %	490 419 14.5	512 434 15.2
3	Orissa	• • • • •	Req. Supply Shortage %	292 196 32.9	282 198 29.8

विभिन्न केन्द्रीय विभागों ने कानूनी सलाहकार

980. और रामालय राही : क्या विधि, न्याय और कल्पना कार्य मंत्री यह बताने की हुए करेंगे कि :

(क) क्या विभिन्न केन्द्रीय विभागों ने कानूनी सलाहकार विधि विभाग से परामर्श करके नियुक्त किये जाते हैं ; और

(ख) यदि हाँ, तो 1977-78, 1978-79 और 1979-80 में कितने कानूनी सलाहकार नियुक्त किये गये और उनमें अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों की विभागवार संख्या क्या है ?

विधि, न्याय और कल्पना कार्य मंत्री (श्री वी.०. शिवशंकर) : (क) यह मंत्रालय अपने कर्मचारियों के माध्यम से भारत सरकार के सभी मंत्रालयों और विभागों को विधिक सर्तां देता है। सामान्यतः अन्य मंत्रालय विधि सलाकारों की नियुक्ति के सबध में इस मंत्रालय से परामर्श नहीं करते हैं। उन मंत्रालयों से यह अपेक्षित है कि वे अपने सुसंगत भर्ती नियमों का पालन करें।

(ख) ऊपर जो कुछ कहा गया है उसका दृष्टि में रखते हुए इस मंत्रालय के पास यह जनकारी नहीं है किन्तु यह मंत्रालय केन्द्रीय विधि सेवा और अपने प्रशासनिक नियवण के अधीन अन्य पदों पर भर्ती के लिए अनुसूचित जातियों और अनुसूचित जनजातियों के लिए पदों के आरक्षण के सबध में सरकार द्वारा जारी किए गए अनुदेशों का कड़ाई से पालन करता है।

Erosion of Southern Part of Sundarban

981. SHRI MUKUNDA MANDAL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government are aware of the speedy erosion of the southern part of Sundarban area into the Bay of Bengal;

(b) if so, the facts thereof; and

(c) the measures taken up by Government to protect Sundarbans from the erosion and the results thereof?

THE MINISTER OF ENERGY / ND IRRIGATION AND COAL (SHRI A. B.

A. GHANI KHAN CHAUDHURY): (a) to (c). The State Government has reported that the shore line of West Bengal in the Sundarbans area of 24-Parganas District is subjected to progressive sea-erosion in some reaches. In order to check this, the State Government has formulated a scheme to protect 42 km. of coast line in 24-Parganas District and also 23 km. in Midnapur District. The total cost of the scheme is estimated to be Rs. 54 crores. The scheme has been examined by the Central Water and Power Research Station, Pune, and certain technical features thereof need to be considered further on which State Government has already been requested to take action. The scheme has not yet been placed by the State Government before the Technical Advisory Committee of the State Flood Control Board.

आकाशवाणी के केन्द्रों द्वारा आयोगों के बारे में प्रसारणों पर विधा गया समय

982. और इच्छा जन्म पात्र : क्या सुचना और प्रसारण मंत्री यह बताने की हुए करेंगे कि :

(क) आकाशवाणी के विभिन्न केन्द्रों द्वारा 1977 से 1979 तक जनता और सोकबल के सासन काल में विभिन्न आयोगों के प्रतिवेदनों के प्रसारण पर कितना समय लगा तथा गया;

(ख) इन प्रसारणों के कारण अनुमानतः कितनी हानि हुई ; और

(ग) इस मामले में सरकार का यदि कोई कार्यवाही करने का विचार है तो वह क्या है ?

सुचना और प्रसारण मंत्री तथा पूर्ति और पूनर्वास मंत्री (श्री बसन्त सोठे) : (क) से (ग) विस्तृत सुचना एकत्र की जा रही है और उसकी संदर्भ की मैज पर रखी जायेगी।

Power Loss due to Transmission, Distribution and Pilferage

983. SHRI CHITTA MAHATA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) what was the power generating capacity in the country at the end of 1979;

(b) what is the estimate of power loss due to transmission, distribution and pilferage, respectively, and

(c) what steps Government propose to take for improving the capacity utilisation of the existing power plants and increasing the power generation in the country?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SIIRI A. B. A. GHANI KHAN CHAUDHURY): (a) The total installed generation capacity in the country at the end of December, 1979 was 29499 MW of which 27181 MW is in utilities.

(b) The power loss due to transmission, distribution and pilferage of electricity in the country during the year 1978-79 was 19146 MU which represents 19.81 per cent of the total energy available for supply in the country. It is not practicable to assess separately the power loss due to transmission, distribution and pilferage.

(c) A number of short-term and long-term measures have been and are being taken to improve the capacity utilisation of the thermal plants and to improve the power availability in the country.

Short-term Measures

- (i) Maximising generation from the existing installed capacity in the Central Sector. State Governments have also been advised to similarly maximise generation from their installed capacity.
- (ii) Expediting commissioning of new generation capacity in the Central Sector, and advising

the States to take similar steps.

- (iii) Monitoring of coal stocks at thermal power stations and ensuring availability of coal.
- (iv) Transfer of power from surplus to deficit areas.
- (v) Arranging supply of spare parts from indigenous and foreign suppliers.

Long-term Measures

- (i) Additions of about 17,122 MW of new generating capacity in utilities has been planned for installation during the period 1978-83, of which about 3000 MW has already been commissioned during 1978-79.
- (ii) Training of engineers for operation and maintenance of power stations.
- (iii) Identification of deficiencies in design, equipment etc. and taking up a project renovation programme for rectification/replacement etc. at a number of power stations.

बन्द पड़ी कोयला खाने

984. श्री भर्तसाह नक्काशा: क्या ऊर्जा और सिवाई तथा कोयला मंत्री यह बताने की उपा करे कि बन्द पड़ी कोयला खानों की संख्या कितन है और उनको पुनः खाने के लिए क्या कार्यवाही की गई है?

ऊर्जा तथा सिवाई और 'कोयला मंत्री' (श्री ए० बी० ए० गन्नी खान जोधपुरी) : कोल इंडिया लि० और मिगरेनी कोनियरीज कं० लि० की 415 खानों में से 15 खाने बन्द हैं। इनमें से 13 खाने तो भण्डार समाप्त हो जाने के कारण बद की गई थी। अन्य मामलों में कोयले के पार्श्वहन के लिए आधारभूत निविदाएँ न होने के कारण खाने बन्द की गई थी।

Suggestions from Delhi State Employees Federation for Delinking of Newspapers

985. SHRI K. P. SINGH DEO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Delhi Station Employees Federation

urged upon the Minister to set up a Committee to report within six months on the question of delinking newspapers from big monopoly houses;

(b) whether it is also a fact that Government had undertaken a similar exercise in the past;

(c) if so, what were the failings of the study; and

(d) what is Government's reaction to the request made at (a) above?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) to (d). Government are of the view that this issue requires to be studied in depth. The Press Commission set up in 1978 had in its terms of reference, the following item:—

“Ownership patterns and the financial structure of organs of the press with a view to ensuring editorial independence and professional integrity and the readers' right to objective news and views and comments freely expressed.”

However, the Press Commission is proposed to be reconstituted shortly with revised and more comprehensive terms of reference. The inclusion of an item on this matter in the revised terms of reference will be given due consideration.

Stagnation in Coal Production

986. SHRIMATI MOHSINA KIDWAI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:—

(a) whether it is a fact that despite huge investments made in coal industry, the production of coal is almost stagnating at the Fourth Plan target of 113 million tonnes; and

(b) if so, the reasons for the same?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). The final Fourth Plan target for coal production was 93.05 m.t.e. as against which the coal production in 1973-74 was 78.17 m.t.e. The production has been increasing since then and was 88.41 m.t.e. in 1974-75, 99.68 m.t.e. in 1975-76, 101.02 m.t.e. in 1976-77 and 100.98 m.t.e. in 1977-78 and 101.94 in 1978-79. The production in 1979-80 is expected to be about 104 m.t.e.

The production has been adversely affected in the last two years mainly due to various factors outside the control of the producing companies. These factors were flooding of coal mines during September, 1978, inadequate power supply, shortage of explosives, industrial unrest and deterioration in law and order situation in Eastern India. Delays in land acquisition and taking possession of land have also affected production.

Fixed Deposits invited by Pure Drinks Limited

987. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether during late 1979 or early 1980 Pure Drinks (New Delhi) Limited has asked for Public deposits;

(b) is it mandatory to give the last 3 years profit figures.

(c) if so, for which 3 years do they have to give the profit figures on the application forms for fixed deposits; and

(d) is it a fact that they have omitted the figures for 1977-78; if so, what action is proposed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Yes, Sir. The company published an advertisement in some newspapers on 9th February, 1980 inviting deposits from the public.

(b) Yes, Sir.

(c) 1975-76, 1976-77 and 1977-78.

(d) No, Sir. The Company has indicated figures of profits for 1977-78 and as such question of taking action for emitting the same does not arise.

Complaints against Pure Drinks Limited regarding misappropriation of funds

988. SHRI CHANDRA BHAL MANI TIWARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3010 of 13th March, 1979 and state:

(a) what are the findings of the examination of the complaints received from two employees of Pure Drinks (New Delhi) Limited about large scale misappropriation of company funds; and

(b) what action is proposed to be taken?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). On the basis of a preliminary examination of the matter, orders were issued on 27th June, 1979 for inspection of books of accounts of (i) Pure Drinks Company Pvt. Ltd., (ii) M/s. Mohan Automan & Herbert Co. Ltd. under Section 209-A of the Companies Act, 1956. The inspection report has not yet been received from the Inspecting Officer. Appropriate action as warranted under the provisions of the Companies Act, 1956 will be taken on the basis of the Inspection Report when it is received.

Non-availability of stamps on Pandit Jawaharlal Nehru

SNQ 1. SHRI D. P. JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has come to the notice of the Government that the definitive postal stamp on Pandit

Jawaharlal Nehru is not being sold in the Post Offices; and

(b) if so, what action Government propose to take to make the stamp available?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) It is possible, Sir, that the stamps of Pandit Jawaharlal Nehru are not currently available for sale in the different post offices because the printing of these stamps was stopped in April, 1979.

(b) The Government has information that these stamps are in demand. Steps are, therefore, being taken to make these stamps available to the public.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF NORTH EASTERN ELECTRIC POWER CORPORATION LTD., SHILLONG, NATIONAL HYDRO-ELECTRIC POWER CORPORATION LTD., NEW DELHI, WATER AND POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD., NEW DELHI AND NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1978-79, CENTRAL ELECTRICITY AUTHORITY REGULATIONS 1979 AND COAL MINES LABOUR WELFARE FUND (AMDT.) RULES, 1980.

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(a) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1978-79.

(ii) Annual Report of the North Eastern Electric Power

Corporation Limited, Shillong, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-524/80].

(b) (i) Review by the Government on the working of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT- 525/80].

(c) (i) Review by the Government on the working of Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-526/80].

(d) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi as up-to-date.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-527/80].

(2) A copy of the Central Electricity Authority Regulations 1979 (Hindi and English versions) published in Gazette of India dated the

24th December, 1979 issued under section 4C of the Electricity (Supply) Act, 1948. [Placed in Library. See No. LT-528/80].

(3) A copy of the Coal Mines Labour Welfare Fund (Amendment) Rules, 1980 (Hindi and English versions published in Notification No. G.S.R. 30(E) in Gazette of India dated the 5th February, 1980, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947. [Placed in Library. See No. LT-529/80].

REPORT ON THE WORKING OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION FOR 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Report (Hindi and English versions) pertaining to the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1978 to the 31st December, 1978 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-530/80].

INDIAN TELEGRAPH (2ND AMDT.) RULES, 1980.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 16th February, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-531/80].

ANNUAL REPORT OF NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY, NEW DELHI FOR 1978-79 WITH STATEMENT FOR DELAY AND HINDI VERSION OF THE REPORT, NOTIFICATION RE. EXCISE EXEMPTION TO ZINC OXIDE NOTIFICATIONS UNDER CUSTOMS ACT, 1962, MADHYA PRADESH GENERAL SALES TAX

(AMDT.) ORDINANCE, 1980 AND
AMDT. TO RESERVE BANK OF INDIA
GENERAL REGULATIONS, 1949.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): On behalf of Shri Jagannath Pahadia, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report of the National Institute of Public Finance and Policy, New Delhi, for the year 1978-79.

(ii) A statement (Hindi and English versions) showing reason for delay in laying the report and also for not laying Hindi version of the Report simultaneously. [Placed in Library. See No. LT-532/80].

(2) A copy of Notification No. G.S.R. 47 (Hindi and English versions) published in Gazette of India dated the 19th January, 1980 together with an explanatory memorandum making certain amendment to Notification No. 77/73 —Central Excises dated the 1st March, 1973 modifying the unconditional exemption thereunder to Zinc Oxide, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-533/80].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 76(E), published in Gazette of India dated the 6th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.

(ii) G.S.R. 79(E) published in Gazette of India dated the 11th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or vice-versa in supersession to Notification dated the 6th March, 1980. [Placed in Library. See No. LT-534/80].

(4) A copy of the Madhya Pradesh General Sales Tax (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor on the 18th January, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-535/80].

(5) A copy of the Amendment to Regulation 23(ii) of the Reserve Bank of India General Regulations, 1949, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-536/80].

W.P. LOCAL GOVERNMENT LAWS (AMDT.) ORDINANCE, 1980 AND PUNJAB LAND REFORMS (1ST AMDT.) RULES, 1979 WITH STATEMENT FOR NOT LAYING HINDI VERSION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

(1) A copy of the Uttar Pradesh Local Self-Government Laws (Amendment) Ordinance, 1980 (No. 3 of 1980) (Hindi and English versions) promulgated by the Governor on the 6th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-537/80].

(2) (i) A copy of the Punjab Land Reforms (First Amendment) Rules, 1979 published in Notification No. G. S. R., 162 in Punjab Government Gazette dated the 23rd November, 1979, under section 26(2) of the Punjab Land Reforms Act, 1972 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification simultaneously. [Placed in Library. See No. Lt- 538/801

12.03 hrs.

STATEMENT RE. REPORTED BURNING OF HUTS NEAR MORADABAD (U.P.)

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, according to information received from the Government of Uttar Pradesh, 73 huts unauthorisedly put up on Municipal Board land in Bangla-gaon locality on the outskirts of Moradabad city, Uttar Pradesh, got burnt on the night of March 15, 1980. There was not loss of human life. One woman received minor burn injuries. There was not loss of cattle life also. Total loss in the fire is estimated to be Rs. 37000. ADM with a senior Police officer had visited the scene immediately after the incident. It has further been reported by the State Government that there was a dispute between a mali and some Harijans about a field nearby. The mali won the case in this regard in a Court of Law a few days back. Reports have been lodged by both the parties against each other in respect of the fire. They are under investigation, which will bring out the cause of the fire. The DM and SSP have visited the spot. The State Government has been asked to expedite the investigation and further action. Relief totalling Rs. 7450/- has been sanctioned to the sufferers. Further the State Government has been requested to look into the housing needs of these Harijans and solve them in a satisfactory manner expeditiously.

श्री अनन्दशास्त्र शंकराचार्य (हावरस) : मंत्री जी । कि उन्होंने घरैव कम्बा कर लिया था किसी

जमीन पर तो उन पर मक्कदमा चलते, कानूनी कार्य-वाही करते, अदालत में ले जाते, बहाँ से जो सजा मिलती वह देते, इस का मतलब यह तो नहीं है कि उन के बर जला दिए जायं और उन को जिन्दा जला दिया जाय।

12.05 hrs.

RE. SOME MISSING BLINDMEN INVOLVED IN POLICE LATHI CHARGE

PROF. MADHU DANDAVATE (Rajapur): Yesterday the Prime Minister gave a solemn assurance here regarding the incident that took place concerning the blind men. We welcome that assurance. But I wish to point out to the Home Minister that today the papers have published that two of the persons who participated in the demonstration were missing upto mid-night yesterday. All the papers have carried this news item on the front page. The Times of India has carried a box about it on the front page. I would like to know from the Home Minister whether those two missing persons among the blind men who demonstrated have been traced back and have been returned to the Federation which is in search of them.

MR. SPEAKER: All right; you have brought it to his notice.

गह अंडी (श्री जैन सिंह) : अध्यक्ष महोदय, इस की जानकारी के लिए स्टेट गवर्नरेट को भीर पुस्तिकमिशनर को कहा गया है। उन्होंने बताया कि एक हरीकांकर, जिसे इमाहान देना था, उसको लखनऊ भेजने के लिए छोड़ दिया गया था लेकिन इस के बाद मैं तमाम जानकारी कर के हाउस को इन्फ्रारेंजर कर दूँगा।

MR. SPEAKER: He says that he will inform the House. (Interruptions).

AN HON. MEMBER: He has referred to something else.

PROF. MADHU DANDAVATE: Could you follow what he said? Please convey to him what I mentioned.

लक्ष्यकाल व्यापारक : जानी जी, उम्मीद व्यापार के लिए पूछा था, या, या उन्हें बाद में इन्कार्मेंट कर दीजिएगा ।

जी चैन सिंह : मैंने ब्लाइंड मेन के बारे में ही बताया है। ब्लाइंड मैन में से एक हरीषंकर नाम का ब्लाइंड परसन था। उस ने कहा कि वेरा इम्प्राइव्ह देने वाले हैं और पुलिस ने इन्कार्मेंट किया है कि हम ने उस को छोड़ दिया था। वह सचिनक इम्प्राइव्ह देने गया है: लेकिन इस के बारे में हम ने उन को कहा है कि सचिनक से पता कर के कि वह बहां पहुंचा है या नहीं पहुंचा है और दूसरे आदमी का भी पता कर के कि वह कहा गया है, कहा पहुंचा है, इन्कार्मेंटन दें। पूरी इन्कार्मेंट किसने के बाद सदन के सामने सूचना रख दी जावेगी ।

MR. SPEAKER: Mr. Sethi...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, shall I make a submission? My submission is this. Prof. Madhu Dandavate has sought certain clarification or some statement to be made by the Home Minister. That was on a thing which happened yesterday. He has to inform the Speaker. If this is going to be allowed like this, then there would be no end to such things. (Interruptions).

MR. SPEAKER: That is my discretion.

PROF. MADHU DANDAVATE: You can rest assured that there would be no procedural mistake on my part. I have given in writing.

MR. SPEAKER: He was talking about the assurance given by the Prime Minister. That is why I allowed him.

Mr. Sethi.

12.08 hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce the Bill.

STATEMENT RE. REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ORDINANCE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I also beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980.

SMUGGLERS AND FOREIGN EX-CHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976".

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

(i) WITHDRAWAL OF LEVY BEEDIES

SHRI E. BALANANDAN (Mukundapuram): I wish to invite the urgent attention of the hon. Minister for Industry and Finance, about the serious crisis being faced by the organised bidi industry in the country. Many of these are on the verge of closure. I wish to draw special attention of the Government on the Kerala Dinesh Beedi Industrial Co-operative which provides employment for about 25,000 workers. Sir, this unit is unable to continue production and any day it will be closed.

The Central Government imposed a levy of Rs. 3.60 per 1000 beedies on those manufacturers whose annual output is more than 60 lakh beedies. The result was that many of the private employers manipulated accounts and escaped from the payment of levy. Some others divided their establishment and put different names and kept the production below the levy limits. Some of them who had a good name for their trade mark could not do so and they are facing a crisis since they cannot compete in the market. The net result is that the excise receipts for the government are considerably reduced. Lakhs of workers are thrown out of employment and those who get work are forced to work for nominal wages since they have lost their bargaining power.

Therefore, I request the government to withdraw the levy on beedies and impose a duty on manufactured tobacco so that the government will get more money and the workers will be

saved from the present difficulties.

Till such a step is taken, the Kerala Dinesh Beedi Industrial Co-operative may be exempted from this excise levy. This is the biggest Beedi industrial Co-operative run by the workers in India providing better living conditions and wages. Hence the Government of India must come to its aid forthwith.

(ii) SHORTAGE OF WATER IN PERIYAR DAM

SHRI CUMBUM N. NATARAJAN (Perriyakulam): Recently the Kerala State authorities have announced that only 136 feet of water will be stored in the Periyar Dam and the surplus will be diverted to Kerala through a spill-way in the Baby dam.

In this regard I would like to point out that the Central Water and Power Commission has certified the safety of the dam and allowed the storage of 156 feet of water. Therefore, I would like the Minister to give suitable instructions to maintain the storage at 156 feet and stop the move to drain the surplus water through another spill way in Baby dam. A team of engineers from States other than Kerala and Tamil Nadu may be sent to study the safety of the dam. The proposed work in Periyar dam may be stayed till then.

May I request the hon. Minister to kindly consider my request and pay immediate attention to this urgent problem and save Tamil Nadu from Famine and drought?

(iii) REPORTED DILAPIDATED CONDITION OF GANG CANAL IN RAJASTHAN

श्री कुम्भाराम आर्य : (सीकर) : अध्यक्ष महोदय, मेरे नियम 377 के प्रधीन आपके द्वारा निम्नलिखित महत्वपूर्ण विषय सदन के समक्ष रखना चाहता हूँ।

गंग कैनाल (जिला श्री मंगलगढ़, राजस्थान प्रदेश) अत्यधिक जरजरित हो चुकी है क्योंकि इसे बने बहुत समय हो चुका है। कैनाल का निर्माण आज से पचास वर्ष पहले हुआ था। आज वह अतिक्रियत होने के कारण पूरा पानी भी नहीं दे रही है और वर्षा काल में बिल्डर सकती है। ऐसा हो जाता है तो गंग कैनाल

जल का हरा भरा इलाका बीरान हो जायेगा और वहाँ का किसान और दुकानदार उजड़ जायेगा जिसको फिर से आबाद करने और क्षेत्र को हरा भरा करने में भारी शक्ति, धन और समय लगा कर भी आज जैसा नहीं बना सकेगे । इसलिए सरकार अविलम्ब प्रयान दे कर गंग कनाल को नद्य बनाये । नई कनाल बनाने के लिए योजना कार्य और मंग कनाल भल को सिचित रखने के लिए राजस्थान कैनाल और भारुड़ा कैनाल से सिचाई की व्यवस्था अविलम्ब की जाये ।

(iv) REPORTED SCARCITY OF ESSENTIAL COMMODITIES IN WEST BENGAL FOR WANT OF WAGONS

PROF. RUP CHAND PAL (Hooghly): For want of wagons, essential articles like rice, wheat, sugar, rapeseed oil, etc. are not reaching West Bengal. There is not enough stock in the State. A serious situation would arise if foodgrains and other essential articles do not reach West Bengal within two weeks. The Chief Minister of West Bengal has already expressed his anxiety to the above effect. An urgent message has also been sent to the Union Government.

(v) REPORTED DISAPPEARANCE OF CARGO SHRI "M. V. KAIRALI"

SHRI A. NEELALOHITHADASAN (Trivandrum): The ship M. V. Kairali of the Kerala Shipping Corporation set sail to Restock in East Germany with iron ore from Marma Goa on 30-6-1979 with 51 people on board. Instead of making a thorough search for the missing vessel the authorities are trying to close the issue in one way or the other and claiming the insurance amount.

Even though, the messages sent by the Corporation were not received in the ship from 4-7-1979 to 6-7-1979

(3 days), the authorities have neither taken any action nor reported the matter to the concerned authorities in time.

On 15-7-1979, a message was received in Naval Control of Shipping Organisation (INS Augro) from an observatory plane "Ship like Kairali is located near Socatra Island Communication trouble all safe". The next day, the Liaison Officer of the Corporation put another version that the ship located is not Kairali but Koyali. But, there is a strong presumption among the family members of the people in the missing ship that the ship located was Kairali and probably that had been hijacked.

This hijacking theory is reinforced by the fact that an Arab Shipping Company came forward with an offer to locate the vessel and crew on board on a "no cure no pay" basis in the very beginning of the disappearance, that is, on 23-7-1979. Even now no fruitful action has been taken on this matter. After a lapse of eight months the Kerala Shipping Corporation or the Government of Kerala have failed to clarify how the vessel disappeared.

Under these circumstances, I request you, the honourable members of this House, the Minister for Shipping and the Prime Minister to look into this matter and do the needful for conducting a thorough investigation to locate the missing vessel, if necessary, even by the Research and Analytic wing of the Government of India and thereby saving the lives of 51 innocent people on board.

12.15 hrs.

**THE PUNJAB BUDGET*, 1980-81—
GENERAL DISCUSSION, DEMANDS
FOR GRANTS ON ACCOUNT (PUN-
JAB) 1980-81 AND SUPPLEMEN-
TARY DEMANDS* FOR GRANTS
(PUNJAB) 1979-80.**

MR. SPEAKER: Now, the House will take up Item Nos. 11, 12 and 13 relating to Punjab together for which one hour has been allotted.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying

the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 41."

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 3, 4, 7 to 11, 13, 15, 17, 19 to 22, 24, 32 to 41"

Statement

Demands for grants on Account (Punjab), 1980-81 submitted to the vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of demand for grant on Account submitted to the Vote of the House.	
		Revenue	Capital
		Rs.	Rs.
1 State Legislature	25,31,000	..
2 Council of Ministers	26,19,000	..
3 Administration of Justice	92,85,000	..
4 Elections	89,89,000	..
5 Revenue	2,75,72,000	..
6 Excise & Taxation	1,02,22,000	..
7 Finance	3,53,11,000	..
8 Public Service Commission	..	4,35,000	..

*Moved with the recommendation of the President.

1	2	3
9	Civil Secretariat	86,87,000 ..
10	District Administration	1,39,94,000 ..
11	Police	8,58,02,000 ..
12	Jails	79,41,000 ..
13	Stationery and Planning	1,14,86,000 4,33,000
14	Miscellaneous Services	92,92,000 ..
15	Rehabilitation, Relief and Resettlement	21,28,000 ..
16	Education	32,32,87,000 ..
17	Technical Education	50,03,000 ..
18	Medical and Public Health	15,12,55,000 ..
19	Housing & Urban Development	71,99,000 2,701,7,000
20	Information and Publicity	43,20,000 ..
21	Tourism and Cultural Affairs	14,54,000 15,00,000
22	Labour, Employment and Industrial Training	1,72,61,000 5,00,000
23	Social Security and Welfare	5,80,86,000 48,33,000
24	Planning and Statistics	34,07,000 ..
25	Co-operation	1,82,16,000 2,16,93,000
26	Agriculture	6,93,72,000 2,43,33,000
27	Soil and Water Conservation	1,27,95,000 ..
28	Food	2,76,48,000 3,59,50,21,000
29	Animal Husbandry	2,25,97,000 ..
30	Dairy Development	17,85,000 7,00,000
31	Fisheries	15,08,000 ..
32	Forest	1,16,04,000 ..
33	Community Development	4,96,15,000 ..
34	Industries	1,89,73,000 1,59,17,000
35	Civil Aviation	6,88,000 2,87,000
36	Roads and Bridges	6,99,37,000 4,16,67,000
37	Road Transport	13,76,38,000 2,33,33,000
38	Multipurpose River Projects	2,29,52,000 9,05,99,000
39	Irrigation, Drainage and Flood Control	10,07,95,000 10,68,08,000
40	Buildings.	6,87,67,000 2,71,84,000
41	Loans and Advances by the State Government	42,80,82,000 ..

Supplementary Demands for Grants (Punjab) 1979-80 Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Supplementary Demands for Grants submitted to vote of the House.			
		Revenue	Capital	3	6
1	2	4	5	3	6
1	State Legislature	3,40,000	..	Rs.	Rs.
3	Administration of Justice	33,67,000	..		
4	Elections	2,90,000	..		
7	Finance	1,93,73,000	..		
8	Civil Secretariat	29,93,000	..		
9	District Administration	49,72,000	..		
10	Police.	4,43,52,000	..		
11	Jails	12,74,000	..		
13	Miscellaneous Services	29,59,000	..		
15	Education	11,92,31,000	..		
17	Medical and Public Health	80,02,000	..		
19	Information and Publicity	33,87,000	..		
20	Tourism and Cultural Affairs.	5,60,000	..		
21	Labour, Employment and Industrial, Training	15,16,000	..		
22	Social Security and Welfare	..	1,00,00,000		
24	Co-operation	..	1,20,00,000		
32	Community Development	5,30,11,000	..		
33	Industries	21,36,000	..		
34	Civil Aviation	8,39,000	..		
35	Roads and Bridges	1,23,78,000	..		
36	Road Transport	4,35,13,000	1,18,44,000		
37	Multipurpose River Projects	24,27,000	..		
38	Irrigation, Drainage and Flood Control	97,67,000	2,11,93,000		
39	Buildings.	62,51,000	7,56,000		
40	Loans and Advances by the State Government	..	9,000		
41	—Appropriation to Contingency Fund	13,00,00,000	

MR. SPEAKER: Shri Sushil Bhattacharya.. Not here, Shri Suraj Bhan.

श्री सूरज भान (अध्यक्ष महोदय) : अध्यक्ष महोदय, पिछले महीने मुल्क में दो ग्रहण सगे—एक सूरज ग्रहण जो 16 फरवरी को लगा और चन्द्र ग्रहण पर रहा, दूसरा सियासत का ग्रहण जो 16 फरवरी के अगले दिन यांनी 17 फरवरी को लगा और मुल्क के दो—तिहाई हिस्से पर अभी तक कायम है। सूरज ग्रहण के बुरे असर से बचने के लिए बहुत से लोगों ने अपने मकानों और दुकानों के दरवाजे बढ़ कर लिए, लेकिन इस सियासी ग्रहण से बचने के लिए कुछ लोगों ने हरियाणा, हिमाचल प्रदेश और कुछ दूसरी जगहों पर दलबदलिया की। हरियाणा में तो यहा तक हुआ कि भजन लाल अपनी पूरी की पूरी भजन मण्डली को लेकर चले गये। जिन लोगों ने सियासत के ग्रहण से बचने के लिए दलबदलियां की हैं, मैं इन लोगों को ...

चन्द्र चान्दो के टुकड़ों के लिए या कुर्मी के लिए इन को जहां चाहे वहा ले जाया जा सकता है। मैं पजाब के (व्यवधान)⁺⁺

AN HON. MEMBER: Is it parliamentary? (Interruptions).

SHRI SURAJ BHAN: Yes, yes, I call them.

अध्यक्ष महोदय आप अपनी भाषा को स्वच्छ रखिए।

I am trying to look into the record to see whether the word is unparliamentary or not.

श्री सूरज भान : अध्यक्ष महोदय, पजाब के बजट में 41 करोड़ रुपये का घाटा दिखाया गया है और एक पैसे का भी टैक्स नहीं लगा है। यह पंजाब के लोगों की आखों में धून झोकने की कोशिश की है कि हम कोई टैक्स नहीं लगा रहे हैं, ताकि वे आइन्दा होने वाले चुनावों में उन्हें बोट डाल दें। लेकिन पंजाब के लोग सूअर-बूस के मालिक हैं, वे इन को मुह-तोड़ जबाब देंगे। उन को पता है कि जब सही बजट आयेगा.... (व्यवधान).... उस बजट यह घाटा 41 करोड़ के बजाय 60-70 करोड़ का हो सकता है और तब कमर-तोड़ टैक्स नगेगे, इसलिए वे लोग इलैक्शन के मौके पर मृह-तोड़ जबाब देने के लिए तैयार हैं।

जब से वहां पर राष्ट्रपति का राज हुआ है, तीन-चार बातें उल्लेखनीय हुई हैं। पहली सरकार ने शराब के इस्तेमाल पर पाबन्दी लगाई थी, लेकिन अब शराब की खुली छूट कर दी गई है। आयद महात्मा गांधी की आत्मा को शान्ति देने

का यही एक तरीका है। दूसरी चीज़—पंजाब एक कृषि प्रधान प्रदेश है, न वहां डीजल मिलता है, न मिट्टी का तेल मिलता है, न बिजली मिल रही है, न सीमेण्ट मिल रहा है, पहले से ज्यादा किस्त हो गई है। अब फसल काटने का टाइम आ गया है, डीजल की ज्यादा ज़रूरत है, बिजली की ज्यादा ज़रूरत है। मैं मांग करता हूँ कि पंजाब और हरियाणा दोनों कृषि प्रधान प्रदेश हैं, इन में डीजल की मिकदार को बढ़ाया जाय और बजली की कटौती को कम किया जाय, ज्यादा बिजली दी जाय ताकि वे गेहं और दूसरे अनाज निकाल सकें।

तीसरी बात—वहां पर महंगाई पहले से ज्यादा बढ़ गई है जिनता पार्टी के राज में लोग राशन काड़ों को भल गये थे, लेकिन आज चीनी तो दूर रही, गुड़ भी लोगों को नहीं मिल रहा है। सरमो का तेल जिनता राज में साढ़े सात हफ्ते किलो था। अब किस भाव मिल रहा है और इस बजट के बाद महंगाई कहा जायगी, इसका अन्दराजा आप स्वयं लगा सकते हैं। विशेष हृष से तीन-चार चीजों की महंगाई को, सीमेण्ट, डीजल, चीनी और बिजली की कमी को रोकना चाहिए।

चौथी चीज़—सरकार की तरफ से कुछ दिखावा किया जा रहा है, छोटे-छोटे दुकानदारों को पकड़ने की कोशिश की जा रही है, हैगाम करने की कोशिश की जा रही है, लेकिन जो बड़े मगर-मच्छ हैं उन के खिलाफ कुछ नहीं हो रहा है। जो ब्लैक-मार्केटिंग करते हैं, मुनाफाखारी करते हैं, उन के खिलाफ कार्यवाही होनी चाहिए। आज पंजाब में व्यापारियों को सेल्ज टैक्स के “सी फार्म” नहीं मिल रहे हैं, लोगों का माल स्टेशनों पर पड़ा है, वैको से विलिया नहीं छूट रही हैं—इस का बन्दोबस्तु तुरन्त होना चाहिए।

बहुत बड़े पैमाने पर वहां जाली बोट बनाए जा रहे हैं, ताकि इलैक्शन को जीता जा सके। इस सम्बन्ध में “बनूर” के लोगों को हाई कोर्ट की शरण लेनी पड़ी है—इस की जाव होनी चाहिए। जब तक बोटसं-लिस्ट टीकन हो, वहां पर इलैक्शन नहीं होने चाहिए।

अध्यक्ष महोदय, आज पंजाब में कोई सरकार नहीं है, उस की जिम्मेदारी केन्द्र सरकार पर है, इस लिए दो शब्द में हरिजनों के बारे में कहना चाहता है। दूसरी ज्यादतिया तो उन के साथ होती ही है। लेकिन सर्विसिङ में पंजाब में हरिजनों की जो हालत है—उस को भी देख लीजिए। सुपर जुड़ीशियल सर्विसिङ में 25 फीसदी के बजाय सिर्फ

*Expunged as ordered by the Chair.

2 फीसदी लोग सर्विसिंच में हैं। कलास 1 में 25 फीसदी के बजाय 7.2 प्रतिशत लोग सर्विसिंच में हैं। कलास 2 में 25 फीसदी के बजाय 5.9 फीसदी है और कलास 3 में 25 फीसदी के बजाय 12.13 फीसदी लोग हैं। मैं चाहता हूँ कि इस के बारे में कानून बनाया जाय ताकि वहाँ हमारा रिंबेशन का कोटा पूरा हो सके। इस तरह का कानून तीन स्टेट्स में पहले ही बन जूका है, बेस्ट बंगल, उड़ीसा और मणिपुर ने इस सिलसिले में अपने यहाँ कानून बना कर कदम उठाये हैं।

अब आखरी बात कह कर मैं बैठ जाना चाहता हूँ। पंजाब में जन-सेवाओं में बहुत बड़े पैमाने पर ट्रांस्फर्स हो रही हैं। एक-दो ट्रांस्फर हों, तो बात समझ में आ सकती है। मेरी जानकारी है कि एक निरंकारी आई०ए० एस० अफसर या, उस को गलत तौर पर केस में फँसाया गया, आद में प्रदालत ने उस को बरी कर दिया। उसको आप ने किसी जगह पोस्ट कर दिया तो वह टीक है, यह अच्छी बात है। लेकिन जिस ढंग से आज वहाँ ट्रांस्फर्स हो रहे हैं, यह बहुत गम्भीर बात है। चीफ सीक्रेटरी ने जो ट्रांस्फर्स की थीं, उन को कैनिसल कर दिया गया और सैप्टर के इशारे पर ट्रांस्फर्स की जा रही हैं, इस से अफसरान के मन में बहुत असन्तोष पैदा हो गया है। उत्तरी भारत का एक विषयत अखबार है, उस का नाम “ट्रिव्यून” है, उस ने अपने एडीटोरियल में लिखा है—मैं उसे पढ़ कर सुनाता हूँ—

The Congress (I) which has obviously something to gain from transfers at this stage has used its influence, both local and Central, to effect moves which, in the party's calculation, would bring its candidates the maximum benefit during the coming poll. To take the principal changes first. As many as 28 IAS officers, including Financial Commissioners, Secretaries and Deputy Commissioners, were mentioned in the List of transfers published on Monday. i.e., 3-11-80 Officers of the IPS though slightly less moulded have also been pushed around like pieces on a chess board.

वहाँ पर यह आम बात हो रही है कि होम निंनस्टर साहब इन ट्रांस्फर्स को करा रहे हैं।

Home Minister of India is Chief Minister of Punjab in residence at New Delhi.

इन सब बातों के कारण मैं इस बजट का विरोध करता हूँ।

SHRI R. L. BHATIA (Amritsar):
Mr. Speaker, Sir, in the recent General Election, the Akalis were routed because of their past action. Since they are not represented in this Parliament they were asked our friend from Haryana to speak for them. So, what he has been saying is not true. Whatever the circumstances he has explained with regard to Harijans and the farmers of Punjab were all due to Akali rule during the last three years. Before the Akali regime, when Congress (I) was in power, land was distributed to Harijans. But all those lands have been taken away from the Harijans and they have been removed from those lands. There were so many atrocities which had taken place which he had been brought to the notice of this House. I do not know why our friend is defending those Akalis whom the people of Punjab had rejected.

While presenting this Budget, the Finance Minister rightly said that the misrule and directionless policies of the Janata Government created a situation which was a legacy to us, which was a misrule in this country. Similarly, in Punjab the Akalis who lacked intelligence as well as capacity govern had also created problems for us in Punjab. We are glad that this Budget has been presented by the Union Minister and that he will take care of all the problems which the Akalis have created.

Now, Sir, Punjab is predominantly an agricultural State and our problems are related to agriculture. Punjab which gave a lead to this country by adopting the modern technology and the scientific approach to the agriculture has brought this country from the stage of deficit to the stage of surplus in foodgrains. But, Sir, what we find is that now the farmers of Punjab do not

[Shri R. L. Bhatia.]

the fruit of their labour. The cost of production has gone so high, the prices of tractor and agricultural implements have gone very high and diesel is not available. All these factors have pushed the cost of production upwards. But you have fixed a ceiling on the procurement price of the foodgrains. When the cost of production has gone up, the farmers are not getting remunerative price for their produce because of the ceiling in prices. The farmers of Punjab find themselves extremely difficult to produce foodgrains under these circumstances.

During the last three years, the Akalis who claimed themselves the representatives of the farmers, the farmers of Punjab suffered the most during that period. The farmers in Punjab were not getting remunerative price for their produce during the Akalis regime. They were getting very low price and the result was that Punjab farmer was most affected during their regime.

Coming to another point, before 1977, Mr Badal, who was the Chief Minister of Punjab, brought a piece of cotton here outside the Parliament House and burnt it. At that time, the price of cotton was ruling between Rs. 400 and Rs. 500 per quintal. Mr. Badal was demanding a price of Rs. 800 per quintal. He said the Congress Government had ruined the farmers. But during the Akali regime, the price of cotton in Punjab was Rs. 250 per quintal. But the same person, Mr. Badal, burnt a piece of cotton before the Parliament House. From this, it is clear that the Akali Government had ruined the farmers of Punjab.

Sir, potatoes were thrown in the streets last year. Even the monkeys did not eat it. The price of potato was Rs. 5 per quintal. Even the cost of a gunny bag is Rs. 6 each. Even

the cartage was not covered for the price offered. The result was that people of Punjab have not returned the Akalis to this House. They promised that they would be the benefactors of the farmers, friends of the farmers, but they have ruined the farmers of Punjab.

The Government have raised the procurement price of wheat by Rs. 2; formerly it was Rs. 115 per quintal, it is now Rs. 117 per quintal. This is most inadequate. This is a joke which you have done to the farmers of Punjab. You mentioned in your speech that there is a twenty per cent rise in the overall prices and, therefore, this rise of Rs. 2 per quintal is thoroughly inadequate for the farmers. We do not accept it, we want that the minimum price should be fixed at Rs. 125 per quintal so far as Punjab and other wheat growing areas are concerned.

Now, I come to the other problems. There is a great shortage of diesel in Punjab. We have got one lakh tractors and six lakhs diesel pumping sets. You are giving us roughly forty thousand kilolitres of diesel per month. This quantity of forty thousand kilolitres was fixed for us in the year 1974 when there were drought conditions. Thereafter in six years there has been such a big development in Punjab: we have got so many tractors, so many diesel pumping sets and the overall consumption has gone very high. This quantity of forty thousand kilolitres is no match to what we require. We would, therefore, request you to come to our rescue immediately because the coming two months are very important for us in Punjab. You will get more wheat, Punjab has always stood by the Centre, whether it was a time of war or time of peace, or whether it was a question of green revolution, Punjab has always been in the forefront to help the Centre. I would

request you to come to our rescue and we will give you better results.

Then, there are no heavy industries in Punjab. There are only small scale units like woollen goods, units, hosiery units, hand tool machines, wrap knitting machines etc. All these industries are suffering for want of coal. There is shortage of electricity in Punjab and people are using diesel generating sets. We need diesel for that, and that is also in short supply. The small scale industries are, therefore, suffering tremendously. I would request the Government to come to their rescue. The industry in Punjab is going to be ruined. At least thirty factories in Amritsar, in my constituency, have closed down and the machines have been purchased by people from Surat because there is no electricity in Punjab. Punjab is suffering on this account also.

The industries in Punjab are also suffering for want of raw material. Raw materials like steel, coal etc. are not available and there is a great deal of unemployment in Punjab.

Further, there is one important point which I would like to bring to the notice of the Finance Minister particularly, because it concerns his department. You are giving us two crores for this project, four crores for another project like small irrigation etc. According the figures available with me, the Punjabis deposited Rs. 837 crores in the nationalised banks and the nationalised banks have invested only Rs. 311 crores in Punjab. You may be giving us a total of Rs. 40 or Rs. 50 crores for the various small projects, but what about the drain of Rs. 500 crores from Punjab. You are draining out the capital from Punjab. That is why there is no growth in industry agriculture is also suffering because of lack of investment. Punjab is

suffering for want of this investment and on the other hand you are draining away the money from that State. This is a very serious matter and I would request you to remedy the situation since this concerns your Department.

There is another problem concerning Thein Dam. In 1969 India and Pakistan through the good offices of World Bank agreed on the use of water of Ravi in Punjab. India had to pay hundred crores of rupees for that.

What is happening? Since 1969— we are now in 1980—water is flowing to Pakistan, for which we paid Rs. 100 crores. Why can't something be done? We require that water. Lakhs of acres of land will be cultivated by that water, and lakhs of tonnes of foodgrains obtained.

Punjab, with its meagre resources, has invested Rs. 12 crores upto 1978; and thereafter about Rs. 10 crores for laying a railway track, but no help is coming from the Centre. The technical committee of the Union Government has passed that project as viable. Why is this valuable source wasted, I fail to understand.

12.36 hrs.

[SHRI SHIVRAJ V. PATIL in the Chair]

One more point; before 1977, the G.T. Road, Highway No. 1—which is now called the Shershah Suri Road—was proposed to be made a 4-lane road. Traffic there has tremendously increased. Foreign tourists are coming there. There are so many accidents on that road, that it requires your attention. It was agreed that a 10-mile track will be built by Haryana, and another 10-mile track by Punjab. Haryana has been given the sanction, but not Punjab. Please look into this matter.

[Shri R. L. Bhatia.]

Lastly, you must have a comprehensive agricultural policy. You are helping wheat sometimes, and sometimes rice. This will not solve the problem. If you want to solve it, you will have to have a comprehensive agricultural policy, in which you must see agriculture as a whole, keeping in mind the price of fertilizers, seeds and various agricultural implements; or on the other hand, you must see the price-structure of foodgrains. You must see whether the producer or the agriculturist gets a proper return for his labour. Unless you do it, we will suffer. That is why you don't have enough seeds. That is why people have turned to other crops. I am afraid agriculturists will revert to other crops and people will suffer thereby. So, you must have a comprehensive agricultural policy to solve this problem. The moment you solve it, the problems of Punjab will be solved.

SHRI SUSHIL BHATTACHARYYA
(Burdwan): The interim budget of Punjab for 1980-81 and the Supplementary Grants for 1979-80 do not reflect the wish and will of the people of Punjab. After the undemocratic dissolution of the State Assembly, mass transfers of the Government employees and officers are going on, from the Secretariat to the districts. Most of the deputy commissioners and SSPs have been transferred. Most of the officers have been transferred from the Secretariat. This is in violation of the Election Commissioner's circular. This is done from the narrow angle of winning the coming Assembly elections. This mass scale transfer will demoralize the Administration; and ultimately, people will lose faith in the Administration.

As a result of the mass transfer, law and order situation is fast deteriorating. Robberies and thefts are rampant. Particularly in two districts, viz., Faridkot and Bhatinda, they have reached the peak. In Taran

Taran of Amritsar district, an unhappy incident took place. Two persons arrested on charge of theft, were beaten to death in the Police lock-up. Local people had to lead a demonstration to compel the authorities to take necessary action.

Price rise is all all-India phenomenon. In Punjab too, people are facing it, particularly poor peasants and agricultural labourers. Punjab is facing a serious crisis in power and diesel. Most of the industries are facing this crisis. The small industries particularly are getting closed down; and the workers working there are facing lay-offs and termination of services. I can mention about Punjab's thermal plant and the fertilizer plant. They are facing a serious crisis of shortage of coal. Hon. Members are aware that Punjab produces surplus wheat and rice and the entire country has to depend on this surplus; but due to shortage of power and diesel, the farmers are facing a serious crisis which may affect the surplus food grains supply to the country.

The construction of Thein Dam was started during the previous government. Now it is in doldrums. May I request the hon. Finance Minister to allocate sufficient money for the projects which are under construction? The previous government promised to nationalise the entire road transport system. Sufficient money is not allocated in the budget to complete it. 60 per cent has already been done.

I beg to invite the attention of the government to victimised policemen. A large number of policemen were victimised for the expression of their legitimate demands and they have not been reinstated. I urge upon the government to reinstate them. Before I conclude, I share the agony of Punjab all the more since I come from West Bengal where the left front government have provided education free for all students upto Class XII, provided unemployment benefit, pro-

vided old age pension for poor farmers and helpless widows, distributed surplus land to the landless and poor farmers, ensured a fair wage for agricultural workers and have been able to stabilise the foodgrains prices through successfully implementing the "food for work" programme. I am sorry to say, all these provisions have been absent in the hon. Finance Minister's budget. With these words, I oppose the budge. Thank you.

SHRIMATI SUKHBUNS KAUR
(Gurdaspur): Mr. Chairman, Punjab is a rich state with the highest per capita income in the country. In the last three years, however, the State has not been able to mobilise enough resources for the plan and therefore the plans have really suffered and the tempo of development has also received a serious setback.

The balance from current resources which represented the surplus of the State Governments' resources over expenditure has not been rising satisfactorily. In 1977-78, it was Rs. 81 crores; in 1978-79, it rose by a paltry sum of Rs. 14 crores to Rs. 95 crores. This year, again it has fallen to Rs. 80 crores, and in the next year, it is expected to be in the neighbourhood of Rs. 88 crores. The result of this poor performance is that the resources of the state have been almost stagnant. Due to shortage of resources, the State has not been fulfilling the Plan outlays as approved by the Planning Commission. In 1977-78, a plan outlay of Rs. 254 crores was approved by the Planning Commission and the Centre gave an assistance of Rs. 50 crores as committed by it for the plan, but the State achievement was only Rs. 204 crores, thus signifying shortage of Rs. 50 crores. The same dismal failure was repeated again in 1979 when the approved plan outlay was Rs. 260 crores but the State could achieve only Rs. 221 crores thus showing a shortfall of nearly Rs. 40 crores.

Seeing the poor performance of the State, the Planning Commission, last

year, approved the same budget as of the previous year. And this year again the indication is that the progress of the State will be much below the target.

The development of power is very important for the progress of the State, but there have been serious slippages in the Anantpur Sahib Hydel Project with the result that the project which was to be commissioned some time in 1980-81 will now be commissioned in the distant future. The government, instead of concentrating on some important projects which would yield benefit for the future, is spending money on many projects at the same time with the result that all of them are going to be delayed.

Rs. 104 crores allotted for power and Rs. 41 crores for irrigation will at best be able to maintain the development activities at the existing level and take care of essential commitments of on-going projects in the power and irrigation sectors. I request that larger outlays be given for power and irrigation sectors so that some important projects which have a bearing on the future development of the state may be taken up. This is possible only if, apart from the state raising resources, the central government also gives adequate assistance. Some projects which are important from this point of view are the Thien dam and the Shahnehr extension and development project. In the case of Thien dam, as some Members have already mentioned the progress is not satisfactory. Last year the finance and planning department could spare only Rs. 13.50 crores as against Rs. 50 crores demanded from the dam directorate. Besides finance, vital supplies like cement and steel are not available and this hampers the progress of the project. It is anybody's guess how long this project will take to complete with this pace of financial assistance. According to expert opinion, power situation in the eighties is going to be grim unless

[Shrimati Sukhbung Kaur]

the 480 mw which the Thien dam would generate is made available; the project has to be speeded up.

From experience it has been established that Bhatinda thermal plant has not come up to expectations mainly due to insufficient supply of coal. Coal has to be carried from over a thousand miles and the slightest dislocation in rail traffic causes disruption in the generation and supply of power. Bhakra dam which is another source of power has to depend upon the vagaries of nature. In any case there are other user states to share in its power. I should request the Central Government to seriously consider putting up a nuclear power plant so that Punjab is assured adequate supply of electricity to the farmer and agriculturist and the industries. This would give tremendous confidence to the farmer and the industrialist to invest in future development.

The rural health programme stands badly neglected and the health centres which were opened are without staff. The scheme for nutrition and environmental development of urban slums has also been neglected. The centrally sponsored programme called the small farmer development agency programme was expected to cover the stipulated number of beneficiaries but the coverage was poor as no attention was paid to this important programme. It should be ensured that there is maximum coverage under this programme. This programme should be closely monitored so that the backward and weaker sections receive benefits.

My constituency is a border area and I should request the state government to pay special attention to the development of border areas. Also, Gurdaspur, my constituency, is a backward area. Efforts should be made to establish small scale industries. The central and state governments may have reservations in putting up largescale industries because

it is a border area. The employees of Punjab government are getting some benefits and some special incentives working there in the border areas in my district. The central government employees who are working there do not get these benefits. Rs. 4 crores had been allotted for the welfare of scheduled castes and tribe. I do not know whether it is known that Punjab has a large number of Christians and they are as poor as the Scheduled Castes and tribes. I should request the state government, because they are concentrated, in Punjab, to pay special attention to them and make some provision for them.

Rs. 20 crores had been allocated for road transport. The condition of roads has much deteriorated in the last two and half years; the roads were built—I am talking especially village roads built over a period of 27 years during the Congress rule. No metalling work has been done. My district needs two bridges because some of the areas of my constituency are accessible only through Jammu and Kashmir, a Bridge need to be built over river Ravi and on the river Beas so that the district of Hoshiarpur can be joined to Gurdaspur. I hope that when the regular budget is presented, the hon. Finance Minister will make provisions for these projects as assistance to the state government. Finally, you know, that the Punjab farmer given the opportunity and adequate inputs has been able to bring up the yield of crops which is amongst the highest in the world. But to ensure that the tempo for agricultural development is maintained, it is necessary to see that the Punjab farmer gets adequate supplies of inputs mainly diesel and fertilisers specially during the next two months. For the rabi crop diesel is very essential and then for harvesting. At the same time remunerative prices should be given for the crops. Rs. 117 has been fixed. We thank the Government.

But I also say as other hon. Members have said, it is not enough. Another thing is that although this price has been fixed yet it is upto the State Government to ensure that this price is given to the farmer. Last year Rs. 95 per quintal was fixed for the paddy but the farmer got not more than Rs. 84 to Rs. 88. Besides that money was given over a period of two to three months.

Simultaneously with the development of agriculture, greater attention should be paid to the industrialisation of Punjab. New sugar and spinning mills should be licensed on a liberal base as the raw materials are available.

धी सुन्दर सिंह (फिल्डर) सभापति महोदय, पंजाब में जहा तक लैण्ड रिफार्म का ताल्लुक है 1937 से मैं उस के लिए लड़ाई कर रहा हूँ। 1952 में मैं वहा लेवर मिनिस्टर था और लाला भीमसेन सच्चर उस वक्त चीफ मिनिस्टर थे, उन्होंने मुझसे साफ कह दिया था कि जमीन जिन के हाथ में है वह जबर्दस्त है और जो लेने वाले हैं वे कमजोर हैं। और चाहे जो मर्जी आए ले लो, यहां जमीन नहीं मिल सकती है। आज जितनी पार्टीज हैं तमाम हरिजनों का नाम नेती है। मगर मुझे पता है कि दिल से इन की कोई बेहतरी नहीं करना चाहता। उस का नतीजा यह है कि जो हरिजन हैं वे अभी तक तरक्की नहीं कर सके हैं। जहा तक लैण्ड रिफार्म का ताल्लुक है, मैं यह कह देना चाहता हूँ कि जब तक यह यमना हल नहीं होगा, हरिजनों की बेहतरी नहीं हो सकती है क्यों कि मैं खुद जमीदार हूँ, मुझे इसमें वाक्यात पता है।

जहा तक जनता पार्टी का ताल्लुक है, अभी मेरे भाई जनता बाले बोले हैं, उन्होंने कहा है कि पंजाब में कुछ नहीं हुआ है, तो मैं उन को बताना चाहता हूँ कि इस का सबूत यही है कि बाबू जगजीवन राय, जनता या लोक दल अच्छा होता तो उस को कभी न छोड़ते। अगर जनता पार्टी और लोक दल अच्छे होते तो वह उस में रहते। लेकिन वह भाग गए इसलिए कि ये निकम्मे आदमी हैं, ये कुछ नहीं कर सकते। यही इस का सब से बड़ा सबूत है। जहा तक जार्ज फर्नार्डिस का ताल्लुक है, पिछले दिनों में उन्होंने वायलेंस की थी, तमाम गाड़ियाँ उलटवा दी थीं, उन की मौजूदगी में जब वह जनता पार्टी और लोक दल में थे, हमारी बहुत बुरी हालत हुई, उन के जमाने में हरिजनों पर इतनी मारपीट हुई है कि जिस का कोई हिसाब नहीं है। इसलिए उनका जो केस है वह भी बड़ा कमजोर है।

2793 LS—9.

सीधी एम बाले जो हैं वे जनता के सब बिलदे हैं और मिल करके कहते हैं कि हम हरिजनों की बेहतरी करेंगे। मैं जानता चाहता हूँ कि उनका जटिलिकेशन क्या है? वह कहते हैं कि हम वह प्रोप्रेसिव हैं लेकिन कोई प्रोप्रेसिव नहीं है। वह बड़े अच्छी अच्छे स्पीकर हैं और अंग्रेजी पर उनका बड़ा अच्छा कमांड है।

Education is not the amount of information that is put in your brain and runs riot there undigested all your life. You must have life-building, character building and assimilation of ideas. If you have assimilated five ideas and made them your life and character, you are more educated than a man who has got by heart the whole library. If education were identical with informations, then the libraries would be the greatest sages in the world and the encyclopaedias the rishis.

किसी को बोलने नहीं देते हैं। वह जनता से मिल कर और दूसरों से मिल कर हरिजनों की बेहतरी करने की हासी भरते हैं लेकिन यह उनकी खाम खायाली है और इस तरह वह कुछ नहीं कर सकते हैं।

जहा तक लैण्ड रिफार्म का ताल्लुक है, पंजाब में कोई लैण्ड रिफार्म नहीं है। पहले कानून बनते थे लेकिन वह कानून प्रश्नरे रह जाते थे। अपनी जमीन देने के लिए कोई तैयार नहीं हैं। इसलिए मैं कहूँगा कि जो हमारी हासी भरते हैं वे अगर जमीन नहीं देते हैं तो वे हमारे बैर-ब्लाह नहीं हैं। कोई भी आदमी बिना जमीन के देहात में रह नहीं सकता है। मैं खुद एक जमीदार हूँ और मुझे पता है कि देहात में जब तक जमीन नहीं होगी तब तक किसी का भला नहीं हो सकता है।

12.58 hrs.

[MR. DEPUTY SPEAKER in the Chair]

जहा तक जनता पार्टी का ताल्लुक है, उसने हमें बड़ी तकलीफें दी हैं। अब जनता पार्टी का पूर्वर बिलकुल डार्क है और वह पार्टी हमेशा के लिए डम हो गई है। हम समझते थे कि जनता पार्टी पावर में प्राई है तो कुछ अच्छा काम करेंगे। लेकिन उन्होंने भट्टा ही बिठा दिया। उन्होंने सब सर्वानाश कर दिया। वे पं० जबाहरलाल नेहरू का नाम लेते हैं लेकिन मैं हैरान हूँ कि जब उनके रास्ते पर चलने के लिए वे तैयार नहीं हैं तो उनका नाम क्यों लेते हैं? वे महात्मा गांधी का नाम लेते हैं लेकिन जब उनके रास्ते पर चलना ही नहीं है तो किए

[जी सुन्दर सिंह]

नाम क्यों लेते हैं? सिवाये श्रीमती इन्द्रा गांधी जी के हरिजनों व गरीबों का नाम तक नहीं लेते अगर कोई उम्मीद हो सकती है तो केवल श्रीमती इन्द्रा गांधी जी से ही ही सकती है।

मैं यहाँ सी बात अपने क्षेत्र के बारे में कहना चाहता हूँ। मिसेज बिष्टर ने कथलोर के निकट पुल बनाने के बारे में अभी कहा है उसको भूमिका का पुल कहते हैं। मिसेज बिष्टर इस पुल को बनाने में हमारी मदद करेंगी और अगर यह पुल बन जायेगा तो वहाँ की बैकवर्डनेस दूर हो सकती है। इसके अलावा हमारा जो इलाका है वहाँ पर नहरें काफ़ी हैं और वहाँ पर बिजली भी बनाई जा सकती जिससे अभी जो वहाँ पर बिजली की समस्या है उसको भी दूर किया जा सकता है। गुरुदास-पुर, जांसंधर, कपूरथला—इस इलाके में बिजली की जो तकलीफ है इस प्रोब्लम को हल किया जा सकता है। मैं कहता हूँ कि हमारे यहाँ सियाल कोट डिस्ट्रिक्ट से लोग आए हैं जो आकर जालन्धर में बस गये हैं।

₹ 3.00 बजे

चमड़े की हालत यह है कि आप सारा चमड़ा एक्सपोर्ट करते हैं जिससे उनका भट्ठा बैठ रहा है। पहले ये लोग चमड़ा 14 रु, 16 रु और 18 रुपये में लेते थे, किन्तु चमड़े की कीमत बढ़ने से उनको 24 रु 25 रु और 26 रु तक चमड़ा लेना पड़ता है। मैं कहता हूँ कि उस पर लेवी लगनी चाहिए, 20 प्रतिशत तो आपने लगाई है यदि 20 प्रतिशत और लग जाए तो उनका काम बन सकता है। एक्सपोर्ट करने की बजह से कीमतें बढ़ गई हैं जिसकी बजह से वह बहुत तंग हैं और भुखमरी की स्थिति पैदा हो रही है। मुझे उम्मीद है कि वित्त मंत्री जी जरूर उनका ध्याल रखेंगे।

जहाँ तक बैकवर्ड इलाकों का ताल्लुक है—गुरुदासपुर, संगरूर, होशियारपुर और भटिणडा—यहाँ छोटे-छोटे कारखाने हैं। इन कारखानों को केवल इनकी जरूरत का कच्चे माल 25 प्रतिशत अधिक कोटा दिया जाना चाहिए, यदि वित्त मंत्री जी इनकी समस्याओं पर ध्यान दें तो ये कारखाने भी तरक्की कर सकते हैं।

MR. DEPUTY-SPEAKER: You have got only one more minute.

जी सुन्दर सिंह: इतने में तो मेरा काम नहीं खलेगा और जो मैं दिल की बातें यहाँ कहना चाहता हूँ, वह रह जायेंगी, आपको मुझे और टाइम देना चाहिए।

जहाँ तक प्रोडक्शन थाफ नांगल कर्टिलाइजर का ताल्लुक, इसका प्रोडक्शन दो हजार भीट्रिक टन से बढ़ कर 300 भीट्रिक टन रह गया है, इससे जमीदारों

को नुकसान हो रहा है। जब तक इन राज्यों को कर्टिलाइजर नहीं मिलेगा तब तक इनको काम कीसे चल सकता है। मैं समझता हूँ कि जितने भी हरिजन हैं, वाडे कहीं के भी हीं, उन सबको इकट्ठा होना चाहिए और इकट्ठे हो कर लड़ाई करनी चाहिए। मैं यह नहीं समझता कि कमियां एक ही तरफ से हैं, कमियां दूसरी तरफ भी हैं और जनता पार्टी ने तो इनको बिल्कुल नज़रअन्दाज कर दिया था। मैं उम्मीद करता हूँ कि हमारी सरकार इसकी ओर ध्यान देगी ताकि इनकी समस्याएं हल हो सकें।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ।

श्री कमला मिथ्य मध्यकार (मोतिहारी): सब से पहले तो मैं इस बात का विरोध करता हूँ कि केन्द्रीय सरकार ने 9 राज्यों की विधान सभाओं को भंग कर दिया है और अब उन राज्यों के बजट को यहाँ पेश किया गया है। यह एक तरह से हिन्दुस्तान के जनतन्त्र पर हमला है। जनता पार्टी का रिकार्ड भी इस सम्बन्ध में अच्छा नहीं रहा है, उन्होंने भी सरकार में आने के बाद ऐसा ही किया था और आप ने भी वही कदम उठाया है। ऐसी कार्यवाही पूँजी-वादी जनतन्त्र में होती है, उन के अपने तरीके होते हैं, जिन के अनुसार वे जनतन्त्र को अपने हुंग से चलाते हैं, उस में कॉप्रेस (आई) हो या जनता पार्टी हो, इस से कोई फर्क नहीं पड़ता है।

पंजाब की जनता बहुत महान है। उस महान जनता के राज्य के सम्बन्ध में जो बजट पेश किया गया है, वह उन की मांगों के अनुरूप नहीं है। अभी हम को जानकारी मिली है कि पंजाब के भूतपूर्व मुख्य मंत्री, जो आज केन्द्र के गृह मंत्री हैं, उनके हाथारों पर पंजाब में बहुत बड़े पैमाने पर अधिकारियों को तबदीलियां की जा रही हैं और हर तरह से रोजमर्हा के शासन में हस्तक्षेप किया जा रहा है, जिस से प्रशासन के लोगों में मानसिक गिरावट आ रही है, उन के मन में ये भय उत्पन्न हो गया है कि वे अपनी बुड़ि और अपनी इच्छाओं के अनुसार आगे कार्य नहीं कर सकेंगे। यह बात ठीक है कि पंजाब में आज डीजल का संकट है, बिजली का संकट है, कैरोसिन तेल का संकट है और महार्गाई बढ़ती जा रही है। मैं भाटिया जी की इस बात से सहमत हूँ कि पंजाब एक कृषि प्रधान देश है और इस दृष्टि से उस प्रदेश का जो विकास पिछले 30 सालों के कांप्रेस राज्य में और बाद में जनता पार्टी के तीन सालों में होना चाहिए, वह नहीं हुआ। मध्य उद्देश्य यही रहा है कि वहाँ की कृषि को टैक्निकल फार्मिंग के आधार पर बेबेलप किया जाय, लेकिन इस का आधा किस को मिला, जो लै-वै-पूँजीपति था, उन्होंने उसका लाभ उठाया, गरीब किसानों को इस का कोई लाभ नहीं मिला। न केवल

पंजाब, बाल्क सारे देश के किसानों को उन की फसल का उचित भूल्य नहीं मिला और आज यह एक राष्ट्रीय सवाल बन कर रह गया है। पंजाब में गढ़ा पैदा करने वालों, कपास पैदा करने वालों, आलू पैदा करने वालों को आज लाभप्रद मूल्य नहीं मिल रहा है—मैं भवश्वता हूँ कि भाटिया जी भी भैरी इस बात से सहमत होंगे। इस सवाल को हल करने के लिए आप के बजट में कोई प्रावधान नहीं है, आप ने ऐसी कोई व्यवस्था नहीं की है जिस से उन को सही भूल्य मिल सके।

पंजाब में नमि सुधार कानूनों को अभी तक ठीक से लागू नहीं किया गया है। फाजिल जमीन का बंटवारा ठीक से नहीं हो पाया है। चंकि आप का कानून डिफेक्टिव है, इस लिए इस सवाल का हल नहीं होता है। आज पश्चिमी बंगाल और केरल ने हिन्दुस्तान को एक गह दिखलाई देते वहाँ पर भूमि सुधार कानूनों पर अमल सही रुंग में किया गया है। क्या पंजाब में बैमा नहीं हो सकता था? कुलक्स के प्रभाव में आ कर वहाँ की पिछली सरकारों ने पंजाब की उम पिछड़ी जनता के हितों की उपेक्षा की है, जिन की संख्या 25 फीसदी के लगभग है। मैं आप से निवेदन करता चाहता हूँ कि आप पंजाब के किसानों को लाभप्रद मूल्य दिलायें, उनकी फसल में लगने वाले सामानों को उचित दामों पर उपलब्ध करायें, उन को ऋण की महायता दीजिए, उन को बिजली दीजिए, उन को सस्ते दर पर डीजल उपलब्ध करायें और उन के लिए मिचाई की व्यवस्था कीजिए। माथ ही यह भी जरूरी है कि भूमि सुधार कानूनों को तुरन्त लागू कीजिए और उम के ज़िर्ये भूमिहीनों, हिन्जिनों के जीवन में सुधार लाने की कोशिश कीजिए।

आज भी पंजाब में जो भूमिहीन लोग खेतों में काम करते हैं उनको उचित बनिहारी (मजदुरी) नहीं मिलती है। हिन्जिन महिलाओं की शिक्षा का कोई प्रबन्ध नहीं है, बल्कि इस बजट में उम के लिए कोई प्रावधान नहीं है। इस अवमर पर एक विशेष दात की तरफ मैं आप का ध्यान खोचना चाहता हूँ जिन के लिए हमारे पंजाब के कम्पनिस्ट पार्टी के विद्यायक दल के नेता श्री सन्याल डांगे ने वहाँ के गवर्नर को भी लिखा है। पंजाब में जो मैट्रिकल आकियम है, उन के लिए नियमित लीब नहीं दी जाती है। उन के माथ ठीक व्यवहार नहीं किया जाता, उन का तिरस्कार किया जाता है। इस तरफ आप को ध्यान देना चाहिए।

आज पंजाब को जिम्मेदारी केन्द्रीय सरकार पर है। जानी जैन मिह पंजाब के मुद्य मंत्री भी रह चुके हैं और आज गृह मंत्री हैं। इस बजट को देख कर मुझे ऐसा लगता है कि इस में पंजाब के सर्वांगीण विकास के लिए कोई व्यवस्था नहीं है। मैं चाहता हूँ कि आप इस तरफ विशेष ध्यान दें, महिलाओं को मैट्रिकल लीब अवश्य

मिलनी चाहिए, वहाँ के मजदूरों की समस्याओं को हल किया जाना चाहिए और महिलाओं की शिक्षा के लिए विशेष व्यवस्था होनी चाहिए।

पंजाब में सिचाई और ड्रेनेज के लिए एक सर्वांगीण योजना बनाई गई थी जिस के लिए अकाली दल की सरकार ने कुछ कदम उठाये थे। क्या यह सरकार उस योजना को लाग करने के लिए कोई कदम उठाने जा रही है या नहीं जा रही है? इस बजट के द्वारा उस योजना को पूरा करने के लिए कौन से कदम उठाए जा रहे हैं, इन बातों का मंत्री महोदय जबाब दें और मुझे आशा है कि वे इन पर ध्यान देंगे।

थी हाकम चिह (भट्टा) : उपाध्यक्ष महोदय, सब से पहली बात तो मैं यह कहना चाहता हूँ कि स्टूडेंट्स बेकार हैं और जो बेरोजगार हैं, उनके लिए जो बजट 1 करोड़ 72 लाख 61 हजार रुपया रखा है, उस को 5 करोड़ रुपये किया जाए क्योंकि प्रजा में बेरोजगारी बहुत बढ़ रही है और लोगों को नौकरी में नहीं लिया जाता है। जिन को नौकरी नहीं दी जा सकती, उन को उम के लिए भत्ता दिया जाए, ऐसा मेरा आप मेरे कहना है।

इस के बाद सामाजिक सुरक्षा के लिए 5 करोड़ 81 लाख 3 हजार रुपये रख गये हैं। इस को बढ़ा कर 10 करोड़ रुपया किया जाए। खाद के लिए जो 2 करोड़ 76 लाख 48 हजार रुपये रखा गया है, उम को 5 करोड़ रुपये किया जाए खेतीबाड़ी के लिए 6 करोड़ 93 लाख 91 हजार रुपया जो रखा गया है, उम को 10 करोड़ रुपये किया जाये। किसानों को सब्सीडी दी जाए ताकि किसान अच्छी फसल पैदा कर सकें और ज्यादा गैहूँ पैदा कर सकें।

अब मैं गड़कों के विकास के बारे में यह कहना चाहता हूँ कि इस के लिए जो 13 करोड़ 78 लाख 16 हजार रुपये गड़े गये हैं, उन को बढ़ा कर 20 करोड़ रुपये किया जाए। पिछले तीन सालों में सड़कों का कोई विकास नहीं किया गया है और वे सड़कें टृटी पड़ी हैं और उन की सरम्मत नहीं हो पाई। डमलिए ५ सके लिए ज्यादा रुपया रखा जाए।

अन्त में मैं यह कहना चाहता हूँ कि शिक्षा के लिए जो 50 करोड़ 3 हजार रुपया रखा गया है, उम को बढ़ा कर 60 करोड़ ३ रुपया किया जाए।

MR. DEPUTY-SPEAKER: Mr. Amrinder Singh, you may take two minutes.

SHRI AMARINDER SINGH: (Patiala): Mr. Deputy-Speaker, Sir, since it is my maiden speech, I crave your indulgence in giving me a little more time.

[Shri Amarinder Singh]

Sir, I rise to support this Vote on Account. I do so because I know our State requires the finances to function with during this interim period. However, the figures we see, the exercise that we have in front of us, reflects the thinking of the previous government and the provisions made here are such that would not meet the aspirations of our people. In respect of projected plan for 1980-81 there is a great need for enlargement of this Plan so that an infrastructure could be created to meet the road agricultural and industrial development of in our State.

I will come to the plan later, Sir I would first like to speak on some other matters arising out of the Budget. The first issue is power. There are some of my colleagues who have already spoken on this; however I mention this as it is a very important issue in the Punjab today. We are Sir, in the grip of acute power famine failure, we have upto 16 hours of power cut daily in the rural, industrial and domestic field. In fact our power requirement today is 1.7 crore units a day whereas we are actually getting 1.25 crore units. In fact this, Sir, is an improvement. A few weeks ago our generation went down to 1 crore units a day, which meant a shortfall of 40 per cent over demand.

Our growth rate is in the region of 40 per cent a year, and if this continues, as indicated by this year's demand over last year's with the next power unit going into production only in 1983, these next few years will be a very critical for us. I would request that special allocation and deliveries of coal be made to us for our present thermal unit at Bhatinda, so that our power supply is maintained. We are at the moment in a very critical time of the year as in another month's time we have to harvest our rabi crop. We have so far been fortunate in the last month as we were blessed with a little rain. otherwise, the entire rabi crop could have withered. After the harvest we have to get to ready for the Kharif sowing which is going to be even more de-

manding on water, with paddy etc. Therefore, I would at this once again request the Government to consider seriously moving special allocations of coal for the Bhatinda thermal unit and then to maintain their supply.

Some of my colleagues have also spoken about new projects that have been cleared for us the Thein dam, the Ropar thermal plant and the Anandpur Sahib hydel unit. Sir, we have a plan provision of Rs. 100 crores for power enhancement, but the requirement for Thein alone is Rs. 263 crores, and for Ropar the thermal unit Rs 400 crores. Unless we get Rs. 50 crores a year for the Thein dam alone, we shall not get power for it within the next four or five years as forecast. For the Ropar unit we have not even made any provision so far. The earliest unit that is likely to go into production is the Anandpur hydel plant which is forecast for January 1983. If we do not make sufficient provision for these projects in fact larger allocations at shorter intervals, we are not likely to stick to our forecasts, and then to meet the growth rate of 40 per cent is going to be an impossible task.

As regards diesel we are getting 45,000 K. L. of diesel a month, but our requirement per month, for the next three months, is 110,000 K. L. we know that diesel is now available in the country, our Government has made it available, but the bottleneck is transport. So, I would like to impress upon the Petroleum Minister the need to move diesel to Punjab as early as possible, certainly before the harvest starts, otherwise, our harvest will suffer, and we will not be able to make our contribution to the Central pool in the quantum that we have always done. We have only two per cent of the cultivated area of the country, but as you know, we make over 50 per cent contribution to the Central pool.

The third matter I would like to mention is hailstorm relief to our farmers. We have provided Rs. 2.68 crores in the budget. However, the da-

mage in the last one month alone is estimated at about Rs. 30 crores plus. At the moment we are giving Rs. 300 an acre for this to the farmers who have lost 75 per cent to their entire crop in my constituency alone there are 70 villages affected by hail, for some of them this is their third consecutive croploss, twice by hail and once by floods. Unless we give them suitable and enhanced relief, some of these people of my constituency are likely to starve, let alone have the resources to plant a kharif crop.

The last matter I would like to mention today, Sir, is the question of wealth tax on land. This is not directly related to this Budget. However, it is a matter concerning the economy of our State, and especially the livelihood of our small farmers living alongside cities. Somehow, in the past five or six years, due to the inflow of capital from Punjabis living abroad there has been an artificial increase in land prices in Punjab around the A, B and C category of cities, as well as proportionately in the interior of the countryside, and the value of land around some of these cities has reached in the region of Rs. 1.5 lakhs an acre, which has brought the small illiterate farmers owning just three acres of land, within the purview of the Wealth Tax Act. The consequence is that not only are they being harassed by the department, they are being taken for a ride by lawyers too, these people will have no option but to sell out to urbanisers, such as colonisers or industrialists and completely go out of the agricultural field. They will have nothing left. I would therefore request the Finance Minister to please give consideration to this and to look into this matter urgently as this is a serious problem effecting the economy of our State which is traditionally agricultural. This problem is illustrated by tax collection itself. Of the annual tax collection of around 2400 crores only 7 crores is Agricultural Wealth Tax and of this 2 crores

is collected from Punjab alone. Sir, we cultivate 2 per cent of the cultivable area of the country and yet pay 29 per cent of the Wealth Tax collected. This illustrates the unfair treatment that has been given to the Punjabi farmer.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Mr. Deputy-Speaker, Sir, I thank the hon. members for participating in the debate and giving very valuable suggestions. We are conscious of the very grand part played by Punjab in our national polity; both in war and in peace, it has made its magnificent contributions.

So far as the budget is concerned, we have made an adequate provision by way of plan for 1980-81 and also maintained the relative priorities in the allocations. I wish to point out that as against an allocation of Rs. 260 crores in 1979-80, the allocation in 1980-81 would be Rs. 284 crores and the Central assistance will go from Rs. 46 crores to Rs. 52 crores in the next year.

With regard to the food for work programme, we are making an allocation of 29,000 metric tonnes. The State has made very good provision for irrigation and power. It has provided Rs. 150.31 crores, of which Rs. 104 crores is for power and Rs. 46 crores for irrigation. This compares favourably with the previous year's allocation of only Rs. 86 crores for power. Again if you look at the irrigation potential proposed to be created in 1980-81, under the major and medium irrigation schemes, 29,000 hectares and under the minor irrigation scheme, 65,000 hectares will be the additional potential. This gives broadly the picture of the State and its very sound financial position and economy.

I will now deal briefly with the various points by the hon. members. Shri Bhatia raised the question of utilisation of the Ravi waters and he mentioned that inspite of Rs. 100 crores that was paid to Pakistan, the waters are still unutilised. The hon. members are aware that under the Indo-Pakistan Agreement on Indus waters,

[Shri R. Venkataraman]

the World Bank has contributed this Rs. 100 crores to Pakistan for developing other sources in lieu of the waters that India is to take, the Ravi waters that we are to use. This would be used only if the Thein dam is completed and the Thein dam is in the process of construction. I share with the hon. members their concern that the progress is slow in this matter. At the moment, although the Budget provision for this is about Rs. 12 crores, I want to assure the hon. members that when the regular budget is made, adequate provision will be made for the Thein dam in accordance with the needs of this particular programme.

Mr. Bhatia also made two more points, one relating to power shortage and the other relating to the national highways. So far as power is concerned, I have already mentioned how the installed capacity is going to be increased. In fact, in the next year, the capacity will be increased from 1383 megawatts to 1549 megawatts. To other hon. Members who said that till 1983, there will be no addition of power, I wish to point out that the year 1980-81 is expected to witness an increase in power to the tune of 1549 megawatts, not the increase, but the total will be 1549 megawatts.

With regard to the national highway, the work has already been started to make it a four-lane traffic highway and patches or stretches of it have been taken up for execution. It is a scheme which will take some time but every year provision will be made and it will be completed.

I also want to inform the House that the supply of power to the farmers has been increased from 5 hours a day to 10 hours a day in order that the crop may not be allowed to wither away for want of water.

Mrs. Kaur, whom I wish to compliment on her excellent speech, said that the outlay for the small sector should be increased, that there will be more

small industries which will be put up in Punjab and she also stressed the need for better allocation for power. I wish to inform her that the development of small scale industries in Punjab is almost a model for the other States to follow. At the same time, I share her concern that no heavy industry has been started. While the starting of heavy industries depends on various factors, like, the natural facilities, the raw material, etc., no blanket permission can be given for starting heavy industries without examining the viability of the projects in those areas.

A point was raised by the hon. Member that the greater part of deposits in nationalised banks comes from Punjab but only a small part of it is invested in Punjab. I wish to point out to the House that the deposit/leading ratio is not based on the local deposits received. It is really based on the investment requirements of each State and each area. If there are good schemes, investible schemes, schemes which qualify for the investment of money, in those areas certainly the banks will not refuse. But to say that merely because certain deposits are raised in a particular place and, therefore, a proportionate amount of that should be invested in that area is a proposition which will not be acceptable to the country as a whole.

SHRI R. L. BHATIA: Does it mean that Punjab has not sent you viable and good schemes?

SHRI R. VENKATARAMAN: It is for you to come forward with viable and good schemes and then point out that these are the schemes which have not been accepted.

SHRI H. N. BAHUGUNA (Garhwal): May I know from the hon. Minister whether the Differential Rate of Interest scheme has been successful in Punjab or whether the Punjab banks have done hundred per cent of their duty on that score?

SHRI R. VENKATARAMAN: I do not have the information immediately available with me. But I wish to tell the hon. Members that this is a proposition which none of us will accept, that merely because the deposits are raised in a particular place, the deposits received there must be invested in that particular place or in that particular State.

All that I would say is that the investment will depend on the viability of the projects, the needs of the places and the schemes that are put forward. That is why I say, if the worthwhile schemes have not been accepted, it is a matter which can be taken up with the Reserve Bank of India. But I quite agree that the needs of every State, not only Punjab, must be met whenever they want funds for viable projects and viable schemes. While I cannot subscribe to the proposition that the deposits raised in a particular area or a particular State should be available for that particular State, I endorse his appeal that sufficient funds should be made available for meeting the needs of a particular State, including the State of Punjab.

I have nothing more to add and I request the House to accept the Budget.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants in respect of Punjab to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during

the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 41.

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the supplementary Demands for Grants in respect of Punjab to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 3, 4, 7 to 11, 13, 15, 17, 19 to 22, 24, 32 to 41.

The motion was adopted.

13.32 hrs.

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81.

SHRI R. VENKATARAMAN: I introduce the Bill.

MR. DEPUTY-SPEAKER: The question is:

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80.

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of financial year 1980-81, be taken into consideration.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81, be taken into consideration.

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the clauses.

The question is:

"That clauses 2 and 3 and the schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

PUNJAB APPROPRIATION BILL*

1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment an appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

*Published in Gazette of India Extraordinary Part II, section 2, dated 18-3-80.

†Introduced moved with the recommendation of the President.

‡Introduced with the recommendation of the President

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80, be taken into consideration."

3

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall not take up the clauses.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed." 22

The motion was adopted.

17.36 hrs.

RAJASTHAN BUDGET, 1980-81—GENERAL DISCUSSION DEMANDS* FOR GRANTS ON ACCOUNT (RAJASTHAN), 1980-81 AND SUPPLEMENTARY DEMANDS* FOR GRANTS (RAJASTHAN), 1979-80

MR. DEPUTY-SPEAKER: The House will now take up items Nos. 18, 19 and 20 in respect of the Rajasthan Budget, for which 1½ hrs. have been allotted. Hon. Members who have tabled out motions to the Rajasthan Budget may, if they desire to move their cut motions, send slips to the Table within fifteen minutes indicating the serial numbers of the cut motions they would like to move. Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third column of the order paper be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 49."

"That the Bill be passed."
tary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order Paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:-

Demand Nos: 1 to 7, 9 to 11, 15 to 22, 24, 26, 27, 29 to 32, and 34 to 48."

*Moved with the recommendation of the President.

Demands for Grants On Account (Rajasthan) For 1980-81 Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for grant on Account submitted to the Vote of the House	
		3	4
1	2	Revenue Rs.	Capital Rs.
1	STATE LEGISLATURE	23,21,000	..
2	COUNCIL OF MINISTERS	10,79,000	..
3	SECRETARIAT	1,08,69,000	..
4	DISTRICT ADMINISTRATION	2,18,36,00	..
5	ADMINISTRATIVE SERVICES	91,97,000	..
6	ADMINISTRATION OF JUSTICE	1,38,31,000	..
7	ELECTIONS	2,22,37,000	..
8	REVENUE	3,65,72,000	..
9	FOREST	3,24,56,000	..
10	MISCELLANEOUS GENERAL SERVICES	2,13,000	..
11	MISCELLANEOUS SOCIAL SERVICES	55,24,000	..
12	OTHER TAXES	71,42,000	..
13	EXCISE	56,64,000	..
14	SALES TAX	1,00,15,000	..
15	PENSION AND OTHER RETIREMENT BENEFITS	6,07,38,000	..
16	POLICE	11,90,26,000	..
17	JAILS	74,41,000	..
18	PUBLIC RELATION	28,72,000	..
19	PUBLIC WORKS	8,01,84,000	4,91,30,000
20	HOUSING	63,75,000	1,00,62,000
21	ROADS AND BRIDGES	6,81,15,000	5,57,18,000
22	AREA DEVELOPMENT	7,27,26,000	27,00,000
23	LABOUR AND EMPLOYMENT	19,09,27,000	..
24	EDUCATION ART AND CULTURE	43,80,70,000	1,000
25	TREASURY AND ACCOUNTS ADMINISTRATION	72,27,000	..
26	MEDICAL AND PUBLIC HEALTH AND SANITATION	18,19,97,000	..
27	DRINKING WATER SUPPLY SCHEME	6,13,79,000	6,21,42,000
28	DROUGHT PRONE AREA PROGRAMME	3,60,00,000	..

1	2	3	4
		Revenue Rs.	Capital Rs.
29	TOWN PLANNING AND REGIONAL DEVELOPMENT	1,33,19,000	15,00,000
30	TRIBAL AREA DEVELOPMENT	2,90,50,000	1,82,42,000
31	RELIEF AND REHABILITATION	9,34,000	34,000
32	CIVIL SUPPLIES	34,52,000	14,04,000
33	SOCIAL SECURITY AND WELFARE	4,91,89,000	1,000
34	RELIEF ON ACCOUNT OF NATURAL CALAMITIES	15,17,11,000	7,000
35	MISCELLANEOUS COMMUNITY AND ECONOMIC SERVICES	64,76,000	3,67,000
36	CO-OPERATION	3,04,22,000	3,09,75,000
37	AGRICULTURE	5,99,36,000	4,86,000
38	MINOR IRRIGATION AND SOIL CONSERVATION	2,56,69,000	47,59,000
39	ANIMAL HUSBANDRY AND MEDICAL	2,52,86,000	7,75,000
40	STATE ENTERPRISES	48,01,000	81,68,000
41	COMMUNITY DEVELOPMENT	16,25,26,000	..
42	INDUSTRIES	1,21,33,000	1,57,87,000
43	MINES	3,21,89,000	42,17,000
44	STATIONERY AND PRINTING	1,07,77,000	..
45	LOANS TO GOVERNMENT SERVANTS	..	4,44,35,000
46	IRRIGATION	17,20,06,000	36,65,65,000
47	TOURISM	7,59,000	19,01,000
48	POWER	1,000	27,21,33,000
49	COMPENSATION AND ASSIGNMENTS TO LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS	1,71,48,000	..

Supplementary demands for Grants (Rajasthan) 1979-80 Submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Supplementary Demand for grant submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	
1	LEGISLATURE	2,69,000	..
2	COUNCIL OF MINISTERS	2,66,000	..
3	SECRETARIAT	32,42,000	..
4	DISTRICT ADMINISTRATION	20,11,000	..
5	ADMINISTRATIVE SERVICES	44,78,000	..
6	ADMINISTRATION OF JUSTICE	3,92,000	..
7	ELECTIONS	309,23,000	..
9	FOREST	84,21,000	..
10	MISCELLANEOUS GENERAL SERVICES	1,96,000	..
11	MISCELLANEOUS SOCIAL SERVICES	82,76,000	13,97,000
15	PENSION AND OTHER RETIREMENT BENEFITS	89,46,000	..
16	POLICE	3,42,20,000	..
17	JAILS	5,30,000	..
18	PUBLIC RELATION	3,31,000	..
19	PUBLIC WORKS	4,78,91,000	2,000
20	HOUSING	4,00,000	..
21	ROADS AND BRIDGES	1,57,30,000	2,78,91,000
22	AREA DEVELOPMENT	4,000	28,00,000
24	EDUCATION ART AND CULTURE	1,83,37,000	21,99,000
26	MEDICAL AND PUBLIC HEALTH AND SANITATION	14,97,000	..
27	DRINKING WATER SUPPLY SCHEME	2,51,83,000	2,20,39,000
29	TOWN PLANNING AND REGIONAL DEVELOPMENT	2,54,000	..
30	TRIBAL AREA DEVELOPMENT	98,28,000	..
31	RELIEF AND REHABILITATION	4,99,11,000	1,84,34,000
32	CIVIL SUPPLIES	4,1,000	4,02,000

1	2	3	4
34. RELIEF ON ACCOUNT OF NATURAL CALAMITIES	97,80,52,000	1,43,97,000	
35. MISCELLANEOUS COMMUNITY AND ECONOMIC SERVICES	20,42,000	1,000	
36. COOPERATION	4,73,61,000	9,14,21,000	
37. AGRICULTURE	2,19,26,000	1,58,50,000	
38. MINOR IRRIGATION AND SOIL CONSERVATION	4,21,22,000	—	
39. ANIMAL HUSBANDRY AND MEDICAL	1,17,00,000	..	
40. STATE ENTERPRISES	24,49,000	4,00,000	
41. COMMUNITY DEVELOPMENT	5,00,000	..	
42. INDUSTRIES	1,85,00,000	38,80,000	
43. MINES	1,90,47,000	..	
44. STATIONERY AND PRINTING	26,000	1,42,000	
45. LOANS TO GOVERNMENT SERVENTS	..	12,55,0000	
46. IRRIGATION	50,62,00	9,000	
47. TOURISM	1,34,000	..	
48. POWER	..	6,45,00,000	

ओं दोलत राम सारण (चूरु) . मन्मापति महोदय, राजस्थान का ग्राम-व्यव्यय का विवरण आज इस सदन के सामने विचारार्थ प्रस्तुत है। बड़े खेद की बात है कि एक निर्वाचित सरकार को भग बर के इस अप्रिय कार्य को इस लोक सभा को करना पड़ रहा है। काश, इस बजट पर विचार करने का अवमन राजस्थान की निर्वाचित विधान सभा को होता। परन्तु जबरन राजनीतिक उद्देश्य से प्रेरित हो कर उस को विचार का वह अवसर। नहीं दिया गया। इस परिवर्त्यति में भी आप के सामने राजस्थान के विषय में कुछ विशेष बातें निवेदन करना चाहता हूँ। राजस्थान सौभाग्यशाली है जो उस के पास खेती का विशाल भूखण्ड है और उस के पास अच्छी उभाऊ भूमि तथा अपार खनिज सम्पदा है। परन्तु राजस्थान में ऐसे किसी इर्हिंगेशन के लिए बारह मासी बहने वाली नदियां नहीं हैं। इसलिए राजस्थान की जो भी सिचाई योजनाएं बनीं वह इसरे देशों, पजाब, हरियाणा और सर्व प्रदेश से पानी से कर के बनीं। इसलिए राजस्थान की सिचाई के पानी का हिस्सा इसरे प्रदेश हड्डप जाते हैं। यही हालत राजस्थान की बिजली के सामने में भी है। बिजली के सामने में भी राजस्थान अधर में लटका रहता है। अब बिजली और रोज बराबर रहता है और अब तो राजस्थान में बिजली की यह स्थिति है कि एक तरफ बरसाव नहीं है, उसकी कमी के कारण-

खेती उजड़ गई, अकाल पदा हश्चा है तो दूसरी तरफ विछूत संकट भारी रूप में सामने आया है। इस विचूत संकट के कारण राजस्थान की खेती बोपट हो गई है और राजस्थान का सारा उदांग ठप पड़ गया है। इस से राजस्थान को भारी आर्थिक हानि का सामना करना पड़ रहा है। अभी प्रधान मंत्री जी ने राजस्थान का दौरा किया और उन्होंने मीके का जायजा लिया है। उन्होंने कहा है कि इस से शोषण सुधार किया जायगा। परन्तु शोषण से इतना समय तो निकल गया है और राजस्थान को अकाल की अध्यकरना और बढ़ती जा रही है। राजस्थान में बिजली की कमी के कारण कुछों को जो सिचाई के लिए बिजली जाती है उस में भारी कटौती कर दी गई और इस तरफ से अध्यवस्थित छंग से बिजली दी जाती है जिस से किसानों की बड़ी संख्या में यशोंने जल गई और इन की खेती चली गई। लेकिन दूसरी तरफ उन के उपर जो सरकारी जल है और सहकारी संस्थाओं का जल है उस की बस्तु की किसानों की जली रही है। उस के लिए ताकीद की जाता रही है। उस के लिए राज्य का बड़ा भारी दबाव चल रहा है। किसान इस में अधिकारी है। एक तरफ डीजल का अभाव है जिस से खेत की धौदाकार पर असर पड़ा, दूसरी तरफ बिजली की कमी कि किसान बरबाद होता है और इधर बस्तु की ताकीद जिस से किसान की हालत बहुत दयनीय हो गई है। राजस्थान में बच्चर अकाल होने की बजाए से जाग लालों लोग अबल्पन से अपने पक्की और अपने बाल बच्चे से कर-

[श्री दौलत राम सारण]

आनाज, चारा, पानी और रोजगार के लिए दूसरे प्रदेशों में चले गये हैं। उन की कोई देख रेख नहीं है। जो राजस्थान में हैं वे मूसीबत से लड़ रहे हैं। लाखों पशु राजस्थान में मर रहे हैं, प्रति दिन। मरते जा रहे हैं। राजस्थान में किसानों की मुख्य प्रामदनी का साधन पश्चृ ही है लेकिन वही पशु बेरहमी के साथ चाम, चारा और पानी के अभाव में मर रहे हैं और सरकार की तरफ से उन को बचाने के लिए कोई व्यवस्था नहीं है। आज राजस्थान के किसानों की आर्थिक स्थिति बरबाद हो चुकी है। अगले दस सालों में भी राजस्थान का किसान लक्ष्य नहीं उठ सकेगा यदि उस की ओर प्रभुत्व ध्यान नहीं दिया गया। और अब आदिमियों के मरने की स्थिति भी आ रही है क्योंकि उन के पास रोजगार के पर्याप्त साधन नहीं हैं। पचायर्तों में स्टोर छोट स्कूलों के कमरे और पचायर-घर आदि बनाने का काम उन को दिया गया है लेकिन इस में पर्याप्त रोजगार नहीं मिल सकता है। आज राजस्थान में लाखों लोग भूखे सोते हैं तथा भूख से मर रहे हैं। अनेक प्रकार की बीमारियां उन में फैली हुई हैं। ऐसों संकटपन्न स्थिति से आज राजस्थान गुज़र रहा है किर भी राजस्थान की समस्याओं की ओर देखने वाला कोई भी नहीं है। न तो उन के लिए कोई पानी की व्यवस्था वीर गई है और न रोजगार के साधन उपलब्ध किए गए हैं। पिछले बर्षों में जो जलप्रदाय योजनायें बनाई गईं, जिन पर करोड़ों रुपया खर्च किया गया, उन को बड़े गलत नरीके से बनाया गया है। उन को बनाते समय बढ़ी हुई जनसंख्या और पशु संबंध का कोई शुभार नहीं रखा गया इसलिए वह योजनायें पानी दे सकने में बिल्कुल अपर्याप्त हैं। बहुत जै टैक बनाए गए हैं, नन डाले गये हैं लेकिन एक बंद भी पानी का नहीं मिल रहा है। इस संबंध में बार-बार शिकायत करने के बाद भी शासन की तरफ से कोई सुनवाई नहीं होती है। डीजल अधिकारी विजली से बलने वाली जलप्रदाय योजनाओं के प्रति केन्द्रीय सरकार की पूर्ण उपेक्षा है। राजस्थान में अपार प्राकृतिक सम्पदों के होते हुए भी भारत सरकार ने राजस्थान की ओर उपेक्षा की है। पब्लिक सेक्टर में भी राजस्थान को सबसे कम महायता केन्द्र से दी गई है। पब्लिक सेक्टर में नवसे कम उद्योग राजस्थान में लगाए गए हैं। इसी प्रकार में राजस्थान में खनिज सम्पदों के खनन। एवं दोहन के लिए भारत सरकार से कोई मालूम सहायता नहीं दी गई है। राजस्थान रेल और मटक यातायात की ट्रॉफिट से भी बहुत पिछड़ा हुआ है। राजस्थान में सैकड़ों भील तक कोई भी यातायात के साधन नहीं हैं जिसका वहां के आर्थिक विकास पर बुरा असर पड़ रहा है। इसके बावजूद भारत सरकार की ओर से कोई सहयोग नहीं मिल रहा है। केन्द्रीय सड़क कोष या ऐसी दूसरी मदों से भी राजस्थान को बहुत कम माला में सहायता दी जा रही है। राजस्थान की प्यासी घरती को पानी देने वाली योजनायें अन्तर्राजीय लंगड़ों में उलझी हुई हैं। यमुना कैनाल राजस्थान को पानी देने में वरचान हो

सकती है लेकिन उसका कार्य अधर में है। इसी तरह से अमृत नहर और नार्य फीडर नहर की योजनायें भी अधर में लटकी हुई हैं। अन्डरप्राउन्ड वाटर, भूतल जल भी राजस्थान के कई क्षेत्रों में निकला है—सीकर, जीलानोर, जोधपुर, ज़िले में ज़िले में—लेकिन इस पानी का भी कोई उपयोग नहीं किया गया है। इस नरह की योजनाओं से, राजस्थान की सूखी धरती को हरा-भरा करने, रोजगार के साधन देने तथा अकाल की स्थिति का स्थायी हल निकालने में बहुत मदद प्रियल मिलती है लेकिन इस और कोई ध्यान नहीं दिया जाता है। इसी तरह में नमंदा बैली से मिलने वाले पानी की योजना भी अधर में लटकी हुई है। राजस्थान सरकार में अब इननी बड़ी योजनाओं को लागू करने की अभ्यन्तरी नहीं है। ० यदि केन्द्रीय सरकार राजस्थान का विशेष सहायता दे तभी यह सभव हो सकता है। राजस्थान पूरे देश के लिए अन्त तथा कच्चे माल की आपूर्ति कर सकता है बश्ते कि इस संबंध में उसकी पूरी मदद की जाए। दुर्मिय में ३३ वर्ष की आजादी के बाद भी राजस्थान के लोग लाखों की सख्ती में प्रकाल की स्थिति में हर बार्क अपने पशु एवं बाल बच्चों को लेकर मजदूरी कमाने के लिए दूसरे प्रदेशों की यात्रा करते हैं। यह बड़ी शर्मनाक बात है फिर भी इसकी ओर किसी का ध्यान नहीं जाता।

सभापति महोदय, मैं आपसे निवेदन करना चाहता हूँ—ब्रह्म राजस्थान की समस्याओं को ठीक तरह से देखकर और समझकर योजनायें बनाई जाती तो राजस्थान आज हिन्दुस्तान में पहले नम्बर पर होता। राजस्थान हर मामले में पिछड़ा हुआ है, चाहे विजली का कृष्णप्रसाद हो, सड़कों के निर्माण का मामला ही या कोई भी मामला हो। समय इननी कम है कि मैं सब बातों पर विस्तार में रोशनी नहीं डाल सकता, फिर भी थोड़े में मैं यह निवेदन करना चाहता हूँ कि अगर राजस्थान की विकट समस्याओं की तरफ ध्यान नहीं दिया गया तो वह हिन्दुस्तान के लिये एक समस्या बन सकता है। राजस्थान की ६०० मील से अधिक की सीमा पाकिस्तान के साथ लगती है और यह सारा प्रदेश बिना यातायात के है, रोजगार की मुविद्धायें तो बिल्कुल शून्य हैं। इस इलाके में आये दिन अकाल पड़ते हैं, दोतिहाई भाग अकाल से पीड़ित रहता है। एडमिनिस्ट्रेशन की तरफ से “डेजर्ट डेवलपमेंट” के नाम से कुछ योजनाएं चलती हैं लेकिन वे उंट के मुंह में जीरे के समान हैं। उनसे राजस्थान की समस्याओं का समाधान होने वाला नहीं है। इसलिये मैं केन्द्रीय सरकार से निवेदन करना चाहता हूँ कि वह राजस्थान की समस्याओं पर गम्भीरता से विचार करे।

आप राजस्थान नहर के मसले को सीजिये, जो एक तरह से अधर में लटकी हुई है। जो नहर करीब २० वर्ष पहले पूरी होनी चाहिये, वह अभी तक केवल अपना प्रथम चरण पूरा कर

जाती है। यहाँ एक बहुत बड़िया ब्रोडेक्ट है, जो पाकिस्तान के बांडर के साथ-साथ आता है, लेकिन उसकी उपेक्षा की जा रही है। नहर बन गई है, उसका पहला बरण पूरा हो हो गया है, लेकिन वहाँ की उपज को ले जाने के लिये कोई रेलवे लाइन नहीं है, यह कितनी आवश्यकता का बात है। वहाँ पर न कोई रेलवे लाइन है और न कोई दूसरी यातायात की व्यवस्था है। जो सड़कें हैं, वे बहुत मार्गली हैं, बिल्कुल अपर्याप्त हैं। इसी तरह से विश्व बैंक की सहायता से जो विकास कार्यक्रम वहाँ चल रहा है, उसमें अधिकर भूमिकार है, किसानों के साथ ज्यादतियाँ हो रही हैं, उनके साथ निर्देशतापूर्वक व्यवहार किया जा रहा है। बैंक की तरफ से जो अ० दिया गया है वह किसानों के नाम लिख दिया गया है लेकिन नाला बना ही नहीं है। बैंकों की तरफ से किसानों के ऊपर 7-8 किलों की वसूली के लिये चक्रवृद्धि व्याज के साथ नोटिस जारी हो गये हैं, जिन में भलधन से ब्याज की रकम कही ज्यादा है। इसके बारे में कई बार वहाँ के किसानों ने अपने प्रतिनिधिमंडलों के साथ जाकर सरकार से निवेदन किया, लेकिन राज्य सरकार बिल्कुल नहीं सुनती है। अब चूंकि यह मामला केन्द्र सरकार के हाथ में है, इसलिये मैं उनके असन्तोष को आपके सामने रखना चाहता हूँ। मैं आपको चेतावनी देना चाहता हूँ—गंगानगर के किसान अब आन्दोलन करने की तैयारी कर रहे हैं। लोकतन्त्रात्मक तरीके से उन्होंने सारे प्रयाम कर लिय, अब वे अहिन्सात्मक आन्दोलन के रास्ते पर जाने के लिये आमादा हैं। यदि सरकार ने उन किसानों की बाजिब मांगें पर तुरन्त ध्यान नहीं दिया तो किसान अपने आन्दोलन के द्वारा सरकार को झुका देगा, उसको अपनी मांगें मनवाने के लिये मजबूर कर देगा। डम-प्रकार की उपेक्षा यदि लोकतन्त्र में होती है या किसी भी स्तर पर होती है तो उसको बरदाश्त नहीं किया जा सकता।

अन्न में, मैं आपसे निवेदन करना चाहता हूँ—हमारे यहा बिजली, पानी, डीजल, सीमेंट और चीनी के अभाव की तरफ आपको ध्यान देना चाहिये। इनके कारण आज राजस्थान का श्रीदोगिक विकास खतरे में पड़ गया है, राजस्थान का जन-जीवन खतरे में पड़ गया है, राजस्थान की खेती और उद्योग नष्ट हो रहा है। मैं आक्षण करता हूँ कि हमारे वित्त मंत्री महोदय राजस्थान की ज्वलंत समस्याओं की तरफ और वहाँ के जन-जीवन में व्याप्त असन्तोष को ज्याद में रखते हुए समय रहते कार्यवाही करेंगे।

भी मूल बन्द डागा (पाली) : बजट में सरकार अपनी नीतियों को वैसों की भाषा में लिखती है। मैं इस अवसर पर अपने वित्त मंत्री जी को बहुत धन्यवाद देता हूँ, उन्हें अपार शक्ति है कि वे दस-दस राज्यों के बजट पास करवाते हैं, ताक ही केन्द्र का बजट भी पास करवाते हैं।

है। इतनी उमर में इतनी ताकत की तारीक सारा हाउस करेगा और हिन्दुस्तान की 65 करोड़ जनता भी करेगी।

आज राजस्थान पर जहाँ 9 अरब 51 करोड़ रुपये का कर्जा है, जिसे 75 करोड़ रुपये प्रति वर्ष व्याज का देना पड़ता है और जिस राजस्थान के अन्दर आज 32 हजार गांव अकाल से पीड़ित हैं, 2 करोड़ 40 लाख आदमी अकाल से तड़प रहे हैं, जहाँ केवल 3 किलो अनाज मिलता है और वहाँ भी पूरा नहीं मिलता है, क्योंकि उस का अनुपात वह काम की मात्रा से करते हैं, भूमि से पीड़ित होकर अब वे पूरा काम नहीं कर पाते तो उनको डेढ़ किलो अनाज भी नहीं मिलता है—ऐसे राजस्थान की हालत का अन्दाजा आप स्वयं लगा सकते हैं। हमारे पूर्व बताता ने अभी बतलाया कि हजारों परिवार अपने घरों को छोड़कर चले गये हैं, मैं आपको बतलाना चाहता हूँ कि वे घर छोड़कर ही नहीं गये हैं बल्कि अपनी जमीनों को पूजीपनियों के हाथों कौड़ी के मूल्य बेच कर जा रहे हैं। वहाँ के बड़े काश्तकार जो उनको कर्जा देते हैं, 40 परसेन्ट व्याज पर कर्जा दे रहे हैं और इन तरह से उनकी जमीनों को हड्पने जा रहे हैं।

एक और नाज्जुब की बात है—इस नेशनल कैलेमिटी के लिये राजस्थान सरकार ने अपने बजट में केवल सात करोड़ रुपया रखा है जबकि हमारे राज्यपाल महोदय, जो हमारे राष्ट्रपति जी के नुमाइन्दे है, वह कह रहे हैं कि इसके लिये 100 करोड़ रुपये दिये जायें—इस तरह का कन्फ्राइक्शन इनके स्टेटमेंट्स में है। अभी जब श्रीमती इंदिरा गांधी अजमेर गई, तब उन्होंने उनसे कहा कि हमें इसके लिये 100 करोड़ रुपया चाहिये, जबकि उसी सरकार के अधिकारी इस काम के लिये 7 करोड़ रुपये का प्रावधान अपने बजट में कर रहे हैं। वह समझते हैं कि इस नेशनल कैलेमिटी को केवल करने के लिये 7 करोड़ रुपया पर्याप्त है। जनता पार्टी की सरकार चली गई, भगवान ने अच्छा ही किया। मैं उसमें ज्यादा नहीं कहना चाहता, ये लोग कहा करते थे कि हम भुगताया ठाट-बाट से रहते हैं, लेकिन अपने शासन काल में इन्होंने जो कुछ किया उसका नतीजा यह है कि हर साल बच्चे बढ़ते गये। मैंने राजस्थान की विधान सभा में एक प्रश्न पूछा था—उसके उत्तर में मालूम हुआ कि 1976-77 में खर्च 193. 63 करोड़ बढ़ा, 1977-78 में 218. 63 करोड़ बढ़ा और 1978-79 में 243. 32 करोड़ बढ़ा और अब सप्लीमेंटी डिमान्ड्स की शक्ति में 1 अरब रुपये की मांग लेकर आये हैं। ये लोग जो साक्षी से रहना चाहते हैं, उनके ठाट-बाट का यह नमूना है।

इस पार्टी ने अपने शासन काल में एक इच्छी ज्ञानी आगीरकारों से हासिल नहीं की, सामन्त-

[श्री मूल चन्द्र डागा]

वादियों से नहीं ली, उसके स्थान पर भूमि और अवन कर लगाया। इन्होंने उस समय अपने बजट में प्रावधान किया कि हम हाउस टैक्स (इम्प्रूवेंटिल प्राप्ती टैक्स) से 2 करोड़ रुपये की बसूली करेंगे, लेकिन ये वह भी नहीं कर पाये और इनको अपने एसटीमेटस को फिर से रिवाइज करना पड़ा, उसको घटाकर 85 लाख पर लाना पड़ा, जबकि इस काम में इनका बहुत बड़ा स्टाफ लगा हुआ है। अब तीन सीरिज एक्ट, जिस पर इन्होंने डेह करोड़ रुपया एडमिनिस्ट्रेशन का खर्च किया है, जयपुर में एक इच भी जमीन नहीं ले सके—यह काम इन्होंने अपने कार्यकाल में किया। जो हमको कहते थे कि हम मुगलिया ठाट-बाट से रहते हैं, जिन्होंने गांधी जी की समाधि पर जाकर शपथ ली थी और कहा था कि हम सादगी से रहेंगे, हमारा रहन-सहन लोगों के मामने पाक तस्वीर नजर आयेगी—यह तस्वीर अब जाहिर हो गई है।

राजस्थान में बांडेड लेबर 66 हजार के करीब है।

श्री कृष्ण चन्द्र हाल्दर (दुर्गापुर) : आपने क्या किया है..... (व्यवधान)

श्री मूलचन्द्र डागा : आप जनता पार्टी को मपोर्ट मत करो वरना बदनाम कर देंगे आप के कम्यूनिज्म को।

तो मैं यह कह रहा था कि 66 हजार बोंडेड लेबर है और उग्र बोंडेड लेबर के लिए जो मेचिंग ब्रान्ट 2 करोड़ रुपये की थी, वह भी नहीं ली। उस सारे के मारे काम को नहीं लिया और बांडेड लेबर की तरफ कोई ध्यान नहीं दिया गया था। आप ही बताइए कि मिनिमम वेजेज एक्ट कहा लाग किया। हां, एक बात की है कि शराबबन्दी करेंगे और इस के लिए शपथ लो और कहा कि 1 अप्रैल, 1980 के बाद राजस्थान में शराबबन्दी कर दी जाएगी लेकिन आमदनी वही की वही। आमदनी के जो आंकड़े हैं, वे वही हैं। ये जो आप के बड़े लोग बजट बनाते हैं, उस में पहले एक्साइज ड्यूटी में 18 करोड़ 50 लाख रुपये की आमदनी थी और अब आमदनी क्या होगी? यह 18 करोड़ रुपये की होगी तो प्रोहीबिशन कहां है? इस जनता पार्टी की सरकार ने कहा कि गांव-गांव में उद्योग खोलेंगे। बहुत कमाल का काम किया। मब जगह गांव में दारू बनाने लगी और भट्टियां चलने लगी। कितना अच्छा काम इन्होंने गांव-गांव में कर दिया। यह वहां पर एक तरह से होम इंडस्ट्री हो गई है।

अब मैं यह कहना चाहता हूं कि आप यह देखिये कि कितना रेवेन्यू कलक्षण है। शराबबन्दी की जो बात थी, वह सिर्फ़ दिखाने वाली बात थी।

अब आप इन का बजट देखिये। बड़ा प्रोट्रेसिव बजट है। यह किस प्रकार रखा गया है। यहां से फ्राइनेस्ट मिनिस्टर आहव चले ये हैं। बड़ी करामत इन्होंने दिखाई है। आप एजूकेशन को भी ले लें। लगभग 2 अरब 77 करोड़ रुपया इस के लिए था, जिस को अब 1 अरब 60 लाख रुपये के करीब कर दिया है। इस का मतलब यह कि लगभग 1 अरब 17 करोड़ रुपया बढ़ा दिया है। आवश्यकता तो यह है कि एजू-केशन में इन्वर्मेंट हो लेकिन आप ने उस पर रुपया घटा दिया। इंडस्ट्री और हैल्थ का भी यही हाल है।

एक चीज और मैं यह कहना चाहता हूं कि हमारे यहां बिजली नहीं है, उस की कोई फिल्स्ट एवेलिंग-लिटी नहीं है। यहां पर होम मिनिस्टर आफ स्टेट बठे हुए हैं, यह अभी उत्तर देंगे क्योंकि फाइनेंस मिनिस्टर साहब नहीं हैं और मिनिस्टर फनक्लूडस एवरी मिनिस्टर। हमारे यहां बिजली की कोई फिल्स्ट एवेलेबिलिटी नहीं है। हमारे यहां 200 मेगावाट का एक एटोमिक एनर्जी प्लान्ट लगाया गया था। लेकिन उस से हम को सन् 1973 से ले कर आज तक 20 परसेन्ट बिजली ही मिल पाई। पोंग में और देहज में जो भारत हैंवी इलेक्ट्रोकल्स की मशीनरी लगाई गई, उस को मशीनरी खराब निकली, जिस के लिए वह जिम्मेवार है। मैं आप को बताना चाहता हूं कि हमारे चम्बल में न पानी है और न बिजली है। घरों में लोगों को पानी नहीं मिल पाता है। हमारे मंत्री जो क्या भाषण देते हैं। मैं एक बात और बताना चाहता हूं कि मिनीमम चार्ज कह कर, वहां के किसानों से 2600 रुपये देते की बात कही जाती है। उन काश्तकारों को बिजली नहीं दी गई और उन की फसलें बरबाद हो गई लेकिन लैंड रेवेन्यू फिर भी वही का वही है। एक फ्लेट रेट कर दिया है जबकि बिजली किसानों को नहीं दी जा रही है। ऐसी स्थिति में 1980-81 में उन के यहां क्या फसल पैदा होगी? कैसे आप उस लैंड रेवेन्यू की रिकवरी करना चाहते हैं।

You want to recover minimum charges from those to whom you have not provided electricity.

जिनको इलेक्ट्रिसिटी प्राप्त नहीं करा सके, डीजल नहीं दे सके, उन से वही लैंड रेवेन्यू आप रिकवर करेंगे, तो वे क्या बेचेंगे। क्या वे मर नहीं जाएंगे और क्या उन के बच्चे बोंडेड लेबर नहीं बन जाएंगे। आप आराम से कुछ भी कह दें लेकिन मैं आप से यही कहना चाहता हूं कि वहां के लोगों से मिनिमम चार्ज फ्लेट रेट पर नहीं लेने चाहिए। लेकिन रेवेन्यू की रिकवरी बंद होनी चाहिए थी पर आपके बजट में यह सारा प्रोब्रीजन है कि रिकवरी होगी। काश्तकार यह बरबाद कहता है कि उसका जो नक्सान है, उस का कम्पेनेसेशन उसको मिलना चाहिए। लेकिन यह नहीं ही पाता है। गवर्नरेंट से कोई

बचल में पानी नहीं है। एटोमिक बाबर स्टेशन काम नहीं कर रहा है। आपने बिजली का 100 परसेंट कट कर दिया है। सारे उच्चों ठिक पड़ गये हैं, लाखों भजदूर बेकार हो गये हैं।

14 hrs.

उपाध्यक्ष महोदय, राजस्थान केनाल के बारे में सब जानते हैं कि अगर उसको पूरा कर दिया जाए तो हम आपको अनाज देंगे, सारे हिन्दुस्तान को अनाज देंगे। मैंने बवश्वन पूछा है जिसमें यह बताया गया है कि इसी 114 मील काम करना है और यह 1985-86 तक पूरी होगी।

Rajasthan Canal be taken as a national project.

लेकिन यह काम कब शुरू होगा? मेरे ख्याल से जब हम दुनिया से चले जाएंगे तब शुरू किया जाएगा। यह राजस्थान प्रोजेक्ट को रुपया दिया है। यह आपकी प्लानिंग है। कितना रुपया दिया है? 50 करोड़ रुपया ज्यादा दे दिया है। इतनी कीमतें बढ़ गयी हैं और आपने 50 करोड़ रुपया ज्यादा दे दिया है। इस से तो मैं कहता हूँ कि पहले जो इस प्लानिंग में आपने रुपया दिया था उससे कम रुपया हो गया है। हमारी इण्डस्ट्री की सब्सीडी 52 लाख रुपये आप पर बकाया है जो कि हम आप से मांगते हैं जिसके बारे में आप मान भी गये हैं। वह सब्सीडी हमें मिलना चाहिए, वह भी आप नहीं दे रहे हैं। करोड़ों रुपया पिछली भिलों का पैसा देना है। 52 लाख रुपया यह मांगते हैं। यह सब रुपया हमें दे दो। राजस्थान पानी के लिए तरसता है। उसके लिए भी 60 करोड़ रुपये में से इतना कम रुपया दिया गया है। यह सब इसलिए हो रहा है कि राजस्थान का कोई फल फ्लैज़िड मिनिस्टर नहीं है, केबिनेट में कोई मिनिस्टर नहीं है। इसलिए राजस्थान को इनोर किया जा रहा है। (बवश्वन) मेरे से सौ गुणा काबिल तो हमारे माननीय सुखाड़िया जी बैठे हैं, वे ही गवर्नरेंट में आ जाएं।

आप पानी का पैसा क्या दे रहे हैं? राजस्थान में पानी एक रुपये में मिलता है। एक हेपये किलो जानवरों का चारा मिलता है, यह राजस्थान के लिए गवर्नरेंट करने जा रही है।

राजस्थान में नेचुरल केलेमिटीज के लिए गवर्नर ने 124 करोड़ रुपया मांगा है और आप दे रहे हैं साड़े सात करोड़ रुपये। आप इस बजट को पास कर के खुश होते हैं। इस योजना में कोई प्लानिंग नहीं है, कोई थीकिंग नहीं है, कोई इमेजिनेशन नहीं है, कोई कल्पना नहीं है। इस प्रकार के बजट से तो भगवान ही बचायेगा।

2793 LS—10.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): It is only a vote on account'

श्री मूल चन्द्र डागा: यह बोट आप आकाउंट्स के लिए आपको राज्यपाल कहते कि इस मद में हमें सौ करोड़ रुपये दो और आप साड़े सात करोड़ रुपये दे रहे हैं। इस से तो राजस्थान को भगवान ही बचायेगा।

SHRI KUMBHA RAM ARYA (Sikar): I beg to move:

"That the demand for grant on account under the head Medical and Public Health and sanitation be reduced to Re. 1."

[Neglect of villages by the Government (30).]

"That the demand for grant on account under the head Drinking Water Supply Scheme be reduced to Re. 1."

[Failure in tackling the problem of supply of drinking water to rural areas (31).]

"That the demand for grant on account under the head Relief on account of natural calamities be reduced to Re. 1."

[Non-payment of compensation for agricultural produce which has been damaged 32.)]

"That the demand for grant on account under the head Compensation and assignments to local bodies and Panchayati raj institutions be reduced to Re. 1."

[Policy regarding local bodies (33).]

प्रो० निम्नला कुमारी शक्तावत : (चित्तीड़गढ़) : वित्त मंत्री जी ने 1980-81 का राजस्थान का जो बजट पेश किया है, मैं उसका स्वागत करती हूँ। राजस्थान हिन्दुस्तान के पश्चिम में स्थित है जहां पर पाकिस्तान का बोर्डर लगता है। देवसंकल की दृष्टि से राजस्थान हिन्दुस्तान में दूसरा स्थान रखता है। किर भी राजस्थान का विकास अभी तक क्यों नहीं हुआ है, राजस्थान अभी तक पिछड़ा हुआ क्यों है? मैं समझती हूँ कि इसके दो मुख्य कारण हैं, राजनीतिक और भौगोलिक। राजनीतिक दृष्टि से यहां पर हमेशा सामन्ती परम्परायें रही हैं, राजा महाराजाओं का शासन रहा है जिन्होंने कभी भी विकास की ओर ध्यान नहीं दिया। दूसरे राजस्थान की भौगोलिक स्थित ऐसी है कि यहां का साठ प्रतिशत भाग रेगिस्तानी है। अरावली पर्वत श्रेणी की भागों में बाटती है। एक हिस्से को तो दक्षिण पूर्वी हिस्सा कह सकते हैं जहां सौ मिलीमीटर बारिश होती है और दूसरे वह भाग है जिस को पश्चिमी भाग कह सकते हैं और जहां पर केवल दम मिली-मीटर बारिश होती है। ऐसी स्थिति में हर वर्ष वहां अकाल पड़ता रहता है, अकाल की छाया हर वर्ष राजस्थान पर मंडराती रहती है। इसलिए जो कुछ भी बजट में प्रावधान किए जाते हैं वे मारे के मारे इस अकाल राहत में बने जाते हैं। आज स्थिति यह है कि राजस्थान में अंकर अकाल पड़ा हुआ है, वहां पर लोगों को पीने के लिए पानी नहीं मिल रहा है। हमें अकाल का सही हल ढूँढ़ा होगा। केवल हम अकाल राहत के काम शुरू कर दें उससे काम चलने वाला नहीं है। अकाल राहत के काम जगह जगह शरू किए गए हैं। परन्तु मुझ यह कहते हुए बड़ा दुख होता है कि अकाल राहत के कामों में काम करने वाले जो मजदूर हैं उन्हें तीन किलो अनाज मिलता है। आप कल्पना करें कि तीन किलो अनाज से किस प्रकार से वे अपने परिवार वालों का पालन पोषण कर सकते हैं। तीन किलो अनाज को क्या आप मिनिमम वेजिंग कह सकते हैं, इससे मिनिमम वेज की गारटी की पूर्ति होती है, क्या आप यह कह सकते हैं? मेरा निवेदन है कि राहत इन कामों में जो मजदूर लगे हुए हैं उनकी गरीबी को ध्यान में रखते हुए उन्हें पर्याप्त अनाज दिया जाना चाहिये।

उपाध्यक्ष महोदय, हम लोग अकाल का अस्थायी हल ही ढूँढ़ते रहे तो राजस्थान कभी तरक्की नहीं कर सकेगा। इसका हम को कोई स्थायी हल ढूँढ़ा होगा। हमारी जो नहर योजनायें हैं, पीने के पानी की जो योजनायें हैं, उनके बास्ते हमें बजट से अधिक प्रावधान करना होगा। अभी मेरे पूर्व बक्ता ने भी कहा कि राजस्थान कैनाल कब पूरी होगी? क्यों नहीं इसे राष्ट्रीय योजना के अन्तर्गत सम्मिलित कर

लिया जाता है? कई योजनायें हमारी सिचाई की हैं जो अधिक पड़ी हुई हैं, जैसे ग्रीराई योजना है, पावरी योजना है या अन्य कई योजनायें हैं। माही योजना भी एक ऐसी ही योजना है। इन सब को पूरा करने के लिए बजट में जो प्रावधान किया गया है वह नितान्त अपर्याप्त है। इससे इन योजनाओं को कभी भी पूरा नहीं किया जा सकेगा। ऐसी स्थिति में अकाल आए वर्ष राजस्थान में पड़ते रहेंगे और इसी प्रकार से भूखमरी की स्थिति भी वहां पैदा हारी रहेगी।

राजस्थान एक ऐसा प्रान्त है जहां श्रौद्धोगिक विकास भी नहीं हुआ है। श्रौद्धोगिक दृष्टि से राजस्थान में अभी तक जितना कुछ हुआ है उसे समृद्धि में बुद्ध के समान हुआ है, ऐसा कहा जा सकता है। कई उद्योग यहां स्थापित किए जा सकते हैं जैसे मिनरल वेस्ट इंडस्ट्रीज, एप्रिकलचर वेस्ट इंडस्ट्रीज और फारेस्ट वेस्ट इंडस्ट्रीज। इस ओर बहुत कम ध्यान दिया गया है। खनिज पदार्थों की दृष्टि से राजस्थान का स्थान हिन्दुस्तान में तीमरा है। कई ऐसे मिनरलज हैं जोकि केवल राजस्थान में ही मिलते हैं। जैसे राक फास्फेट को ही आप ले लें। हिन्दुस्तान में जितना यह निकलता है उसका 96 प्रतिशत राजस्थान में वासवादा और उदयपुर जिलों में यह निकलता है। उदयपुर में ज्ञामर कोटड़ा नाम का स्थान है जहां पर 600 टन प्रतिदिन राक फास्फेट निकलता है। परन्तु उसका रसायन खाद बना करके उपयोग किया जाए, इसकी कोई व्यवस्था अभी तक राजस्थान में नहीं की गई है। खाद के कारखानों की बात मैंने पहले भी की थी और किर से मैं निवेदन करना चाहती हूँ कि राजस्थान में चित्तीड़गढ़ एक ऐसा स्थान है जहां पर रसायन खाद का कारखाना डाल कर वहां के लोगों को रोजगार दिया जा सकता है। वहां पर कैचमेट प्रियरा भी अच्छा है। इसके माथ ही रोक फौस्केट भी उपलब्ध है। मैं जानना चाहती हूँ क्यों नहीं इस ओर ध्यान दिया गया? इसके भाव ही साथ स्टोन भी मारे देश में जितना सोप स्टोन होता है उसका 95 प्रतिशत हमारे यहां मिलता है। परन्तु उससे मवंधित कोई उद्योग वहां नहीं डाला गया है। इसी प्रकार से लाइम स्टोन के मारे यहां भंडार हैं। दुर्भाग्य की बात है कि राजस्थान में केवल 5 सीमट फैक्ट्रीज ही हैं। मेरा तो निवेदन है कि राजस्थान की सीमेंट कम्पलेक्स बना दिया जाना चाहिये जिससे सारे देश की सीमेंट की आवश्यकता पूरी हो सकती है। इस के साथ ही माथ मिनी सीमेंट प्लान्ट बना कर के गांवों में उद्योग स्थापित कर सकते हैं जिससे गांव के लोगों को रोजगार मिलेगा और उनकी समस्याओं का समाधान होगा।

इसी प्रकार से कृषि उपज में राजस्थान बहुत अधिक धनी है। वहां गजा, कपास और अफीम पैदा होती है। दुनिया में जितनी अफीम पैदा होती है उसका 80 प्रतिशत भाग हिन्दुस्तान में भारत में पैदा होती है और हिन्दुस्तान का

वह भाग जो मध्य प्रदेश और राजस्थान है इसमें सारी की सारी अफीम देश की पैदा होती है। मेरे निवाचिन थेन चिलोड़ और कोटा में दुनिया के यदि आंकड़े लें तो 30 प्रतिशत अफीम पैदा होती है जो दवाई बनाने के काम आती है। परन्तु दवाई बनाने का एक भी कारखाना वहां पर नहीं है। इसके अलावा जो अफीम के डोडे होते हैं, कैपसूल्स हैं उनसे भी अफीम निकलती है। लेकिन इस प्रकार का कोई कारखाना राजस्थान में नहीं है। वहां पर 10 ह० किवटल अफीम के डोडे खरीदे जाते हैं लेकिन उसके बाद उनको 600, 700 रु० किवटल के भाव पर बेचा जाता है। तो इस प्रकार के उद्योग राजस्थान में क्यों नहीं कायम किये जाते हैं?

राजस्थान का टूरिज्म की दृष्टि से भी बहुत अधिक विकास हो सकता है। क्योंकि राजस्थान ऐसा थेन है जहा पर ऐतिहासिक परम्पराएँ रही हैं। खास तौर चित्तोड़गढ़ के बारे में कहना चाहती हूँ कि वहां पर ऐतिहासिक पुरुष हुआ है जैसे पर्वीमनी, मीरा, पश्चा बाई, भामाशाह आदि, जिनकी गाथाये वहां के कण-कण में छिपी हुई हैं। वहां पर टूरिज्म को यदि विकसित करें तो हमारे लिए अच्छा हो सकता है। मैं तो सुमाव देना चाहती हूँ कि चित्तोड़गढ़ में यदि एक एयरपोर्ट बना दिया जाय तो इसमें हम विदेशी टूरिस्टों को बहुत अधिक आकर्षित कर सकेंगे और वहां के लोगों की कई प्रकार की आर्थिक समस्याओं का भी समाधान होगा।

राजस्थान का विकास करने के लिये और भी बहुत सी बातों पर ध्यान देना होगा। आज अन्त्योदय के नाम पर जनता पार्टी द्वारा कई योजनाये चलायी गयी। हमका नाम बड़ा आकर्षक है, महात्मा गांधी द्वारा दिया गया नाम है। परन्तु उसमें क्या हुआ है? बास्तव में जो गरीब है उसको कर्जा नहीं मिल पाया। हमने अन्तर्राष्ट्रीय को कछु नोगों में सीमित कर दिया, गाव के चार, पांच लोगों को ही उसका लाभ हुआ है। क्या गाव में और लोग गरीब नहीं हैं? क्रहन देने में भी बहुत धाधनी हुई है। एक आदमी यदि क्रहन लेता है तो आधे से अधिक भाग उसका बिचौलिये हड्डप जाते हैं और जब क्रहन अदा करेगा तब सही चेहरे सामने आयेंगे। इसलिये मेरा कहना है कि अन्त्योदय योजना योथी है, व्यवहार में इससे गरीबों को कोई कायदा नहीं है। माथ ही काम के बदले जो अनाज योजना कायम की गई है, उसके बारे में भी कहना चाहती हूँ कि जनता पार्टी के मुख्य मत्री श्री भीरो सिंह शेखावत जब मुख्य मत्री चने गये थे, उस समय उन्होंने यह बात कही थी कि आज से भ्रष्टाचार अलविदा हो गया। मैं यह कहना चाहती हूँ कि भ्रष्टाचार तो उन्होंने गांधी-गांधी तक पहुँचा दिया, इस "काम के बदले अनाज" की योजना के माध्यम से। उन्होंने सरपंचों को इसमें इन्डल्ज

करा दिया है, जगह-जगह अनाज भेजकर लेकिन उसकी व्यवस्था ठीक रखने का कोई प्रोग्राम नहीं है। जगह-जगह उसके लिये गड्ढे खुदवा दिये गये हैं और उस पर धूल डलवा दी गई है। इस प्रकार से सारे राजस्थान को धूल से जोड़ दिया गया है। इस तरह से जो अस्थायी तौर पर काम किया गया है, इससे देश तरक्की नहीं कर सकता है। यह काम के बदले अनाज योजना अब भी चालू है, मैं निवेदन करना चाहती हूँ कि इसको सुव्यवस्थित डग से चलाया जाना चाहिये और महत्वपूर्ण कामों को इसके अन्तर्गत लाना चाहिये।

माथ ही दो शब्दों में यह भी निवेदन करना चाहती हूँ कि शिक्षा की दृष्टि से राजस्थान बहुत पिछड़ा हुआ है। यहां 19 प्रतिशत व्यक्ति शिक्षित हैं, महिलाओं का प्रतिशत इसमें नगरों में 4 प्रतिशत होगा और गांवों में केवल 2 प्रतिशत। ऐसी स्थिति में शिक्षा के लिये जो बजट रखा गया है, वह अपर्याप्त है।

मैं यह भी कहना चाहती हूँ कि जनता पार्टी के राज्य में शिक्षा को आर०एम०एम० के माथ जोड़ दिया गया है। विश्वविद्यालय से लेकर प्रारम्भिक शिक्षा तक, माध्यमिक शिक्षा तक के स्तर की शिक्षा को आर०एम०एम० के माथ जोड़ दिया गया है। वहां पर मुख्य मत्री जी ने शिक्षा मत्री ऐसे व्यक्ति को बनाया जो आर०एम०एस० के हैं। उन्होंने इस प्रकार के आदेश दिये, इस प्रकार की व्यवस्थाएँ की कि विश्वविद्यालय में आरएसएस पहुँच गई। हमारे तीन विश्वविद्यालय हैं—राजस्थान, उदयपुर, और जोधपुर, इनमें आरएसएस की इस प्रकार की व्यवस्था कायम की गई है कि उसे देखकर हमें शर्म आती है। शिक्षण संस्थाओं में आर०एम०एम० के कैम्प लगाये जाते हैं। ऐसी चीजों को देखकर यदि यह कहा जाये कि राजस्थान में शिक्षा के साथ आर०एस०एस० को जोड़ दिया गया है, तो यह कोई अतिशयोक्ति न होगी। मैं यह कहना चाहती हूँ कि शिक्षा के स्थानों पर जहा बच्चे मरम्बती की आराधना के लिये आते हैं, वहा आर०एम०एम० को जोड़कर उन बच्चों के जीवन के साथ बिलबाड़ न किया जाये। इसमें अधिक और कछु न कह कर मैं केवल इतना और कहना चाहती हूँ कि अगला बजट जो आपका हो, उसमें राजस्थान के लिये अधिक से अधिक प्रावधान किया जाये। इतना कहकर मैं अपनी बात समाप्त करती हूँ।

SHRI SAIFUDDIN CHOUDHURY (Katwa): Mr. Deputy-Speaker, Sir, first of all, I like to greet the hon. Finance Minister for presenting such a budget which will help disillusionment of the people of Rajasthan with the Ruling Party at the centre. In

[Shri Saifuddin Choudhury]

fact I did not expect a progressive budget from the Ruling Party at the Centre.

Yesterday I was listening to the reply of the hon. Finance Minister. He was referring to what Mr. George Fernandes told. He replied that Mr. George Fernandes was an expert in importing emotions into economy. But what about them? I can say they are masters in reducing economy into emotions. I know that, the people who voted for the Ruling Party, wanted their genuine problems to be solved. But what happened to them? Their aspirations have been kicked out from the reality of life. We know that economy is politics-infiltrated and this politics is determined by the economic necessities. In this respect this budget has proved again that since independence this country is being ruled by a policy of bourgeois and landlords. In our country what are the priorities now? Even after thirty years of independence, our priorities are: education, employment, health, housing. And with the ruling party the top priority is drinking water. I know much has been talked here about the development of India. What are those development? In these 33 years roads have been built. Many big multistoreyed buildings have been built. Many development projects have been taken up. But for whose benefit? Basically to enrich and fatten ruling class. As we see with all these developments the poverty of the people has developed to an unthinkable height pushing more than 70 per cent of the people below the poverty line. In this budget there is no direction; we wanted very much that there should be a direction as to how to deal with those priorities. How to solve the sufferings of the people. What about article 41 of the Constitution? Why no proposal has been made by the Finance Minister that education and employment should be shifted to the area of fundamental rights in our Constitu-

tion? To subsidise our exports, we have money. We face the problem of lack of resources only when we are confronted with the task of education upto secondary level. According to statistics in 1978, 17 top industrial houses earned a profit of more than Rs. 400 crores. Why not there be a levy on them to provide unemployment assistance? Why not you have proper priorities? You claim that you are building a nation. Which nation? If that is so, then we have two nations, one for the Congress Party ruling in the centre and they are a handful and the other, the millions. In this context I join other hon. Members of each side who raised their voice to demand more economic power for states. Ours is a federal structure and there should be autonomy for the states. We want all the states to be strengthened, to get more powers. But I condemn begging as it appeared with the manner somebody dealt with the subject. I think necessary money for the development of states should come from the centre as a natural flow from the Federal polity. The Central Government has prepared a budget and that shows a deficit of Rs. 35 crores. From where will this deficit be made up? What is the direction? After the elections are over, if they are able to manouvre the people with their sweet language, people will be taxed heavily. There is one item: plan advance. What does it mean? Rs. 14.05 crores were given by the centre to fight national calamities. Why it is shown as plan advance? Is the centre dealing with a foreign country? If national calamities a state subject? It should be a concurrent priority. I demand the plan outlay in 1980-81 should remain in tact. The underdeveloped, the undeveloped and industrially backward states must be given priority. Sir, I have regards for the hon. Finance Minister. But I feel sorry when he says that they are

following the Janata path in regard to the dissolution of Assemblies. For arguments sake, may be, that was a wrong path for the Janata Government, but why should, now, the ruling party at the Centre, follow the same path? Congress(I) objected to the dissolution then. There must be some principle to stand on.

And here is the principle. In West Bengal we declared that we were against arresting people on political grounds. We faced a reign of terror from the Congress Party then ruling at the Centre. 20,000 people were evicted from their houses. Many comrades and friends were killed inside the jail. Later on we formed the Ministry. I should not use the word 'power' or I should not say when we came in power, because many elders misunderstand the word power. We only formed Ministry over there. We released all political prisoners. Nobody was arrested on political grounds. We could follow the path which Shri Siddhartha Shankar Ray adopted. But we did not do that. Wise people do not follow the wrong path. Here it is being loudly all the time that Cong.(I) has got a mandate of the people.

I would say, to conclude, that this is a misplaced mandate, of misled minority. Those who have given this mandate are honest and genuine. Some day or other they will get reality in its true colour and these people will come forward to teach democracy to the ruling party.

MR. DEPUTY-SPEAKER: Shri Ram Singh Yadav.

Every hon. Member will get only five minutes. Shri Ram Singh Yadav is not here. Shri Banwari Lal.

श्री बनवारी लाल (टोक) : माननीय उपायकर्मी महोदय, आज इस सदन में राजस्थान के लिए जो लेखानुदान पेश है उसका अनुमोदन करते हुए मैं निवेदन करना चाहता हूं कि इस राज्य राजस्थान में अकाल की बड़ी भीषण स्थिति है। वहां पर लोगों को काम नहीं दिया जा रहा है और अगर दिया भी जा रहा है तो इस तरीके से दिया जा रहा है कि वह लोगों

के लिए नाकूफी है। उदाहरणार्थे, काम के बदले भर्ती की जाती है जो, योजनायें चालू की गई हैं उनमें लिमिटेड काम दिया जाता है जबकि अकाल असीमित है। ऐसी स्थिति में यदि वहां पर नान-प्लान स्कीम्स को चालू नहीं किया गया तो भूखमरी की स्थिति पैदा हो सकती है। अकाल राहत के लिए जो पैसा मजूर हुआ है वह बहुत कम है और उससे काम चलने वाला नहीं है। 1967-68 में भी जो अकाल आया था वह भी इतना ही भीषण था और उस समय तकरीबन 30 लाख लोगों को मजूरी दी गई थी जबकि आज सरकार की नीति के बल 6 लाख लोगों को ही रोजगार देने की है।

इस सम्बन्ध में मैं यह भी निवेदन करना चाहता हूं कि इस समय गावों में जो कार्य कराए जा रहे हैं वह ग्राम पचायतों के माध्यम से कराए जा रहे हैं। इसमें सबसे बड़ी त्रुटि यह है कि जो सरपंच लोकदल या जनता पार्टी के हैं उनकी मान्यता है कि हरिजनों ने कांग्रेस पार्टी को बोट दिए अतः वे काम करने के इच्छुक हरिजनों के समने पानी का लोटा रख देते हैं और कहते हैं कि कसम खाओ, अगर कांग्रेस को बोट दिया है तो घर चले जाओ और अगर लोकदल और जनता पार्टी को बोट दिया है तो काम पर लगा देंगे। ऐसी स्थिति में वित्त मंत्री जो से मेरा निवेदन है कि ग्राम पचायतों के माध्यम से काम लेने के बाजाय राज्य सरकार सीधे उनको काम पर लगाए नहीं उनको कोई राहत मिल सकती है। गावों में हरिजन ही विशेषकर गरीब होते हैं और उन्हीं के माय दर्भाव किया जा रहा है। (व्यवधान) में फैक्ट्स के साथ यह बात कह रहा है। जिला टोक में ही एक गाव है, चार पाँच गाव और भी है जहां से आकर लोग शिकायते करते हैं। इसलिए मेरा निवेदन है कि तत्काल इसका कोई उपचार किया जाए। श्रीमन, चर्किं समय आप ने बहुत कम दिया है, इसलिये मैं अपनी बात को सीमित करते हुए निवेदन करना चाहता हूं। मैं टोक जिले से चुनकर आया हूं, मेरे क्षेत्र में बीमलपुर बाध का मामला बहुत सालों से चल रहा है लेकिन उसका काम अभी तक चालू नहीं हुआ है। कई बार योजनाये बनी रखा मजूर हुआ, लेकिन पता नहीं मामला कहा उलझ जाता है। इरियोशन वाले कहते हैं कि इस को पेय जल के लिये बांध में लगाया जाना है। इसलिये हम इसमें पैसा क्यों लगाये। वे लोग वे बात नहीं समझते हैं कि पैसा सब भिला कर सरकार लगाती है वे अपने घर से इसमें लगाने के लिये पैसा नहीं लाते हैं। गर्भी का भौम स्थान रहा है। इस भौम में भजमेर, बिल्लर, किंशतायड़ और नसीराबाद से ऐसी एक पोजीशन अर्द कर खड़ी हो जायगी, जिस का समाधान भूमिकल हो जायगा। अकाल अभी हमारे सामने आ चुका है। पहले भी ऐसी

[श्री बनवारी लाल]

स्थिति आ चुकी है, हम को पीने के पानी के लिये टैकरों को भेजना पड़ा था। इसलिये मेरा निवेदन है कि जब तक यह बांधें नहीं बनेगा वहां पर पीने के पानी की स्थिति नहीं सुधरेगी और न कृषि व्यवस्था में सुधार हो पायेगा।

मेरा सुझाव है—यदि इसियोशन बाले यह समझते हैं कि यह योजना के बल प्रेयजल के लिये है, तो आप उस को प्रेयजल के लिये ले लें जिये, हम को अम्बल का पानी दे दीजियेगा। हमारा जितना अंतर्वास के लिये आंका गया था, उस के अनुसार कीब 50 हजार हैक्टेएक्ट का अनुमान है, इतने एरिये में पानी दिया जा सकता है, फिर भी यदि आप उस योजना से पीने के पानी की व्यवस्था करना चाहते हैं तो आप करें, लेकिन मेरा एक अस्ट्रेसेड सुझाव यह है कि जयपुर को यदि पानी देना है तो आप वहां के नेचुरल रिसोर्स को काम में लायें, फिर भी ज्यादा पानी की जरूरत पड़ती है तो हरिपुर में बांध बना कर वहां पानी ले जाया जा सकता है। हरिपुर बांध का जो कैचमेन्ट ऐरिया है, वह 1500 मील का है, वहां से जयपुर पानी दिया जा सकता है।

मैं जिस जिले से यहां आया हूं, वहां रेल लाइन नहीं है। इसी कारण वह क्षेत्र पूरी तरह से पिछड़ा हुआ अंतर्वास कर रह गया है। इसके लिये कई बार यहां सदन में प्रश्न उठाया गया, पिछले सदन में जब यह प्रश्न उठाया गया, तो नकालीन रेल भवंती जी ने सदन के अधिकारी दिया था कि अगले मेशन के अन्दर हम का काम चालू किया जाएगा। मेरा निवेदन है कि उस आवश्वासन के तेहत हमारे क्षेत्र को रेलवे लाईन में जोड़ा जाय। इस सम्बन्ध में मेरा सुझाव है कि मार्वाई माध्यम पर जरूर के लिये डायरेक्ट लाइन निकाली जाय, क्योंकि वहां से भीटर गेज और ब्राड गेज का जो रास्ता है, वह बहुत शार्ट हो जायगा। माननीय उपायक्षम जी मैं वित्त भवंती जी से आप के माध्यम से निवेदन करना चाहता हूं कि वे इस पर सहानुभूतिपूर्वक विचार करें।

दूरे देश के अन्दर हरिजनों पर स्कूलसिस्टेम के मामले सदन के सामने आये हैं। मैं इस सम्बन्ध में यह निवेदन करना चाहता हूं कि इन अन्याचारों में किसी तरह की कोई कमी नहीं हो रही है पिछले दो तीन (सालों) में लोगों के मन बहुत खराब हुए हैं उसके अन्तर्गत इन अन्याचारों में तेजी आई है उदाहरण के तौर पर 24-2-1980 को भरतपुर जिले के कुम्भा गांव में हरिजनों पर हमला किया गया। हमला करने वाले लोक दल के लोग थे, जिन्होंने शोलियों चलाई, दो आदमी मर गये हैं कुछ लोग धायल हो गये। आज तक उन मजरियों को नहीं पकड़ा गया, वे पुलिस से मिल गये हैं।

वे बहुत पावरफूल लोग हैं, उन को राजनीतिक निवेदन मिला हुआ है, इसी कारण उन को नहीं पकड़ा जाता है। जनता पार्टी के रिजीम में जो सब से बड़ी आतक बात हुई, वह यह थी कि राजस्थान के अन्दर हमने 30—35 साल तक जिन सामनों का मुकाबला कर के शान्त किया गया था, वे किर में पुनर्जीवित हो कर खड़े हो गये हैं। गांव गांव में बन्दूक लिये घूमते हैं, जन-जीवन प्रसुरक्षित हो गया है पिछले चूनाव के समय जब 3 जनवरी को, बोट पड़े रहे थे, उम के पहले 31 दिसम्बर को एक हरिजन को हम लिये मार दिया गया कि उस ने अपने घर पर क्रांपेस (श्राई) का अष्टा लगा रखा था। हम समस्या का समाधान तब तक नहीं होगा जब तक के इन लोगों के पास से हथियार ले कर मरकार के पास न जमा करवा दिये जाएं।

एक बात अन्त में यह कहना चाहता हूं कि हमारी माननीय प्रधान मंत्री ने यह आश्वासन दिया था कि हरिजनों की सुरक्षा के लिए विशेष व्यवस्था की जाएगी मेरा निवेदन यह है कि जो लोग जात-पात के अन्दर विश्वास नहीं करते हैं उन लोगों के जिम्मेदार हम काम को रखा जाए अन्यथा हम इस समस्या का समाधान करने में सफल नहीं होंगे। मेरा कहना यह है कि एक विशेष व्यवस्था इन लोगों के लिए की जाए और जिस घटना का मैंने जिक्र किया है, उस के जो मुल्जिम है, उन लोगों को नकाल गिरफ्तार कराया जाए क्योंकि उन लोगों में आतक का वातावरण बना हुआ है। वे दिल्ली के अन्दर पड़े हुए हैं और अपने घरों को बापस नहीं जा सकते हैं क्योंकि उन से वहां की उच्च जाति के लोगों ने यह कहा था कि अगर वापस आए तो हम देखेंगे आप ऐसा व्यवस्था करें जिससे वे वापस लोट कर अपने घरों को जाएं और फिर से इस तरह की घटना की पुनरावृत्ति न हो। मैं आप के माध्यम से सरकार से यह निवेदन करना चाहता हूं कि उन तमाम मुल्जिमों को गिरफ्तार कराया जाए जो आतक फैला रहे हैं और जो इस घटना के लिए जिम्मेदार हैं।

इतना कह कर मैं समाप्त करता हूं।

श्री कृष्ण कुमार गोयल (कोटा) : उपायक्षम महोदय, अभी तक जो माननीय सदस्यों ने राजस्थान की आर्थिक समीक्षा की है, उस से मैं अपने आप को जोड़ते हुए कुछ निवेदन करना चाहूंगा :

हिन्दुस्तान के जितने राज्य हैं, अगर क्षेत्र-फल की दृष्टि से देखा जाए, तो राजस्थान सबसे बड़ा दूसरा प्रदेश है। राजस्थान का शेषफल कुल हिन्दुस्तान के मुकाबले में लगभग 11 प्रतिशत है और इस के मुकाबले में राजस्थान की आबादी के बल 4-7 प्रतिशत है। अगर क्षेत्रफल और आबादी अनुपात को देखा जाए तो अपने आप में राजस्थान की तस्वीर किस प्रकार की आती है, इस को साफ़ करने के लिए यह काफी है। यह

बात सब है कि राजस्थान का जितना क्षेत्रफल है, उस का लगभग 55 प्रतिशत क्षेत्रफल केवल रेगिस्तान से छिरा हुआ है। जहां 55 प्रतिशत रेगिस्तान है, वहां लगभग 25 और 30 प्रतिशत क्षेत्रफल पहाड़ों से छिरा हुआ है। मैंदानी इलाका राजस्थान के अन्दर बहुत कम है लेकिन इस का तात्पर्य यह नहीं है कि राजस्थान के अन्दर विकास की क्षमता नहीं है। मैं यह अवश्य कहना चाहूँगा कि केन्द्रीय सरकार ने जिस प्रकार से अन्य प्रदेशों को विकसित किया है, अगर राजस्थान की सम्पदा को देखा जाए, तो वह किसी अन्य प्रदेश की सम्पदा से पिछड़ा हुआ नहीं है। मैं यह निवेदन करूँगा कि राजस्थान में अगर खनिजों और मिनरल्स को देखा जाए, तो आज बिहार के बाद राजस्थान अपना स्थान क्लेम कर सकता है और वह दूसरे नम्बर पर आता है। वहां पर खनिजों के भंडार भरे पड़े हैं। आज राजस्थान के अन्दर कोपर, जिक लेड, सगमरमर और सीमेट बनाने के लिए लाइम स्टोन भरा पड़ा है और अभी जो विष्टलजीकल सर्वे हुआ था। उस के अनुसार राजस्थान के अन्दर मिनरल्स के भंडार 800 करोड़ के मूल्य से भी अधिक है। राजस्थान पश्चिम की दृष्टि से भी अगर देखा जाए, तो किसी भी प्रान्त की अपेक्षा पीछे नहीं है बल्कि जो निसलं राजस्थान में है चाहे वे बैल हों, गाय हों या भेड़ हो उन के मामले में राजस्थान किसी भी प्रान्त से पीछे नहीं है। आज वहां पर ऊन जो पैदा होता है, हिन्दुस्तान के अन्दर जितना ऊन पैदा होता है, उसका 60 प्रतिशत केवल राजस्थान के अन्दर है। इतनी सम्पदा हमारे पास है, मिनरल्स इतना अधिक हमारे पास, ऊन की इतनी ज्यादा देवावार करने की सम्पदा हमारे पास है, फिर भी राजस्थान अन्य प्रदेशों के मुकाबले में आगे नहीं बढ़ पाया है।

मैं उपाध्यक्ष चर्चाद्य, निवेदन करना चाहूँगा कि राजस्थान की माली हालत क्या है, वहां की गरीबी की हालत क्या है? आप को जानकर आश्चर्य होगा कि इतनी सम्पदा, होने के बाद भी माली हालत पर कोपटा इनकम की दृष्टि से हमारी हालत अन्य प्रदेशों के मुकाबले में बहुत पीछे है। मारे देश में गरीबी की देखा के नीचे जीवन व्यतीत करने वालों का असत 42-46 प्रतिशत है जब कि राजस्थान का अन्दर जो लोग गरीबी की रेखा के नीचे अपना जीवन व्यतीत कर रहे हैं उनका प्रतिशत 56-30 है। इस में भी सब से भयानक स्थिति है खतिहर मजदूरों की जो खेतिहर मजदूर राजस्थान में बिलो पावर्टी-लाइन का जीवन व्यतीत कर रहे हैं उनका प्रतिशत 81 है। जो छोट किसान गरीबी की रेखा के नीचे अपना जीवन व्यतीत कर रहे हैं उनका राजस्थान में 58 प्रतिशत है।

जहां हमारे देश का पर केपिटा नेशनल एवरेज 850 रुपये वार्षिक है, वहां राजस्थान में प्रति व्यक्ति औसत आय केवल 750 रुपये

वाष्पिक है, यह सब कैसे हुआ। क्योंकि राजस्थान का विकास उतना नहीं हुआ जितना कि अन्य प्रदेशों का हुआ है। यह ठीक है कि हमारी भौगोलिक स्थिति कुछ ऐसी रही है जिसके कारण हमारे यहां अकाल रहता है। लेकिन जहां यह कारण है वहां यह भी कारण है कि योजनाओं की दृष्टि से विकास की दृष्टि से आजादी के 30-32 साल निकल जाने के बाद भी उस तरफ पूरा ध्यान नहीं दिया गया।

राजस्थान कितना पीछे पड़ा हुआ है, उसके अंकड़े जरा उपाध्यक्ष महोदय देखे जाएं। राजस्थान में शिक्षा की अन्य प्रदेशों के मुकाबले में क्या स्थिति है? भारत में शिक्षित व्यक्तियों में राजस्थान का 20 वां स्थान है। राजस्थान में सी में से केवल 19 इंसान ही शिक्षित कहे जा सकते हैं। इस पिछड़ेपन में केवल जम्मू कश्मीर राज्य ही हम से आगे है अन्य सभी प्रदेश हम से पीछे हैं। अर्थात् शिक्षा की दृष्टि से राजस्थान केवल जम्मू कश्मीर राज्य से ही आगे है बाकी सभी प्रदेश हम से आगे हैं।

राजस्थान में सड़कों की हालत पर दृष्टिपात किया जाए। राजस्थान की सड़कों की दृष्टि से भारत में 18वां स्थान है। राजस्थान में प्रति सी किलोमीटर पर केवल 14.6 किलोमीटर सड़क हैं जबकि भारत में सड़कों का सी किलोमीटर पर 37 किलोमीटर औसत है।

इसी प्रकार ग्रामीण विद्युतिकरण में भी राजस्थान की स्थिति को देखें। रुरल इलेक्ट्रिफिकेशन में भी राजस्थान का 15 वां स्थान है। वहां केवल 22 प्रतिशत गांवों में ही विद्युतिकरण हुआ है।

राजस्थान में कुल सिन्चित क्षेत्र 17 प्रतिशत मात्र है। मर्यादा वहां की 17 प्रतिशत भूमि को ही मिचाई की सुविधा प्राप्त है। इसी कारण राजस्थान विकास की दृष्टि से सारे प्रदेशों से पिछड़ा हुआ है। यह ठीक है कि राजस्थान में रजबाड़े बहुत अधिक थे और वहां पर केमिन की स्थिति बनी रही। लेकिन इस में इन 30-32 सालों में केन्द्र से जितनी सहयोगीता विकास के लिए राजस्थान को मिलनी चाहिए थी, उसके न मिलने का भी कारण रहा है। भारत सरकार ने विकास पर कुल खर्च की गई राशि का केवल 2.11 प्रतिशत राशि ही राजस्थान को विकास के लिए दी है। सैन्दूल असिस्टेंस के मामले में राजस्थान की बहुत उपेक्षा की गई है। सैन्दूल फहनेश्वर इंस्टीच्यूशन ने केवल 2.49 प्रतिशत राशि ही राजस्थान में इन्वेस्ट की है जबकि वहां सारे देश की 4.7 प्रतिशत आजादी है।

इन सबको देखते हुए आने वाले दिनों में इतिहास केन्द्र को कभी माफ नहीं करते बाला है।

[श्री हृष्ण कुमार गोयल].

राजस्थान की सैन्ट्रल असिस्टेंस के मामले में बहुत उपेक्षा हुई है। राजस्थान को भारत सरकार ने जो असिस्टेंस दी है वह बहुत कम दी है। पब्लिक सैक्टर में लगी कुल राशि का केवल 2.2 प्रतिशत ही वहां इन्वेस्ट किया गया है सैन्ट्रल फाइनेंशियल इंस्टीब्युशंस ने भी केवल 2.49 प्रतिशत राशि वहां इन्वेस्ट की है।

पब्लिक सैक्टर की स्थिति यह है कि इने गिने पब्लिक सैक्टर के कारखाने वहां लगाये गये हैं। जिनका इन्वेस्टमेंट पब्लिक सैक्टर के अन्दर देश में किया गया है उसका राजस्थान में केवल 2.2 प्रतिशत ही किया गया है। राजस्थान की आबादी 4.7 प्रतिशत है, ज्येत्रफल हिन्दुस्तान की 11 प्रतिशत है। लेकिन इतना होते हुए भी केवल 2.2 प्रतिशत रूपया ही पब्लिक सैक्टर के लिए आपने राजस्थान पर खर्च किया है। क्या इतना सा योगदान करके केन्द्रीय सरकार राजस्थान का विकास कर सकती है, हमारि पिछड़े पन को दूर कर सकती है, अकाल की छाया से हमको बचा सकती है? इस साल ही नहीं हर साल वहां अकाल की छाया पड़ती है। इस साल 30 हजार गांव अकाल से पिछित है। कितनी आबादी होगी इन गांव की इसकी एक भयानक तस्वीर अभी माननीय सदस्य ने आपके सामने पेश की है। अकाल उस प्रदेश का एक परमानेन्ट फीचर है। मैं चाहता हूं कि अकाल राहत कारों के लिए समुचित मात्रा में पैसा राजस्थान को दिया जाना चाहिए और यह सारा पैसा प्लान से बाहर रख कर उसको दिया जाना चाहिए।

राजस्थान के साथ सौतेला व्यवहार हो रहा है, इसकी भी एक और मिसाल मैं पेश करना चाहता हूं। सैन्ट्रल असिस्टेंस गाड़गिल फार्मूले को आधार बना कर दी जाती है। यह फार्मूला पापुलेशन को आधार बना कर चलता है। अगर राजस्थान जैसे पिछड़े हुए राज्य को आप इस आधार पर सहायता देंगे तो वह कभी भी आपने पैरों पर खड़ा नहीं हो सकेगा, उसका पिछड़ापन कभी भी दूर नहीं हो सकेगा। इस आधार पर तो साठ परसेंट रिलीज केवल पापुलेशन के आधार पर बड़े बड़े और धनी आबादी वाले प्रदेशों के पास चली जाती है। इस वास्ते मेरी प्रार्थना है कि इस फार्मूले को आप रिव्यू करें और पापुलेशन के बजाय क्षेत्रफल तथा उसके पिछड़ापन को ध्यान में रख कर दें। इस सब के अनुपात को देख कर और गाड़गिल फार्मूले को रिव्यू करके सैन्ट्रल असिस्टेंस दी जानी चाहिए।

राजस्थान के जितने जिले हैं सभी विकास की दृष्टि से, श्रीधोगीकरण की दृष्टि से बैकवर्ड हैं और किसी जिले को चुन कर बैकवर्ड न घोषित किया जाए, बल्कि सभी जिलों को बैकवर्ड घोषित किया जाए ताकि वहां पर कारखानों को एट्रैक्ट किया जा सके।

वल्ड बैक से जो आपको लोन मिलता है, आपको सुनकर आश्चर्य होगा कि उसका केवल सत्र प्रतिशत रूपया ही सैन्ट्रल स्टेट्स को रिलीज करता है। इसके पीछे काइटीरिया क्या है तके क्या है यह जानाया जाना चाहिए। वह सारे का सारा रूपया रिलीज किया जाना चाहिए। स्टेट्स को और उन्हीं कन्डीशन्स पर किया जाना चाहिए जिन पर वल्ड बैक ने कंसंड स्टेट्म को किसी प्रोजेक्ट के लिए बहु रूपया दिया है। जब तक आप यह नहीं करतीं, राजस्थान जैसे स्टेट जो पिछड़ी हुई है, उसका पिछड़ापन दूर नहीं हो सकेगा, वह आपने पैरों पर खड़ी नहीं हो सकेगी।

मैं यह भी कहना चाहता हूं कि जब तक राजस्थान अन्य प्रदेशों के मुकाबले में आ कर बढ़ाव खड़ा न हो जाए तब तक जितनी धन राशि राजस्थान को चाहिए वह दी जानी चाहिए। जो पहले से एडवांस्ड स्टेट्स हैं, जो पहले से तरक्की कर गई हैं, राजस्थान से आगे बढ़ गई है, उसकी रिलीज को कम करके, वह पैसा राजस्थान को दिया जाना चाहिए और तब तक दिया जाना चाहिए जब तक राजस्थान उनके बराबर न आजाए।

मैं आलोचना नहीं करना चाहता हूं। मैं नहीं चाहता कि इस बजट के अवमर पर यह बताऊ कि जनता सरकार ने क्या किया और क्या प्रेस सरकार ने क्या किया। मैं समझता हूं कि इस तरह की बात करना एक छोटी बात होगी, जिनीनी बात होगी और उसमें मैं पड़ता नहीं चाहता हूं। इसको तो आने वाला इतिहास ही लिखेगा कि राजस्थान के अन्दर जनता सरकार ने केवल ढाई साल में क्या कुछ किया है। वहां पर जो अन्योदय योजना शुरू की गई है उसके अन्तर्गत राज्यपूतों को या आहमनों को नहीं लिया गया बल्कि 5 लोएस्ट फैमिलीज इन ए विनेज को ही लिया गया है। गरीब पविर, छोटे से छोटे पविर जो निवंत परिवार जो जिन्दा नहीं रह सकते ऐसे पाच-पांच परिवारों को राजस्थान के अन्दर राजस्थान की सरकार ने चुना और हममें गर्भ है कि राजस्थान के अन्दर ढाई लाख परिवारों को केवल एक साल के अन्दर इस समूची योजना के अन्दर ला कर आपने पैरों पर खड़ा किया गया है। फूड फार वर्क काम की आलोचना की गई है। मैं कहना चाहता हूं कि काम के बदले अनाज योजना व राजस्थान का नक्शा बदल दिया है। एक एक गांव के अन्दर, स्कूल, धर्मशालाएं, अस्पताल, सड़कें, खरबें और कंग्रेसों का निर्माण हुआ है। यह ही सकता है कि कहीं कोई गड़बड़ी हो, लेकिन यह कहना कि सारी पंचायतें और सरपंच बेइमान हैं,

यह उचित नहीं है। क्या कहना चाहते हैं आप? क्या आपका लोक तंत्र के अन्दर विश्वास नहीं है, हेमोकेटिक सैट-अप में विश्वास नहीं है! मैं पुरजोर शब्दों में कहना चाहता हूँ कि अगर खामियां हैं तो वह दूर की जायें। मैं जानना चाहता हूँ कि क्या यह सच है कि जो फेमिन का कार्य अभी तक राजस्थान के अन्दर पंचायतों के द्वारा कराया जा रहा है क्या उस काम को अब पंचायतों से छीन लिया गया है? यदि हां तो, मैं समझता हूँ कि इससे अधिक लज्जा की बात राजस्थान के लिए और केन्द्रीय सरकार के लिए और कोई नहीं हो सकती है। मेरी माँग है कि जो फूड फार वर्क की योजना राजस्थान के अन्दर चालू की गई है उसको चालू रहना चाहिए ताकि राजस्थान का विकास हो सके। इन शब्दों के माय में अपनी बात समाप्त करता हूँ।

श्री बड़ि अन्ध जैन (बाड़मेर) : उपाध्यक्ष महोदय, जो बजट प्रस्तुत किया गया है उस सम्बन्ध में मैं अधिक न कह कर कुछ समस्याओं के बारे में आपका ध्यान आकर्षित करना चाहता हूँ। पहले सैं यह बताना चाहता हूँ कि जिस क्षेत्र से मैं चुना गया हूँ वह बाड़मेर और जैसलमेर निर्वाचित क्षेत्र है जो दुनिया का सबसे बड़ा निर्वाचित क्षेत्र है और क्षेत्र में केरल प्रात से ढाई बजा है। अभी माननीय गोयल जो कह रहे थे गोडगिल फारमूले के बारे में। मेरा निवेदन है कि इसके अन्तर्गत अगर सबसे ज्यादा अन्याय हुआ है तो हमारे बाड़मेर और जैसलमेर निर्वाचित क्षेत्र को हुआ है। कल मैंने पीने के पानी के बारे में प्रश्न पूछा था। इस और बाड़मेर और जैसलमेर की तरफ सब से कम ध्यान गया है। वहां आज स्थिति यह है कि 10,10 मील से लोगों को पानी लाना पड़ता है। महिलाओं को चार मील पानी लाने के लिए आना और चार मील बापस लोटकर आना पड़ता है। मनलब यह कि परिवार का एक आदमी केवल पीने का पानी लाने के लिए लग जाता है। राजस्थान की सरकार ने 33,000 गांवों से 24,000 गांवों को समस्याप्रद बताया जब कि मेरे सवाल के जवाब में केन्द्रीय सरकार ने केवल 4,000 गांव ही समस्याप्रद माने। इसका परिणाम यह होता है कि हम अधिक सहायता से बचत हो जाते हैं हमें राशि कम मिलती है। 60 करोड़ रुपये जो सैन्ट्रल बजट में पीने के पानी के लिए ऐलोकेट हैं उसमें से 3 करोड़ रुपया केवल हमको यमिलता है। आप बताये कि इन्हें कम धन से किस प्रकार हमारी पीने के पानी की समस्या हल होगी? किस प्रकार से हम 5 वर्ष के अन्दर पीने के पानी की समस्या को हल कर करेंगे? ? समझ में नहीं आता। इस लिए ये चाहता हूँ कि हमारे क्षेत्रों के लिए यह सौचना पड़ेगा कि जनसंख्या के आधार पर नहीं बस्ति

पिछड़ेपन और क्षेत्रफल को आधार समझ कर के तभी सैन्ट्रल स्पान्सर्ड स्कीमों के लिए आपको धन राशि देनो चाहिए तभी हमारा विकास हो सकेगा।

आप हमसे आशा करते हैं कि डिफेन्स के मामले में हम प्रहरी होकर काम करें। हमारी सीमा से पाकिस्तान लगा हुआ है। आप चाहते हैं कि हमारा भोरल बूस्ट हो। लेकिन दूसरी तरफ हमारी स्थिति यह है कि हमेशा हर योजना में हमारी अवहेलना की जाती है। जैसलमेर क्षेत्र में अभी कहा दिया गया, 1963 से लेकर के करीब 10-12 वर्ष तक यह कह दिया गया कि आवल और नैचुरल गैस कमीशन ने कोशिश की और उस क्षेत्र में गैस प्राप्त होने की बहुत ही गुन्जाइश है। जब कि पास में ही पाकिस्तान में सुई क्षेत्र में गैस मिली है हमारे क्षेत्र में भी गैस मिलने की काफी संभावना है। परन्तु राजनीतिक कारणों से जो पहले केन्द्रीय मंत्री थी उस बक्त उन्होंने उस कार्य को बन्द करके पीली-भीत पहुँचा दिया। इस प्रकार से आज अगर हमारे क्षेत्र में आयल निकलता है और गैस उपलब्ध होती है तो हमारा क्षेत्र विकसित हो सकता है और उसके विकसित होने की संभावना है। परन्तु पोलिटिकल रीजन राजनीतिक कारणों से हमारा क्षेत्र अविकसित है। अभी हमारे माननीय सदस्य श्री डागा कह रहे थे कि हमारे राजस्थान का कोई भी मैम्बर कैबिनेट स्तर का भवी नहीं बनाया गया है। यहां के कैबिनेट में राजस्थान के किसी मैम्बर को मंत्री मंडल का सदस्य नहीं बनाया जाता। केवल श्री राज बहादुर जी पिछले वर्षों में कैबिनेट स्तर के मंत्री रहे। उनके अलावा किसी को भी कभी कैबिनेट स्तर का मंत्री नहीं बनाया गया। यह बड़ा मत्त्वपूर्ण प्रश्न है।

हमारे यहां डीजल और पैट्रोल की जो कमी है उसको हमारा जैसलमेर क्षेत्र पूरा कर सकता है। वहां पर जो सर्वेक्षण हो रहा था उसको अद्वितीय दिया गया है। उस सर्वेक्षण को अगर पूरा किया जाये तो यह कमी दूर हो सकती है।

अकाल के बारे में मैं यह कहना चाहता हूँ कि बाड़मेर और जैसलमेर में जो अकाल की भीषण स्थिति है वैसी हिन्दुस्तान के और किसी क्षेत्र में नहीं है। आज स्थिति इस प्रकार की है कि बहुत कम मजदूर काम पर लगे हुए हैं। उनको भी जो पेसेन्ट होता है वह भी दो दो महीने बाद होता है। उस पेसेन्ट में भी 50 और 75 परसेंट तक डिडक्शन की जाती है। जिनके साथ ऐसा किया जाता है उनकी

[श्री बृद्धि चन्द जैन]

क्या स्थिति होती है, यह आप जान सकते हैं। मैं वित्त मंत्री महोदय से निवेदन कर रहा हूँ कि वह इस समस्या पर गौर करें।

हमने 1967-68 में भी निवेदन किया था कि हमारे जिले में कोई प्रोडक्टिव वर्क नहीं हो रहा है कोई इंगिशन का वर्क नहीं हो रहा है। वहां कोई भी प्रोडक्टिव वर्क अगर करना चाहें तो कोई भी गुंजाइश नहीं है। मैंने पहले भी विधान सभा में निवेदन किया था और अब फिर आपसे निवेदन करना चाहता हूँ कि हमारे यहां 15 रुपये प्रति व्यक्ति प्रति माह आप दे दीजिए। जिसमें आधी सब्सीडी हो और आधा लोन हो और लोग विदाउट इन्फ्रैस्ट्रक्चर हो। पहले 1967-68 में भी इसी प्रकार की व्यवस्था की गई थी उससे ही लोग बचे थे। अगर यह व्यवस्था नहीं करेंगे तो लोग भूखे मरेंगे। मैं यह भी कहना चाहता हूँ कि आगे जो विधान सभा के चुनाव आ रहे हैं, इनमें भी कांग्रेस (आई) को बहुत कठिनाई आयेगी। इस लिए यह आवश्यक है कि इस समस्या का निदान तुरन्त कर दिया जाये।

धी मनकूल सिंह चौधरी (बीकानेर) : माननीय उपाध्यक्ष महोदय, हमारे वित्त मंत्री महोदय मैं जो राजस्थान का बजट रखा है, मैं उसका स्वागत करता हूँ। मैं आपकी मार्फत राजस्थान की कुछ समस्याओं की तरफ उनका ध्यान आकृष्ट करना चाहता हूँ।

राजस्थान के अन्दर बीकानेर, जैसलमेर, जोधपुर, और कुछ हिस्सा गंगानगर का ऐसा है जिसके अन्दर पशु धन बहुत अधिक है और अकाल मैं सबसे ज्यादा पशुधन मारा जाता है। अकाल की परमानेन्ट समस्या को हल करने के लिए मैं आपको एक सुझाव देना चाहता हूँ। पहले भी हमारी कांग्रेस सरकार ने 2, 3 लिफ्ट योजनायें तैयार की थीं। उसके अन्दर एक योजना थी लनकरनसर लिफ्ट योजना वह पूरी कर ली गई, इसके अलावा तीन योजनायें और हैं और इनका सब भी हो चुका है, वे हैं, एक कोलायत योजना, एक नागौर योजना और एक चुरू योजना, यह तीनों पूरी नहीं की गई और इनका काम जनसा सरकार न बन्द करा दिया था। अगर यह तीनों योजनायें पूरी हो जायें, तो मैं समझता हूँ कि रेगिस्ट्रान का सबसे ज्यादा हिस्सा इनमें कवर हो जाता है और आधे राजस्था का अकाल इन तीन योजनाओं को पूरा करने के बाद समाप्त हो सकता है। ये तीन लिफ्ट योजनायें पूरी हो जायें तो राजस्थान का अधिकांश अकाल खत्म हो सकता है।

15 hrs.

[**SHRI SHIVRAJ PATEL in the Chair**]

बिकानेर जिला, जैसलमेर जिला और कुछ हिस्सा गंगानगर जिला जो है इसके अन्दर

राठी नस्ल की बहुत अच्छी गायें होती हैं जो हिन्दुस्तान में सबसे ज्यादा भवित्वर गायें मानी जाती हैं। इस वर्ष जो अकाल पड़ा है जिसके कारण चारे की भारी कमी पड़ गयी है, और वहां का किसान बहुत कमजोर हो गया है, इस की वजह से वहां की राठी नस्ल की गायें खत्म होती जा रही हैं। वह गायें दूर नहीं जा सकती हैं, इस लिए उन के लिए उसी जगह चारे का इतजाम किया जाये तो वह राठी नस्ल बचायी जा सकती है। संबंध 25 का जो अकाल पड़ा था उसमें एक गाय के लिए सौ रुपया सरकार ने कर्जा दिया था। उस ऋण का एक पैसा भी आज बाकी नहीं है, सारा अदा कर दिया गया है। मैं यह सुझाव वित्त मंत्री जी को देना चाहता हूँ कि आज चारि चारा, नीरा, ग्वार और दाना बगैरहरा सब मंहेंगा हो गया है, इस लिए उस राठी नस्ल की गाय को बचाने के लिए जिसका दूध दिल्ली के अन्दर भी लोग पीते हैं, सौ रुपये प्रति गाय पहले दिया था उसके बजाय कम से कम तीन सौ रुपये प्रति गाय उस किसान या पशुपालक को दिया जाये तो यह राठी नस्ल की गाय बच सकती है। इसी तरह से वहा चारा पहुंचाने की बात है। रेल के मार्फत पहुंचायें तो पहली बात तो यह है कि रेलवे अभी तक कन्कशन नहीं दे रही है चारा नीरा बगैरहरा पहुंचाने के लिए। जैसलमेर और बीकानेर मैं जो चारा पहुंचाने की बात है वह पंजाब से हरियाणा से और गंगानगर से लाते हैं, उस में उन को चारा पहुंचाना बहुत कठिन है और खर्च भी बहुत पड़ता है। मैं यह सुझाव देना चाहता हूँ कि वह जो चारा वहां पहुंचाया जायें उस में पशुपालक को चारे की सब्सीडी गर्वनमेंट को देनी चाहिए और सब्सीडी के अलावा सरकार ट्रॉकों का भी इतजाम करे जिस से कि चारा आसानी से साइट पर पहुंच जाये और आसानी से उन को मिल जाये। एक सुझाव और देना चाहता हूँ कि गाय का सबसे ज्यादा खाद्य जो है है वह है ग्वार। उस ग्वार का आज एक्सपोर्ट हो रहा है, वह फैक्ट्रियों में जा रहा है। यह ग्वार गाय का ऐसा खाद्य पदार्थ है कि चार से दूसरे दानों के बदले मैं एक सेर ग्वार अगर दिया जाये तो वह उसके मुकाबले में अच्छा है। इस लिए उस ग्वार का एक्सपोर्ट तुरन्त बन्द कर दिया जाये।

नहरों के सिलमिले में भी मैं कुछ कहना चाहता हूँ। गंगानगर जिले के अन्दर बहुत नहरें हैं—राजस्थान कनाल, भावडा कनाल, गंग कनाल। राजस्थान कनाल के सम्बन्ध में यह निवेदन करना चाहता हूँ कि इन तीन बर्षों में जब से कि जनता सरकार आई, एक इच्छा भी वह कनाल आगे नहीं बढ़ी। कोई भी एक अध्ययन दल बैठा कर उसका अध्ययन किया जा सकता है। उससे पता लगेगा कि राजस्थान कनाल जो वहां की बैन कनाल है जिस पर राष्ट्र की इतनी बड़ी

धन राशि लगी हुई है, उसके अन्दर धास खड़ी है और पानी चलने की व्यवस्था पूरी तरह से नहीं है।

एक निवेदन और करना चाहता हूँ। एक हमारी लिंक कैनाल बनी थी राजस्थान कैनाल से भावड़ा में पानी डालने के लिए, लेकिन आज पांच साल से वह बन्द है। उसके अन्दर पानी नहीं चला है। आज क्योंकि बरसात नहीं हुई, डैम्स के अन्दर पानी नहीं है, उसके कारण भावड़ा कैनाल का जो एरिया है वह अकाल से बहुत बुरी तरह प्रभावित है। एक तरह से नहरी इलाका होते हुए भी वहां अकाल पड़ गया है क्योंकि बरसात नहीं हुई। इस लिए राजस्थान कैनाल से जो लिंक कैनाल करोड़ों रुपये लगाकर बनी थी और जो बन्द पड़ी है उसके अन्दर पानी डालना चाहिए, यह मैं केंद्र सरकार से निवेदन करना चाहता हूँ।

श्री रामावतार शास्त्री (पटना): सभापति जी, भारत सरकार के वित्त मंत्री महोदय ने 34 करोड़ घाटे का राजस्थान बजट सदन के सामने पेश किया है। यह सही है कि राजस्थान पिछड़े हुए राज्यों में है, वहां पर बहुत गरीबी, बेकारी और अशिक्षा है। इन बुराइयों को दूर करने के लिए साधनों की आवश्यकता है। वहां पर साधन की सामग्रिया रहते हुए भी साधन जुटाने में कांग्रेस की सरकार भी असफल रही और जनता पार्टी की सरकार भी असफल रही। मैं शराब बन्दी का विरोधी नहीं हूँ, शराब पिमे वालों का बड़ा विरोधी हूँ लेकिन शराबबन्दी करके जो एक अव्यवहारिक काम आपने किया है वह भी आपको आय के कमी का एक कारण है। व्यवहार में तो शराबबन्दी होती नहीं, लोग धड़ल्ले से गैर-कानूनी तरीके पर शराब पीते हैं लेकिन राज्य के साधन में कमी आ जाती है। साधन में कमी आ जाने का एक दूसरा कारण यह है कि पिछली सरकार ने बड़े बड़े व्यापारियों के लिए सेल्स टैक्स में छूट दी। (व्यवधान)

श्री भूलचन्द डागा। आप प्रोहिविशन के समर्थक हैं या नहीं?

श्री रामावतार शास्त्री: प्रोहिविशन नहीं होना चाहिए क्योंकि यह अव्यवहारिक है—यह बात मैंने कही है। आप लोगों में बहुत मारे लोग ढालने वाले हो सकते हैं लेकिन मैं उनमें नहीं हूँ।

यहां पर यह बात ठीक कही गई है कि राजस्थान खनिज सम्पदा से भरपूर है। खनिज संपदा में बिहार के बाद राजस्थान का ही नम्बर आता है। लेकिन खनिज संपदा का उपयोग किया जाये, उसको निकाल कर आम जनता की खुशहाली में लगाया जाये—यह प्रयास कोई सरकार नहीं करती है। मैं चाहूँगा कि खनिज सम्पदा के विकास के लिए एक निगम कार्यपालीकरण की स्थापना की जाए जिसकी यह जबाबदेही हो कि वह इसको विकसित करे और राज्य की सुरक्षा में उसको लगाये। जाहिर बात है कि

अगर साधन की कमी है तो भारत सरकार आर्थिक मदद दे। यदि राज्य के ऊपर ही छोड़ देंगे तो यह काम चलने वाला नहीं है।

राजस्थान में अकाल भी आता है और बाढ़ भी आती है जिसमें अरबों रुपए की बरवावी होती है। प्राकृतिक प्रकोप के नाम पर इसमें 1,43,52,000 रुपए की व्यवस्था की गई है जो कि बहुत कम है, इसको और बढ़ाया जाना चाहिए लेकिन इससे भी जरूरी बात यह है कि उसका उपयोग हो, दुरुपयोग न हो। अभी राजस्थान तथा दूसरे प्रदेशों में इस प्रकार की राशि का दुरुपयोग होता है। राजनीतिक नेता, कैट्टैक्टर और निहित स्वार्थ के लोग उसका ज्यादा हिस्सा हड्डप जाते हैं। इसको बचाने का प्रयास होना चाहिए। नव आप सही मायनों में मदद दे मिलने हैं।

यही बात सहयोग समितियों के बारे में है। महयोग समितियों का जाल वहां भी है और दूसरे राज्यों में भी है, उसके लिये 8 करोड़ 79 करोड़ 66 लाख रुपये की व्यवस्था आपने की है। इसका उद्देश्य है कि साधारण किसानों का भला हो, जो मजिनल फार्मर्स हैं जो गरीब किसान हैं, उनका भला हो, लेकिन होता क्या है? बड़े किसान कुण्डलियां मार कर सहयोग समितियों में बैठ जाते हैं और सारी राशि हड्डप जाते हैं हजाम कर जाते हैं। इस को रोकने की आवश्यकता है।

अभी एक माननीय सदस्य ने बतलाया कि वहां पर मजदूरों को तीन किलो गेहूँ दिया जा रहा है, जिसके विरोध में उनकी हड़ताल चल रही है। काम के बदले अनाज योजना के अन्तर्गत मजदूरों को 5 से 6 किलो अनाज दिया जाता है। लेकिन उन मजदूरों को 3 किलो अनाज दिया जाये—यह कहां का न्याय है? मैं चाहता हूँ कि आप तुरन्त इसमें हस्तक्षेप करें ताकि उनकी मजदूरी को बढ़ाया जाये और वह हड़ताल समाप्त हो सके।

राजस्थान नहर की चर्चा लगभग सभी सदस्यों ने की है। इसके लिये कांग्रेस की सरकार भी दोषी थी। इन लोगों ने कभी ध्यान नहीं दिया। उस क्षेत्र में जितने बड़े बड़े किसान हैं, उन्होंने वहां जमीनों पर कब्जा कर रखा है, अतः उनकी इजारेदारी को, उनकी मोनोपॉली को तोड़ा जाये। इस नहर योजना को शोध पूरा किया जाना चाहिये, अन्यथा मरम्भमि ज्यादा बढ़ेगी और सम्बन्ध है वह मरम्भमि बढ़ते बढ़ते एक दिन दिल्ली को भी अपने वाहों में स्पेट ले, उस समय बड़ी दयनीय स्थिति हो जायेगी। इसलिये राजस्थान नहर का काम ठीक से और जल्दी पूरा होना चाहिये और साथ ही जिन धर्मों

[श्री राजधानी भास्त्री]

किसानों ने वहां जमीनों पर कढ़ा कर रखा है, उनकी मोनोपोली को तोड़ा जाये। यदि आप ऐसा कर सकें, तभी आप वहां के पिछड़ेपन को, वहां की गरीबी को दूर कर सकते हैं।

मैं आप से यह भी निवेदन कर दूँ कि महंगाई, बेरोजगारी, डीज़ल, कैरोसीन तेल आदि सबलों को लेकर वहां 27 मार्च को एक बड़ा भारी प्रदर्शन होने जा रहा है। सी०पी०आई० सी०पी०आई० (एम), लोकदल और कांग्रेस 'ए' के लोग मिल कर यह प्रदर्शन करने जा रहे हैं। यदि आप ने यह काम नहीं किये तो आप को जन असंतोष का मुकाबला करना होगा और फिर आप को कोई बात नहीं चल सकती।

श्री श्रीखा भाई (बांसवाड़ा) : सभापति महोदय, मैं पहली बार सदन में बोल रहा हूँ इसलिए मेरे साथ समय का लिहाज नहीं बरता जाना चाहिये। हमारे राज्य के अनेक संसद सदस्यों ने, जो अलग अलग स्थानों से चुन कर यहां आये हैं, अपने भाषणों में इस बात को प्रमाणित किया है कि राजस्थान आज तक बहुत उपेक्षित रहा है। राजस्थान के बारे में जो स्टेटिस्टिक्स यहां पर पेश किये गये हैं, उन से सभी सहमत हैं कि जब तक गाडिगिल फार्मूला के अनुसार संशोधन नहीं आयेगा, तब तक राजस्थान की अर्थ-व्यवस्था कभी अच्छी नहीं हो सकती।

राजस्थान के पिछड़े होने के कई कारण हैं। गजनीनिक कारण है, ऐतिहासिक कारण है, तथा कुछ नैचुरल कैलामिटीज के अलावा भौगोलिक कारण भी है। जहां राजस्थान के अन्दर कुछ विषमतायें हैं, वहा उम्मीकी कुछ विचित्रतायें भी हैं। अर्थिक विषमता तो इतनी ज्यादा है कि शायद किसी भी प्रदेश में नहीं होती। राजस्थान के अन्दर ऐतिहासिक रूप से देखा जाय तो यह 22 रजवाड़ों का समूदाय है। यहां पर केवल अजमेर और मेरवाड़ा ही ऐसा क्षेत्र था, जिसमें ब्रिटिश हिंडिया के द्वारा शासन होता था। इस लिये हिन्दुस्तान में कोई ऐसा राज्य नहीं है जो राजस्थान के समान हो। जैसा मेरे पूर्व बताता ने कहा, विस्तार की दृष्टि से राजस्थान देश में दूसरा राज्य है। जनसंख्या के अनुसार जैसा बतलाया गया है देश की 4.5 प्रतिशत इसकी जनसंख्या है। एक तरफ राजस्थान के उत्तर पश्चिम भाग में रेगिस्तानी ठोके हैं और दूसरी तरफ अरावली पर्वतों से आच्छादित आदिवासी क्षेत्र हैं। उन दोनों के बीच में जो इतना बड़ा असंतुलन है, उस को मिटाना बहुत जरूरी है। क्या आज की सरकार

या भूतपूर्व सरकारों ने इस बात को देखा था कि जब तक ऐरिया प्लान नहीं बनाया जायेगा, तब तक सही मायनों में विकास नहीं हो सकता है। यातायात के मामले में शिक्षा के मामले में, सड़कों के मामले में उद्योगों के मामले में राजस्थान पिछड़ा हुआ है और राजस्थान के अन्दर ही कुछ जिले दूसरे जिलों से पिछड़े हुए हैं। उत्तरी जिलों में पानी की डिफीक्यूटी होने के बाद भी मैं यह कह सकता हूँ गंगा नगर और जालौर के मुकाबले में हमारे डूगरपुर, बांसवाड़ा और उदयपुर जिलें बहुत पिछड़े हुए हैं वहां पर अदिवासी लड़ने हैं और उनका प्राचीदी का घनत्व वहां पर इतना बड़ा हुआ है कि उसके बारे में कुछ कहा नहीं जा सकता। शेड्यूल ऐरिया घोषित होने के बावजूद भी गवर्नर साहब ने उसके बारे में अपना प्रतिवर्द्धक प्रतिवेदन राज्यपति जी को बहुत मलों से नहीं भेजा है जबकि इसका प्रावधान संविधान में है और इस तरह से संविधान की जो आवश्यकता है उसको पूरा नहीं किया गया है। अब आप ही बता सकते हैं कि ऐसे क्षेत्रों के अदिवासियों की क्या स्थिति हो सकती है। उनकी रोजी-रोटी का क्या प्रबन्ध है। अभी बक कोई प्रबन्ध उनके लिए नहीं किया गया है, जिस के कारण बहुत से लोग अपना गांव छोड़ कर चले गये हैं। अ.प.को यह सुन कर तजुर्बा होगा कि जिस गांव की आबादी एक डजार थी वहां पर पोलिंग स्टेशन पर, जहां पर एक हजार बोट थे कहीं तीन बोट पड़े हैं, कहीं पाच बोट पड़े हैं और कहीं दस बोट पड़े हैं इन चुनावों में। ऐसा क्यों है? यह इसलिए है कि वहां से लोग बाहर दूसरे प्रदेशों में चले गये हैं, गुजरात प्रदेश में चले गये हैं मध्य प्रदेश में चले गये हैं और जब इस प्रकार का पनायन हुआ है तो क्या उम्मीद की जा सकती है। इसलिए मेरा कहना यह है कि वहां पर बहुत बड़े पैमाने पर काम शर्म किये जाएं। मैं यह कह सकता हूँ कि कांग्रेस के ग्रामन काल में 1968-69 में और 1975 में जब अकाल पड़ा था वहां पर लाखों लोगों को मजदूरी पर लगाया गया था लेकिन इस बार जो अकाल पड़ा है तो वहां पर लोगों को मजदूरी नहीं मिल रही है और वे बाहर चले गये हैं। एक तरफ तो यह स्थिति है और दूसरी तरफ वहां पर पूरी तरह से वसूलयाबी की जा रही है। जब अकाल की घोषणा हो गई तो वह वसूलयाबी बन्द की जानी चाहिए, ऐसा मेरा आप से निवेदन है लेकिन वहां पर उस पैसे को वसूल करने के लिए सख्ती बरती जा रही है। मैं यह भी बताना चाहूँगा कि अदालत की जो डिगरियां हुई हैं, उनको भी उनसे वसूल किया जा रहा है। उनको बन्द किया जाना चाहिए।

अब मैं अपने यहां की कुछ योजनाओं के बारे में यह कहना चाहता हूँ कि हमारे यहां जो जास्त, भाली, कमला, आम्बा, मोमकादर और डाया सिंचाई योजनाएं हैं, इन के लिए उचित प्रावधान करके इन को आगे बढ़ाया जाना चाहिए।

ताकि हमारे खेत का विकास द्रुत गति से हो सके।

इसके अलावा एक सुझाव और देना चाहता हूँ। जो कुछ कर्जे फैमिल के नाम से दिया जा रहा है। जैसा कि अभी माननीय सदस्य, कोटा ने कहा है कि यह 2.4 करोड़ रुपये है। मैं यह निवेदन करना चाहता हूँ कि इसको बढ़ाया जाना चाहिए। हमारे यहाँ के गवर्नर साहब ने 100 करोड़ रुपये की मांग की है। क्यों नहीं, वहाँ पर एक स्टडी टीम को भेजते हैं? वह स्टडी टीम वहाँ पर जाएं और सारी स्थिति का जायजा ले कर रुपये देने को सिफारिश करें। मैं खास तौर पर यह कहना चाहूँगा कि वित्त मंत्री उनको निर्देश दें कि वह आदिवासी इलाके में जाएं और वहाँ पर जो लोगों की हालत है, उस पर ध्यान दें।

एक सुझाव और देना चाहता हूँ। अभी एडवान्स प्लान एसिस्टेंस के नाम से पैमा दिया जा रहा है। एडवान्स प्लान एसिस्टेंस के नाम से जो पैसा दिया जा रहा है, क्या राजस्थान उससे कभी ऊपर उठ सकेगा? 9 अरब रुपये कर्जे के हैं और 75 करोड़ रुपये ब्याज है जब कि आप ने जो बजट बनाया है, वह 13 करोड़ रुपये का है। अब आप ही बताइये कि जब 9 अरब रुपया कर्जा है और इनना ब्याज है, तो इस बजट से क्या वह राज्य ऊपर कभी उठ सकता है? कैसे उस राज्य का उत्थान हो सकता है? वहाँ पर खनिजों के भड़ार भरे पड़े हैं और सारी चीजों के होने के बावजूद भी, वह राज्य प्रगति नहीं कर रहा है। मैं खास तौर से फाइनेंस मिनिस्टर साहब से निवेदन करना चाहता हूँ कि नये ढंग से राजस्थान का प्लानिंग होना चाहिए और प्लानिंग के जो नामस हैं, उन को बदल कर नये ढंग से प्लानिंग की व्यवस्था होनी चाहिए।

PROF. NARAIN CHAND PARASHAR (Hamirpur): I want to highlight one very important problem. The people of Himachal Pradesh who have sacrificed their hearths and homes have been settled in Rajasthan. But the conditions are not satisfactory and the Rajasthan Government always takes the first step to harass them. So much so, out of, 27,000 families who were uprooted and have been allowed to settle on the land mostly in Bikaner District and the Anupgarh Tehsil, 4500 families have been deprived of the land that has been allotted to them under one pretext or the other.

So, I would request the hon. Minister for Finance now that he

presents the Vote on Account for Rajasthan, he should appoint a central team from the Government of India to look into this problem. It is a very serious one. The people who have sacrificed everything for the development of the nation should not be treated lightly and they should not be harassed. Kindly also include members of that Team from Rajasthan, Himachal Pradesh and officials from Himachal Pradesh, Rajasthan and Central Government so that the problem is solved for ever.

MR. CHAIRMAN: Now, the hon. Minister for Finance.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATA-RAMAN): Mr. Chairman, Sir. Rajasthan unfortunately has suffered both from drought as well as from floods. Last year, it had to go through the bitter experience of floods and also it has been afflicted by rather a severe drought.

I want to give this House some figures relating to the measures for alleviation of the people affected by this calamity. So far as the flood situation is concerned, the Central Government assessed the damage at Rs 19.9 crores but it has actually given 75 per cent of this as Grant from the Central Funds.

So far as the drought situation is concerned, the Central Team assessed the expenditure at Rs. 18.75 crores. After providing for the margin money of Rs. 7.74 crores, the advance plan assistance of upto Rs. 16.25 crores can be given on this account.

In addition, normally, the allocation for the "food for work" is 1.81 lakhs tonnes of foodgrains and, to take care of the special situation, a further allocation of 1.05 lakhs tonnes has been made. I am giving this figure to show that the Centre has been fully conscious of the drought and the flood situation and the distress caused thereby and has come forward to do all that it can in the circumstances. I

[Shri R. Venkataraman]

wish also to assure that if further assistance is required by way of "food for work", the Rajasthan Government can always come to the Centre, and the Centre will very sympathetically consider their request.

The broad Plan for the year 1980-81 is that an allocation of Rs. 325 crores has been made as against the allocation of Rs. 275 crores in 1979-80 and the Central assistance is now Rs. 115 crores. There has been a step-up in the Plan assistance and the distribution of the plan funds. These also show that proper emphasis had been laid on the priority sector.

For instance, Water and Power Developments will have Rs. 193.5 crores—practically sixty per cent of the entire allocation. In fact, all the on-going projects assisted by the World Bank or the International Development Association and the International Development Aid will be fully financed.

I wish now to deal with some of the points raised by the hon. Members in the course of the debate. Shri Mool Chand Daga referred to the provision for drought. As mentioned earlier, Government had given enough assistance by way of both food for work as well as cash allotment. I have given the figures just now. Apparently he has misread the figures when he said that only Rs. 7.7 crores have been given towards drought relief. Hon. Members are aware that under Finance Commission's recommendations the State has to provide the margin. The margin in this case comes to 7.74 crores. Therefore it is provided in the State budget. The rest of the things, as I have mentioned, is 16 crores. This is by way of assistance, plan assistance as well as special assistance of one lakh and five thousand tonnes of food specially given for the purpose of relief to drought affected areas. Shri Daga mentioned that the State's debt burden is increasing. He said that the burden to the Centre should be reduced. Hon. Members are aware that

under Finance Commission's recommendations, the debts due till date of the Finance Commission recommendations, were split into two—a part of it was written off and a part of it was rescheduled. So far as Rajasthan is concerned, Rs. 45 crores was written off and the rest of the debt was rescheduled in such a way that there will be relief of Rs. 137.98 crores during the period 1979 to 1984, that is, during the period of the Seventh Finance Commission.

Then, Shri Daga also mentioned that the allocation for Education is inadequate. So far as allocation for education is concerned, there is increase of Rs. 10 crores over the last year, 1979-80. The provision has been included in the budget. As I have always been saying in these cases this is only an interim budget. If the State Government is formed and if wants to increase or decrease the allocation or readjust its priorities it is always open to them to do so. Shri Saran referred to the distress caused to the poor farmers on account of drought and recovery of loans. So far as land revenue is concerned in respect of people who owe these from unirrigated lands the recovery has been stayed. So far as loan due to cooperative societies are concerned, it has been urged that short-term loan can be converted into medium-term loan giving relief to people to repay it over a period and that medium-term loans can be converted into long term loans. This should go a long way to relieve the distress. Mr. Saran also said that public investment in Rajasthan has not been adequate. It is only Rs. 291 crores for a total of 15,000 and odd crores for the whole of India. There is certainly scope for improvement and the Government of India will certainly bear it in mind. Prof. Nirmala Kumari Shaktawat made a powerful plea for Rajasthan canal project, for which high priority is being given. In the Budget estimate actually Rs. 31 crores have been pro-

vided for 1980-81 and for a project of this magnitude this Rs. 31 crores is not sufficient she said. It all depends upon how much can be absorbed; the amount can be increased if the work progresses; merely by providing it in the budget and not realising it will cause distortion in the budget. If work progresses satisfactorily and at a faster pace, it is always possible to come by way of supplementary estimates and increase the allocation.

SHRI SATISH AGARWAL (Jaipur): There was a proposal in the Ministry of Finance for getting finance for this canal project from outside. Rs. 90 crores from the World Bank and Rs. 210 crores from the Government of Iran were received for this project. But there has been no progress on that project.

SHRI R. VENKATARAMAN: I have no information on this. I will look into it and I will write to you later because you are interested in it.

Now, I have pointed out that this allocation has been made taking into account the amount that could reasonably be absorbed and spent. That is the point. There is no point in making allocation and then allowing it to lapse. The rate at which it has been absorbing in the past years also shows that it cannot absorb more than what we have provided.

Then Mr. Goyal made a very eloquent plea on behalf of the State of Rajasthan. Actually he gave all the statistics to show how backward Rajasthan is. I am reminded of the days when all of us used to go to the National Development Council. Mr. Sukhadia used to represent Rajasthan and I used to represent Tamil Nadu. All of us used to go there. We used to view with one another to show how backward we were, more than one another, in order to get more assistance from the Centre. The real point is this that in a country consisting of different States and the States having a different background very largely because of historical circumstances, it is very difficult to arrive

at a formula which will satisfy everybody. For instance, the States of Maharashtra and West Bengal having had the advantage of British investments during their regime had marched forward both in administration as well as in industrialisation. States like Tamil Nadu and one or two others had marched forward in administration but not in industrialisation. But those States which were under the Princely order remained backward and I entirely sympathise with the point of view raised by Mr. Goyal and it used to be done by my friend more effectively and more forcefully in those days. Well, the position is that you cannot overnight change what has been the result of history. The point raised by Mr. Goyal is that the Gadgil formula is unacceptable. But no single formula is acceptable to all the States and the formula has been debated times without number. And the only formula which has been acceptable and has stood the test of time since 1967 or 1968, is the Gadgil formula. Under this formula only 60 per cent as the Central Assistance is given on the basis of population, 10 per cent is given on the basis of backwardness, 10 per cent is given for continuing scheme and so on. Therefore, if you want a formula which is also acceptable to all these States, you will have to devise something which the other States also will agree and it is still open to Rajasthan and other States to take it up in the future National Development Council to change this formula. But to the best of my knowledge and to the best of my experience, it is very difficult to find any other formula which will command acceptance of a fairly sizeable section of the National Development Council, notwithstanding that I would like still to say that there is a special responsibility on the part of the Central Government to come to the assistance of backward States. I said the same thing yesterday in respect of Orissa. Rajasthan is also in the same position. There is special

[Shri R. Venkataraman]

responsibility on the part of the Centre to come to the help of backward States and how they should do it will be a matter of further discussion between the States and the Centre. One way that I could see is increasing the Central investment in those areas giving larger opportunities for employment and also scope for greater development. If there are other ways in which it could be done, it could always be discussed. But I can assure the hon. Members that the Centre wants to carry the States forward with their fullest cooperation and the Centre wants to see that the development in all the States is encouraged at a level which will be fairly satisfactory to the people of the States themselves. Any attempt to bring about a lop-sided development in certain States leaving certain States backward would be neither in the interest of the nation as a whole nor in the interest of even the developed States. Hon. Members are aware of the old saying that poverty anywhere is a threat to prosperity everywhere. If there is prosperity in some places and poverty all over, that prosperity will also go. I would like to assure the hon. Members that every effort will be made to bring about some kind of accelerated progress in respect of the backward States.

SHRI KRISHNA KUMAR GOYAL: What about the amount received from the World Bank? How much is being disbursed in the States by the Centre?

SHRI R. VENKATARAMAN: Shri Goyal himself is aware that upto now only 25 per cent of the World Bank assistance was given to the States, that has now been raised to 70 per cent, and, therefore, it is too early to think of any further revision in the matter. But as I said, there are several ways in which the backward States could be helped; this could be one of the items which could be further discussed and considered. At the moment, as I said, there has been a very long step taken by increasing

the 25 per cent assistance to States to 70 per cent assistance. Therefore, the progress so far made must be at least conceded as being satisfactory though we may ask for more.

Several hon. Members have pointed out that the problem of recurring famine should be dealt with on a sound and firm footing. The hon. Members are aware that in Rajasthan we have programmes like the Drought Prone Areas Programme and the Desert Development Programme. For the next year, that is 1980-81, we have allocated Rs. 11.8 crores for the Desert Development Programme and Rs. 10.8 crores for the Drought Prone Areas Programme. Besides, there are other schemes like Rajasthan Canal for which, as I said, provision has also been made.

I think I have fairly dealt with all the points raised. I do hope that Rajasthan along with other States will make quick progress in all directions.

MR. CHAIRMAN: I shall now put all the cut motions moved to the Demands for Grants on Account in respect of Rajasthan for 1980-81 to vote together, unless any hon. Member desires that any of his cut motion may be put separately.

All the cut motions were put and negatived.

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (Rajasthan) to vote. The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third column of the order paper be granted to the President out of the Consolidated Fund of the State of Rajasthan on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 49."

The motion was adopted.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants in respect of Rajasthan for 1979-80 to vote. The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 1 to 7, 9 to 11, 15 to 22, 24, 26, 27, 29 to 32, and 34 to 48."

The motion was adopted.

15.41 hrs.

RAJASTHAN APPROPRIATION (VOTE ON ACCOUNT) BILL, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

Introduced|moved with the re-commendation of the President.

Sir, I beg to move†:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the Services of a part of the financial year 1980-81, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.
Claus 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

RAJASTHAN APPROPRIATION BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment

*Published in Gazette of India Extraordinary, Part II, section 2, dated 16-3-80.

{Mr. Chairman}

and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce[†] the Bill.

Sir, I beg to move[†]:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.45 hrs.

**TAMIL NADU BUDGET, 1980-81—
GENERAL DISCUSSION, DEMANDS
FOR GRANTS ON ACCOUNT**

(TAMIL NADU 1980-81 AND SUPPLEMENTARY DEMANDS* FOR GRANTS (TAMIL NADU), 1979-80

MR. CHAIRMAN: The House will now take up items Nos. 25, 26 and 27 in respect of Tamil Nadu Budget for which 2-1/2 hours have been allotted.

Hon. Members who have tabled cut motions may, if they desire to move their cut motions, send their slips to the Table within 15 minutes indicating the serial numbers of their cut motions which they would like to move.

May I urge upon the hon. Members please to take as little time as possible so that we can accommodate all the Members who want to speak and complete the business within the time. We have to pass both the budgets—Tamil Nadu and Uttar Pradesh.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 56."

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demands Nos. 1 to 4, 6 to 9, 12 to 21, 33, 34, 36 to 41 and 43 to 53."

*Moved with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80. **Introduced Moved with the recommendation of the President.

*Moved with the recommendation of the President.

Demands for Grants on Account (Tamil Nadu), 1980-81 submitted to the vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	
1	Land Revenue Department	1,81,02,000	..
2	State Excise Department	28,75,000	..
3	Motor Vehicles Acts Administration	54.37,000	..
4	General Sales Tax and Other Taxes and Duties—Administration	2,51,93,000	..
5	Stamps Administration	24,68,000	..
6	Registration	99 34,000	..
7	State Legislature	27,60,000	..
8	Elections	3,74,78,000	..
9	Head of State Ministers and Headquarters Staff	5 38,34,000	..
10	Milk Supply Schemes	23,72,000	..
11	District Administration	6,98,68,000	..
12	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	57,60,000	..
13	Administration of Justice	2,23,08,000	..
14	Jails	1,91,63,000	..
15	Police	14,19,91,000	..
16	Fire Services	1,06,78,000	..
17	Education	73,24,26,000	..
18	Medical	19,50,83,000	..
19	Public Health	14,86,20,000	..
20	Agriculture	17,21,31,000	..
21	Fisheries	1,03,67,000	..
22	Animal Husbandry	4,96,47,000	..
23	Co-operation	2,87,67,000	..
24	Industries	3,69,85,000	..
25	Cinchona	58,95,000	..

1	2	3	4
26	Handlooms and Textiles	1,59,15,000	..
27	Khadi	152,64,000	..
28	Community Development Projects, etc.	16,10,10,000	..
29	Labour including Factories	1,88,74,000	..
30	Social Welfare	3,60,62,000	..
31	Welfare of the Scheduled Tribes and Castes, etc.	6,37,65,000	..
32	Welfare of the Backward Classes, etc.	2,51,18,000	..
33	Housing	2,68,80,000	..
34	Urban Development	4,25,94,000	..
35	Civil Supplies	1,72,01,000	..
36	Irrigation	9,91,13,000	..
37	Public Works—Buildings	88,71,000	..
38	Public Works—Establishment and Tools and Plant	2,88,46,000	..
39	Roads and Bridges	16,72,28,000	..
40	Road Transport Services and Shipping	13,60,000	..
41	Relief on Account of Natural Calamities	97,000	..
42	Pensions and Other Retirement Benefits	9,61,01,000	..
43	Miscellaneous	15,28,89,000	..
44	Stationery and Printing	2,89,71,000	..
45	Forest Department	2,05,95,000	..
46	Compensation and Assignments	6,27,72,000	..
47	Information, Tourism and Film Technology	61,92,000	..
48	Capital Outlay on Agriculture	60,82,000	
49	Capital Outlay on Industrial Development	1,75,73,000	
50	Capital Outlay on Irrigation	10,79,62,000	
51	Capital Outlay on Public Works—Buildings	4,43,35,000	
52	Capital Outlay on Roads and Bridges	3,68,14,000	
53	Capital Outlay on Road Transport Services and Shipping	3,23,000	
54	Capital Outlay on Forests	2,49,42,000	
55	Miscellaneous Capital Outlay	2,90,44,000	
56	Loans and Advances by the State Government	38,06,57,000	
	TOTAL	2,89,58,60,000	64,77,32,000

Supplementary Demands for Grants (Tamil Nadu), 1979-80 Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House	
		3	4
1	2	Revenue Rs.	Capital Rs.
1	Land Revenue Department	71,91,000	..
2	State Excise Department	35,39,000	..
3	Motor Vehicles Acts—Administration	10,47,000	..
4	General Sales Tax and other Taxes and Duties — Administration	33,61,000	..
5	Registration	9,65 000	..
6	State Legislature	17,73,000	..
7	Elections	3,47,48,000	..
8	Head of State, Ministers and Headquarters Staff	1,61,64,000	..
9	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	8,00,000	..
10	Administration of Justice	9,78,000	..
11	Jails	88.99,000	..
12	Police	60,96,000	..
13	Fire Services	11,84,000	..
14	Education	4,04,72,000	..
15	Medical	2,03,46,000	..
16	Public Health	7,000	..
17	Agriculture	8,30,79,000	..
18	Fisheries	55,77,000	..
19	Animal Husbandry	1,67,69,000	..
20	Co-operation	5,03,45,000	..
21	Industries	6,000	..
22	Cinchona	1,000	..
23	Handlooms and Textiles	1,16,92,000	..
24	Khadi	1,000	..
25	Community Development Projects etc.	7,66,90,000	..
26	Labour including Factories	35,09,000	..
27	Social Welfare	89,68,000	..
28	Welfare of the Scheduled Tribes and Caste, etc	9,000	..
29	Housing	3,000	..
30	Urban Development	4,77,42,000	..

1	2	3	4
		Revenue Rs.	Capital Rs.
36	Irrigation	6,19,52,000	..
37	Public Works	1,34,33,000	..
38	Public Works—Establishment and Tools and Plant	3,19,60,000	..
39	Roads and Bridges	13,88,86,000	..
40	Road Transport Services and Shipping	59,70,000	..
41	Relief on Account of Natural Calamities	1,04,08,000	..
43	Miscellaneous	1,000	..
44	Stationery and Printing	1,000	..
45	Forest Department	1,05,48,000	..
46	Compensation and Assignments	1,93,27,000	..
47	Information, Tourism and Film Technology	65,09,000	..
48	Compensation to Zamindars	..	9,03,000
49	Capital Outlay on Public Health, Sanitation and Water-Supply	..	4,37,000
50	Capital Outlay on Agriculture	..	1,000
51	Capital Outlay on Industrial Development	..	2,86,55,000
52	Capital Outlay on Irrigation	..	7,000
53	Capital Outlay on Public Works—Buildings	..	3,000
54	Capital Outlay on Roads and Bridges	..	1,000
55	Capital Outlay on Road Transport Services and Shipping	..	4,53,50,000
56	Capital Outlay on Forests	..	80,61,000
57	Miscellaneous Capital Outlay	..	11,27,77,000
58	Loans and Advances by the State Government	..	1,29,23,83,000
TOTAL		75,00,56,000	1,48,85,78,000

MR. CHAIRMAN: I call upon Shri Abdul Samad to speak.

SHRI ABDUL SAMAD (Vellore): Mr. Chairman, Sir, as far as the affairs of my State are concerned, the Indian Union Muslim League joins all other right thinking democratic and progressive forces of the land, in wholeheartedly welcoming the dismissal of the deceitful ADMK Government, which was based on the firm foundations of the policy of deceptions. The ADMK Government was

the snake pit of corruption, nepotism and Communalism. The ADMK party constantly indulged in unlawful and unconstitutional interference in the administrative affairs of the State, thereby the party as a whole taking the role of the Government. Further all governmental activities were dealt with like the shooting programme of the film studios where the caprice of the mean minded actor assumes a dictatorial role. The recent statements of the top leaders of

the ADMK, which they issued after leaving that party, clearly expose and confirm the inefficiency and dictatorship of the deposed actor—Chief Minister. In fact, what existed during the ADMK rule was not government, but anarchy. Therefore, it is that, when such a corrupt and incompetent government was dismissed, all sections of the people, except the disgruntled political groups, wholeheartedly welcomed it as a constitutional move in the right direction.

Permit me, Mr. Chairman, Sir, to touch upon some of the problems relating to my State. The power position in my State is very bleak. This has naturally resulted in uncertainties of mammoth magnitude in the industrial output, seriously, affecting the industrial activities of the State.

Added to the power crisis is the shortage of diesel and kerosene. I am sure, there is actually no shortage of these vital items. The defect, obviously, lies with the distribution system in my State. Since the defect in the distribution system has assumed alarming proportions due to the corrupt legacy of the previous government, drastic action is urgently required to eradicate such defects. I am sure, the existence of the President's Rule, which makes speedy action practicable and possible, will be advantageously and properly utilised for solving these two burning problems of Tamil Nadu power cut and fuel shortage.

I regret to state that in my State, agricultural activity is not a paying avocation. The price of paddy is not remunerative at all to the farmers. I may also mention here that the farmers are not getting adequate return for their investment and labour in the case of sugarcane also. It is essential that the growers in Tamil Nadu are paid fair price for sugarcane. Unless this is done, I am afraid nobody in the State would opt for growing sugarcane, which will further aggra-

vate the existing problems. I am quite confident that the Central Government which is wedded to the noble policy of protecting the agriculturists and farmers, would take immediate steps to ameliorate the lot of the farmers and alleviate their sufferings.

The meteoric rise in the price of sweet sugar is a sour experience. The present government's efforts to remove this sour factor, which is due to the bungling of the previous government, may be so oriented as to give quick relief to the citizens by taming the price line or sugar to its pre-rise point.

One of the projects which deserves immediate attention of this popular government in my State is the Sethu Samudram Project. This project is not a political stunt, but one which has to be taken up in all seriousness and earnestness without any delay. In this regard I invite the kind attention of the Government to the report of the Ramaswamy Mudaliar Committee which has pointed out without a shadow of doubt that the Sethu Samundram Project is not only possible and feasible, but also profitable. The Pamban bridge is another problem which requires immediate attention. I need hardly emphasize the importance of this bridge which serves as a vital communications link not only within our land but also between our country and our friendly neighbour, Sri Lanka. The Pamban bridge work has been suspended because, it appears that this work of national and international importance was entrusted to a most incompetent contractor. Fresh arrangements must be made and the work of the bridge must be entrusted to competent hands for expeditious completion.

Regarding Salem Steel plant, it is not known why there is such undue delay in its execution. It is sad to note that a lot of confusion prevails in the site and a sort of uneasiness rules among the workers about their

[Shri Abdul Samad]

future. The Salem steel project is not an issue of political prestige, but a vital measure which is the hope of Tamilnadu to improve its economy which, in turn, means the national economy as well. Therefore, there should be no hesitation in making available the required funds to meet all aspects of this plant, and steps must also be taken to rekindle the spirit of confidence and hope in all those associated with the actual working and execution of the plant.

The national policy of converting all the meter gauge railway lines must be implemented with vigour and speed in Tamilnadu. I may also mention here that a survey has already been made to link Karur to Tuticorin via Dindugul. I suggest that Pallapatti may also be included in this new line as it is the native place of a trading community who are spread all over India.

I may also state that the great metropolitan city of Madras requires a circular railway line linking all parts of the sprawling city. If it materialises—it certainly is feasible—it will cater to the requirement of the ever-increasing number of commuters in the metropolitan city of Madras.

It is really strange that even after the dismissal of the discredited ADMK government, various boards appointed by them continue to exist. It is also a known fact that instructions have been issued by the ADMK to these boards not to resign. This is nothing short of confrontation with the present government and it is not going to do any good to the ADMK. As far as the State waqf board is concerned, thanks to the feudalistic style of functioning adopted by the

ex-ADMK minister for waqfs as a faithful follower of his discredited and dictatorial chief minister, the Waqf Board has gained notoriety unparalleled in its history. The ADMK appointed waqf board has no respect for the provisions of the central Waqf Act of 1954. It is not known under whose instructions and instigation the Tamilnadu state waqf board has been passing orders without holding any enquiry in conformity with the provisions of the Central Waqf Act of 1954. The large number of writ petitions admitted by the Madras high court staying the orders by the ADMK state waqf board in several cases is concrete proof of the incurable malady prevailing at the waqf board under its malicious presiding bacteria, the present chairman of the waqf board, who has been conducting—rather misconducting its affairs as if it is his private office. The waqf board is a quasi-judicial tribunal which deals with purely religion based institutions. To have as its chairman a person who has no respect either for the law or for religion of the institutions over whom he has supervisory control, is unjust and unpardonable. The Muslim community of Tamilnadu is fed up with the present waqf board and the unbecoming and irreligious activities of its chairman. This is evident from the resolutions passed by several representative Muslim religious bodies in my state. Therefore the present waqf board must be dismissed without any further delay. After such dismissal, till a proper new board is duly constituted, a competent and well qualified person should be appointed as the special officer to discharge all the statutory functions of the board as per law. The Muslim community of Tamilnadu expects speedy action from the Government in this regard. It is well known that even though Madras is a city in the deep south, it can legitimately boast of a sizable section of Urdu-speaking population. The policy of the present popular government is to establish Urdu Academy in important Urdu speaking centres. I request that a branch of Urdu Academy may be

opened in Madras also. I further request that necessary provision for this may also be made in the present interim Budget itself.

It pains me a lot to refer to another atrocity committed during the ADMK regime. I refer to the dastardly murder committed right inside the police station at Palani Town in the Madurai District of Tamil Nadu. This murder of a poor but honest fruit vendor named Ibraheem, shook the conscience of Tamil Nadu. As if this was not sufficient his widow was diabolically ill-treated and humiliated in a manner which goes against the modesty of womanhood. While reserving our right to demand a full probe into both these inhuman and cruel events after an elected Government takes charge of the State, I ask with a deep sense of pain and anguish, how can we tolerate such insult to woman's modesty in a land of which a noble, well principled and highly disciplined woman is the Prime Minister? Therefore, immediate action may be initiated to set in motion the forces of law against the scoundrels involved in the commission of such outrageous act.

I shall be failing in my duty if I do not touch upon the requirements of my constituency. It is well known that, in the production of paddy, North Arcot district, in which my constituency is situated, is second only to Thanjavur, the granary of Tamil Nadu. The river, Palar across which my constituency spins, is full of water for nearly six months. But, it is unfortunate that most of this God-given gift of water, is allowed to go waste into the sea. If the Palar river water is duly harnessed and properly utilized for agricultural operations in a massive scale, it is bound to usher in a magnificent era of 'Green Revolution'. I suggest the immediate constitution of a Palar Development Project on a model of the Damodar Valley Project and Tennessee Valley Project in the U.S.A.

for the due conservation and proper utilisation of the invaluable Palar river water.

Once again, I thank you, Mr. Chairman, for having given me this opportunity of speaking in this historic session of the Lok Sabha. I beg to move:

"That the demand for grant on account under the head Capital outlay on Industrial Development be reduced by Rs. 100."

[Delay in execution of the work for Salem Steel Plant. (1)]

"That the demand for grant on account under the head Capital outlay on Roads and Bridges be reduced by Rs. 100".

[Need for a bridge over Palar near Palliconda and Gudiyatham. (2)]

"That the demand for grant on account under the head Capital outlay on roads and Bridges be reduced by Rs. 100.

[Need for bridges near Ambur and Vaniyambadi. (3)]

"That the demand for grant on account under the head Miscellaneous capital outlay be reduced by Rs. 100".

[Failure to take up Sethu Samudram Project near Mandabam as recommended by Sir. A. Rama-swamy Mudaliar Committee. (4)]

"That the demand for grant on account under the head Miscellaneous capital outlay be reduced by Rs. 100".

[Unfortunate abandoning of the construction of a bridge linking Mandapam and Danushkodi. (5)]

"That the demand for grant on account under the head Miscellaneous capital outlay be reduced by Rs. 100".

[Shri Abdul Samad]

[Failure to take up construction of Moradana Dam, the foundation of which has already been laid. (6)]

SHRI N. DENNIS (Nagercoil): Sir, supporting the Budget I wish to offer a few points.

The hon. Finance Minister has presented a well balanced Budget by getting over the confusion and stagnation created by the previous regime in the economy and Administration.

The previous regime was in the saddle of office without any plan and programme.

The Finance Minister is aware of the fact that there is no industrial development in the State since 1967. New venture has to be made for industrialising the State (again) by allocating more funds for industrialising the rural areas in a decentralised way.

As the consequence of the ADMK rule there is bureaucratic domination in the State and the election to local bodies like Panchayats and Panchayat Unions and Municipal Councils and to the cooperative institutions did not take place for many years. In the place of elected bodies, advisory bodies are constituted with ADMK men nominated by the then Government. So, election to these bodies have to be conducted without further delay.

Another matter of concern is about the functioning of electricity system in the State. There are frequent unexpected electricity cuts and failures. This affected the production of industry in the State. Adequate transformers have to be provided in many places as light is very dim in several places. Additional allocation has to be made for power generation. Another matter of concern is about the irregularity in the functioning of street lights.

16 hrs

Another matter I would like to bring to the notice of the Finance Minister is that the school buildings

in the State are in a very bad condition. Many school buildings are in a dilapidated, damaged and dangerous condition without maintenance for many years. A master plan has to be evolved for the maintenance and repairing and also for putting up new buildings wherever necessary.

There is widespread drinking water scarcity in rural areas of the State. The previous regime did not protect the interests of the ryots. So, the ryots are facing a number of difficulties. Even when there is adequate quantity of water in the dams and tanks, due to the failure of the supply and distribution of water, the crops are made to wither away, particularly paddy fields in the tail ends. The channels are not properly maintained and silt is not removed.

Another important point to be noted is that the breaches that occurred in the 1978 floods are not closed till this day. Immediate steps have to be taken to remove the problem of the ryots.

A large number of people in the southern districts are dependent on palmyra tapping and in connected occupations. They are poverty-stricken people. Their occupation is deteriorating without assistance from the Government. They have to be encouraged by supplying firewoods, loans, subsidies and by giving other financial assistance.

The financial condition of the fishermen is very poor. Most of them are depending on traditional fishing and they have no work during the off season. The fishermen of the western coast are severely affected year after year by severe sea erosion causing loss and damages to their houses and fishing materials like boats and nets. Permanent remedial measures have to be taken to prevent sea erosion.

The difficulty experienced by the people due to the scarcity of cement, kerosene, sugar and diesel and other essential commodities has to be removed immediately.

Regarding Kanyakumari district, industrially it is a most backward district. It has to be classified as a most backward district in industry by the Government. No public sector industry is located in this district. Industries have to be located in this district and in other rural areas in a decentralised way. Immediate steps have to be taken to start the following industries in this district, for which there are wide opportunities. There is possibility for starting rubber-based industries in the district because rubber is abundantly produced here. There are Government rubber plantations and plantations owned by private persons. Production of rubber per acre here is the highest in India. Therefore, it is just, proper and expedient to have rubber-based industries located in this district.

There is wide scope for starting a titanium factory in this district. The raw material for the same—ilmanite—which is a rare mineral is abundantly available in the coastal areas in the district. Now they are exported to foreign countries. There is a proposal to start a titanium factory in Tamilnadu. It has to be located in Kanyakumari district.

Apart from this, there is ample scope for starting coir matting small-scale industry in this district, as coconut is abundant here. There is scope for starting fibre industry also.

Another matter I wish to point out in this connection is that the cashew factories located in this district are without raw cashew nuts. Because they are not getting adequate quantities of raw cashew nuts, hundreds of labourers are thrown out of employment. A unit of the Cashew Corporation of India has to be located in Tamil Nadu, particularly in Kanyakumari District.

Colachel Harbour is the only harbour on the Western Coast in Tamil Nadu. It is an ancient harbour of long stand-

ing history. Steps have to be taken to improve the harbour.

Thousands of tourists are visiting Cape Comorin daily. So, it has to be made an attractive tourist centre.

There is a proposal to establish an agricultural research centre in Kanyakumari District. The Vice-Chancellor of the Coimbatore Agricultural University has visited this place in this regard. Land is also available. It is an ideal place for it. All sorts of crops, both foodgrains crops as well as cash crops like rubber, pepper, cloves, coco, are all cultivated here. So, an agricultural college also can be started here and it is an ideal place for it.

Nagercoil-Trivandrum Road is a national highway. It is an interstate road. The Kerala part of the road is maintained well but Tamil Nadu part of the road has to be maintained.

With these words, I support the Budget proposals.

SHRI K. MAYATHEVAR (Dindigul): Mr. Chairman, Sir, at the outset, I congratulate the Central Government for dismissing the impotent Government, the anti-peoples Government, of the cine film actor, Mr. Ramachandran, and saving the people of Tamil Nadu.

Since the time is limited, I would like to draw the attention of the Minister to certain burning issues. Regarding the wheat price—I have been here since 1973—the Janata Government had raised the levy price of wheat more than twice. I pleaded on the floor of this House on many occasions to raise the procurement price of paddy grown in the South. But there is a discrimination not only in language but also in fixing the levy price of paddy and wheat. There should not be any discrimination. Therefore, I hope that at least this Government will come forward to

[Shri K. Mayathevar]

protect the interest of paddy-growers in the South. The levy price of rice should be so raised as it becomes remunerative to them. Only then the interest of farmers in Tamil Nadu and whole of South India will be protected.

Regarding sugarcane, the sugarcane growers are also facing so many difficulties. They do not get remunerative price of their produce. Therefore, I request the Government to enhance the price of sugarcane so that it becomes remunerative to the farmers.

Regarding All India Debt Relief Act, the leaders of all the Parties in this House have been pleading since the inception of this Parliament, to bring an All India Agricultural Debt Relief Act in order to give some relief to the poor and medium farmers. It is right time for the Government of India to introduce an All India Debt Relief Act to give relief to, at least, those poor farmers who have got five to ten acres of land. Unless and until we give relief to them, we cannot save the poor farmers who are the backbone of the village economy. Unless we protect them, our whole agriculture will go to dogs. Therefore, I call upon this Government to give relief to the medium and poor farmers by writing-off all the debts, not only in Tamil Nadu but throughout India.

Coming to shortage of electricity, that is the most burning problem in Tamil Nadu. Because of 60 per cent cut in the electricity supply by the then Government of Tamil Nadu, which amounted to cutting the throats of the farmers and industrialists, neither the farmers could follow their agricultural operations nor the industrialists could operate their industries. As a result of this I apprehend that the production in the agricultural as well as industrial field will fall. Yesterday I saw a TV programme in

Madras where the Chairman of the Electricity Board was saying.

MR. CHAIRMAN: He should conclude now, his time is over.

SHRI K. MAYATHEVAR: As very correctly pointed out by Shri Abdul Samad, it is because of the laziness and irresponsible behaviour of the Electricity Minister of Tamil Nadu, as well as the irresponsible conduct of the then Chief Minister of Tamil Nadu, as well as the Chairman of the Electricity Board, that the situation had come to such a pass that the Government had to impose a cut of 60 per cent.

In Tuticorin Rs. 80 crores have been wasted for the Tuticorin plant but there has been no production at all. Similarly, in Neyveli though they should be producing 600 million units, they are not producing it. In the Ennore thermal unit there is a production of only 33 per cent. In several places the units are not functioning properly. So, I would request this Government to take steps to see that there will be no shortage of electricity, either now or in the future, so that the farmers and the industrialists can continue their activities and there will be no fall in production.

In Tamil Nadu, under the AIADMK regime, the wonderful Chief Minister—I would simply call him as "Cheap Minister," and not as "Chief Minister" of Tamil Nadu—he created four posts of IGs! Have you come across any precedent in any other State in the Indian Union where there are four IGs in the Police Department? Then he created another wonderful post of Director-General of Police. It is all criminal waste of tax-payers' money. I would request the Government to abolish these additional posts of Director-General and IGs, which were created by MGR, who does not know the ABC of administration. He is a film actor who does not know the fundamental principles of adminis-

tration. There should be only one post of IG.

Then, as I have mentioned in the last session, * * * * * (Interruptions). He was the Chief Minister of Tamil Nadu.

MR. CHAIRMAN: A certain procedure has to be followed in the House. A person who is not present here to answer the charges cannot be criticised in this House in this fashion. Let him resume his seat. Shri K. T. Kosalram, he will have five minutes.

SHRI K. T. KOSALRAM (Tiruchendur): It is not possible for me to finish in five minutes; it is impossible.

*Mr. Chairman, Sir, I would at the very outset like to pay my compliments to my hon. friend Shri R. Venkataraman for providing Rs. 4 crores more in this year's budget of Tamil Nadu as compared to last year. He was a Minister in Tamil Nadu Government and it is enough if I just hint at the problems and he will pick up the threads.

I am in full agreement with the justification for the dismissal of A.I.A.D.M.K. Government in Tamil Nadu, as enunciated by my hon. friends Shri Abdul Samad and Shri Maya Thevar. I would now refer to the readiness of World Bank to extend a loan of substantial amount—several crores of rupees, in fact—for a comprehensive underground drainage system in Tamil Nadu, drinking water schemes throughout Tamil Nadu and also for the tube-railway project in Madras, which is known as rapid transport system. I should say that the A.I.A.D.M.K. Government's lethargy has lulled even the World Bank.

Shri Venkataraman knows that the Buckingham Canal can be dug deep and a tube railway can be constructed in that. Similarly, the Corporations, the Municipalities, the Panchayat Unions and the Panchayats should be involved in the preparation of a comprehensive drinking water scheme. The hon. Finance Minister should expeditiously set the process of procuring the World Bank loan for these schemes.

When the A.I.A.D.M.K. Government was running Tamil Nadu administration, the Ministers and the Secretaries were callous to the letters of public men like the Members of Parliament, M.L.As etc; they would not respond at all to these letters pleading for Government's action. Here, if a Member writes to the Prime Minister, he gets an acknowledgment within three days and within a month or so he is also informed of the action taken on his letter. He is treated in such a dignified and decent manner. The hangover of AIADMK Administration has not yet gone out of the officialdom in Tamil Nadu. I wrote a letter to the Governor a few days back and I have received a reply from an Under Secretary of the State Administration. It is really a damn disgrace to the elected representatives of the people. Now that the State Administration is under the control of the Central Government, the Administration must be directed to show proper respect to the elected representatives of the people and they should be informed of the action taken by those to whom such letters have been addressed.

I am sorry to point that no guidelines have so far been formulated for the State Administration. During the

**Expunged as ordered by the Chair.

* The original speech was delivered in Tamil.

[Shri K. T. Kosalam]

recent elections we were having 20-point programme as our election manifesto. This 20-point programme is in fact magna carta for our people. It includes steps to be taken for controlling the prices of essential commodities like sugar, kerosene etc, for curbing black-marketing in cement etc. We have not yet directed the State Administration to implement this 20-point programme with verve and vigour.

Of the total output of sugar, 35 per cent is for freemarket and 65 per cent for levy sector. The levy sugar is to be sold at Rs. 2.95 a Kg. The price of freemarket sugar has been fixed at Rs. 4.50 for sugar mill-owners. When the free market sugar is at any price as permitted even by Law, the levy sugar is also sold at Rs. 7/- to 8/- in the free-market. When we enquiry why it is so, we are told that it is freemarket sugar. Can there be a worse situation than this? It is not that the traditional hoarders and blackmarketeers are indulging in this sugar racket. The salesmen of the Civil Supplies Corporation are involved in this. The Tahsildar, the Deputy Tahsildar and the B.D.O. should be empowered to arrest them, to handcuff them and to parade them so that it acts as a deterrent for others. Dual pricing, the root cause of all this trouble, should go. The uniform price of Rs. 3.50 per Kg. should be fixed.

Now, the S.I.E.T. College is remaining closed for months. It is an eternal slur on the fair name of Madras. Shri Venkataraman knows that when Shri Avinashilingam Chettiar was the Education Minister, an Act was passed enabling the Government to take over the management of such private colleges and schools which were closed by their managements. Shri Abdus Samad was pleading for Centre's interference for stopping the mismanagement of WAKF Board. Here I demand that

the Central should direct the State Administration to take over the S.I.E.T. College and re-open it for the benefit of hundreds of students.

Kalaignar Karunanidhi, when he was the Chief Minister, laid the foundation-stone for Pachaiyar irrigation project. It has not yet been executed. When I happened to meet the concerned Secretary 4, 5 days back, I was told that the Forest Department is standing in the way of its execution. Can there be a more shameful thing that a limb of the Government should be stumbling block for the Government to execute this scheme? Our Finance Minister has himself written a letter to the Governor. That letter is sleeping in the shelf there. I do not know what kind of administration is there in Tamil Nadu.

I feel that one Advisor is not at all enough. Even when there were three Advisors last time, things were not moving fast because of the load of work. Two more advisors should be appointed forthwith.

The A.I.A.D.M.K. Government appointed committed party-men on Temple Trusts, Cooperative Societies, Advisory Bodies etc. They have also been advised not to resign even after the dismissal of the State Government. These political personnel should be removed from these bodies without any delay.

Shri Abdul Samad referred to Salem Steel Plant, Sethu Samudram project etc. I need not repeat the necessity for them so far as Tamil Nadu is concerned. In the recent farmers agitation the AIADMK Government suppressed the movement with all the force at their command confiscated their goods and also tried to auction them. The hon. Finance Minister should direct the return of such confiscated goods to the small farmers. The loans given to them should also be waived. The interest accruals also should be waived. Otherwise they will not be able to

come out of their misery. With those words I conclude my speech.

SHRI C. CHINNASWAMY (Gobichettipalayam): On behalf of the All India Anna DMK Party, I rise to speak a few words on the Tamilnadu Budget. This Budget should rightly have been framed and presented by the people's representatives in Tamilnadu, but an act of unexampled and unwarranted despotism by the Centre has deprived the real and direct representatives of the people of Tamilnadu, the AIADMK Government, the chance of presenting the budget of their own State.

How ably and efficiently the AIADMK Government of Tamilnadu has been carrying on is reflected from the Budget itself. In 1978-79 the figures show a net surplus of Rs. 3.66 crores as against a deficit of Rs. 0.32 crores. The transactions in 1979-80 are expected to result in a net surplus of Rs. 2.41 crores. What better evidence can you find of efficient functioning of a popular Government which carried the mandate of the people of Tamilnadu for five years from 1977? And yet the Congress-I Government, in unholy conspiracy with its new-found partner, thought nothing of murdering a people's representative Assembly. They want to strengthen their power at any cost, flouting all norms of democracy. If the Central Government feel that they are wiser, let them look at their own Budget.

In 1979-80 they estimated a deficit of Rs. 1382 crores which has more than doubled to Rs. 2700 crores. In 1980-81 they estimate a deficit of Rs. 1235 crores, which has also an equally frightful chance of doubling or even trebling. It is this Central Government which, like a hangman, has strangled the popular people's Government of Tamil Nadu. Off and on we are talking of atrocities in Parliament. Hon. Members of Parliament will not fail to notice that the imposition of President

rule is the greatest atrocity on the poor and defenceless people. I am sorry to say that the Adviser's regime is functioning like a partisan regime, floating all cannons of democracy and political rectitude. This regime functions more like a permanent front of Congress-I and DMK Parties and has....

MR. CHAIRMAN: Please conclude.

SHRI C. CHINNASWAMY: I am the only member sitting in the Opposition and so, please give me full time.

This regime has transgressed with impunity its purely caretaker functions. I register my strong protest.

On 2nd March, 1980, the AIADMK Party together with allied parties organised a mass rally protesting against the unjust imposition of President's Rule in Tamil Nadu. The caretaker Government of Tamil Nadu which is just a stooge of Congress-I DMK front, sensed a danger to their election prospects and thereupon, the police were put into action to completely disorganise the rally. All the tricks of a modern aggressive State such as agent provocateur were used and thousands of workers of AIADMK and other allied parties were beaten and shot at for alleged defiance of law and order. Thousands of volunteers had to be taken to hospitals. Thus a miniature Jallianwala Bagh was enacted. What is democracy coming to? A ghastly treatment has been meted out by the reactionary forces, which remind us of Hitler and Mussolini. In Tamil Nadu, the power cut is there. I am requesting the hon. Minister....

MR. CHAIRMAN: Touch upon the important points.

SHRI C. CHINNASWAMY: Periyar district is a newly formed district and it is industrially backward one. More industries should be located in Perindurai, Nimbiyar, Puliampatti, Sathy, Anthiyur, Bhavani, Dharapuram and

[Shri C. Chinnaswamy]

Kangeyam in Periyar District. This should be done immediately.

During the General elections, the present hon. Minister of State for Agriculture carried on a propaganda that they would put the interests of the agriculturists first and that all their grievances would be redressed. But what do we actually see? Promises so glibly made are quickly forgotten.

With these words, I conclude.

**SHRI S. A. DORAI SEBASTIAN (Karur): Mr. Chairman, Sir, I

wholeheartedly welcome the Budget of Tamil Nadu that has been presented by our hon. Finance Minister. I take this opportunity to convey my gratitude to our Prime Minister, Shrimati Indira Gandhi, who has been the source of inspiration to crores of common people including minorities all over the country during the recent General Elections.

At the very outset, I demand the abolition of all advisory bodies and committees comprising of AIADMK Party-men in industrial sector, in cooperative sector etc. The funds provided for flood relief and Food for Work programme are woefully inadequate. More money should be allocated for these two items of work which would go a long way in ameliorating the agony of common people. A High-level committee comprising of the Members of Parliament should also be constituted to keep a continuous check as to how the funds provided are been spent.

The small farmers are groaning under the gruelling loans. These loans should be waived forthwith. The Harijans living in rural areas, particularly the agricultural labour, are exposed to sun and showers without a roof over their heads. A com-

prehensive rural housing scheme should be implemented forthwith and our hon. Finance Minister should unreservedly allot adequate funds for this scheme.

It is common knowledge that the rural roads are not being maintained properly, wherever there are such roads. It will not be an exaggeration to say that the villages in fact are isolated islands without proper net-work of roads. For a country like ours sustaining on rural economy, it is imperative that rural roads are given the prime of place in the scheme of our plan activities. The hon. Finance Minister should provide funds for rural roads.

Mr. Chairman, when we are beset with lack of irrigation facilities, we cannot afford to waste the waters of west-flowing rivers in Kerala. While on the eastern side there is the scorched earth, on the western side the waters are allowed to go waste into the sea. These waters should be harnessed and utilised for irrigation on the east side. This assumes significance in view of drinking water supply in the Kavery in the course of years. In my native place, Manapparai, during the regime of Shri Kamaraj, a drinking water scheme was formulated. It has not yet seen the light of the day. This scheme should be implemented without any further delay. I demand that for every 1000 population there should be a cooperative society through which the essential commodities should be distributed.

The power cut in Tamil Nadu has become a national phenomenon. The thermal units are working below their installed capacity. In these circumstances, there is acute coal shortage in Tamil Nadu. Similarly for the running of trains also, there is scarcity of coal. The Central Govern-

*The original speech was delivered in Tamil.

ment should rush coal supplies to Tamil Nadu immediately. In my constituency, Karur, there is not even a single public sector industry. I request the hon. Finance Minister to start a public sector industrial unit in Karur so that employment opportunities can be generated in this backward area. As has been emphasised by Shri K. Kosalram and also by Shri Abdus Samad, Salem-Karur-Dindigul Broadgauge line should be taken up for implementation. Our rural areas will remain externally backward if industries are not located there. I have submitted a scheme for rural industrialisation called Nehru scheme, for the scrutiny and sanction of the Central Government. If it is successfully implemented in my area, it can be extended to other parts of the country also. I request that the hon. Finance Minister should approve this scheme and allot funds for implementing this scheme essentials for rural development.

Tamil Nadu seems to be in permanent shortage of steel. More steel should be allocated for Tamil Nadu. The public sector Banks have suddenly stopped their loans to small farmers, small artisans and craftsmen in rural areas. I have received many telegrams in this regard. I request that the hon. Finance Minister should direct the public sector banks to revive the loan assistance to these people in rural areas. In drought-afflicted and flood-hit areas, the loans given to small farmers should be waived. Marungapuri, Kadavoor and Manapparai Panchayat union blocks in my constituency should be declared as industrially backward areas and offered all fiscal and physical incentives for the setting up of industries. I have submitted my representation also in this matter. This should be looked into.

With these words, I conclude my speech.

*SHRI M. KANDASWAMY (Tiruchengoda): Hon. Mr. Chairman, I am grateful to you for giving me an opportunity to participate in the discussion on Tamil Nadu Budget presented by our hon. Finance Minister. I would like to pay my humble respects to my revered leader Dr. Kalaignar Karunanidhi whose encouragement has established me to be a member of this House and also express my gratitude to the voters of my constituency who have honoured me as their representative in this House.

It is common knowledge that 30 months before Tamil Nadu was administered by a talented team of public men and by officials of reputed acumen. But during the past 2½ years, Tamil Nadu touched the rock-bottom of administrative scale. Industrial progress came to a grinding halt. Procrastination became the order of the day. Confusion became worse confounded. No firm decisions were taken and solutions were stalled. Different State activities came to a standstill. It is needless to say that AIADMK Government was primarily responsible for this state of affairs on Tamil Nadu.

MGR's Government passed an obnoxious law regarding Prohibition, which affected the common men. If a man was found drinking, besides three months imprisonment, a fine of Rs. 1000 was imposed. Could you expect a small man to bear this back-breaking punishment? The hon. Finance Minister should ensure that this law is amended immediately so that the common people are spared from such draconian punishment.

Dr. Kalaignar Karunanidhi, when he was the Chief Minister, started the Harijan Housing Corporation and he ensured that 40000 tenements were constructed for the benefit of Harijans. Shri MGR stopped this social welfare measure. I demand

*The original speech was delivered in Tamil.

[Shri M. Kandaswamy]

that this scheme should be revived forthwith for the good of Harijans throughout Tamil Nadu.

Numberous criminal cases have been filed against the agriculturists who participated in the recent agitation. These cases should be withdrawn without delay. The small farmers are unable to pay back the loans sanctioned by the agricultural credit societies. These loans should be repealed. Diesel should be supplied in adequate quantity to the agriculturists who have got diesel engines. Diesel and kerosene must be made in adequate quantities in rural areas. The distribution machinery for essential commodities should not only be strengthened but also streamlined so that essential commodities are made available without harassment to the agriculturists groaning under manifold miseries.

The levy of export duty of Rs. 200 per quintal of turmeric has played havoc with cultivators. Lakhs and lakhs of bags of turmeric are lying stagnant. It has affected this year's production of turmeric also. There is a declining trend in the price of turmeric. In order to assist the cultivators, the Government should withdraw the export duty levied on turmeric without any further delay.

From Mettur to Mohanur, on the east bank of Cauvery, with the prescribed permit the farmers are engaged in lift irrigation. I appeal to the hon. Minister that he should direct the State Administration to give electric connections shculd be given to these farmers engaged in lift irrigation. In my constituency with L-4 Licence the powerloom weavers are operating. Recently they have been subjected to heavy fines, which have become an endless source of harassment to them. This kind of fines should be stopep forthwith and the powerloom weavers

should be permitted to produce without constraints.

During MGR's dispensation, the labour became a victim of vengeance. Even when they were on a lawful strike in Seshasayee Paper Mills and in Cooperative Sugar Mill they were suspended and subjected to punishment. The Government of India must assure the labour of their right-ful dues. In my constituency drink- ing water is a scarce commodity. Tubewells should be dug for drink- ing water purposes. In Tiruchengode the canals are in a very bad condi- tion; the water seepage here is a criminal waste. These canals should be repaired immediately. Erode should be declared as industrially backward area and all the industrial and financial incentives should be given to the entrepenurs so that they start industries in this area and generate employment opportunities.

With these works I conclude my speech.

SHRI ERA ANBARASU (Chengal- pattu): Sir, I feel proud in congratu- lating the Hon. Finance Minister for having submitted an exemplary budget. It is an undisputed fact that Tamilnadu was industrialised due to the untiring efforts of the pre- sent Finance Minister, Thiru R. Venkataraman when he was the Minister of Industries, Tamilnadu. I wish him once again to industrialise the entire country and I have an immense faith that he would take proper steps to build up very many industries in India and to bring the country further to the forefront. I feel proud in welcoming the budget for Tamilnadu but, however, I wish to bring to the notice of our Finance Minister certain important aspects which require more allocation of funds.

The object of our policy is to establish a socialistic pattern of society. I find Rs. 5.38 crores have

been provided under 'Head of State, Minister and Headquarters Staff'. I feel that this sum is excessive and, in the interests of the welfare of the down-trodden, the amount may be reduced and the excess may be utilised for the implementation of welfare measures.

Further I observe that the amount allotted for Milk Supply Scheme is very meagre. In Tamil Nadu the people are suffering from inadequate supply of milk, and as such, more funds must be allotted for this at the time of regular Budget for 1980-81.

As an Advocate, I will be failing in my duty if I do not mention the deplorable condition of the courts in Tamil Nadu and the maintenance of the buildings. Most of the court buildings in Tamil Nadu were built during the British regime and no steps have been taken so far to construct new buildings with sufficient facilities and fittings. As a practising lawyer, I myself personally experienced the inadequacy of the buildings for the courts and non-availability of law books for references. In fact, there is no library attached to most of the courts in Tamil Nadu. The total number of judicial officers should be increased to dispose of the long-pending cases in courts in Tamil Nadu. The allocation of funds for administration of justice is insufficient and requires an upward revision.

It is a well known fact that villages are the backbone of India. But the existing public health measures undertaken so far in Tamil Nadu by the previous AIADMK Government are deplorably insufficient. I find that only Rs. 14.86 crores have been allotted for public health. To meet the increasing demand, this should be raised in the regular budget...

MR. CHAIRMAN: May I tell the hon. Member that it is not the prac-

tice to read out in this fashion in the House? You may refer to papers.

SHRI ERA ANBARASU: Sir, I am only referring to my notes.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Mr. Chairman, Sir, if you do not call upon our party-man to speak, we will walk out in protest. Ours is the second largest Opposition Party here. You have to call Members according to the Rules of Procedure.

MR. CHAIRMAN: I thought that Members from that State could speak first....

SHRI KRISHNA CHANDRA HALDER: This is not Tamil Nadu Assembly. This is the Lok Sabha of India where our Party is the second largest Opposition Party (Interruptions.)

MR. CHAIRMAN: I am going to call.

SHRI ERA ANBARASU: Only Rs. 1 crore have been allotted for the promotion of fisheries. Considering the vast potential sea-wealth in the coastal areas of Tamil Nadu, the provision of Rs. 1 crore is very low, and more allocation will promote the sea-food industries. This will also fetch more foreign exchange to our country. Hence, the allocation must be enhanced to double the amount.

In Tamil Nadu the backward class communities are very large in number and they are the worst sufferers. So far, no measures have been taken to protect the interests of the most backward communities like Vanniyakula khatriyas, Senguntha Mudaliar, Baluja Naidu, fishermen, dhobi, barber and oddar, Vanniyakula kshatriya community is

[Shri Era Anbarasu]

the only largest and poorest single community, next to Harijans, and in spite of repeated agitations and mediations.

MR. CHAIRMAN: Please try to conclude.

SHRI ERA ANBARASU: My speech was interrupted by other Members. I may be permitted to take one more minute, Sir.

I was speaking about Vanniyakula Kshatriya community. The AIADMK Government has failed, and neglected, to safeguard the interests of this community. In general, if this Government that is headed by our beloved Prime Minister, Shrimati Indira Gandhi, who is liked as their own, 'Amma' by the people of Tamil Nadu, fails to do it, then no Government will do anything to protect the interests of this community.

The people in the villages of Tamil Nadu are still living in darkness. Most of the villages are not electrified. The AIADMK Government had collected Rs. 2 from each individual promising that they would supply electricity to them, but after collecting the money, the AIADMK Government have only neglected them; they have simply cheated the villagers. Many of the villagers are not properly electrified.

Now I come to the naval base project at Kolavai Lake in Chengalpattu. Though the project was initiated by the then Congress Government, headed by our beloved Prime Minister, no further steps have been taken by the Janata Government to implement the project. Hence, I request our hon. Finance Minister to take further steps for the implementation of the project.

The hon. Minister for Finance is fully aware that Kancheepuram is famous for silk sarees and other silk materials. But the Janata Government, instead of nursing this industry,

levied more tax on this industry. Therefore, I request the hon. Finance Minister to take appropriate steps to give relief to this industry.

The Kalpakkam Atomic Power Project in Chengalpet was started by the Congress Government about ten years ago. But no progress has been made. I submit to this House that immediate steps must be taken to speed up the completion of this project, so that Tamil Nadu can be relieved from the acute shortage of power.

SHRI M. RAMANNA RAI (Kasaragod): I condemn the dissolution of the Tamil Nadu Assembly and the dismissal of the M. G. Ramachandran government. Sir, I am really amused to hear the arguments of the DMK Members in this House. I feel that they have forgotten the same Indira Gandhi earlier dismissed the DMK Ministry also.....(Interruptions) Not only that there is a criminal case pending against Mr. Karunanidhi and others for an attempt to murder Indira Gandhi. Now the same Indira Gandhi is praised to heavens. Sir, this is nothing but sheer hypocrisy of Karunanidhi and Indira Gandhi. If it is not a hypocrisy, what else is it?

Now we see this kind of hypocrisy and this kind of unholy alliance is not limited to Tamil Nadu. You know what happened in Kerala during the recent Parliament and Assembly elections? Indira Gandhi Congress joined hands with an RSS sympathiser viz. the NDP Party. For what? To win some seats if possible. If all this is not hypocrisy, what else is it? Sir I condemn the dissolution of the Tamil Nadu Assembly and the dismissal of the MG Ramachandran's Ministry.

Sir, there is nothing new in these Budget proposals. We see the same amount allotted to Tamil Nadu as was allotted in 1979-80. The

question I pose is: why was then the Tamil Nadu Government dismissed? Why was the Assembly dissolved? My further submission in this case is: when the Parliament elections were fought, they were fought on international and national issues. But here the AIADMK Ministry which is functioning only in Tamil Nadu was dismissed. I can understand if an all India Party government was dismissed if it lost in the elections. Here, the AIADMK is a party which is functioning only in Tamil Nadu....

SOME HON MEMBERS: It is All India Anna DMK.

SHRI M. RAMANNA RAI: The regional party is expected to fulfil the needs of the people in that region. Now there is no relation between a party losing in the Parliamentary election and dismissing a State government run by that Party. DMK was ruling Tamil Nadu for a long time. Prior to that the Congress Party was ruling. Subsequently, the AIADMK came to power, but none of these parties implemented the important Acts like the Biri and Cigar Act passed by the Central Government, even though they ruled the State one after the other. But only in Kerala this Act has been implemented and the benefit of the Act is reaped by the people.

Now, I also want to press the Finance Minister, this House and also the Chairman that Kerala Government since 1968 had been implementing the Biri and Cigar Act of the Central Government. This is an opportune time since Tamilnadu is under the Central rule to implement this act so that biri workers who are paid a very low wage may now be helped by the Central Government. The biri industries suffer more in Kerala by way of extending the higher wage and other facility under this Act. But, at the same time,

the biri workers also suffer more at the hands of the proprietors of the biri industries. In the case of Tamilnadu, this act is not being implemented as a result of which they are paying the biri workers less wages. Now that Tamilnadu is under the entral rule, they should try to see that this central act is implemented in Tamilnadu also.

I do not see any provision being made in the budget for effective implementation of the land reform. This should be your first point for consideration.

MR. CHAIRMAN: Your time is over. I will call upon Shri Era Mohan. (*Interruptions.*)

SHRI M. RAMANNA RAI: Sir, there is no provision made in the budget. Because the Karnataka Chief Minister is being to implement the sons of the soil theory, many lakhs of Tamilians will be coming back to Tamilnadu. There is no provision made in the budget for resettlement of the Tamilians who are going to come back.

MR. CHAIRMAN: Mr. Rai, you were allowed five minutes. You have spoken for 7 minutes. Please take your seat. You have made your point.

SHRI M. RAMANNA RAI: The Dissolution of the Tamilnadu Assembly is to be condemned.

MR. CHAIRMAN: You should not repeat the point which you have already made.

SHRI M. RAMANNA RAI: An unjust alliance now formed between the Congress(I) and the D. M. K. is a hypocritical one.

MR. CHAIRMAN: You have said it very eloquently. Please take your seat now.

SHRI M. RAMANNA RAI: I request the House to reject the proposal made in the budget.

MR. CHAIRMAN: Shri Era Mohan.

***SHRI ERA MOHAN (Coimbatore):** On behalf of my party, the Dravida Munnetra Kazhagam, I welcome Tamil Nadu Budget presented by our hon. Finance Minister and I thank you for giving me an opportunity to say a few words.

It is no exaggeration to say that 4.5 crores of people of Tamil Nadu heaved a sigh of relief on the ouster of corrupt AIADMK Government. It is not a mere political hatchet just for the dismissal of a corrupt Government. When our President was recently in Madras, we presented a petition enumerating charges of corruption against the erstwhile AIADMK Government and this petition was signed unequivocally by representatives of DMK, Indira Congress, Muslim League, Forward Block and other partners of the Alliance. In this background, I am afraid that the hon. Member from CPM who preceded me, should not take this petition lightly. If a C.B.I. Inquired is ordered, the truth will come out and the charges of corruption will be proved to the hilt.

There was a well-laid conspiracy, inspired and led by the then Chief Minister, Shri MGR, to buy ships at fancy prices for Poompuhar Shipping Corporation, the kick-money in this deal running to crores. Thus poor tax payers' money was squandered. During the recent elections, the slogan was **BEWARE OF SHIP THIEVES**, and I am sure that our hon. Finance Minister is fully aware of this.

The DMK Government, keeping the public interest in the forefront, had ordered that the private fleet-owners should not be allowed to run more than 3 buses. But the AIADMK Government revised this policy of public utility and ordered that the private bus-owners can have 5 buses running. This was done solely for pecuniary considerations. This is proved by the irrefutable fact of R.T.O. threatening with serious consequences M. R. Gopalan Transport Company, Tirunelveli who refused to pay money under the table to the Chief Minister. A CBI inquiry will testify the truth in what I have said.

In Tamil Nadu there is acute shortage of power. The industries are shut and the production losses run into hundreds of crores of rupees. The workers are on the street. The Ennore Thermal Plant, Tuticorin Plant, Neiveli Plant are generating electricity well below their installed capacity. I demand the constitution of high-level Committee of technical men to examine and to suggest ways and means for reaching optimum level of production in these plants. We are spending crores of rupees in acquiring power from Kerala. The DMK Government had prepared a scheme for establishing 50 MW generating unit in each district of the State and submitted it to the Central approval. This should be scrutinised by the Central Government and sanctioned for implementation immediately. I understand that for want of a few sophisticated machinery the lignite production in Neiveli has been showing a declining trend. Adequate steps should be taken to procure this machinery for the Neiveli Lignite Project. The World Bank has offered substantial financial assistance for a comprehensive drinking water scheme and also for an under-

*The original speech was delivered in Tamil.

ground drainage scheme, in Tamil Nadu. It is really unfortunate that both the AIADMK State Government and the Janata Central Government have not endeavoured effectively to process this loan. The Central Government should take immediate steps to get this World Bank loan for Tamil Nadu.

I would also request the hon. Finance Minister to come to the rescue of goldsmiths in Tamil Nadu who have been undergoing untold miseries on account of Gold Control Act. I would like to suggest that commercial publicity should be introduced in Coimbatore AIR Station, and Coimbatore being an industrial town the Government would earn substantial revenue from this. A Television station should be set up in Coimbatore. The Railway stations in Coimbatore and Tiruppur should be expanded. The aerodromes in Coimbatore, Madurai and Tiruchirappalli should be expanded. An Electronic Industrial Estate should be set up in Coimbatore. With these words I conclude my speech.

SHRI K. A. RAJAN (Trichur): Mr. Chairman, Sir, the interim budget as well as the Demands for Grants of Tamil Nadu are before us. The hon. Finance Minister has forewarned us that this Budget has got its own limitations. But before going into the various allocations on the various items, I would like to stress one point. If I don't do it, I will be failing in my duty. Regarding dissolution of State Assemblies, it is my humble opinion that the dissolution of the Assemblies is unconstitutional, illegal and it is an arbitrary act which has been done by the Centre. When the Proclamation of the President comes up here for approval, we will have the opportunity to discuss this and so I will not be going into this point in detail at this stage. Mr. Venkataraman is well-versed with the problems of Tamil Nadu. I would like to highlight one important problem. Even though he has made better allocation than last year, on the question of

power generation, we know that Tamil Nadu has got a high margin of deficit and fortunately now, Tamil Nadu is meeting its deficit to the extent possible from Kerala. But in the long run, Kerala will not be able to supply power to Tamil Nadu. I understand that in Tamil Nadu, shortage of power is due to under-utilisation of the existing capacity of the various power stations. We have also to view the things in the longer perspective. I think we have to go in for new projects and we have to find new avenues. Otherwise, there is going to be a crisis both on the industrial front as well as agricultural front. The Finance Minister will be knowing very well of this fact and I request him that even in the coming years, this matter may be taken into consideration to augment the resources for power generation.

17 hrs.

Before I come to certain other problems regarding Tamil Nadu, I would like to point out that after the dissolution of Tamil Nadu Assembly on 2nd March, 1980, those parties which are opposed to the dissolution held a demonstration in the city of Madras. Unfortunately certain incident occurred and the representatives belonging to those 16 parties met the Governor on the 16th March and handed over a representation to him asking for a judicial inquiry into the incident and the atrocities committed on those processionists by the Police in connivance with certain interested political parties of the State. Apart from that, there are certain laws which have been passed by the earlier Government. The Prohibition Amendment Act was introduced earlier and was passed, liberalising the rules concerning certain liquor permits. The Opposition parties brought this matter to the notice of the Governor on the 16th March '80. But nothing has come out so far on this question.

Another point is regarding scheme for grant of allowance to unemployed Graduates whereby the earlier Gov-

[Shri K. A. Rajan]

ernment sanctioned Rs. 60 to those unemployed Graduates in the States. That was considered to be a very beneficial scheme and this scheme is not being implemented now. There was a Bill introduced by the erstwhile A.I.A.D.M.K. Government in the interest of peasants. Whichever Government comes to power, the real aspiration of the peasants in Tamil Nadu should be complied with and, therefore, the particular provisions of the Bill should also be taken into consideration.

The most important problem which is affecting not only Tamil Nadu but all the other States is the problem of rising prices. Scarcity of essential commodities like kerosene, diesel, etc. and all those problems are common in the State as in the case of other States. These problems have to be tackled in the best interest of the Tamil Nadu peasantry and also in the best interests of the people. I hope this Government will take all those things into consideration and take necessary action.

Regarding victimization of Policemen who had taken part in the agitation, the erstwhile government took a decision to reinstate all those Policemen. But fortunately or unfortunately that decision has not been implemented and the policemen are rotting in the streets. This problem is to be looked into very urgently and sympathetically. I hope the Government will see that all these things are looked into properly.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. V. VENKATARAMAN): Mr. Chairman Sir, a large number of Members have taken part in this debate and have offered several suggestions covering a wide area. I shall briefly explain the position with regard to the financial allocations and then proceed to deal with the points specifically raised by the hon. Members. Sir, the finances of Tamil Nadu appear to be in good shape because, according to 1980-81 budget,

there will only be a small deficit of Rs. 23.0 lakhs after providing for the capital expenditure and this can be easily covered by better revenue collections and even economies. The State has provided for a step-up in the plan expenditure in 1980-81, we have provided for Rs. 383 crores as against Rs. 307 crores and including another rupees 30 crores under I.A.T.P. formula, that is Income Adjusted to Total Population formula. This step-up in plan is reflected in higher priority being shown in power and irrigation sectors.

Shri Rajan was mentioning about the power shortage in Tamil Nadu. I wish to inform him that the plan provides for Rs. 155 crores for the year 1980-81 in a plan of Rs. 383 crores. Tamil Nadu Government is fully aware of the precarious position in the State. Part of the trouble is due to the low capacity utilisation of the thermal power stations. The Ennore, Tuticorin and Neyveli power plants are working below capacity. They have developed some generation snags and I am happy to say that a team of experts are now going to these various power plants to work on them and to set them right. Arrangements have also been made to get experts from Czechoslovakia, the Skoda Agency, from which the plant at Ennore was obtained to see that expert advice and maintenance is provided for this plant. Once the generation is stepped up in these three units, the power situation may ease.

The State was affected by floods in the last year and according to the Seventh Finance Commission formula, 75 per cent of the ceiling expenditure in respect of the losses due to floods has been provided by the Centre to the State. The ceiling expenditure has been approved at Rs. 15.68 crores and 75 per cent of this has been provided for the State Under the normal 'Food for Aid' programme, seventy-three thousand tonnes of foodgrains have been allocated to Tamil Nadu and the allocation appears to be quite satisfactory.

Now, I shall deal with some of the points raised by the hon. Members. Shri Abdul Samad referred to the power situation which I have already dealt with. He also referred to the Salem steel plant and complained that adequate provision has not been made. I wish to inform him that the allocation for the Salem steel plant has been stepped up from Rs. 40 crores in 1979-80 to Rs. 52 crores. The total estimated cost of the plant is Rs. 137 crores. He also referred to the Pamban bridge where the work has come to a stop. Due to the cyclone and floods in that area last year, some of the work which had been done has been damaged. The matter is under negotiation between the contractor and the Government. And we hope it will be soon settled, and the work will be resumed. The contractor wants that the expenses towards damaged due to floods and cyclone should be met by the Government. There is another point raised by Mr. Kosalram, relating to the recovery from the farmers. I wish to inform this House that in order to enable the Central banks to borrow from the Reserve Bank of India, the State Government had agreed to lend to the Central banks Rs. 27.5 crores, so that the Central banks may pay it, and get the credit facilities from the Reserve Bank. There has been so much default and overdues that the Central banks, not being able to pay the dues, are unable to get accommodation from the Reserve Bank. That portion of it now being met by the State Governments and the loan is being given to the Central banks, to enable Central banks to continue to borrow from the Reserve Bank. But I wish to inform the House that this facility will be available only to those who have repaid the loans, and not to those who are in default.

Representation has been made by hon. Members about the transport rapid run system for Madras. I wish to inform the House that the matter is receiving necessary attention. Since this is a scheme which involves heavy

investment, no decision can be taken immediately.

SHRI K. T. KOSALRAM: The World Bank is prepared to give loan.

SHRI R. VENKATARAMAN: Otherwise, we will not be able to take it up at all. There are a number of other points which were made, which I do not think it would be advisable for me to go into and answer. They were largely in the nature of accusations and counter-accusations, and very little to do with budget. And so, I now commend the Budget for acceptance.

MR. CHAIRMAN: I shall now put all the Cut Motions to the Demands for Grants on Account in respect of Tamil Nadu for 1980-81 to vote together, unless any hon. Member desires that any of his Cut Motions may be put separately.

All right. I shall now put all the Cut Motions together to the vote of the House.

All the Cut Motions were put and negatived

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (Tamil Nadu) to vote. The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, on account for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 56."

The motion was adopted

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants in respect of Tamil Nadu for 1979-80 to vote. The question is:

[Mr. Chairman]

"That the respective is Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 1 to 4, 6 to 9, 12 to 31
33, 34, 36 to 41 and 43 to 58.

The motion was adopted

17.14 hrs

**TAMIL NADU APPROPRIATION
(VOTE ON ACCOUNT) BILL* 1980**

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81.

MR. CHAIRMAN. The question is.

"That the leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81."

The motion was adopted

SHRI R. VENKATARAMAN: I introduce † the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial

MARCH 18, 1980 **Tamil Nadu
Appropriation Bill, 1980** 37²

year 1980-81, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81, be taken into consideration."

The motion is adopted.

MR. CHAIRMAN: We shall now take up clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

**TAMIL NADU APPROPRIATION
BILL,* 1980**

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the Financial year 1979-80.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 18-3-80.

†Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80, be taken into consideration."

MR CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

†Introduced/moved with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80.

17. 20 hrs.

UTTAR PRADESH BUDGET, 1980-81—GENERAL DISCUSSION, DEMANDS* FOR GRANTS ON ACCOUNT (UTTAR PRADESH), 1980-81 AND SUPPLEMENTARY DEMANDS* FOR GRANTS (UTTAR PRADESH), 1979-80

MR. CHAIRMAN: The House will now take up items Nos. 32, 33 and 34 in respect of Uttar Pradesh budget for which $2\frac{1}{2}$ hrs. have been allotted. I want to know if Shri Chandra Pal Shailani is present in the House and wants to move his cut motions.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1, 3 to 13, 17 to 72, 74 to 78, 80 to 105, 108 to 123 and 125."

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demands Nos. 1, 4, 9, 14, 18, 19, 21, 23, 28, 29, 34, 35, 37, 39 to 41, 45 to 48, 50, 52, 53, 55, 57, 58, 61 to 63, 65 to 67, 69, 75, 82, 86, 87, 88A, 89, 91, 92, 95, 97, 107, 117, 118, 121, 122 and 125."

Demands for Grants on Account (Uttar Pradesh), 1980-81 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House
1	2	3
A. Revenue Expenditure —		
1	State Legislature	66,99,000
3	Council of Ministers	22.86,000
4	Judicial Department	3,23.24,000
5	Elections Department	5,51.20,000
6	Institutional Finance Department (Tax on Professions and Sales Tax).	2.82.59,000
7	Revenue Department (Board of Revenue and other Expenditure)	1,60.20,000
8	Institutional Finance Department (Stamps and Registration).	63.76,000
9	Local Self Government and Municipal Department	14.01.09,000
10	Excise Department	53.36,000
11	Transport Department	5.80.33,000
12	Institutional Finance Department (Entertainment and Betting Tax).	12,02,000
13	Finance Department (Audit, Small Savings and other Expenditure).	2,13.42,000
17	Secretariat	2,37.08,000
18	Department of Personnel and Administrative Reforms	24.35,000
19	Home Department (Political Pensions and other Expenditure)	1,06.07,000
20	General Administration and other Department	29.46,000
21	Institutional Finance Department	3.82,000
22	National Integration Department	6.44,000
23	Revenue Department (District Administration)	4,14.65,000
24	Finance Department (Treasuries and Accounts Administration)	93.55,000
25	Home Department (Police)	35.72.33,000
26	Home Department (Jails)	2,87.57,000
27	Industries Department (Stationery and Printing).	2.54.62,000
28	Public Works Department (Non Residential Buildings)	39.55,000
29	Vigilance Department	33,52,000

1	2	3
		Rs
30 Civil Defence Department		2,46,80,000
31 Finance Department (Superannuation Allowances and Pensions)		9,37,05,000
32 Finance Department (State Lottery)		2,80,03,000
33 Education Department		1,07,23,02,000
34 Technical Education Department		2,94,54,000
35 Sports Department		34,49,000
36 Cultural Affairs Department		24,67,000
37 Science and Technology Department		21,37,000
38 Medical Department (Medical)		24,65,31,000
39 Medical Department (Family Welfare)		6,96,39,000
40 Medical Department (Public Health)		8,46,99,000
41 Public works Department (Residential Buildings)		39,26,000
42 Housing and Urban Land Department		1,16,09,000
43 Information Department		68,61,000
44 Labour Department (Labour Welfare)		1,66,71,000
45 Labour Department (Employment)		1,99,30,000
46 Harijan Sahayak and Social Welfare Department		12,49,63,000
47 Relief and Rehabilitaion Department		11,12,000
48 Revenue Department (Relief on account of Natural Calamities)		3,60,00,000
49 Co-operative Department		1,45,13,000
50 Hill Development Department		12,12,77,000
51 Planning Department		1,19,12,000
52 Agriculture Department (Agriculture)		11,10,52,000
53 Agriculture Department (Horticultural Development)		1,65,70,000
54 Cane Development Department		1,75,10,000
55 Rural Development Department		14,73,78,000
56 Panchayati Raj Department		2,78,62,000
57 Area Development Department		12,35,27,000
58 Food and Civil Supplies Department		2,25,30,000
59 Animal Husbandry Department		3,95,36,000
60 Animal Husbandry Department (Dairy Development)		34,98,000

1	2	3
		Rs.
61	Fisheries Department	32,33,000
62	Forest Department	8,58,62,000
63	Industries Department (Heavy and Medium Industries)	81,90,000
64	Industries Department (Sugar Industry)	1,95,37,000
65	Industries Department (Village and Small Industries)	6,33,03,000
66	Industries Department (Mines and Minerals)	24,51,000
67	Power Department	8,53,000
68	Irrigation Department (Works-Revenue Account)	36,64,69,000
69	Irrigation Department (Establishment)	16,28,51,000
70	Public Works Department (Communications)	12,95,12,000
71	Public Works Department (Functional Buildings)	15,37,000
72	Public Works Department (Establishment)	8,47,08,000
74	Tourism Department	14,61,000
TOTAL-REVENUE EXPENDITURE		4,48,01,67,000

B-CAPITAL EXPENDITURE

75	Public Works Department (Capital Outlay on Non-Residential Buildings)	6,13,14,000
76	Public Works Department (Capital Outlay on Functional Buildings)	2,56,77,000
77	Medical Department—Capital Outlay	2,24,84,000
78	Local Self-Government Department—Capital Outlay	1,000
80	Home (Police) Department—Capital Outlay	2,95,000
81	Home (Jails) Department—Capital Outlay	15,17,000
82	Public Works Department (Capital Outlay on Residential Buildings)	3,88,05,000
83	Relief and Rehabilitation Department—Capital Outlay	4,47,000
84	Harja 1 Sahayak and Social Welfare Department—Capital Outlay	20,00,000
85	Co-operative Department—Capital Outlay	4,60,93,000
86	Hill Development Department—Capital Outlay	11,54,49,000
87	Industries Department—Capital Outlay	4,23,64,000
88	Information Department—Capital Outlay	16,67,000

1	2	3
		Rs.
89	Panchayati Raj Department—Capital Outlay	17,000
90	Institutional Finance Department—Capital Outlay	6,25,000
91	Industries Department (Sugar Industry)—Capital Outlay	66,67,000
92	Revenue Department (Compensation in Connection with Zamindari Abolition)	4,54,000
93	Agriculture Department—Capital Outlay	12,14,42,000
94	Rural Development Department—Capital Outlay	29,75,000
95	Area Development Department—Capital Outlay	16,34,000
96	Planning Department—Capital Outlay	33,000
97	Food and Civil Supplies Department—Capital Outlay	57,56,33,000
98	Animal Husbandry Department—Capital Outlay	8,47,000
99	Animal Husbandry Department (Dairy Development)—Capital Outlay	1,34,000
100	Fisheries Department—Capital Outlay	3,46,000
101	Forest Department—Capital Outlay	3,91,000
102	Irrigation Department—(Capital Outlay on Works)	80,53 53,000
103	Irrigation Department (Capital Outlay on Multi-purpose River Projects)	12,68,28,000
104	Public Works Department (Capital Outlay on Communications)	16,51,71,000
105	Transport Department—Capital Outlay	1,000
TOTAL CAPITAL EXPENDITURE		<u>2,16,66,64,000</u>

D—LOANS AND ADVANCES

108	Education Department—Loans and Advances	28,67,000
109	Technical Education Department—Loans and Advances	1,67,000
110	Local-Self Government Department—Loans and Advances	3,08,22,000
111	Housing Department—Loans and Advances	95,42,000
112	Revenue Department—Loans and Advances	52,68,000
113	Relief and Rehabilitation Department—Loans and Advances	8,17,000
114	Industries Department—Loans and Advances	2,45,87,000
115	Hill Development Department—Loans and Advances	1,32,23,000
116	Forest Department—Loans and Advances	20,000
117	National Integration Department—Loans and Advances	50,000
118	Industries Department (Sugar Industry)Loans and Advances	1,33,33,000
119	Co-operative Department—Loans and Advances	16,27,000

1	2	3
120	Agriculture Department—Loans and Advances	86,67,000-
121	Area Development Department—Loans and Advances	2,50,00,000-
122	Animal Husbandry Department—Loans and Advances	3,000-
123	Power Department—Loans and Advances	56,68,17,000-
125	Finance Department—Loans and Advances	93,33,000
TOTAL D—LOANS AND ADVANCES		<u>71,21,43,000</u>
GRAND TOTAL		7,35,89,74,000

Supplementary Demands for Grants (Uttar Pradesh), 1979-80 submitted to the Vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House
1	2	3
		Rs.
A--REVENUE EXPENDITURE—		
1	State Legislature	55,000/-
4	Judicial Department	54,000/-
9	Local Self-Government and Municipal Department	6,97,28,000/-
14	Finance Department (Audit, National Savings and other expenditure)	2,07,42,000/-
18	Secretariat	41,22,000/-
19	Department of Personnel and Administrative Reforms	1,000/-
21	General Administration and other Departments	9,46,000/-
23	National Integration Department	1,000/-
28	Industries Department (Stationery and Printing)	1,00,00,000/-
29	Public Works Department (Non-Residential Buildings)	37,000/-
34	Education Department	2,000/-
35	Technical Education Department	1,000/-

1	2	3
		Rs.
37 Cultural Affairs Department	₹ 58,000
39 Medical Department (Medical)	₹ 19,03,000
40 Medical Department (Family Welfare)	₹ 48,14,000
41 Medical Department (Public Health)	1,000
45 Information Department	₹ 2,90,000
46 Labour Department (Labour Welfare)	₹ 19,06,000
47 Labour Department (Employment)	₹ 45,000
48 Harijan Sahayak Social Welfare Department	2,000
50 Revenue Department (Relief on account of Natural Calamities)	1,000
52 Co-operative Department	3,000
53 Special and Backward Areas	2,000
55 Agriculture Department (Agriculture)	20,01,000
57 Cane Development Department	1,000
58 Rural Development Department	3,80,01,000
61 Area Development Department	10,00,00,000
62 Food and Civil Supplies Department	2.94,000
63 Animal Husbandry Department	1,000
65 Fisheries Department	1,77,000
66 Forest Department	1,000
67 Industries Department (Heavy and Medium Industries)	1,60,00,000
69 Industries Department (Village and Small Industries)	3,31,91,000
75 Public Works Department (Communication)	₹ 1,77,000
TOTAL, REVENUE EXPENDITURE		₹ 30,47,56,000

1	2	3
Rs.		
B—CAPITAL EXPENDITURE—		
82 Public Works Department (Capital Outlay on Non-Residential Buildings)		1,40,00,000
86 Home (Jails) Department—Capital Outlay		1,15,000
87 Public Works Department (Capital Outlay on Residential Buildings)		54,05,000
88A Harijan Sahayak and Social Welfare Department—Capital Outlay		1,30,00,000
89 Co-operation Department—Capital Outlay		2,33,45,000
91 Industries Department—Capital Outlay		4,25,01,000
92 Information Department—Capital Outlay		40,00,000
95 Industries Department (Sugar Industry)—Capital Outlay		1,68,00,000
97 Agriculture Department—Capital Outlay		2,14,87,000
 107 Public Works Department (Capital Outlay—Communication)		 2,000
TOTAL, CAPITAL EXPENDITURE		14,06,05,000
 C—LOANS AND ADVANCES—		
117 Industries Department—Loans and Advances		1,000
118 Special and Backward Areas—Loans and Advances		75,00,000
121 Industries Department (Sugar Industry) Loans and Advances		6,09,00,000
122 Co-operative Department—Loans and Advances		2,75,75,000
125 Animal Husbandry Department—Loans and Advances		66,00,000
TOTAL, LOANS AND ADVANCES		10,25,76,000
GRAND TOTAL		54,79,39,000

SHRI CHANDRA PAL SHAILANI:
(Hathras); Yes.

I beg to move:

"That the demand for grant on account under the head Transport Department be reduced by Rs. 100."

[Need for construction of a permanent building at the bus stop in Sikandra Rau city in Aligarh as the passengers are facing a great inconvenience and difficulty. (1)].

"That the demand for grant on account under the head Transport Department be reduced by Rs. 100."

[Need for running of buses of U. P. Transport Corporation on Sikandra Rau—Jalesar Road. (2)]

"That the demand for grant on account under the head Home Department (Police) be reduced by Rs. 100."

[Wide spread sense of fear and insecurity among the common

people in U.P. as a result of law and order situation which is deteriorating day by day. (3)].

"That the demand for grant on account under the head Public works Department (Non-residential buildings) be reduced by Rs. 100."

[Need for making kachcha road from Paniathi to Sankara in Aligarh District of Uttar Pradesh into pacca one as its condition is very bad. (4)].

"That the demand for grant on account under the head Public Works Department (Non-residential buildings) be reduced by Rs. 100."

[Need for making the kachcha road from Kaswan Gangiri to Sikandarpur Chowk and from Gangiri to Atrauli into pacca ones. (5)].

"That the demand for grant on account under the head Public works Department (Non-residential buildings) be reduced by Rs. 100."

[Need for starting work immediately for converting the Kachcha road from village Ratimanpur to village Pora in Sikandra Rau Tehsil of Aligarh District into pacca one. (6)].

"That the demand for grant on account under the head Agriculture Department (Agriculture) be reduced by Rs. 100."

[Need to provide immediate financial help to the farmers of the western districts of U.P. whose crops have been destroyed by heavy hail storms. (7)].

"That the demand for grant on account under the head Agriculture Department (Agriculture) be reduced by Rs. 100."

[Need to provide encouragement and facilities to rose growers of Hasayan area in district Aligarh in U.P. in order to develop the cultivation thereof. (8)].

"That the demand for grant on account under the head Industries

Department (Heavy and Medium Industries) be reduced by Rs. 100."

[Need for setting up a big Government Paddy Mill in Sikandra Rau Tehsil of Aligarh District in Uttar Pradesh which is a leading paddy producing area. (9)].

"That the demand for grant on account under the head Medical Department—capital outlay be reduced by Rs. 100."

[Need for a new and modern hospital at Sikandra-Rau which is a tehsil headquarter in district Aligarh, U. P. (10)].

"That the demand for grant on account under the head Medical Department—Capital outlay be reduced by Rs. 100."

[Need for setting up a general hospital in village Pora village of Aligarh district of Uttar Pradesh. (11)].

"That the demand for grant on account under the head Food and Civil Supplies Department—capital outlay be reduced by Rs. 100."

[Acute shortage of diesel and kerosene in U. P. as a result of which the farmers and students are facing great difficulty. (12)].

"That the demand for grant on account under the head Food and Civil Supplies Department—capital outlay be reduced by Rs. 100."

[Acute shortage of cement in U.P. resulting in great difficulty to the common man. (13)].

"That the demand for grant on account under the head Food and Civil Supplies Department—capital outlay be reduced by Rs. 100."

[Critical situation arising out of shortage of essential commodities and soaring prices in Uttar Pradesh. (14)].

सभापति महोदय : मैं यह बिनती करूँगा कि जो प्लाइंट्स रेज किये जाएं, वे रिपोर्ट न हों।

श्री मुलतान सिंह :

बौद्धिक मुस्तान लिह : (जसेसर) : सभापति महोदय, यदि समय कम है तो मैं अपना भाषण पढ़ देता हूँ। जो उत्तर प्रदेश का बजट पेश

[भी मुसलमान सिंह]

हुआ है, वह न के बद्यवर है और किसान विरोधी है। किसानों को उनकी पैदावार का उचित मूल्य नहीं दिया जा रहा है। गेहूं की कीमत कम से कम 200 रुपये प्रति किलोल देनी चाहिए थी। सन् 1970 में गेहूं का मूल्य 96 रुपये प्रति किलोल था जबकि सन् 1980 में 117 रुपये है। ट्रैक्टर सन् 1970 में 14 हजार रुपये का आता था और आज वह 60 हजार रुपये का आ रहा है। किसान के उपयोग में आने वाली सभी चीजों—सीमेंट लोहा, खाद, बीज, कपड़े की कीमतों में 3 से 5 गुना की बढ़ोतरी हुई है। जबकि खेती के उद्योग में पैदा होने वाली चीजों की सवाई या डयाड़ी बढ़ि भी नहीं हुई है। कृषि मंत्री जी यहां बैठे हैं। लेकिन कृषि मंत्री जी भी क्या करें? सही बात यह है कि जो भी किसान की उपज का मूल्य तय किया जाता है वह किसान से पूछकर नहीं किया जाता है। नोकरशाही उसकी उपज का मूल्य तय कर देती है। मैं पूछना चाहता हूं कि क्या इसमें कृषि मंत्री जी की राय ली जाती है, या इस हाउस की राय ली जाती है? नहीं। देश के 65 प्रतिशत आदमी कृषि में लगे हुए हैं। उनके द्वारा जो पैदावार की जाती है उसके दाम दफतर में बैठ कर तय कर दिये जाते हैं। सही बात तो यह है कि जिनको गेहूं और ज्वार की बाली का भी पता नहीं होता, वे लोग इन चीजों का दाम तय कर देते हैं।

दूसरी बात में यह कहांगा कि खेती को उद्योग में शामिल कर लिया जाए। क्या कारण है कि कोई भी वस्तु जो इस देश में बनती है उसका मूल्य बनाने वाला खुद तय करता है। जब वह उसका दाम लगा देता है तभी वह चीज बाजार में बिकती है। जबकि किसान का मूल्य दूसरे लोग तय करते हैं। (व्यवधान) आप उस पर इनकम टैक्स लगा दीजिए, हम देने को तैयार हैं लेकिन उम्मीदी उपज का दाम भी उसको उद्योग मान कर तय किया जाए। उपज में उसकी वया लागत आती है, उसकी जमीन की कीमत पर ब्याज व मजदूरी शामिल कर के उसका मूल्य तय किया जाए। क्या कारण है कि कारखाने में जहां कोई वस्तु बनती है, उस कारखाने की आमदनी पर से जब इनकम टैक्स कटता है तो उसे जमीन की कीमत पर भी छूट मिलती है, कारखाने में दो दीवारें खड़ी की जाती हैं तो उस पर भी छूट मिलती है अगर किसान को भी इन सब चीजों पर छूट दे कर इनकम टैक्स लगाया जाए और उसके माल की कीमत तय की जाए तो गहरा एक हजार रुपये किलोल से कम में नहीं बिक सकता।

एक बात में यह कहना चाहंगा कि फसल का बीमा तुरन्त लागू किया जाए। जानवरों और फसल का बीमा होना चाहिए। मेरे कार्य में आग

लग गयी। 80 हजार रुपये का अनाज जल गया। भूमि बस 105 रुपये का लगान भाफ कर दिया। अगर किसी कारखाने में आग लग जाती तो वह सब लाख का तो क्लेम बीमा से कर लेता, कई साल इनकम टैक्स और सेल्स टैक्स में छूट ले लेता। मैं आप से कहता हूं कि पिछले बाई साल तो किसान की तरफ देखा गया है बरना किसान बहुत फीड़े पड़ा रहा है। किसान और मजदूर को उसको उपज की ओर काम की पूरी मजदूरी कभी नहीं दी गयी। (व्यवधान) पहले हमारा उत्तर प्रदेश सारा का सारा सूखाप्रस्त था। अब ओला पड़ गया है। सिफ़े कुछ ही जिले इस से बचे हैं। मैं मंत्री महोदय संनिवेदन करूँगा कि वे इस में किसान की ज्यादा से ज्यादा सहायता करें। बरना किसान या तो बबाद होगा या फिर देश में बगावत करेगा। अगर उसकी मदद नहीं की गयी तो वस पन्द्रह साल के अन्दर देश में बगावत होगी और जिस तरह से रुस में साइरेन्या की बरफ में राजाओं को डाल दिया जाता था यहां अब भी यदि बगावत हुई तो ऐसा ही होगा।

पिछली सरकार ने ग्रामीण विकास के लिए जो मड़के बनानी शुल्क की थीं वे इस सरकार ने मब्र बंद कर दी हैं। हमारे उत्तर प्रदेश में सब सड़कें बनाए बंद हो गयी हैं। लाखों मजदूर भूखे मर रहे हैं। मैं निवेदन करूँगा कि सब सड़कें जो कच्ची बन चूकी हैं उनको पकड़ा किया जाए ताकि मजदूर को काम मिल सके और गांव की पकड़ी में पांच पांच सौ फीट चौड़ी सड़कें बनती हैं और गांव की बेटियों को विवाह के बाद बेल गाड़ी में बिटा कर विदा किया जाता है।

काम के बदले अनाज कार्यक्रम भी इस सरकार ने बंद कर दिया है जिस से लाखों मजदूर भूखे मर रहे हैं। मेरे क्षेत्र जलेसर में सिरमा, सिंगर व ईसन नदियां बहती हैं जो कि बुलन्दशहर हो कर जाती हैं। यह ठीक है कि यह अरबों का बजट है। लेकिन इसमें बुलन्दशहर से ले कर कानपुर तक जितने भी जिले पड़ते हैं और जो गरको के कारण बरबाद हो चुके हैं उनका कोई भला होने वाला नहीं है। यहां पर जिन किसानों के पास दो-दो सौ और डेढ़ सौ बोधा जमीन भी है वे भी भूखों मर रहे हैं। मैं चाहता हूं कि ज्यादा से ज्यादा धन यहां के लोगों को राहत पहुँचाने के लिए खर्च किया जाए और सिरमा, सिंगर, ईसन नदियों को गहरा करके इनको नालों का रूप प्रदान किया जाए।

मैं आगरा से आया हूं। हमारे यू०पी० में आगरा, मेनपुरी, डाटावा और मध्य भारत के भिड़ और व्यालियर और राजस्थान के भरतपुर और धौलपुर आदि जिलों में डकैतिया बहुत ज्यादा पड़ती है। इनका इतिहास बहुत पुराना है। बावर के समय से यहां डकैतियां पड़ती आ रही हैं।

बाबर ने भी वह सुझाव दी कि यहाँ लोगों को कम्पलेस री तालीम दी जाए और साथ ही सब को अवश्य ही नौकरियाँ दी जाएँ। साथ ही यहाँ पर हॉटस्ट्रीज भी लगाई जाएँ और रेलों और सड़कों का जाल बिछाया जाए। अगर यह सब नहीं किया जाता है तो इन तीनों प्रदेशों के ये जिले परेशान रहेंगे। अगर आप और कछु नहीं कर सकते हैं तो सेंटर इनके प्रबन्ध को अपने हाथ में ले ले और वही यहाँ सब इतनाम करे।

मैं यह भी सुझाव देना चाहता हूँ कि जब तक प्रति व्यक्ति पांच सौ रुपया आय न हो जाए तब तक किसी की नन्हावाह न बढ़ाई जाए। साथ ही दो दो हजार से ज्यादा किसी की तन्हावाह न हो। जब तक हर परिवार की आमदनी 500 रुपया न हो जाए तब कोई स्ट्रॉकिं न कर सके, इसका प्रबन्ध आपको करना चाहिये।

एक मानीय सदस्य: जमीन की बात भी तो कहो।

बोधरी भूतान सिंह: किसी के पास अगर जमीन साठ हजार की है तो उससे कुछ नहीं होता है लेकिन अगर आप ऊर के पांच आदमियों का धन ले ले तो देश का कल्याण हो सकता है। किसी की जमीन अगर साठ हजार की है तो बिड़ला के पास मतर करोड़ की है।

मैं कह रहा था कि जब तक प्रति व्यक्ति आय पांच सौ रुपये न हो जाए तब तक किसी का महगाई भरा या दूसरे भरे न बढ़ाए जाएँ और न ही किसी की नन्हावाह बढ़ाई जाए।

पिछड़े बगाँ के लिए मैं चाहता हूँ कि 45 प्रतिशत नौकरियाँ सुरक्षित कर दी जाएँ। अगर यह नहीं हो सकता है तो शेहूरूड कास्ट्स और बैकवैंड क्लोसिस का खुला छोड़ दिया जाएँ और ऊंची जातियों के लिए आबादी के अनुपात के अनुसार रिजर्वेशन दे दिया जाए। रोजाना उनके मकान फूंकते हैं और रोजाना नुकताचीनी होती है। मैं चाहूँगा कि शेहूरूड कास्ट्स और बैकवैंड क्लोसिस को छोड़ दिया जाएँ और ऊंची जातियों के लिए रिजर्वेशन आबादी के अनुपात के अनुसार कर दिया जाए।

यह एक प्रबा सी पढ़ गयी है कि जिम की सरकार बतती है वह दूसरों की प्रदेश सरकारों को भंग करवा देता है। प्रधान मंत्री सलाह दे कर लोक सभा को भंग करवा सकती है और राज्य का मुख्य मंत्री सलाह देकर प्रदेश की विधान सभा को भंग करवा सकता है। मैं प्राथेना करुणा कि

संविधान को संशोधित किया जाए ताकि किसी भी विधान सभा या लोक सभा को प्रधान मंत्री या मुख्य मंत्री की राय मान कर भंग न किया जा सके और साथ ही साथ विभिन्न दलों के नेताओं को कम से कम तीन बार सरकार चलाने का मौका दिया जाना चाहिये।

एटा डिस्ट्रिक्ट में औसतन साड़े चार मीटे रोज डकेतों द्वारा की जाती हैं। दिल्ली में 1 कुतिया भी मर जाती है तो फोटो अखबारों में छप जाते हैं। लेकिन इन चार के नाम तक अखबारों में नहीं आते हैं। इस और आपका विशेष ध्यान जाना चाहिये।

आप यह भी देखें कि बजट का 83 फीसदी भाग तनखाव। ० में चल। जाता है और 17 प्रतिशत भाग ही विकास कार्यों में खर्च होता है। यही चीज 34 साल से चली आ रही है। आप देखें कि 13 रुपये मिलते हैं 85 आदमियों को देश में और 87 रुपये मिलते हैं 15 आदमियों को। यह कहाँ का न्याय है? मेरी मांग है कि धन का बटवारा देहात और शहर में आबादी के लिहाज से होना चाहिये और सर्विस भी आबादी के लिहाज से ही दहात और शहर के लोगों को दी जानी चाहिये।

हिंडलों में बिड़ला की विजली 11 पैसे की यूनिट मिलती है और किसान को 26 पैसे। यह कहाँ वा इन्साफ है।

उत्तर प्रदेश के पिछड़ेपन का दूसरा कारण ही है कि यह प्रदेश बहुत बड़ा है। और मैं चाहता हूँ, बल्कि प्रस्ताव करता हूँ कि इस के ४ टकड़ कर दिय जायें, बल्कि 6 करने चाहिये बरना यह प्रदेश मुख्यमंत्री से बच नहीं सकता। क्योंकि देखा यही गया है कि छोटे प्रदेश हमेशा खुशहाल रहे हैं जब कि बड़े प्रदेश नहीं।

तीसरी बात यह कहनी है कि बिजली और डीजल कृषि मंत्री को दिये जायें बरना हम देश का किमान साफ हो जाएगा। कृषि मंत्री के पास कोई चीज नहीं है। न आप तेल देते हैं, न बिजली। तेल किमानों न ब्लक में खरीद कर अपना काम चलाया है। मैं जनना चाहता कि ब्लैक में तेल कहा से मिल जाता है? 7 रु 0 लिटर के हिसाब से आप जितना चाहें तेल ले सकते हैं। तो क्यों नहीं डें ८ रु ० लिटर के हिसाब से मिलता है?

बस यही कह कर आपको धन्यवाद देता हूँ।

श्री नारायण दत्त तिकारी (नैनीताल): श्रीमन्, मैं मानीय वित्त मंत्री जी को आवश्यक प्रस्तुत करने के लिये हार्दिक बधाई देता हूँ। यह बधाई इस संदर्भ में और भी महत्वपूर्ण हो जाती है कि वित्त मंत्री जी के ऊपर इस विशिष्ट काल में जब कि पिछले सीन साल के कुशासन ने ग्रामीणकर्त्ता को अस्तव्यस्त कर दिया है, सारी उत्पादक प्रणाली को अतिग्रस्त कर दिया है... (चक्षुधान)

श्री मुस्तान सिंह : 32 साल प्राप्तने राज किया और हमारे मुख्य मंत्री भी रहे हैं। हमने डाई साल में कुछ नहीं किया तो प्राप्तने 32 साल में कौन सा कमाल कर दिया है? . . .

(व्यवधान)

MR. CHAIRMAN: You probably do not realise that you are interrupting your own friend!

श्री नारायण बस तिकारी : श्रीमन् मैं कह रहा था कि इस विचारी हुई अस्त-व्यस्त क्षति-अस्त अर्थव्यवस्था को वित्त मंत्री जी स्वरूप दे, ऐसी महान चुनौती में समझता हूँ हमारे स्वतंत्र देश के इतिहास में किसी वित्त मंत्री के सामने प्रस्तुत नहीं हुई।

मैं प्राप्तके द्वारा माननीय संसद से आग्रह करूँगा कि इस बजट को इस परिपेक्ष में देखें, इस संदर्भ में देखें आज उत्तर प्रदेश का नियोजन, उसका विकास यह केवल एक प्रदेश की समस्या नहीं है। यह एक राष्ट्र की महत्वपूर्ण समस्या है कि आगर उत्तर प्रदेश और विहार जैसे प्रांत जहाँ जनसंख्या का बाहुल्य है, जहाँ आबादी का घनत्व, जनसंख्या का घनत्व 340 व्यक्ति प्रति किलोमीटर हो, ऐसे प्रदेश का नियोजन आज एक राष्ट्रीय आवश्यकता है। श्रीमन् यह सदन जानता है कि यह बजट वित्त मंत्री जी और वर्तमान सरकार की जो आकांक्षायें हैं उनको प्रतिविम्बित नहीं करता। यह बजट मिला है पिछली सरकार जो उत्तर प्रदेश की थी उसके द्वारा जो खर्च किये गये, जो योजना बनायी गयी वह बजट प्रधानतया उसका प्रतिविम्बित है। मझे यह विश्वास है कि जब माननीय प्रधान मंत्री श्रीमती इन्दिरा गांधी के नेतृत्व में अपनी नयी सरकार की नयी नियोजन प्रणाली का सूत्रपाता नये आयाम के आधार पर होगा तो बजट अन्तर्गत उत्तर प्रदेश की आगामी विधान-सभा में आयेगा, वह उत्तरप्रदेश की आज की आवश्यकताओं का सही प्रतिविम्ब होगा।

मैं अपने सम्मानित विरोध पक्ष के मित्रों का, जो कि दूसरे पक्षमें बढ़े हैं, आदर करता हूँ। हमने और उन्होंने कई वर्षों तक साथ साथ काम किया है। मैं उनसे कहूँगा कि वह पिछले तीन वर्षों के आंकड़े देखें, सच्चाई को देखें। जो छठी योजना इस समय उत्तर प्रदेश की है, जिसके परिक्षेप में वार्षिक बजट प्रस्तुत हुआ है वह उसे अपने हदय के अन्तररम से देखेंगे तो पायेंगे कि जो कुछ मैं वित्तनायक निवेदन कर रहा हूँ वह केवल मात्र सत्य है। अप देखें कि उत्तर प्रदेश की पिछली सरकार ने जो छठी योजना बनाई है, क्या उत्तर प्रदेश के प्रति उसमें न्याय हुआ है?

उत्तर प्रदेश की छठी योजना जो पिछली सरकार द्वारा बनाई गई, वह 4600 करोड़ रुपये

की है और 200 करोड़ रुपया उसमें पर्वतीय क्षेत्रों के लिए रखा गया है। आप देखें कि 5वीं योजना जो कांग्रेस सरकार के द्वारा बनाई गई भी और जो लागू की गई थी वह 3042 करोड़ रुपये की थी। चौथी योजना लगभग 1100 करोड़ रुपये की थी। तो चौथी योजना से 5वीं योजना में योजना व्यय 3 गना बढ़ गया। जो योजना परिव्यय था, आउट-ले है, वह 3 गना बढ़ गया। लेकिन पिछली केन्द्रीय सरकार और प्लानिंग कमीशन ने इस व्यय को कवल डेढ़ गना बढ़ाया है जो कि 3042 करोड़ से 4600 करोड़ किया है। यह जो प्लान आउट-ले है योजना परिव्यय है इसे कितना कम बढ़ाया गया है, इसके दूसरे आंकड़े हैं 1978-79 की तुलना में 1979-80 में उत्तरप्रदेश के परिव्यय केवल 3 प्रतिशत की एनुअल इन्क्रीमेंट वृद्धि हुई है। सन् 1980-81 में जो पिछली सरकार ने योजना स्वीकृत की, उसमें 4 प्रतिशत योजना के परिव्यय में वृद्धि हुई है।

मैं वि अनापूर्वक पूछता चाहता हूँ कि उत्तरप्रदेश की जो आवश्यकता है, कलना कीजिये गंगोत्री-यमुनोत्री से लेकर मिर्जपुर तक और जांसी बुन्देलखण्ड से लंकर देवरिया और गोरखपुर के सुन्दर अंचलों तक एक तरफ पर्वतीय थंडे जो हिमाचल प्रदेश के 8 जिलों में विचारे हूए हैं, और दूसरी ओर बुन्देलखण्ड के वह थंडे जहाँ कि सूखे और प्रकृति से लड़ना वहाँ के जीवन का नियम बन गया है, उनकी क्या हालत है। दूसरी ओर पूर्वी थंडे जो कि गरीबी और निर्धनता के प्रतीक रहे हैं और हम सब के लिए एक चुनौती है, मध्य थंडे जहाँ कि अभी विकास भी नहीं हो पाया। पिछले वर्षों में हमारा यह विनाय प्रयत्न रहा कि उनको हम विकासीनुसंख्य करें, जो देश के दूसरे विकसित प्रदेश हैं उनकी तुलना में इन्हें अप्रसर करें। लेकिन पिछले 3 वर्षों में हम देखते हैं कि गंडक प्रोजेक्ट के अन्तर्गत जो 7 हजार ट्यूबवैल बनने थे, उस कार्य को रोक दिया गया। रामगंगा कमांड एरिया जो मध्य उत्तर प्रदेश की रक्षा करता, प्रत्येक थंडे में पानी देने के लिए अच्छा कार्यक्रम था, उसकी कमांड अधीरिटी की मीटिंग तक नहीं हुई।

शारदा सहायक योजना जो कि कांग्रेस सरकार की इन्दिरा जी के प्रयास से सबसे बड़ी योजना इस देश में है, उसका कार्यक्रम भी दो साल के लिये पिछड़ गया है।

हमने देखा है कि विजली के कार्यक्रम भी उत्पादन में पिछड़ गये हैं। मैं माननीय वित्त मंत्री जी से कहूँगा कि जो धर्मल विजली की योजना है, उसे स्वीकार करें, यह उत्तरप्रदेश की सबसे बड़ी आवश्यकता है। चाहे हमारे ऊंचाहार की योजना हो, ओवरा की योजना हो, हरदुआगंज के विकास की योजना हों, वह प्लानिंग कमीशन में अपने प्रभाव को प्रयुक्त कर के धर्मल योजनाओं को प्रधिक से प्रधिक शीघ्रतापूर्वक कार्यान्वित करायें। यह मेरा उनसे आग्रह है।

आज विजली का उत्पादन महज 1,000 ब्लेनावाट रह गया है। हमारे जमाने में जो विजली का उत्पादन होता था वह आज 45 फीसदी घट गया है। सीमेंट का उत्पादन घट गया है। वितरण प्रणाली ब्रॉक्सोर दी गई है राजनीतिक आधार पर। इस कारण बर्तमान शासन को इस वितरण प्रणाली को, जो कि मिट्टी के तेल, चीनी, राशन की वितरण प्रणाली है, जिसे राजनीतिक आधारों पर उस समय एमरजेंसी के नाम पर जो जेलों में गये थे, उन्हें जो दूकानें दी गई, इस सारी वितरण प्रणाली को व्यवस्था करना होगा और नई वितरण प्रणाली बनानी होगी। तब जाकर हम सार्वजनिक जीवन को स्वच्छ कर पाएंगे।

चीनी आज एक मुख्य समस्या हमारे प्रदेश की बन गई है। पिछले दो वर्ष किसानों का करोड़ों किलोटल गश्त पेला नहीं जा सका जिस कारण फिर किसानों ने गश्त कम लगाया। आज जो मुख्य समस्या है यह उत्तर प्रदेश, बिहार, पंजाब और हरियाणा में जो चीनी और गन्ने की दाम नीति रही है और जो गश्त पेले जाने का प्रबन्ध नहीं हो सका उस के कारण है और उसका परिणाम हमारे प्रदेश और देश को भूगतना पड़ रहा है। इस के लिए कौन जिम्मेदार है? मैं आप्रह कहलंगा कि जो आज हमारी कृषि नीति है और जो चीनी मिलों के संबंध में नीति है उस पर पुनर्विचार किया जाये। पिछले शासन ने तीन वर्ष में दस चीनी मिलों जो मंजर थीं, लाइसेंस मंजर था, उन का काम रोक दिया। इस सूती मिलों मंजर थीं। आज उत्तर प्रदेश में बुनकरों को सूत नहीं मिल रहा है। उन सूती मिलों का काम रोक दिया। मैं आप्रह कहलंगा कि यह जो नया नियोजन हो, जो नया प्लान बने उस में हमारा प्लान रिकास्ट किया जाना चाहिए, उत्तर प्रदेश की योजना दोबारा बननी चाहिए और जो नया प्लानिंग कमीशन बने वह चीनी मिलों के निर्माण, सूती मिलों के निर्माण गृह और कटीर उच्चोगों के निर्माण और हैडलम सेक्टर जो बहुत महत्वपूर्ण है धरेलू उच्चोग धनधारों में, उस के प्रमार की ओर ध्यान दे तथा विशेष रूप से बीस सूखीय कार्यक्रम के अन्तर्गत जो व्यक्ति लाभान्वित हुए थे, उन को जो पिछले दिनों परेक्षानियां हुईं, उन के लिए जो कार्यक्रम रोक दिए गए, उन की ओर नया नियोजन में ध्यान दिया जाना अनिवार्य होगा। हमारे प्रदेश में 19 [लाख भूमिहीनों को भूमि बीस सूखीय कार्यक्रम में दी गई थी, 12 लाख बचर लोगों को धर बनाने के लिए आवासस्थल दिये गए थे। वह सारे कार्यक्रम रोक दिए गए।

आज वकों की मीटिंग तक नहीं हुई। पिछले तीन साल में उत्तर प्रदेश में जो अडिट डिपार्टमेंट रेप्रियो है वकों का वह 58 प्रतिशत से घट कर 44 प्रतिशत रह गया है। आज राष्ट्रीयकृत बैंक प्रोजेक्टों के लिए उत्तर पर है और क्रेडिट डिपार्टमेंट रेप्रियो कितना कम हो गया, जितना जनता का वकों में जमा होता है उत्तर प्रदेश में और

जितना जनता को बापस मिलता है कर्वं के क्षेत्र में आज वह कितना कम हो गया, इस के आंकड़े मैंने आप के सामने प्रस्तुत किए। जो छोटे किसान हैं वाहे वह किसी वर्ग के हों, हरिजन, भूमिहीन अल्पसंख्यक किसी के लिए कोई भी मानीटरिंग किसी प्रकार पिछले तीन वर्षों में नहीं हुआ। मैं वित्त मंत्री जी से कहूँगा कि मार्केट बारोइंग को देखें। राष्ट्रीयकृत बैंकों को इस बात के निर्देश दिए जायें कि बैंकों के प्रायरिटी सेक्टर के बोन के प्रोग्राम को उत्तर प्रदेश जैसे राज्यों में प्रधिक विकासोन्मुख किया जाए। मैं दूसरा आंकड़ा प्रस्तुत करना चाहता हूँ मार्केट बारोइंग का। आप को जान कर आश्चर्य होगा कि सन् 1976 में 40 करोड़ मार्केट बारोइंग हमारे उत्तर प्रदेश में हुई माननीय प्रधान मंत्री जी के आशीर्वाद से, लेकिन वह आज भी वही 40 करोड़ है। एक पैसा भी अधिक बारोइंग तीन साल में प्राप्त नहीं हो सकी। योजना कैसे आने वह खर्च नहीं कर सके और आज भी हम देखते हैं कि पिछला जो प्लानिंग कमीशन था, जो अब चला गया है उस ने हमारे साथ कितना अन्यथा किया है? इस बजट में इर्रेगेशन में पिछले वर्ष के मुकाबिले में इस वर्ष 4 करोड़ रुपया कम रखा गया है। पिछले वर्ष 158 करोड़ था, इस वर्ष 154 करोड़ रखा गया है। इसी तरह बाढ़ के लिए 24 करोड़ 50 लाख पिछले साल था, इस साल साढ़े बाईस करोड़ रखा गया है, 2 करोड़ कम है। संडकों के लिए 68 करोड़ 95 लाख रुपया था पिछले वर्ष, इस वर्ष 61 करोड़ रुपया रखा गया है, साढ़े सात करोड़ कम रखा गया है। इसी तरह इंडस्ट्रीज के लिए 40 करोड़ 57 लाख रुपया पिछले वर्ष था, इस वर्ष 32 करोड़ 90 लाख रखा गया है। कारण क्या है इस का कि जो सारा नियोजन पिछले वर्ष 'प्लानिंग कमीशन ने बनाया उस में उत्तर प्रदेश की बुनियादी आवश्यकताओं की ओर ध्यान नहीं दिया। जो हमारा पर्वतीय क्षेत्र है उस की ओर ध्यान नहीं दिया गया। आज दुन्देलखंड की राजधानी योजना सिसक रही है, बांदा के क्षेत्र की पर्यावरणीय योजना सिसक रही है। दुन्देलखंड में जो उत्तर प्रदेश, मध्य प्रदेश और बिहार इन तीनों राज्यों की मिला कर बाण सागर योजना बन रही थी, उस का कार्य भी शुरू नहीं किया गया। इस प्रकार हमारा सारा उत्तर प्रदेश एक छोटे से दूसरे छोटे तक पिछले तीन सालों की अव्यवस्था का शिकार है। मझे विश्वास है कि आने वाले समय में माननीय मंत्री जी अपनी विद्वता और अपनी वित्त व्यवस्था की अनुभवशीलता का पूरा पूरा उपयोग करेंगे ताकि उत्तर प्रदेश का सही मायनों में विकास हो सके, प्रदेश की प्रति व्यक्ति आमदनी बढ़ सके, क्षेत्रीय असन्तुलन दूर हो सके और जो भलग अलग जिलों की अलग अलग समस्याएँ हैं उनका निराकरण हो सके। जो विकासोन्मुख क्षेत्र हैं उनकी योजनायें रुकी हुई हैं। जैसे राय बरेली में टेलीफोन का कारखाना रुका है। जगदीशपुर (सुल्तानपुर) में डेक हजार एकड़ जमीन विकसित है, डेक करोड़ रुपया खर्च हो गया है

[श्री नारायण दत्त तिवारी]

लेकिन वह योजना पूरी हुई है। इसी प्रकार से नोकड़ा का विकास रुका हूँगा है। इसी प्रकार की जो अन्य योजनायें रोकी गई हैं उन पर माननीय वित्त मंत्री जी विचार करें तथा नया योजना आयोग भी उस पर विचार करे ताकि जिस विकास वहू-मत को लेकर जनजन की आकांक्षाओं को प्रतिविवित करके जो माननीय सदस्य इस सदन के लिए चुने गए हैं उनकी परिकल्पना नये बजट तथा नवीन योजना में पूर्ण हो सके।

श्री हरिकेश बहादुर (गोरखपुर) : मानवीय सभापति जी, अभी माननीय सदस्य, श्री तिवारी जी ने उत्तर प्रदेश के बजट में उसके आर्थिक पहलओं पर विस्तार से विवेचन किया है। मैं उसके विस्तार में जाना नहीं चाहता, कबल सुझाव के रूप में कुछ बातें रखना चाहता हूँ।

हमारे उत्तर प्रदेश में आज भव्यंकर बेरोज़गारी की स्थिति है। अभी हमारे श्रम मंत्री ने एक आंकड़ा लोकसभा में पेश किया था जिसमें उन्होंने बताया कि एम्प्लायमेंट एक्सचेंज में करीब 14 लाख 7 हजार ऐसे लोगों के नाम दर्ज हैं जो शिक्षित बेरोज़गार हैं। यह तो कवल शिक्षित बेरोज़गारों की स्थिति है लेकिन इनके अनिस्ति बहुत सारे ऐसे लोग हैं जोकि शिक्षित नहीं हैं लेकिन वे भी आज बेरोज़गार हैं। गांवों में बहुत से शिक्षित बेरोज़गार ऐसे भी हैं जिनके कि नाम बेरोज़गार दफ्तरों में नहीं हैं। इस तरह से यदि आप देखें तो उत्तर प्रदेश में एक करोड़ लोग पूरी तरह से बेरोज़गार हैं। इन लोगों की बेरोज़गारी को समाप्त करने के लिए सरकार को तत्काल योजनायें बनानी चाहिए। गांवों में खास तौर से लोगों की बेरोज़गारी दूर करने के लिए खाली योजनाओं को अधिक त्वरित गति से लागू किया जाना चाहिए।

मान्यव, पूर्वी उत्तर प्रदेश के विकास के लिए अधिक ध्यान दिया जाए। वहां पर छोटे, बड़े एवं कुटीर उद्योगों का विकास किया जाए जिससे कि वहां बेरोज़गारी समाप्त हो सके। पूर्वी उत्तर प्रदेश में सड़कों, अस्पतालों, स्कूलों तथा सिवाई के साधनों का अधिक से अधिक विकास किया जाए वहां पर बांडों से प्रति वर्ष अपार क्षति होती है उससे लोगों को बचाने के लिए नदियों के किनारे बांध बनाने की योजना को त्वरित गति से लागू किया जाए। पहाड़ी झेलों तथा बुन्देलखण्ड के विकास के लिए शीघ्र नह कार्यक्रम तैयार किए जायें तथा उन्हें लागू किया जाए।

कानून और व्यवस्था की बिंगड़ती हुई स्थिति को भी सुधारना बहुत आवश्यक है। किन्तु जब तक बेरोज़गारी को दूर करने के लिए ब्राह्मण-खाली करना नहीं उठाए जाते तब तक कानून और व्यवस्था की बिंगड़ती हुई स्थिति

को सुधार बाना युक्तिले है। साथ ही डीवल किरोसोन शीघ्र चली दरों पर उपलब्ध कराने की व्यवस्था की जाए। लोकल बांडीज के चुनाव तुरन्त कराए जायें जिससे जनप्रतिनिधियों के माध्यम से जन-समस्याओं का समाधान हो सके।

मैं अन्त में बुनकरों की समस्या के बारे में कुछ कहना चाहूँगा। हमारे प्रदेश में लालों लोग आज इस व्यवसाय में लगे हुए हैं लेकिन उनकी आर्थिक स्थिति बहुत ही खराब है। तभाम हब करवे आज बन्द हैं। माननीय तिवारी जी ने भी इस सम्बन्ध में कुछ बातें कही हैं लेकिन मेरे सामने कुछ ऐसी बातें हैं जो मैं आपके द्वारा सदन के समक्ष प्रस्तुत करना चाहता हूँ।

हमारे यहा एक हृथकर्षा निगम है, जिस में भयंकर भ्रष्टाचार व्याप्त है। पिछली सरकार ने भी उस भ्रष्टाचार को बढ़ाने में काफी योगदान किया है। यहां के अधिकारियों में आपसी रस्ताकशी और गुट-बन्दी फैला हुई है, जिस से भ्रष्टाचार को बढ़ावा मिल रहा है। जातिवाद और भाई-भतीजावाद से यह निगम भर चुका है और वह केवल अपने लोगों की समस्याओं के समाधान में ही लगा दूँगा है, छोटे बुनकरों से उन का सम्बन्ध टट चुका है। अगर इन बुनकरों की आर्थिक स्थिति को सुधारने की कोशिश नहीं की गई तो हमारे प्रदेश में लालों बुनकर बेरोज़गार हो जायेंगे, उन के सामने खुलमरी की समस्या आ जायेगी। उन की समस्याओं के समाधान के लिये मैं कुछ मुझाव देना चाहता हूँ —

1. सूत एवं कैमिकल के दाम कम कर के निर्धारित किये जावे।

2. बुनकरों द्वारा उत्पादित माल की निकासी के लिये स्वाक्षी व्यवस्था की जाये।

3. बनकानों को 4 प्रतिशत व्याज पर पूँजी उपलब्ध कराई जाये।

4. कताई मिलों का सूत सीधे बुनकरों को उपलब्ध कराने की व्यवस्था की जाये।

5. सन् 1972-73 में बुनकरों को दिये गये ऋण को माफ किया जाए, क्योंकि उभ समय सूत एवं रंग के अभाव से ऋण का सारा रुपया महाजनों की तिजोरी में चला गया।

6. हृषकरथा बस्तों को बिक्री छूट पर प्रदानी नियमों द्वारा बिक्री करने की व्यवस्था की गई है, जिसे बांडी में चार बार लगाई जाये और प्रदानीनियों में बिक्री पर लिये जाने वाले 4 प्रतिशत लैबी (सेल टैक्स) को छापा किया जाये तथा प्रदानीनी कमेटी बनाई जावे। दक्षिण भारत की तरह उत्तर प्रदेश की सहकारी समितियों को भी योक की बिक्री पर वही छूट दी जावे।

7. बुनकर सहकारी समितियों का हिस्सा पंजी क्रम पर संगमे बात व्याज की दर कम कर के 4 प्रतिशत किया जाये ।

8. बुनकर सहकारी समितियों को उन के उत्पादित बस्त्रों को बिक्री के लिये सेल्स-डीपो की व्यवस्था थी, जिसे फिर से लान् किया जाय ।

9. हैडलूग कारपोरेशन में केवल बुनकरों और बुनकर सहकारी समितियों का ही माल (तैयार कपड़ा) बिरीदने की व्यवस्था करायी जाय, जो इस का उद्देश्य है ।

10. बुनकर सहकारी समितियों के बिना बुबेट सन् 1971 से अब तक का अविलम्ब दिया जाये ।

11. अधिक से अधिक बुनकरों को सहकारी क्षेत्र में लाने का प्रबन्ध किया जाय ।

इस तरह से हम इस समस्या का समाधान कर सकते हैं। मैं वित्त मंत्री जी से निवेदन करता चाहता हूँ कि वह इस पर ध्यान दे ।

धो चन्द्र पाल शेलानी (हावरम) : सभापति जी, यह हमारे देश का दुर्भाग्य समझ जायेगा कि आजादी के बाद से हमारे देश के कर्णधारों ने, राजनीतिज्ञों ने इस देश की जनता को आंकड़ों के जाल में फँपा रखा है। 33 साल की आजादी के बाद भी हमारे सूचे और पूरे देश में लोग भुखमरी से मरते हैं, रोटी नहीं, रोजी नहीं, रोजगार नहीं, उल्टा उन को जिन्दा जलाया जाता हो, मारा जाता हो, सताया जाता हो—क्या ऐसी आजादी को हम आजादी कहेगे ।

17 फरवरी को उत्तर प्रदेश की जनता की मर्जी के लिये राष्ट्रपति शासन लान् कर दिया गया। वही को लोकप्रिय सरकार को बरखास्त कर दिया गया। मैं आप से यह निवेदन करता चाहता हूँ कि उत्तर प्रदेश में राष्ट्रपति शासन के बाद से नीकरणात्मी जिस तरह से नंगा-नाच नाच रही है, इस से जनसाधारण के सामने अनेक प्रकार की दुश्वारियां पैदा हो गई हैं। एसा कोई दिन नहीं, कोई बंदा नहीं, कोई पल नहीं, कोई अच नहीं, जब नीकरणात्मी के जुल्म और अद्याचार की तसवार गरीबों किसानों और मजदूरों पर न लटकती हो। मेरे कहने का मतलब यह है कि इस बक्त हर तरह के जुल्म और अद्यादतियों हो रही है। गरीब किसान और मजदूर बाहे बी० बी० घो० के पास जाव, तहसीदार के पास जाव, कलकट्टर के पास जाव, एस० फी० के पास जाव—उन की बात को कोई नहीं सुनता। इन लोगों ने विकास कार्यों को बिलकुल ठप्प कर दिया है। जिसने निर्माण के कार्ब चल रहे वे सब बम्ब हो गये हैं।

मेरे कुछ साथियों ने अभी बतलाया—काम के बदले अनाज की जो योजना पिछले साल लाए हुई थी—आप को मालूम है कि पहले तो सूची ने ही किसानों की कमर तोड़ दी थी, अब पश्चिमी उत्तर प्रदेश में काफी भयंकर ओल-वूष्टि हुई जिस ने किसानों की कमर को पूरी तरह से तोड़ दिया है। किसानों की अगर एक फसल मारी जाती है तो वह वर्षे तक होश में नहीं आता, यदि दोनों फसले स्वाहा हो जाए, तो किसान की हालत क्या होगी, आप स्वयं अन्दाजा लगा सकते हैं हमारे नेता और सरकार उन के दुखदर्द को नहीं जान सकते ।

गरीब किसानों को अन्त्योदय योजना के अन्तर्गत कुछ रुपया बांटने के लिये भेजा गया, लेकिन इतनी धांधली मच्ची हुई है कि वे पटवारी के पास जाते हैं तो आधा पैसा वह अपनी जेब में डाल लेता है और हमारे किसानों को निराश हो कर आना पड़ता है ।

17.55 hrs

[MR. DEPUTY-SPEAKER in the chair]

श्रीमन्, सिचाई की व्यवस्था के विषय में मैं यह कहना चाहूँगा कि विजली नहीं है, नहर सूखी पड़ी हुई है, पर्यावरणी सूखे पड़ हुए हैं और किसानों ने कही कही तो 7, 7 और 8, 8 रुपये लीटर डीजल ल कर किसी तरह से आवाशी की और फसल को उगाया लेकिन ओलावृष्टि न उस को खत्म कर दिया। ऐसी जब स्थिति है, तो मैं वह बताना चाहता हूँ कि इस बक्त जहां गांवों में सिचाई के लिए पानी की व्यवस्था नहीं है वहां बड़े बड़े शहरों में रोशनी के लिए, फलवारों के लिए पानी की कमी नहीं है। गरीब किसानों के लिए पानी की कोई व्यवस्था नहीं है ।

अब मैं अपने जिले की कुछ बातें कहना चाहता हूँ। मेरे जिले अलीगढ़ में 80 हजार एकड़ा भूमि उत्तर पड़ी हुई है। अगर उस को उपजाऊ बनाया जाव, तो उस में काफी कमल पैदा हो सकती है। मैं सिकन्दराबाद का रहने वाला हूँ। धान के उत्पादन में वह अग्रणी है। कसल के टाइम पर वहां से 5 हजार से ले कर 6 हजार क्वीटल धान प्रति दिन आता है लेकिन सार्वजनिक क्षेत्र में या सहकारी क्षेत्र में होने की वजह से वहां के किसानों को उसका सही मूल्य नहीं मिल पाता है। मैं वित्त मंत्री जी से जानना चाहूँगा कि क्या वे उत्तर प्रदेश सरकार से कह कर सिकन्दराबाद में एक बान मिल सार्वजनिक क्षेत्र में खुलवाएं ताकि वहां के किसानों को अपने उत्पादन की कीमत दूरी तरह से मिल सके ।

इस के अलावा मैं एक बात यह कहना चाहता हूँ कि मेरे क्षेत्र में हसायन गुलाब का फूल बहा मराहूर है। भारत में सर्वेच्छ कोटि का गुलाब वहां होता है और दुनिया में कान्स को छोड़ कर, दूसरे नम्बर का गुलाब का फूल वहां होता है

[श्री चन्द्रपाल शैलानी]

लेकिन वहां पर जो गुलाब के फूले होते हैं, उन को पैदा करने वालों को उन को सही कीमत नहीं मिल पाती और कक्षोज के जो व्यापारी आते हैं वे उन को लूट कर ले जाते हैं। मेरा कहना यह है कि गुलाब की खेती के लिए अनुसंधान किया जाए, जिस से अच्छी तरह से गुलाब जल, इब्र, गुलकन्द बनाया जा सके और दूसरे देशों में उस को एक्सपोर्ट कर के विदेशी मुद्रा कमाई जा सके। इस से सरकार को भी काफी कायदा होने वाला है।

एक बात मैं यह और कहना चाहता हूँ कि हाथरस जो मेरी कांस्टीट्युशनी है, पहले उत्तर प्रदेश में आजादी से पहले कानपुर के बाद उस का दूसरा नम्बर उद्योगों की डॉस्टिस से आता था लेकिन आजादी के बाद उस के विकास की गति अवरुद्ध हो गई। वहां पर जो बड़े बड़े मिल और उद्योग-धर्ध थ, व सब चोपट हो गये। अभी एक बिजली काटन मिल है, उस में दो शिफ्ट चल रही है। अगर तीन शिफ्ट चलें, तो वहां के लोगों को कुछ फायदा हो सकता है और लोगों को और रोजगार मिल सकता है। एक राम चन्द काटन मिल है, जो 12 माल से बेकार पड़ी हुई है उस को दोबारा चालू करें, तो मजदूरों की समस्या सुलझ सकती है।

उपाध्यक्ष महोदय, एक बात यह भी कहना चाहता हूँ कि डीजल, मिट्टी के तेल, चीनी तथा सीमेंट की ब्लेक में कोई कभी नहीं है लेकिन सही कीमत पर मिलने के लिए उन का अकाल पड़ा हुआ है। मैं एक इन्विटान्स आप को देना चाहता हूँ। जनवरी के पहले हफ्ता में जी० क० काटेज इडस्ट्रीज हाथरस, जोकि इण्डियन आयल का होलसेल डीलर है, पर वहां के ए० छ०० एम० (सिलिव सप्लाइज) न छापा मारा और 75 हजार लीटर कूड़ आयल और मिट्टी का तेल पकड़ा। कोतवाली हाथरस में उस की रिपोर्ट कराई गई भगवर अफसोस के साथ कहना पड़ता है कि अभी तक उस तेल का पता नहीं चला कि वह कहा गया और नहीं उस को गिरफतार किया गया। यह शासन के निकम्मेन की एक मिमाल में आप के सामने रखना चाहता हूँ।

यह जो बजट पेश किया गया है इस को मैं पूरी तरह से राजनीति से प्रेरत मानता हूँ। हकीकत यह है कि यह बजट केवल उत्तर प्रदेश में चुनावों को दृष्टि में रखते हुए लाया गया है और लोगों को धोका दिया गया है और इस तरह से उत्तर प्रदेश की जनता के साथ छल, कपट और फरेव किया गया है और चनावों के बाद किस तरह से गरीबों और मजदूरों की ओर किसानों की कमर लोडी जाएगी, हेडी टेक्सों को लगा कर, इसी सदन में उस बात का पता मई और जून में लग जाएगा। मैं यह कहना चाहूँगा। एक इस बजट को ला कर उत्तर प्रदेश की जनता को धोका और अम में डाला गया है। यह बात

सही है कि 32 साल की आजादी के बाद भी देश की जनता को रोजी नहीं मिली, रोटी नहीं मिली, रोजगार नहीं मिला और हर तरह से यातनाएं मिली हैं लेकिन इस बात की मानना पड़ेगा कि बोट डालने की तहजीब उस में आ गई है।

श्री राम प्यारे पनिका (राबर्टसगंज) : उपाध्यक्ष महोदय मेरा व्यवस्था का प्रश्न है। श्री शैलानी ने यह मान लिया है कि उत्तर प्रदेश में कांग्रेस आई की सरकार बनने 'जा रही है।

18.00 hrs.

श्री चन्द्रपाल शैलानी : हम ज्यादा बातें करने में विश्वास नहीं करते हैं। हम प्रैक्टिकल बातें करने में विश्वास करते हैं। हम आंकड़ों में विश्वास करते हैं। मैदान खुला हुआ है लंगोट कसिये और आइये मैदान में। यह उत्तर प्रदेश है। पानी और दूध का भाव मालूम हो जाएगा। आप किस चक्कर में हैं?

मेरा उपाध्यक्ष महोदय आप से निवेदन है कि उत्तर प्रदेश में इस बक्त कानन और व्यवस्था की स्थिति बहुत खराब है। कल भी अलीगढ़ में शांतिप्रिय छात्रों के जलम पर भयंकर लाठी चार्ज हुआ है। उन का कसूर केवल यह था कि वे अपना ज्ञापन देने के लिए जिला अधिकारियों के पास जा रहे थे। उन्हें पहले से कोई चेतावनी नहीं दी गयी, कोई वार्निंग नहीं दी गयी पहले से कोई इतिलाल नहीं दी गई और इतनी निर्दयता-पूर्वक उन पर लाठी चार्ज किया गया जिस की मिमाल अंग्रेजों के जमाने में ही मिलती है। आप को मालूम ही हैं कि तीन अप्रैल से हाई स्कूल और इन्टरमीडिएट के इम्तिहान होने जा रहे हैं। चाकि वहां मिट्टी का तेल नहीं मिलता है इसलिए विद्यार्थी रात को पढ़ कर तैयारी नहीं कर पा रहे हैं। इसी मार्ग को लेकर कि पढ़ने के लिए उन्हें मिट्टी का तेल मिलना। चाहिये कुछ विद्यार्थी जिलाधिकारी, रायों के पास जा रहे थे। वहां मिट्टी के तेल के विनाश में जो धार्धली हो रही है, जो अनियमितता बरती जा रही है उसी की ओर जिलाधिकारियों का ध्यान आकर्षित करने वे जा रहे थे। उन को मिट्टी का तेल देने के बजाय बुरी तरह से पीटा गया और जल में डाल दिया गया। यह स्थिति ला एण्ड आर्डर की उत्तर प्रदेश में है।

इस के सम्बन्ध में मैं इतना और निवेदन करूँगा कि मेरे पौस में एटा जिला है। उस जिले के काइम के आंकड़े उठा कर देख लिए जाएं। कोई भी दिन एसा नहीं होगा जिस दिन पांच छ: वहा लाशें नहीं मिलती होंगी। कोई गोली से मारा जाता है कोई डकैती में मारा जाता है। यही भयंकर स्थिति अलीगढ़ में भी आ रही है। वहां की सरकार से, वहां के अधिकारियों से मिली भगत होने के कारण वहां काइम्स को बड़ा लोग मिल रहा है। क्रिमिनल्स का संरक्षण अधिकारी लोग करते हैं।

वहां पर लोगों पर बहुत जल्द ही रखे हैं बांधे अत्याचार हो रहे हैं। किसानों को पीटा जा रहा है।

फिर याने में रिपोर्ट नहीं लिखी जाती है। मैं आप को बताना चाहता हूं कि अगर याने में रिपोर्ट नहीं लिखी जाएंगी तो आगे कार्य चाही कर सकते होगी। पूरे उत्तर प्रदेश में आतंक छाया हूंगा है। मैं आप से केवल यह निवादन करना चाहता हूं कि अगर सरकार चाहती है कि लोगों को रोटा न जाए तो वहां एक साफ सुधरी सरकार बने। गरीबों को रोजी रोटी दी जाए, उन के बास्ते रोजगार का प्रबन्ध किया जाए।

हमारे एक साथी ने कहा है कि उत्तर प्रदेश में लोकल बाड़ीज के चानाव नहीं हुए हैं। बहुत अर्था हो गया है। यह बात सही है। अलोगड़ में 1957 में चुनाव हुए थे, उस के बाद नहीं हुए हैं। 1964 के बाद से किसी भी भूम्यनिसीरीलिटी के चुनाव नहीं हुए हैं सोलह साल हो गए हैं लोक सभा के लिए चुनाव हो सकते हैं, विधान सभा के लिए हो सकते हैं और उस में अलीगढ़ से सदस्य चुना जा सकता है लेकिन वहां लोकल बाड़ी के, चंगी के वपतर के भूम्यनिसीरीलिटी के चुनाव नहीं हो सकते हैं। यह कह कीर कि वहां की स्थिती टीक नहीं है ये चुनाव नहीं कराए जाते हैं, लोकल बाड़ीज के चानीबों को स्थिगित कर दिया जाता है। जो गरीब लोग, जो देहाती लोग अपनी बात को अधिकारियों तक पहुंचाना चाहते हैं, अपनी शिक्ष. यते उन के सामने रखना चाहते हैं, चंगी चुनाव नहीं हुए हैं और न होने की आशा है, नहीं रख सकते हैं, उन की कोई सुनवाई नहीं होती है। अगर नमरपालिका का चेतरमैन हो, सदस्य हो तो उन की वे सुनवाई करेंगे और उन को राहत पहुंचा सकेंगे। इस बास्ते में चाहता हूं कि अविलम्ब वहां नगरपालिकाओं के चुनाव करवाने की व्यवस्था की जाए।

श्री राम प्यारे पनिका (राबटेसगंज) : मैं आप का आभारी हूं कि आप ने मझे सदन में बोलने का मौका दिया है। हमारे एन डी तिवारी साहब ने (भू० पू० ५० मुख्य मंत्री जी उ० प्र०) उत्तर प्रदेश का बहुत ही अच्छा चित्रण यहां आप के सामने किया है। यह सही है कि उत्तर प्रदेश आबादी के लिहाज से बड़ा प्रदेश है। इस के पांच भागों में अःयन्त पिछड़े आठ पहाड़ी जिले हैं, पूर्वी उत्तर प्रदेश के १५ जिले हैं और बूद्ध-हल्द्वाङ डे के पांच जिले हैं और इन तीन जिलों की कुल आबादी का ४७ प्रतिशत रहता है। आधिक, सामाजिक, जैक्षणिक हर दृष्टि से सब से पिछड़े हुए जिले हैं। वहां पर विकास तेतु धनराशि की व्यवस्था न होने के कारण उद्दित जो अतीय असन्तुलन पैदा हो गया है उस को मिटाने के लिए इस बजट में और आने वाले बजटों में भी विशेष धनराशि की व्यवस्था की जानी चाहिये।

आपको याद होगा कि पूर्वी जिलों के विकास के लिए नमूने के तौर पर स्वर्गीय प० जबाहर लाल नेहरू की अनुकूल्या से चार जिले पटेल आयोग द्वारा चुने गए थे और उनका सोशो इकोनोमिक बर्वे हुआ था और वहां कुछ योजनायें कार्यान्वित करने का निर्णय हुआ था। लेकिन अकसोस है कि और जिला को इसमें शामिल करने की बात तो दूर रही, यहां इन चार जिलों में इन योजनाओं को कार्यान्वित तक नहीं किया गया है।

प्लानिंग के मामले में उत्तर प्रदेश के साथ सबसे ज्यादा भेदभाव तथा अन्याय बरता गया है। 1951 में प्लानिंग शुरू हुआ था। उस सबसे उत्तर प्रदेश की प्रति व्यक्ति आय आबत के प्रान्तों में सबसे अधिक थी। लेकिन आज इतने बच्चों की प्लानिंग के बाद बिहार को छोड़कर हम सबसे नीचे हैं। प्रति व्यक्ति आय के मामले में। इसका कारण यह है कि सेंटर ने जो ग्रीष्मोंगिक प्रतिष्ठान स्थापित किए हैं, उनकी स्थापना में भद्रभाव बरता गया है। उत्तर प्रदेश को केवल गोरखपुर का एक फर्टिलाइजर का कारखाना छोड़ करके कोई सल प्रोजेक्ट जो महत्वपूर्ण हो नहीं दिया गया है। 1200 करोड़ रुपया सेंटर ने अपने उद्योग स्थापित करने पर देश में अब तक खर्च किया है जिसमें से उत्तर प्रदेश को केवल पांच करोड़ ही मिला है जबकि उसकी आबादी पूरे हिन्दुस्तान का पांचवां भाग है हाल ही में केंद्रीय सरकार ने बिजली सलाहकार प्लानिंग कमीशन की एक स्टडी युप वहां भेजा था। बन्वई हाई की गैस पर आधारित फर्टिलाइजर कारखाने स्थापित करने के लिए नियुक्त किया था। राज्य सरकार ने छः फर्टिलाइजर के कारखाने किसानों की समस्याओं को देखते हुए स्थापित करने का इसको सुझाव दिया था। लेकिन इस स्टडी युप ने चार फर्टिलाइजर कारखाने स्थापित करने की सिफारिश की। मैं चाहता हूं कि ये इस वित्तीय वर्ष में प्रारम्भ हो जाने चाहिए और उनमें से एक मिजापुर (कोहनपुर) पहाड़ी नामक विस्तरीत स्थान में दिया जाना चाहिए। वहां पर सभी सुधाराएं उपलब्ध हैं।

हमारे प्रदेश में हिन्दुस्तान एयरोनोटिक्स लिमिटेड ने भी भीमताल में एक एविएशन यूनिट लगाने की बात सोची है। प्रदेश सरकार ने निर्णय किया है कि उसके लिए भी जमीन की तथा अन्य सभी प्रकार की सुविधायें दी जाएंगी। मैं चाहता हूं कि वह कारखाना हमारी भीमताल में लगे। जिससे पहाड़ी जिलों के विकास में सहायता पहुंचे।

इसी प्रकार से पैट्रो कैमिकल्ज के कारखाने भी आने वाले हैं। मैं मांग करता हूं कि वरियता के आधार पर वह भी एक उत्तर प्रदेश में स्थापित किया जाए। मैं इसलिए यह कहना चाहता हूं कि उद्योग स्थापित करने के मामले में जो धनराशि एलोकेट आवंटित की गई है वहसीस साल तक, उसमें उत्तर प्रदेश के साथ भेदभाव किया गया है। मेरा निश्चित विश्वास है कि श्रीमती इदिरा गांधी के नेतृत्व में, जो भी आज तक गड़बड़ियां हुई हैं, उनको दूर कर दिया जाएगा। और मैं सदन में यह भी कहना चाहता हूं कि आज उत्तर प्रदेश में सबसे ज्यादा सूखा है और उसमें भी मिजापुर जनपद सबसे ज्यादा प्रभावित है, और हमारी प्रदेश सरकार को जिस गम्भीरता से सूखे का मुकाबला करने का कायक्रम लेना चाहिये था वह नहीं लिया गया।

[श्री रामधारे पनिका]

है । इसलिये मिर्जापुर में या अन्य जगहों में जहां पीने का पानी नहीं है, वहां की योजनायें जल निगम द्वारा बनायी गयी हैं, उनको शीघ्रता से कार्यान्वित किया जाय और लोगों तक पीने का पानी चाहे टैकरों द्वारा या अन्य तरीकों द्वारा पहुंचाया जाय । मिर्जापुर 15 लाख की आबादी में से साडे 12 लाख आबादी आज अप्रत्याशित स्थें से परेशान है जिसमें अधिकतर हरिजन, पिछड़े वर्ग और आदिवासी तथा किसान हैं । मैं चाहता हूँ कि सहायता कार्य बड़े पैमाने पर किया जाय, मुद्र स्तर पर किया जाय जिससे जो कलेक्टर स्टार वैभवन सामूहिक भुखमरी अथवा भौत होने की आशंका है उससे लोगों को बचाया जा सके । आज बड़े-बड़ी योजनाओं की बात होती है, मिर्जापुर जनपद में या अन्य जगह जहां भी उद्योग धूंधे लगते हैं, उनमें स्थानीय लोगों को नौकरियों में प्राप्तिकाता नहीं दी जाती है । मैं माग करता हूँ कि सरकार ऐसी नीति बनाए कि जिससे जिस क्षेत्र में इंडस्ट्री लगायें वहां के (डिस्प्लेस्ट) विस्थापित लोगों का बमावे, उनको नौकरी में प्राप्तिकाता के आधार पर दे और सम्पत्तियों का बाजार आव पर मुआवजा दे, उनको आगे बढ़ाने का काम करे । यह व्यवस्था मिर्जापुर में अभी तक नहीं है । अभी माननीय हरेकेश जी कह रहे थे कि उत्तर प्रदेश में बड़ी बेरोजगारी है, खास कर पूर्वी उत्तर प्रदेश में । आज वहां के लोग बहुमूल्य और कलकत्ता में रोजी की तलाश में भटकते हैं, और जाकर अपनी आजीविका कमा रहे हैं । 10 वर्ष में बेरोजगारी हटाने वाले जनता पार्टी एवं लोकदल के लोग तो खुद साफ हो गये । मैं वित्त मंत्री से कहूँगा कि ऐसे कार्यक्रम बनाये जायें जिनमें छोटे छोटे उद्योग खुलें, काटेज इंडस्ट्रीज को स्थापित की जाय और भूमिहीनों को भूमि दी गई है उनको इस तरह से काम पर लगाया जाय जिससे उनकी बेरोजगारी दूर हो और लोग अपना घर छोड़कर बाहर जाने को मजबूर न हाँ । जनता सरकार के पूर्वे जो कांग्रेस की पिछली सरकार थी, उसके जमाने में, यानी हमारी पार्टी की सरकार के जमाने में जो विद्युत का इंस्टाल्ड कैपेसिटी थी उसकी 60 से 80 प्रतिशत बिजली पैदा की गई । हमारे मुख्य मंत्री तथा बिजली मंत्री जा करके पावर हाउस में बैठते थे । लेकिन जनता पार्टी और लोकदल की निकम्मी सरकार ने ढाई वर्ष में आधी बिजली भी उत्पादित नहीं किया जो हमारे क्षेत्र में पैदा होती थी उत्तर प्रदेश की, जहां 3000 मेगावाट की इंस्टाल्ड कैपेसिटी है, उसकी जगह 200, 300 मेगावाट बिजली ही पैदा हुई । यह रहा जनता पार्टी और लोकदल की सरकार की कार्य क्षमता का नमूना । विद्युत परिषद् को अस्त व्यस्त कर दिया गया ।

पिछले दो महीने में हमारी केन्द्रीय सरकार ने समस्याओं को सुलझाने का प्रयास किया है, जो सीमापारों पर आगड़े होते थे उनको हल कर

लिया गया, देश में अमन चैन की व्यवस्था में काफी सुधार किया है । असम आदि में तथा अन्य जगह भी जो समस्याएं थीं उनको भी हल करने का प्रयास किया है । उनका परिणाम सामने है । आज यदि डीजल, केरोसिन और चीनी की कमी है तो उसके लिये हम दोषी नहीं हैं, बल्कि जनता पार्टी और लोक दल के उन प्रशासकों की है जिन्होंने देश का इंडस्ट्रियल प्रोडक्शन 10 प्रतिशत से बढ़ाकर 2 प्रतिशत पर ला दिया । इनके समय में कारखानों में अनरेस्ट हुआ । हड्डाल हुई श्रमिकों में असन्तोष बढ़ा । इन्हीं के जमाने में कानपुर के मजदूरों पर गोली चली जिसमें काफी लोग मरे, पंतनगर कुचि विश्वविद्यालय में खेतिहार मजदूरों पर गोली चलायी गई दो सौ मजदूर प्रभावित हुए । इसी प्रकार बनारस कानपुर, अलीगढ़ में जितने साम्प्रदायिक दंगे हुए उनको कोई इतिहासकार लिख भी नहीं सकेगा । इस प्रकार आप देखेंगे कि चाहे (ला एंड आर्डर) अमनचेन की व्यवस्था हो, चाहे आर्थिक समस्या हो, चाहे गरीबों को उत्तर ऊपर उठाने की बात हो, पिछली जनता एवं लोक दल सरकार निश्चित तौर से सबमें विफल रही है । आज हमारी सरकार बनी है, सुइड सरकार बनी है, और जैसा उधर के साथी ने अभी कहा अगले बजट में टैक्स लगायेंगे, तो उनको यह विश्वास हो गया है कि अगली सरकार भी प्रान्तों में हमारी ही बनेगी क्योंकि इनकी नीतियां स्वोच्छी हो गई हैं । मैं आपसे एक बहुत महत्वपूर्ण बात कहना चाहता हूँ । मम्पूर्ण देश के आदिवासियों और हरिजनों के लिये 1967 में एक अमेंडेंट विल था, उनकी सूची दुरुस्त करने हेतु लाया गया था । बहुत से आदिवासी और हरिजन अभी भी उस लिस्ट में संविधानिक सुविधाएं प्राप्त करने से लृट गये हैं । उत्तर प्रदेश की सरकार ने जब मैं वहां पर एम०एल० ए० था, उ० प्र० की आदिवासियों की सूची केन्द्र को भेजी थी और सूची स्वीकृत कराने का पूरा प्रयास किया । हमारी सरकार ने यहां केन्द्र में प्रस्ताव भेजा कि यहां जो ट्राइबल्स हैं, उनको मान्यता दे दी जावे । इस तरह से बिहार में, महाराष्ट्र में और सार्व हिन्दुस्तान में हैं, आदिवासियों और हरिजनों के नाम सूची में नहीं है उन सबको मान्यता दी जाए हमारे यहां कृष्ण ऐसी जातियां हैं, जियार जाति है, माझी है, मल्लाह वीरा, यह सोशली, इकानामिकली और एजूकेशनली इतने बैकवड़े हैं कि इनको संवैधानिक अधिकार मिलने चाहिये ताकि उनका विकास हो सके । सरकार को शीघ्र ही अनुसूचित एवं अनुसूचित जातियों की सूची संबोधित करना चाहिये ।

मैं कहना चाहता हूँ कि आज आवश्यकता इस बात की है कि इन बगों को जो संवैधानिक अधिकार देकर असन्तुलन को समाप्त करना चाहिये । इसी प्रकार पूर्वी जिलों, पहाड़ी जिलों तथा बुन्देल्हांड का भी असन्तुलन दूर किया जाए इनके सिवे अधिक धन की व्यवस्था की जाये ।

आज यम विभाग क्या कर रहा है, हमारे यहाँ एक रिहैब बौध है, साकर हाउस है, वहाँ के मजदूर स्टेट बीमा योजना में शामिल नहीं होना चाहते, लेकिन आज उनको उसमें अवैरस्ती शामिल किया जा रहा है। इससिये उनको उससे अलग किया जाए और हर प्रकार की सुसज्जित हस्ताल की व्यवस्था अलग में की जाये।

मुझे खुशी है कि जो ग्रौवोगिक नीति का काला कानून जनता पार्टी का वह यही पास होने वाला नहीं है। मैं मांग करता हूँ कि मजदूरों के हित में एक ऐसा कानून बने जिससे उनके रहन-सहन, बेतन और बोनस आदि में परिवर्तन लायें जिससे उनको लाभ हो और उनकी भी तरक्की हो।

मैं इसके साथ ही यह भी कहना चाहता हूँ कि हमारे बैकवर्ड इलाके में, मिर्जापुर में 4 तहसील हैं, चुनार तहसील में 27 इंटर कालिज हैं, एक भी डिग्री कालेज वहाँ नहीं है। मेरा निवेदन है कि चुनार में डिग्री कालेज हो, राबर्ट्स गंज में डिग्री कालेज हो, एक कल्याण तथा एक ग्रोवरा में हो। ग्रोवरा ग्रौवोगिक वर्क स्थान है यहाँ पर निश्चित रूप से डिग्री कालेज हों क्योंकि कर्मचारियों की शिक्षा साधनों के अभाव में एफीशियेन्सी घट जाती है, और उनके लड़कों को शिक्षा के लिये बाहर दौड़ना पड़ता है। मैं मांग करता हूँ कि ग्रौवोगिक क्षेत्रों के लोगों को पढ़ने-लिखने की सुविधा हो।

साथ ही साथ मैं यह भी कहना चाहता हूँ कि विजली उत्पादन में तभी बढ़ोतारी हो सकती है जब वहाँ के इंजीनियरों की कठिनाइयों की तरफ ध्यान दिया जाये। वहाँ के इंजीनियरों ने आनंदोलन छेड़ा, सरकार ने उनकी समस्या को भानते हुए एक मिश्र आयोग बैठाया था, उस आयोग ने कुछ सुझाव दिये हैं, मेरा निवेदन है कि उन सुझावों को उत्तर प्रदेश सरकार को निश्चित तौर से मानना चाहिये। इस प्रकार से वहाँ जो विजली की दिक्कत है, वह दूर हो जायेगी। असन्तोष समाप्त होगा, नया वातावरण बनेगा।

इन चन्द्र शब्दों के साथ मैं जबर्दस्त शब्दों में माननीय वित्त मंत्री द्वारा इस आय-व्यय का समर्थन करता हूँ।

MR. DEPUTY-SPEAKER: Shri Harish Rawat. You will also take only five minutes. There are 17 people still. Mr. Rawat.

भी हरीश चन्द्र सिंह रावत (भ्रमोद्धा): उपाध्यक्ष महोदय, मैं उत्तर प्रदेश जैसे पिछड़े हुए प्रान्त के सबसे पिछड़े हुए निर्वाचन क्षेत्र की जनता की तरफ से माननीय वित्त मंत्री द्वारा प्रस्तुत वित्त वित्त ना रावत करता हूँ।

1967 से 1971 तक दल-बदल के पितामह माननीय सदस्य बागपत के कारण जो ब्रॉक्सरता का वातावरण उत्तर प्रदेश की राजनीति में प्राप्त, उसके कारण उत्तर प्रदेश का आर्थिक विकास अवश्य हुआ। आज स्थिति यह है कि एक तरफ कर्नाटक जैसा प्रान्त है, जो कि विकास की दौड़ में बहुत आगे निकल गया है और दूसरी तरफ उत्तर प्रदेश पीछे रह गया है। दुःख की बात है कि 1977 में एक ऐसी पार्टी की सरकार वहाँ पर बनी जिसने, जो भी विकास के कार्य माननीय श्री नारायण दत जी तिवारी के नेतृत्व में जारी हुए थे, बहुत जिले और तहसील के निर्माण की बात हों, या बांध, नहरें और सड़क के निर्माण की बात हो, उन्होंने सारी योजनाओं को छोड़ दिया, ठप्प सा कर दिया। कांग्रेस के राज्य में जहाँ पानी के नल बिछ गये थे, वहाँ वह पानी नहीं दे पाये, जहाँ बिजली के पोल गढ़ गये थे वहाँ वह तार नहीं लगा पाये, जहाँ सड़क खोद डाली गई थी वहाँ उनका मलबा साफ नहीं कर पाये। आज जिस बात की जहरत है, मैं वित्त मंत्री महोदय का ध्यान उस और आर्कप्रियत करना चाहता हूँ कि आज जो रीजनल इम्बेलेसेज खड़े हो गये हैं, विभिन्न प्रान्तों के बीच में, उनको समाप्त करने की चेष्टा करें, कोशिश करें। जब अगला बजट आए तो उसमें उत्तर प्रदेश के विकास के लिए जितनी धनराशि का आज प्रावधान किया गया है उससे दुगनी धनराशि का प्रावधान किया जाये।

17 फरवरी को राष्ट्रपति जी ने अध्यादेश के जरिए, उत्तर प्रदेश के राजनीतिक वित्तिज पर जो प्रहरण लगा हुआ था, उसको समाप्त किया। उसके लिए मैं उनको बधाई देता हूँ, राष्ट्रपति जी की सरकार को बधाई देता हूँ। लेकिन एक बात और है, हमारे उत्तर प्रदेश के गांवों में आज भी उस ग्रहण का प्रभाव है, आज भी उत्तर प्रदेश के गांवों में जातिवाद का बोलबाला है। यह प्रभाव इतना गहरा है कि माननीय सदस्य चन्द्रजीत यादव को कम्पनिस्ट से कास्टिस्ट के स्तर पर उत्तराना पड़ा। उनको जातिवाद की श्रेणी में सवार होकर लोक सभा में पहुँचना पड़ा। मान्यवर लोक सभा के चुनाव के बहुत जनवरी 3 तारीख को उत्तर प्रदेश के अमरोहा निर्वाचन क्षेत्र में अकबरसुर पट्टी गांव में तीन हरिजनों को जातिवाद के इन मदान्धों ने पोलिंग स्टेशन पर गोली से उड़ा दिया। 19 लोगों को जायल कर दिया गया। सरजू जो 24 वर्ष की उम्र का था उसको मार डाला गया। उसकी विघ्नवा मोहनिया की मांग का सिंहूर पोंछ डाला गया। मैं हिन्दु-स्तान के जनतंत्र की इस सबसे शक्तिशाली संस्था से पूछना चाहता हूँ कि क्या उस गरीब विघ्नवा मोहनिया की मांग का सिंहूर फिर से बापस लौटाया जा सकता है? मेरी यह प्रार्थना है कि कोई और मोहनिया इस तरीके से विघ्नवा न हो, ये जातिवाद के मदान्ध किसी के खर की इच्छत

[श्री हरीश चन्द्र सिंह रावत]

को न लूं, किसी भा को उसके बेटे के सहारे से बेसहारा न करें, इसके लिए जरूरी है कि उत्तर प्रदेश में एक स्वेच्छा पुलिस स्कैड का निर्माण किया जाये जो इस तरह के जातिवाद के भद्रालों, इन विशेष सभों ये विशेष नाग जगह-जगह जो कण उठाकर बड़े हो गए हैं, उनके सिर को कुचल दें। इसके लिये प्रावधान करते का संकल्प किया जाये।

थोड़ी सी बात में अपने पर्वतीय क्षेत्रों के पिछड़ेपन के विषय में कहाना चाहता हूँ। केन्द्र की सरकार ने माननीय इंद्रा जी कि कृष्ण से जितनी धनराशि प्रदेश की सरकार को बचाए करने के लिए दी है जितना प्रदेश की सरकार पर्वतीय क्षेत्रों के ऊपर बर्च करती है उसमें कुछ हिस्सा केन्द्र की सरकार भी अपनी तरफ से देती है, लेकिन पर्वतीय क्षेत्र का क्षेत्रफल इतना अधिक है कि उसके विकास में वह धनराशि ऊंट के मूँह में जीरे के समान होती है। यही कारण है कि आज हिमालय के क्षेत्र में जगह-जगह अपनी धैक-बहेनेस के खिलाफ एक असंतोष उभर रहा है। कुछ ऐसी पृथकता की ताकतें वहां पर सिर उठा रही हैं जो देश के हित में नहीं है। मैं वित मंत्री जी से निवेदन करना चाहता हूँ कि पर्वतीय क्षेत्रों के लिए जो धनराशि उन्होंने मुहैया कर रखी है केन्द्र की तरफ से अनुदान या अशदान को उस में दुगुना करें ताकि उन पर्वतीय क्षेत्रों का पिछड़ापन दूर हो सके। जो हिमालय सारे देश के आधे आग को पानी पिलाने वाली गंगा और यमुना जैसी नदियों को देता है आज वहां का व्यक्ति पानी के लिए तड़प रहा है, वहां की धरती प्यासी है। वहां पर लिफ्ट इर्रिगेशन की योजना चालू की जायें। वहां जो गांवों में औरतें तीन-तीन किलोमीटर से पानी लाती हैं वे नहीं जानती है कि हिन्दुस्तान में कोई प्रजातंत्र भी है। उनको इस प्रजातंत्र का कोई लाभ नहीं पहुँचा। उन को साथ पहुँचाने के लिए एक काम्प्रीहेसिव और कम्पैक्ट योजना पेय जल उपलब्धता प्रारम्भ की जायें। वहां पर हर गांव को पानी देने की कोशिश की जायें। इस के लिए बल्ड बैक से हमको जो धनराशि मिलती थी आज उस में कटौती हो गई है, उस को फिर से प्राप्त करने की चेष्टा की जाये और एल० आई० सी० जैसी संस्था से उत्तर प्रदेश के जल निगम को पर्वतीय क्षेत्रों में पेय जल की योजना के लिए ज्ञागस्त्ररूप धन दिलाया जाये। वहां पर पंचेश्वर डैम और पिंडर घाटी योजना के विषय में कई बार आवाज उठ चकी है। इन योजनाओं को चालू किया जाये। वहां पर विकास की प्राथमिकताओं को बदला जाये। प्लैन्स की जो विकास की प्राथमिकताएँ हैं पर्वतीय क्षेत्र के विकास के सन्दर्भ में वह वहां पर ऐपलीकेबल नहीं है। वहां की धरती में इतना अन्तर है कि एक एरिया से दूसरे एरिया की धरती भिज है। एक भिल के अन्दर दो प्रकार की भिट्ठी पायी जाती है। वहां पर सौयल टेस्ट करने वाली लेबोरेटरी स्वापित की जाये और

उसी के अनुरूप कृषि का कार्ब बहां किया जाये। पशुपालन, फूट डेवलपमेंट और ऐभीकल्चर इसी तीसरी भवें जो हैं, उन में कुछ इस तरीके की कोशिशों की जायें कि इंटीप्रेटेट प्लानिंग का कांसेप्ट वहां अपनाया जाय और कांसेप्ट आक एरिया प्लानिंग को वहां पर सक्ती से लागू किया जाये। जब तक पर्वतीय क्षेत्रों की प्लानिंग पर्वतीय क्षेत्र के हित के हिसाब से वही कहीं नहीं होगी, उसकी आवश्यकताओं के हिसाब से नहीं होगी तब तक आप लाल धनराशि दीजिए वहां की उभति संभव नहीं है।

शिक्षा के विषय में कुछ निवेदन करना चाहता हूँ। पर्वतीय क्षेत्रों में जो शिक्षा दी जाती है उस के स्वरूप को थोड़ा सा बदला जाय। वहां पर बन, पर्वतीय क्षेत्र के जीवन हैं। इसलिए फारेस्टी मिनरालाजी और इस तरह की कुछ चीजों को वहां की शिक्षा में शामिल किया जाय ताकि वहीं के लोग वहां की उभति के लिए काम कर सकें और उनको वहीं रोजगार मिल सके। आज हिमालय एक प्रकार से लुट सा रहा है, हिमालय धूल रहा है। वहां की जो विभिन्न प्रकार की खनिज सम्पदाएँ हैं उन का दोहन वहां की प्राकृतिक सम्पदा का दोहन हिमालय के पुत्रों के हित में नहीं हो रहा है। कुछ व्यक्तिगत स्वार्थों तत्व हिमालय की सम्पदा को लुट रहे हैं। आपके माध्यम से माननीय वित मंत्री जी से मेरा निवेदन है कि पर्वतीय क्षेत्रों की प्राकृतिक सम्पदा के दोहन के लिए एक निकाय की स्थापना की जाए ताकि पर्वतीय क्षेत्रों की सम्पदा का राष्ट्रीय हित में उपयोग होने के साथ-साथ स्थानीय गरीब लोगों के हितों की रक्षा भी की जा सके।

इन शब्दों के साथ मैं माननीय वित मंत्री जी को इतने अल्प समय में इतनी मेहनत के साथ इतना अच्छा बजट प्रस्तुत करने के लिए धन्यवाद देता हूँ।

SHRI HANNAN MOLLAH (Ulu-beria): Mr. Deputy Speaker, Sir, firstly I oppose the mischief behind the presentation of the U.P. budget in this House at this time. Arguments had been given that legally and practically it is correct. But I would like to ask what is the basis for this. What is the morality behind this? If somebody commits a theft, that does not mean you should commit dacoit. What is the ethics behind this that if somebody teases democracy, you will rape democracy. What are the principles behind this action that with the support of 34 per cent of the people of U.P., you can dissolve the Assembly in U.P.? So, firstly, I, morally, ethically and in principle, oppose the

presentation of this budget in this House.

Secondly, I oppose this Budget on the ground that it is the largest ever deficit budget of U.P. and the policy behind this is to mislead the people of U.P. so that after the ensuing election, huge taxes could be imposed to cover this deficit gap. So, I oppose the intention behind the big deficit gap of the budget. There are so many people who had shed crocodile tears for the cause of Schedule Castes and Schedule Tribes. But what has been done here? You will be astonished to see that only an amount of Rs. 6.30 crores has been allotted out of Rs. 850.0 crores of plan budget for the welfare of the Scheduled Castes and Scheduled Tribes. For 15 per cent of people, less than 1 per cent of money has been allotted and this is for the poorer section of the people. Only this much amount has been allotted for proper sections of the people.

Only recently so many houses belonging to Harijans were burnt down and women were raped. Yesterday in Balmeek Nagar, 3 were killed and 1200 houses were burnt. This shows that the atrocities on Harijans continue unabated. I understand there are bonded labour still prevalent in U.P. Recently some independent organisations like Gandhi Peace Foundation, representatives of the Banaras Hindu University and I.C.S.R. made a survey and the survey showed that lakhs of people are still under bonded labour in U.P. though it is claimed that bonded labour has been abolished completely. I would urge upon the Government that this should be enquired into and immediate steps should be taken to abolish bonded labour.

Sir, you will be astonished to know that one Shri Chitrangad Singh was involved in brutal attack on Harijans at Raidaspura. This matter was discussed in this House last year. Recently he has been appointed as

Joint Secretary of Harijan Welfare in Lucknow. There are about 55 lakhs of people in U.P. who are agricultural labourers. They have no land, they have no money and they are jobless. They are not getting the daily wage fixed by Government of Rs. 8.10. But this fixed wage has been disbursed to the labourers in West Bengal and Tripura and also in some other parts of India. I would urge upon the Government to see that the landless people, where possible, should be provided with land: they should be able to get employment and it should be ensured that they get the minimum wages of Rs. 8.10 per day. In Uttar Pradesh, the agricultural labourers get job only for three to four months in a year and during that period also, they are paid only Rs. 3 or Rs. 4 per day. As against this, in West Bengal, every agricultural labourer gets Rs. 8.10 daily and in some places they get Rs. 10 to Rs. 12 where they are able to organise and move. I would request the hon. Minister to see that these poorer people should be taken care of properly.

The allotment made under Food for Work programme is quite insufficient. I would request that sufficient provision should be made for this, because this will help the poorer section of the people.

I would like to inform the hon. Members that one Bahadur Singh of Bhalgaon, a tribal youth of eighteen years was arrested by the police in Joshimath in Garhmal, and after a few days, he was found dead. This is how the tribal people are being treated by the police.

In Uttar Pradesh, about sixteen lakhs of people are unemployed, they are out of job. The number of beggars goes on increasing in this State every year. We do not know for how long this State will go on producing affluent Prime Ministers on the one hand, and beggars and poor people on the other.

[Shri Hannan Mollah]

As I said, the law and order situation in the State of Uttar Pradesh is the worst. Every day we hear about atrocities being committed on the Harijans and poor people. There are hundreds of clandestine factories producing illegal arms. Thousands of illegal arms are manufactured there and these are used to commit murders, looting, dacoities etc. on the poor and other people. We are well aware of the Gomati Express dacoity. Such incidents are happening everyday in the State of Uttar Pradesh. Our hon. Minister for Railways and the Prime Minister who also belongs to this State, should pay attention and try to bring about an improvement in the law and order situation prevailing there. There are 1.10 lakh policemen. What are they doing? A sum of Rs. 105 crores has been provided for the police in the budget? Why such a big amount should be provided for this repressive machinery when they are not able to control the law and order situation?

Now, let us see the allocation for education. It is only 15 per cent of the total budget and 2-1/2 per cent of the plan budget. About 27 per cent of the people of Uttar Pradesh are educated, that is much below the national average. Perhaps, it is the intention to keep them illiterate so that they can be utilised to suit their purpose. I strongly oppose such an intention, and urge upon the Government for allocation of more funds for education.

Now, before I conclude, I would like to make a few suggestions. I would demand that the unemployed young-men should be given unemployment relief. The sugarcane industries should be nationalised. The land reforms should be vigorously implemented; surplus land should be taken from the landlords and distributed among the landless peasantry, Harijans and poor people. It should be ensured

that the agricultural labourers get the minimum wage of Rs. 8.10 per day.

I strongly oppose this budget in the light of the observations made by me.

श्री भारत एन० राजेश (बैल) : उपर्युक्त महोदय, मैं, उत्तर प्रदेश का जो बजट प्रस्तुत हुआ है, उस का समर्थन करने के लिए बड़ा हुआ है और इसी के संदर्भ में कुछ सुझाव देना चाहता हूँ ।

बजट में बाढ़ से बचत के लिए व्यवस्था की गई है, मैं उस में कठोती नहीं चाहता हूँ बल्कि मैं उसका समर्थन करता हूँ, लेकिन यह तभी सम्भव है जब सूखे से पीड़ित लोग बचे रहेंगे । समूचा उत्तर प्रदेश सूखे से घिरा हुआ है । पिछले बीमारों में जो बाढ़ आई, उस बाढ़ से बचने के लिए श्री राम नरेश यादव की सरकार ने एक अन्त्योदय योजना चलाई थी, लेकिन संबंधित अधिकारियों और मंत्रियों ने अन्त्योदय योजना को ही आत्मसंदेश योजना बना डाला और जब समूचा उत्तर प्रदेश सूखे से घिरा है तो बनारसी दाम की सरकार ने राहत के तौर पर जो खाद्यान्न योजना चलाई थी और उस खाद्यान्न योजना के अन्तर्गत जो काम चल रहा था, उस योजना को भी संबंधित अधिकारियों ने अपना स्वयं के पीने की योजना बना डाली । यही कारण है कि नार्थो लोगों जिन्हाने खाद्यान्न योजना के अन्तर्गत काम किया, काम करने के बाब उन्हे मजदूरी नहीं मिली मेरे अपने चुनाव क्षेत्र-खागा, मिराथ, मनस्थनपुर और चैल में तीन लाख मजदूर ऐसे हैं जिन्होंने खाद्यान्न योजना में दो-तीन महीने तक काम किया लेकिन उन्हें मजदूरी नहीं मिली । उनकी मजदूरी सम्बन्धित अधिकारी खा गये ।

इसी संदर्भ में मैं कहना चाहता हूँ कि इन तहसीलों में सैकड़ों गांव ऐसे हैं जो पिछले दो महीनों से चने और मरसो के पत्तों को उबाल कर नमक के साथ खा कर, अपने को मरने से बचा रहे हैं । इधर 15-20 दिनों से वे क्या खा रहे हैं, कहा नहीं जा सकता । भूखमरी की हालत यह है कि अभी दो-तीन दिन पहले मिर्जापुर के काशेस (आई) के प्रेजिडेंट ने कहा है कि दो आदमी उन के यहाँ भ्रुख से मर गये । मेरे क्षेत्र की उक्त तहसीलों की हालत भी ऐसे ही है ।

भुखमरी की बात को छोड़ दीजिये, हमारे उत्तर प्रदेश में तो पानी पीने वाले अब कर्ण भी सूखने लगे हैं । इलाहाबाद और फतहपुर जिलों में 80 प्रतिशत कर्ण सूख गये हैं, उन में पानी खट्टम हो गया है, जानवर और इन्सान दोनों पानी के बिना तड़पने लगे हैं ।

इस बजट में सिंचाई के लिए प्रावधान किया गया है—उस के संदर्भ में बतलाना चाहता हूँ कि उत्तर प्रदेश के मैदानी क्षेत्रों में वे नहरें

जो सूखी नदियों के निकटवीं गई है, जहाँ से लकड़ी हुई जो ग्रामपाली है, जो रिक्षों 20 बच्चों के सूखी रही है, वे लोगों को पानी नहीं दे पाती हैं। चूंकि वे नहरें कमाल के पर्यावरण में आती हैं, इस लिये रिक्षाई की सम्बन्धित व्यवस्था नहीं हो पा रही है। और चूनाव लोग में बहुत बैंक की यदद में 45 ट्रॉब-बैंक मंजूर हुए हैं, लेकिन चूंकि वह एरिया नहर के कमाल में आता है, इसलिए वे ट्रॉब-बैंक वहाँ नहीं लगाये जा रहे हैं। ऐसा आप से अनुरोध है—चूंकि वह एरिया जो नहर के कमाल में आता है, लेकिन पानी नहरों से नहीं मिल पाता है। सम्बन्धित माहनंस सूखी पड़ी है, इसालये उस लोगों को कमाल से बाहर निकाला जाय और वहाँ पर नलकूप लगाने की व्यवस्था की जाय।

बेरोजगारी की बच्चा मेरे बहुत से साथियों ने की है। उत्तर प्रदेश में यूनीविसिटीज और कालिजिज से लालों की संख्या में पद लिख कर नौजवान बाहर आ रहे हैं, लेकिन उन को काम नहीं मिल रहा है। लालों पहेलिये बेरोजगारों की संख्या प्रतिवर्ष बढ़ रही है। यदि समय रहते उन को नौकरी नहीं दी गई, तो वे सब और बदमाश, डकैत और कातिल हो जायेंगे, जीवन के प्रति उन के अन्दर नफरत वैदा हो जायगी। चैल, फतहपुर और इलाहाबाद में समय 3 लाल लोग पहेलिये बेरोजूएट्स अनेम्प्लाइ हैं और उन की नौकरी पाने की उम्म खत्म हो चुकी है, वे भ्रोवर-एज ही गये हैं। अब उन को सरकारी नौकरी मिलने का कोई प्रश्न ही नहीं है। अब उन के सामने एक ही विकाश रह गया है—बन्धक उठा लें, रिवाल्वर उठा ले, और, डकैती करें। यही कारण है कि उत्तर प्रदेश के हर परिवार का 8वाँ व्यक्ति क्रिमिल हो गया है। उत्तर प्रदेश की बेरोजगारी को समाप्त करना होगा। यही स्थिति वे पहेलिये लोगों की भी है, आज बहुत बड़ी संख्या में मजदूर और दूसरे लोग बेकार हैं। इन सब के लिये कुछ न कुछ व्यवस्था करनी चाहिए।

उत्तर प्रदेश में जहाँ तक कानून और व्यवस्था का प्रश्न है—हरिजनों, गरीब तबके के इन्सानों को बहुत ज्यादा सताया जा रहा है। वहे लोग न्याय को अदालतों में खारीद रहे हैं। उत्तर प्रदेश में जो सी०धार०पी०मी० 1977 में लागू हुई है, उस से अत्याचारियों का मनोबल बुलन्द हुआ है। पुलिस जो रक्कज समझी जाती थी, वह अब अझक बन गई है, अत्याचार के दरवाजे खुल गये हैं। मेरी मांग है कि 1977 के सी०धार०पी०सी० को वापस कर के, 1-77 के पहले का जो सी०धार०पी०सी० है, से उत्तर प्रदेश में लागू किया जाय, तभी गरीब तबके के लोगों की रक्का हो सकेगी।

मैं यह और कहना चाहता हूँ कि उत्तर प्रदेश में जनता पार्टी की चर्चामेंट के अमाने में जो हरिजनों पर अत्याचार हो रहा था, वह इस

गवर्नरेंट में भी सूख हो गया है और इस की अप्राप्त भुवाना बाहाबाद से ही गयी है। यही कहाँ से इस को दमन नहीं किया गया था जिन्हे कारणों से जनता पार्टी की सरकार बदलाया हुई थी, हरिजनों का विश्वास उस पर से उ गया था, उन्हीं कारणों से यह सरकार भी उन का विश्वास दो देती। इस के लिये सरकार को कुछ उपाय करने पड़ेंगे।

मैं कहता चाहता हूँ कि इलाहाबाद में एक हरिजन आश्रम है। बनारसी दास सरकार उत्तर प्रदेश से गई लेकिन आज भी बनारसी दास के बमचे, गण्डे, उस हरिजन आश्रम की करोड़ों लोगों की जो सम्पत्ति लगी हुई है, उस पर कब्जा किये हुए हैं। जब कि यह हरिजन फन्ड से कायम है। उन के गुणे, वहाँ पर हरिजन छात्रों पर अत्याचार करते हैं, हरिजनों के नाम पर करोड़-करोड़ों लोगों की सूट वहाँ पर ही रही है। ऐसा सरकार से यह निवेदन है कि इलाहाबाद का जी हरिजन आश्रम है, वह हरिजनों का सब से बड़ा शैक्षणिक केन्द्र है जीमीयों करोड़ की सम्पत्ति है पर बनारसी दास के गण्डे और बमचे उस को दिन बहाहू लूट रहे हैं। ऐसा आप के आध्यात्म से काइनेस्स बिनिस्टर साहब से अनुरोध है कि वहाँ की डी जाने वाली ग्रान्ट तत्काल रोक कर बीजुवा कमेटी को भेंग करके वहाँ पर हरिजनों के प्रति-निधियों की कमेटी बना कर हरिजन आश्रम तथा हरिजनों की रक्षा की जाये।

इन लोगों के साथ इस बजट का स्वामत करता हूँ लेकिन यह अन्त में कहना चाहता हूँ कि शोषित लोगों के लिये, उनके समाज के लिए, सेतावे हुए लोगों के लिए इस बजट में समृद्धित व्यवस्था नहीं की गई है। उनके लिए विशेष प्रावधान किया जाए।

इन लोगों के साथ मैं अपना भाषण समाप्त करता हूँ।

श्री जैनल बशर (गाजीपुर) : माननीय उपायक जी, मई 1977 के बाद उत्तर प्रदेश में शासन और व्यवस्था नाम की कोई चीज़ नहीं रही थी, शासन और व्यवस्था की सारी भवीन जो इतना वहे सूबे को कट्टोल करती थी, वह बिल्कुल छिन्न-भिन्न हो गई थी। इस का एक बड़ा कारण यह था कि उत्तर प्रदेश की आबादी उस की राजनीतिक चेतना, उस का पिछड़ापन और देश में उस का प्रमुख स्थान होने के कारण कांग्रेस ने हमेशा योग्य, समझदार, निष्ठावाल और तजु़वेकार नेताओं को उत्तर प्रदेश का भज्ज भली बनाया था। इस महान् लाइन में पं० गोविन्द भट्टाचार्य पंत, डा० सम्पूर्णनिम्ब, श्री चन्द्र जाल गुरा, पं० कमलापति लिपाडी, चौधरी चरण सिंह, श्री बहुगुण और श्री नारायण दत्त तिवारी जैसे लोग उत्तर प्रदेश के मुख्य नेताओं रहे लेकिन जनता पार्टी ने और उस के भताओं ने अपनी अद्वैतवृत्ति के कारण एक बहुत वहे नारजुर्बेकार भ्रातृ, जिन्हे

[श्री कैलाश वर्षार]

को सूची की बात तो छोड़ दीजिए जिसे मैं भी किस की कोई हैसियत नहीं थी, कोई आवश्यकता हैसियत नहीं थी, वे भले आदमी वे इस में बेता उन से कोई विरोध नहीं है लेकिन एक नातवृक्ष-कार आदमी को उत्तर प्रदेश का मुख्य मंत्री बनाया और उस के बाद दूसरी बार एक बहुत बड़े तिकड़मी आदमी को, जो न केवल उत्तर प्रदेश में व्याप्ति पूरे देश में अपनी तिकड़म के लिए मशहूर था, उत्तर प्रदेश का मुख्य मंत्री बनाया ।।। (अध्यात्मा) ।।। ऐसे तिकड़मी आदमी के होते हुए, उत्तर प्रदेश के शासन और धर्मस्था में गिरावट आना स्वाभाविक था ।

उत्तर प्रदेश के शासन को छिन्न-भिन्न करने के जिल्हेदार ये लोग थे । जिसका नतीजा यह हुआ कि वहां कानून और व्यवस्था संभालना कठिन हो गया है । चोटी, ढकीती, कल्ल, छीन-झपटी और राहजनी के आंकड़े इस हाजर से में या चुके हैं । ये चीजें बड़ी से बड़ी ले किम उत्तर प्रदेश में जो सबसे भयंकर चीज़ हुई वह भी उत्तर प्रदेश में भुसलमानों पर और हरिजनों पर जुल्म बनारस और अलीगढ़ में बड़े भयानक दंगे हुए । उपाध्यक्ष महोदय, बनारस में 120 घंटे का कर्फ्फ़ी लगाया गया । मैं आपको बताना चाहता हूँ कि भुसलमानों की बस्ती में इतना बड़ा कर्फ्फ़ी लगाया गया कि उसकी मिसाल कहीं नहीं मिलती । बूसरे महायुद्ध के समय हिटलर ने पेरिस में केवल 90 घंटे का कर्फ्फ़ी लगाया था जिससे सारी दुनिया चीख उठी थी और जनता पार्टी ने 120 घंटे का कर्फ्फ़ी लगाकर हिटलर के रिकार्ड को भी तोड़ दिया ।

उपाध्यक्ष महोदय, अलीगढ़ में पूरे एक साल तक दंगे हुए । ये दंगे आर० एस० एस० के के ०५० नवमान के नेतृत्व में हुए । लेकिन जब उसको पकड़ा गया तो श्री रामनरेश यादव ने टेलीफोन करके उसे छुड़वा दिया । क्योंकि उस समय आर० एस० एस० उनके लिए बुरा नहीं था और उन्होंने आर० एस० एस० के खिलाफ कोई कार्यवाही नहीं की । अभी हमारे एक सम्मानित सदस्य ने कहा कि परसों भी अलीगढ़ में एक घटना घटी । बात यह है कि कांग्रेस अलीगढ़ यूनिवर्सिटी का अल्पसंख्यक स्वरूप बहाल करने जा रही है । वह विल इसी सद में इस सम्मानित सदन में आने वाला है । इसके विरोध में कुछ लोग हैं वहां दंगे कराना चाहते हैं । मैं आपके माध्यम से सरकार को चेतावनी केना चाहता हूँ कि उसको अलीगढ़ पर नजर रखनी चाहिए ताकि जो पिछले साल की घटना है, जबकि अलीगढ़ में साम्बद्धायिक दंगे हुए थे, उस घटना की पुनरावृत्ति फिर से अलीगढ़ में न दो ।

कानून और अवस्था की स्थिति जो पिछली बहस्तार ने उत्तर प्रदेश में पैदा कर दी थी, मुझे उसके लाभ कहना पड़ता है कि अभी इस

आसन दंड को बदला नहीं पाया है। अच्छा है कि राष्ट्रपाल के सलाहकार राष्ट्रपाल को छोड़ दिया नहीं दे रहे हैं। अलविदा और बहुत बड़ी बी जो और अल्पातर जो भी अनुरोध करता आत्मा हूँ कि बड़े पैमाले पर कानून और व्यवस्था के पीर दूसरे सुधार के लिए उत्तर प्रदेश में कदम उठाये जाएं।

उपाध्यक्ष जी, दूसरी बात जै विकास के बारे में कहना चाहता हूँ। काम्पेस सरकार ने जितनी भी विकास की योजनाएं बनायी थीं, जलता पार्टी और लोक दल के शासन काल में उन पर कोई काम नहीं हुआ। पूरे उत्तर प्रदेश का हर्बाला तो माननीय नारायण दत्त जी तिवारी ने दिया है, जै अपने जिले गाजीपुर की बात करता हूँ। गाजीपुर के विकास के लिए वहाँ के लोगों की भावनाएं उमड़ी हुई हैं। वहाँ पर गंगा पर पुल बनाने की योजना थी जिसका शिलान्यास माननीय पंडित कमलापति त्रिपाठी ने 1972 में किया था। पिछले तीन सालों में उस पुल पर बिल्कुल काम ठप्प पड़ा रहा है। जै चाहता हूँ कि उस पुल पर तेजी से काम चालू किया जाए जिससे कि वह 1982 तक बनकर रैमार हो जाए। इसी तरह से शारदा सहायक पम्प कैनाल जो कि एशिया की सबसे बड़ी पम्प कैनाल है, जो कि मध्य उत्तर प्रदेश और पूर्वी उत्तर प्रदेश के बड़े भागों की सिचाई करने वाली है उस पर भी काम ठप्प पड़ा हुआ है। इसी तरह से देवकली पम्प कैनाल है जो कि कई जिलों की सिचाई करने वाली है और जमानिया पम्प कैनाल जो कि गाजीपुर की जमानिया तहसील और बिहार के रोहतास जिले की सिचाई करने वाली है उनपर भी पिछले तीन बर्षों से काम ठप्प पड़े हुए हैं। उस पर कोई काम नहीं हुआ है। मेरा अनुरोध है कि उन पर तेजी के साथ काम किया जाए।

माननीय श्री हरिकेश बहादुर ने बुनकरों की बात कही है। उत्तर प्रदेश में आज बुनकर भूख-मरी के शिकार हो रहे हैं। सूत की, स्टैपल की कीमत 85 रुपये से बढ़कर 124 रुपये हो गई है। देश प्रार्थना करता हुआ कि वित्त मंत्री महोदय इस दाम वाली बात को भी हल करें।

उत्तर प्रदेश भयंकर अकाल की व्हेट में है । वहाँ काम के बदले अनाज की योजना जोरदार तरीके से लाग की जानी चाहिये ।

अकाल से निपटने के लिए भ्रष्टारियों और शासन संस्था की तरफ से पूरी तरह से और ठीक ढंग से योगदान किया जाना चाहिये । जब तक वे इस काम में नहीं जटेंगे तब तक अकाल की समस्या का हल खोजा नहीं जा सकेगा । वे मांग करता हूँ कि जब तक अकाल की स्थिति बनी रहती है और बारिज ठीक से नहीं हो जाती है, जब पुरे वेश में अकाल की भाया रहती है तब

उत्तर प्रदेश और दूसरे प्रदेशों में विवाद समा तक चुनाव न कराए जाएं। अगर कराए जाएंगे तो वाराणी की वर्तीनी चुनाव कराने में जग जाएंगे और अकाल पीड़ितों को सहायता नहीं पहुँच सकेंगी और अकाल पीड़ितों को राहत पहुँचाने के काम में बाका पड़ेंगी। इसलिए अकाल की अवंकर छाया में अकाल पीड़ितों की मदद की जानी चाहिये और चुनाव को स्थगित कर दिया जाना चाहिये।

श्री संवद मुलकूकर हस्तेन (बहराइच) : उत्तर चमन का खुदा ही हाफिज है जब भगवान किसान हो जाए।

MR. DEPUTY-SPEAKER: Every hon. Member shall hereafter take three minutes.

श्री मलिक एम-एम-ए० खाँ(एटा) : मेरी दरखास्त है कि उत्तर प्रदेश सबसे बड़ा प्रदेश है। अपने छोटे-छोटे सूबों को दो-दो, ढाई-ढाई घण्टे दिए हैं। उत्तर प्रदेश ढाई घण्टे में खत्म नहीं होगा। हमें पूरा मौका दिया जाए बोलने का। यह मुनासिब नहीं है। उत्तर प्रदेश की बहुत सी प्रावनेम्स हैं। उसको निगलैकट किया गया है। इडस्ट्रीज सबकी सब दूसरे प्रदेशों को दे दी गई है। दो तीन मिनट में हम बोल नहीं सकेंगे। हमें चार घण्टे चाहिये।

We want double the time allocated to Tamilnadu.

MR. DEPUTY-SPEAKER: I do not know anything about that. I was not in the Chair then.

श्री मलिक एम-एम-ए० खाँ : [तमिलनाडू को ढाई घण्टे मिले थे। You were in the House.

(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. I will explain the position. (Interruptions) With the permission of the House only 2½ hours have been allotted. I think at that time you were not present.

We cannot change the rules as you like.

SHRI MALIK M. M. A. KHAN: I am not changing the rules. I am telling you the practice of the House.

MR. DEPUTY-SPEAKER: This decision has been taken by the Business Advisory Committee after consulting the leaders of all parties. Do you want to sit upto 8 P.M. or 9 P.M.?

SHRI MALIK M. M. A. KHAN: We will finish it tomorrow.

एक घंटा जिन राज्यों को दिया गया था उनको ढेढ़-ढेढ़ और दो-दो बिए गए हैं। आप रिकांड उठाकर देख लें। एक घंटा एलाट हुआ था और दो घंटे बहस चली है।

MR. DEPUTY-SPEAKER: How long do you want the House to sit?

(Interruptions)

MR. DEPUTY-SPEAKER: We will come to a conclusion.

SHRI R. VENKATARAMAN: Mr. Deputy Speaker, I appreciate the feeling of the House. They want to have more time. We are willing to sit as long as they like. Now it is 7 P.M. We can go on till 8 P.M. You may distribute the time accordingly. Tomorrow we have got to get this passed in the other House and our schedule is very tight. I am willing to sit till 8 or 8.30. (Interruptions). I have been sitting here without lunch, whereas you have all taken lunch. I am willing to stand dinner for all the members if they will sit till 8-30.

SHRI K. A. RAJAN (Trichur): Whatever time is given, it should be equitably distributed. Otherwise, at the fag end the three minutes will almost be come zero. Of course, members should cooperate.

MR. DEPUTY-SPEAKER: The hon. Minister is prepared to sit till 8. If members stick to 5 or 8 minutes, it would be easy. Or else, the first five or six members will use up all the time. How many times have I to ring the bell? It is an unpleasant work but it has to be done in a pleasant manner. You must cooperate. I shall ring the bell after 5 minutes and you will co-operate. Then we can conclude by 8 o'clock.

SHRI R. VENKATARAMAN: If the House accepts the dinner proposal, I will make arrangements.

MR. DEPUTY-SPEAKER: No dinner. We have to complete it by 8 o'clock.

श्री अस्तिक एम एच०ए० जा० बदकिस्मती यह है कि य०पी० का बजट सबसे आखिर में आया, बरना हम और स्टेट्स को भी आगे नहीं बढ़ने देते। जिनको 1, 1 बैटा अलाट था उनको दो बटे का बक्त भिला। यह कहां का न्याय है? हम चाहते हैं कि बक्त और बढ़ाया जाय।

चौथरी मुल्तान सिंह : श्रीड्यूल टाइम डाई बंटा था, लेकिन दिया पौन बंटा। यह कौन सा न्याय है। यह तो पहले से चिठ्ठा हुआ है क्योंकि वहां के प्रधान मंत्री रहे हैं।

MR. DEPUTY-SPEAKER: Your proposal has been accepted and the Minister has agreed to sit till 8. We have to complete by 8.

श्री संयुक्त मुख्यमंत्री (बहराइच) : जनाग डिप्टी स्पीकर साहब, उत्तर प्रदेश के बजट के बारे में बहुत से मेम्बरों ने अपने क्षमातात का इजहार किया। जहां तक पूरे देश और ज्ञासतीर से उत्तर प्रदेश में भुखमरी का सवाल है इसकी जिक्र करना मैम्बरों के लिये बेकार है। इसलिये कि जो इसकी वजह है उस पर किसी ने निगाह नहीं डाली। भुखमरी इंडिया के अन्दर सबसे पहले उस बक्त आयी जब 1901 में चौधरी चरणसिंह की पैदाई हुई, और दूसरी बार तब आई जब वह उत्तर प्रदेश के चीफ मिनिस्टर हुए। और तीसरी बार भुखमरी पूरे हिन्दुस्तान में तब हुई जब वह प्रधान मंत्री हुए। तो अपनी भुखमरी का इलाज क्या हो सकता है, उसके मुतालिक आप खुद सोच सकते हैं। मैं बहराइच के उस क्षेत्र से चुनकर आया हूं, जो विल्कुल बांडर पर लगता है और गालिवन इस 33 बर्च की गवर्नरेंट की हक्कमत में अगर जोहा बहुत कुछ काम वहां जनता के लिये किया जाया है तो पहली गुजिस्त कांग्रेस की गवर्नरेंट ने किया है। अब हो सकता है कि इस बजट के बाद वहां का कुछ परिवर्तन हो सके।

19 hrs.

वहां के इलाके के लोग बहुत ही गरीब हैं, अफलिस हैं, महज इसलिए। कारोबार का सिलसिला बहुत कम है। क्योंकि समय कम है, इसलिये मैं ज्यादा बक्त नहीं सेन, चाहता हूं, सिर्फ अब बातें ही कहना चाहता हूं।

मैं सबसे पहले वहां के लोगों के लिये कहूँगा है, वह आवश्यक बांड का पुल है, वहां 5, 6 महीने के लिये लोगों की आमोदरक्षण बहस्त हो जाती है, तिजारत का सिलसिला बहस्त हो जाता है और वहां के लोगों को दुश्वारियों का सामना करना पड़ता है। कांग्रेस ने अपने जमाने में उस पुल का बजट मंजूर किया था, लेकिन उसके बाद जनता गवर्नरेंट ने उसको भुलायी कर दिया। वह लोग अपने कारनामे से अच्छी तरह बाफिक हैं और वही जनता को बतला सकते हैं। मैं आपके जरिये अपनी गवर्नरेंट से मांग करूँगा कि आवश्यक के पुल के लिये जो बजट मंजूर हो चुका है, और उसके मुतालिक फसलाएँ चुका है, उसको फौरन बनाने का काम गूँह किया जाये ताकि वह इलाका जो 4, 6 महीने दूसरे जिलों से कट जाता है और वहां के लोग तिजारत से महरूम हो जाते हैं, ऐसा किया जाना चाहिये कि उनका यह सिलसिला जारी रहे और उनकी दुश्वारियां खत्म हो जाये।

एक बात मैं यह भी करना चाहता हूं कि वहां पर जंगलात का इलाका बहुत ज्यादा है, वहां के पत्ते दूसरे भूलक के सूबों के मुकामात पर जाते हैं। अगर वहां कारबंज और चीनी की फैक्टरियां कायम कर दी जायें, तो वहां गरीब बेगुनाह आवाम की मुक्किलात पूरी हो सकती है और उनको काफी सुख मिल सकता है और उनकी गरीबी दूर हो सकती है।

जहां तक आजकल का ताल्लुक है, इस बक्त डीजल, खाद और बिजली की कमी है। इस बक्त हमारे बहराइच जिले के अन्दर परसों की इस्तिलाके मुताबिक वहां पर लाठी चार्ज हुआ है। महज इसलिए की वहां का डी०एम०, एस०पी० कोतवाल, आई०जी० लखनऊ के फार्म का रखवाला है और यह उनका मुन्तजिम है और आई०जी० जो हमारे चौधरी चरणसिंह के आदमी थे, और वहां के कोतवाल राम आसरे यह समझते थे कि सैया भये कोतवाल भव डर काई का। आई०जी० हमारे हैं और आई०जी० चौधरी चरणसिंह के हैं, जो जाहे हम कर सकते हैं, जो जाहे करेंगे। कोई हमारा कुछ बना बिगाड़ नहीं सकता। चुनाव इस बक्त वहां के हिन्दू, मुसलमान हरिजनों पर इन्तहाई जुल्म कर रहे हैं।

मैंने उत्तर प्रदेश गवर्नरेंट से मांग की है कि आपके जरिये अपनी हक्कमत से मांग करता हूं कि अगर बहराइच के इलाके के लोगों को सुख-चैन की नीद सोने का मौका दिया जाये तो, ज्यादा अच्छा होगा। उसका जरिया यही है कि जितते वहां पर जनता गवर्नरेंट और लोकबल के अफसरों हैं, फौरन उनका टांस्फार किया जाये, जब तक यह नहीं होता वहां के लोगों को सुख नहीं मिल सकेगा।

यही बचह है कि इस लोक दल की 28 अहोने की अवैश्वर्य वी आवासन के निकाम्मेन का सबूत दिया है जिसके कारण अ.ज. उहें जनता ने पासियामेंट से दूध की मक्की की तरह निकाल दिया है। इसलिये मैं जिला बहराइच और कासलीर से उत्तर प्रदेश के मुत्त.विलक आपसे इसे कहा कि न डीजल की कमी है, न पटोल की कमी है, वहां कभी इस बात की है कि हमारी कांग्रेस (आई) जो सामान वहां भेजती है, वहां जो जनता और लोकदल के लोग बैठे हैं, वह उसको सही तकनीम नहीं होन दे रहे हैं, वह उसे लोगों में बाटने नहीं दे रहे हैं। जिले के हूर पटोल पर्याप्त से एक न एक ढी०एम० और एस०पी० कोतवाल का कोटा बना हुआ है। और वह हैं लोक दल, और जनता पार्टी के मुसल्ललख किए हुए। लिहाजा जनता पार्टी और लोक दल के जमाने में मुसल्ललख किए हुए ढी०एम०, एस०पी०, कोतवाल बगैरह इन आफिसर्स का तबादला किया जाये तो सारा सुधार आवासनी के साथ हो जायेगा। मैं आप के जरिए गुजारिश करूँगा कि ऐसे हुक्मामान का तबादला करना जरूरी है ताकि हम आवासनी के साथ इन जिलों में सुधार कर सकें और लोगों की बढ़-हिशात को पूरा कर सकें। मैं फिर आप से अर्ज करूँगा कि हमारे बहराइच जिले के घट्टर नानपारा में, अकोना में और कैसरगंज के इलाके में बेपनाह हैख बोयी जाती है। अगर वहां शुगर मिल बना दी जाय तो वहां के किसानों को कायदा होगा। अगर कागज की फैक्ट्री बना दी जाय तो वहां का पता और दूसरा सामान जो बाहर जाता है वह वही फुक जायगा और कागज वहां उसी फैक्ट्री में तैयार होगा। इस से हुक्मत को भी कायदा होगा और वहां के आवास को भी कायदा होगा।

एक चीज और अर्ज करना चाहता हूँ। मरहूम रक्षी अहमद किंदवई साहब ने अपने ज्ञाने में एक ट्रैन जरवल रोड से बाया कैसरगंज बहराइच तुलसीपुर के लिए जलानेका प्रोग्राम तय किया था। अगर मरहूम जिन्दा रह जाते थायद वह ट्रैन निकल जाती। मैं आप के जरिए कहना चाहता हूँ कि कांग्रेस गवर्नमेंट में उनकी एक हैसियत थी, बहुत थी, उन्होंने इस हुक्मत के साथ बड़ी कुर्बानियां दी हैं। इसलिए मरहूम किंदवई साहब की यादगार में रेल मंत्री उस रेल को आरी कर दें जरवल रोड से बाया कैसरगंज, बहराइच तुलसीपुर के लिए तो वह किंदवई साहब की यादगार होगी और आप का एक कारनामा होगा।

SHRI P. K. KODIYAN (Adoor): Mr. Deputy-Speaker, I shall refer to only a very few points. I am of the opinion that if the mess that has been created in the UP Electricity Board can be cleared, half the current ills of the State can be solved. In the last few years this Electricity Board has been passing from one crisis to another.

There is a constant war going on between the engineers and the employees on the one hand and the bureaucracy on the other. As a result of this, according to my information, only 52 per cent of the installed capacity is being utilized and there is constant power shedding. So, I would request the hon. Finance Minister to look into this very serious question and improve the generation and distribution of electricity in the State.

I find from the budget that there is provision for the development of Specially Backward Areas. In 1978 the actual expenditure under this head was Rs. 89 crores and the 1979-80 budget provided Rs. 98 crores. The revised estimate was Rs. 99 crores. As against that, in the 1980-81 budget only Rs. 36 crores have been provided. I do not know which are the specially backward areas in that State. So far as I know, it should be the Eastern UP, Bundelkhand and the hilly areas of the State. I would request the hon. Finance Minister to explain why this drastic reduction has been made in the outlay for the development of specially backward areas and, if possible, to restore the cut.

As everybody knows, Eastern UP is a very backward area. Because of mounting unemployment and pressure on land, the people of Eastern UP migrate to other areas like Punjab, Bombay and other States. There is a lot of unemployment and there is a lot of poverty. Some special developmental schemes have to be provided for Eastern U.P. as well as Bundelkhand. I know Bundelkhand because I have visited some of the areas. It is an area which is suffering from very acute shortage of water, irrigation water as well as drinking water, and the current famine and the drought have very seriously affected the life of the people in that area. Something has to be done immediately for providing water to them.

I find there is an item in this Budget—Rehabilitation of bonded labour.

[Shri P. K. Kodiyan]

An hon. Member had already referred to the existence of a large number of bonded labour in the State of Uttar Pradesh. For the rehabilitation of bonded labour I find that in 1979-80 Rs. 4,43,000 had been allotted, but the revised Estimate shows only Rs. 40,000. Out of Rs. 4,43,000 only Rs. 40,000 were actually utilised for rehabilitating the bonded labour who were freed from their bondage and for the coming Budget 1980-81 it is only Rs. 3,30,000. It is a very awfully inadequate allocation. I do not know whether even this inadequate allocation for rehabilitation of bonded labour would be properly utilised. I hope the hon. Minister would look into this aspect also.

Another point to which I wish to draw his attention is the condition of agricultural labourers in the State. U.P. has got one of the largest chunks of agricultural labourers in the country. The number of agricultural labourers there comes to about 54 lakhs. This number represents only the actual workers, not their family members. For such a huge chunk of agricultural labourers I find that there is no substantial increase in the allocation of funds for their welfare. The minimum wages fixed by the U. P. Government are nowhere implemented. There is no proper machinery for enforcement of the minimum wages.

Lastly, I would like to express my own concern for the plight of the handloom weavers in U.P. Handloom weavers in U.P. constitute the biggest chunk of handloom weavers in our country. Handloom weavers are suffering everywhere and in my own State of Kerala also they are facing serious problems. We in Kerala have got more than a lakh handloom weavers. Everywhere the handloom industry is facing a serious crisis mainly due to the high price of yarn. The yarns are produced by spinning mills controlled and owned by big textile magnates. There is no control over yarn prices. They have to pay very

high prices in the open market, and due to that, the cost of production goes up. Therefore, I would request our hon. Minister, who also happen to be Minister of Industries, to introduce a certain amount of control over the prices of yarn and make it available to the handloom weavers in adequate quantity.

श्री राम लाल राही (मिसरिरख) : उपाध्यक्ष महोदय, समय बहुत कम है इसलिए आपचारिकता की बातों को छोड़कर माननीय वित्त मंत्री जी को बधाई देते हुए मैं कुछ सुझाव आपको सेवा में रखना चाहता हूँ।

मान्यवर, मेरा ऐसा ख्याल है और मेरी यह मान्यता है कि उत्तर प्रदेश की बेकारी, बेरोजगारी, घायिक घसमानता, विषमता तब तक समाप्त नहीं हो सकती, जब तक कि उत्पादन के साधनों पर सामाजिक नियंत्रण नहीं करते हैं। मेरा ऐसा ख्याल है कि जब उत्तर प्रदेश के उत्पादन के साधनों पर नियंत्रण कर लिया जाएगा और व्यक्तिगत न होकर समाज में निहित हो जायेंगे तो उनसे होने वाले मुनाफे से सारा समाज लाभान्वित होगा।

हमारा उत्तर प्रदेश जो एक कृषि प्रधान प्रदेश है, कहना चाहता हूँ वित्त मंत्री जी से निवेदन के तौर पर, कि वे अपने स्तर से और इसके बाद हमारे प्रदेश की सरकार को जिन पर भविष्य में चलाने की जिनको जिन्मेदारी मिले, उनसे यह कहें कि कृषि को भी अगर को-ऑपरेटिव सेक्टर में लाकर नहीं बन, सकते, अगर उसका राष्ट्रीयकरण नहीं कर सकते तो समूहिक खेती प्रयोग के तौर पर उनको करानी चाहिए। यदि इसकी मुरुम्पात की जाएगी तो निश्चित रूप से जहां बड़े किसानों के खेतों में पैदावार बढ़ी है, बड़े-बड़े भूस्वामियों के खेतों में पैदावार बढ़ी है, वहीं छोटे किसान, जो साधन-विहान किसान हैं, जिनके पास न जोतने के लिए हल है न बैल है, जो समय पर खाद नहीं खरीद सकता है, जो समय पर पानी नहीं पहुँचा सकता है, उसको ये सारी चीजें जब मुर्हया होंगी, तब तक उनकी खेती की पैदावार बढ़ेगी। अगर आप नियंत्रण कर दाल कर देंगे और विचार करेंगे, और आंकड़े इकट्ठे करेंगे तो आपको लगेगा कि जो पैदावार खेती के क्षेत्र में हुई है, कृषि के क्षेत्र में हुई है, उसमें बड़े किसानों के खेतों में तो 12, 13 और 14 किलोटल प्रति एकड़ का उत्पादन बढ़ा है, लेकिन वहीं पर जो दो-चार बीघे का किसान है, खेतिहर मजदूर है, वह दो और चार बीघा मन भी पैदा नहीं कर रहा है। इसका मुख्य कारण यह है कि उसके पास साधन नहीं है, उरीबी और बेरोजगारी के कारण वह तड़पता है, दूसरों के खेती खलिहानों और रोजी-रोटी की तरफ मूँह ताकता रहता है। मुझे आशा है माननीय मंत्री जी इन दोनों सुझावों को स्वीकार करेंगे और मेरा अपने स्तर से और प्रदेश सरकार, जिनके हाथ में भविष्य में उत्तर प्रदेश की सरकार का नेतृत्व और चार बाजे बाला

है, उनसे अगर कहेंगे तो ये समझेंगा कि एक रखनात्मक समाजवादी समाज की रखना की तरफ लगने वाला सुझाव ये स्वीकार करेंगे। और इस पर अमल होते ही जैसा कि हमारी पार्टी ने और हमारी सरकार ने उमाजवादी समाज की कल्पना की है, समाजवादी समाज के संदर्भ पर अमल करके, लोकतात्त्विक तरीके से अमल करके और उस पर चलकर समाज के लिये विकास कर सकेंगे। आर्थिक विषमताओं और उमाजवादी चरकार ने कल्पना की है, उसको वास्तविक रूप दे सकेंगे।

इसी संदर्भ ने मैं दोनों सुझाव देना चाहता हूँ। राष्ट्रपति शासन लागू होते ही जब कांग्रेस पार्टी के हाथ में सरकार आई तो आप ने देखा होगा कि उत्तर प्रदेश के अन्दर अपराधों की बड़ी भयावह स्थिति थी। अगले अगले पर अपराध हो रहे थे, 500 नहीं आप ने सुना होगा कि पिछली सरकार ने गांवों में, विशेष कर इन्टीरियर के गांवों में, जो लॉटे-बड़े अस्पताल कायम किये थे, उन में दोनों साल के प्रयास के बावजूद भी डाक्टर नहीं पहुँचे। कोई किसी की बात को नहीं मानता था, न सचिव, मूँछ सचिव, की गांव के लेविल की या जिला लेविल की प्रशासन में भशीनरी कोई बात मानने को तैयार थी। एक बड़ी अजीब सी स्थिति पैदा हो गई थी। मैंने इस सम्बन्ध में पिछले दो सालों में असंघठ लोगों से मिल कर एक-एक ज़िले में इस समस्या का अध्ययन किया। मुझे मालूम हुआ कि एक-एक ज़िले में हजारों लोगों को अन्नेय-मस्तों के लाइसेंस बाटे गये हैं, यह उसी का परिणाम है। वे वित मंत्री जी से कहूँगा कि आप आंकड़े मंगा कर दें—आप चार दशक के आ पांच दशक के आंकड़े मंगा लें, 1940 से 1980 तक के आंकड़े मंगा कर दें—वो आप को मालूम होगा कि पब्लिक में बहुत ज्यादा आदाद में अन्नेय-मस्तों के लाइसेंस दिये गये हैं, और वैसे जैसे यह लाइसेंस दिये गये, उत्तर भारत में उसी अनुपात में अपराधों में बढ़ि दूँह है। मैंने इस सम्बन्ध में प्रधान मंत्री जी को सुझाव दिया था कि इन पर दोक लगाइ जानी चाहिए। जब तक लाइसेंस दिये जाने पर रोक नहीं लगाइ जायगी, तब तक मूँट-बालू गुण्डों, लफंगों और बदमाशों को मिलता रहेगा और ये अपराध करते रहेंगे। मैंने जो अध्ययन किया है, उसी के आधार पर मैंने यह सुझाव दिया है और युझे विश्वास है कि आप इसे स्वीकार करेंगे और प्रदेश सरकार के अधिकारियों को इस तरह का आदेश देंगे। मैंने इस सम्बन्ध में प्रदेश सरकार को भी ताठ 23-12-1977 को लिखा था और उन के सहायक आयुक्त महोदय ने मुझे जवाब भी दिया था। उस जवाब में उन्होंने लिखा था कि इस का सर्वे किया गया है और उर्बे से पता चला है कि जो अधिक अन्नेय-मस्त बाटे जाये हैं, उन्हीं के कारण अपराधों में बढ़ि हुई है। इस लिये मेरा पुनः निवेदन है कि आप इस पर विचार करें और यदि चाहते हैं कि उत्तर प्रदेश में अपराधों में कमी आये, तां अन्नेय-मस्तों के बाटने पर निश्चित रूप से रोक लगाने के लिये पहल करें।

अब मैं एक-दो बातें और कहना चाहता हूँ। पहली बात ही यह है कि आर्थिक संसाधन बुटाने के लिये

बो नगरीय आवासीय भूमि बांटी जाती है, उस पर बोड़ा नियन्त्रण किया जाय। बड़े-बड़े पैदे बाले, छोटे बाले बड़े प्लाट उन भूमि बंडों को बारीद लेते हैं और बाब में उसे छोड़ रहे हैं, उन पर निर्माण नहीं करते हैं। 10-5 साल के बाब, मान लीजिये उन्होंने 10 हजार में खरीदा था, उस भूमि को लाख, दो लाख रुपये में बेचते हैं। इस तरह से मकानों के बनने में कठिनाई आ रही है, आवासीय समस्या हल नहीं हो रही है। ये लुटेरे लोग जो ग्राम पैसे को बैंकों में न रख कर इस तरह से जमीनों में लगा देते हैं, लाखों रुपया कमा लेते हैं और टैक्स से भी बच जाते हैं। इसलिये मेरा सुझाव है कि जब भी कोई इस तरह से जमीन खरीदे तो उस पर इस बात का प्रतिबन्ध लगाया जाना चाहिये कि अमुक समय के अन्दर उसे मकान बनवा लेना होगा। अगर नहीं बनायेगा, तो उस पर प्रतिवर्ष टैक्स लगाया जाना चाहिये, एक साल नहीं बनवाता है तो इतना टैक्स और दो साल नहीं बनवाता है तो इतना टैक्स। चुंकि वे उस जमीन पर मुनाफा कमाते हैं इस लिये उस मुनाफे में से सरकार को भी हिस्सा राखना के रूप में मिलना चाहिये। इस से आप के राजस्व में बढ़ोत्तरी होगी और दूसरी तरफ जो टैक्स बचाने का प्रयास होता है, उस पर रोक लगेगी, साथ ही मकान बल्दी-जल्दी बनने लगेगे, जिस से आवासीय समस्या का समाधान होगा। तीसरे जो खाली पड़ी हुई जमीन है, उस का उपयोग हो जायगा।

दूसरी बात में मन्दिरों के बारे में कहना चाहता हूँ। उत्तर प्रदेश में भी बड़ी बहुत संख्या में मन्दिर हैं। दक्षिण भारत में मैंने देखा है कि मन्दिरों की व्यवस्था के लिये सरकार ने बोँद बना दिये हैं, मैं चाहता हूँ कि वैसी ही व्यवस्था उत्तर भारत के मन्दिरों के लिये भी की जाय। आप जानते हैं—इन मन्दिरों में सालों रुपया चढ़ावे के रूप में आता है और उस बन का दुरुपयोग उन मन्दिरों के मठाधीश ग्रामपंचायत के लिये, अपनी सम्पत्ति बढ़ानेके लिये, अपने ऐशोमाराम के लिये करते हैं। इसलिये ऐसे मन्दिरों की व्यवस्था के लिए आप कोई बोँद बनायें जो उन मन्दिरों का संचालन करे और उन मन्दिरों से होने वाली आम का उपयोग मन्दिरों के रख-रखाव पर हो, ताकि पर्यटन की बढ़ि से उन में सुधार हो और विदेशी पर्यटक भी बहां आयें। इस से उत्तर प्रदेश को बहुत ज्यादा राजस्व मिल सकेगा।

[धीर राम लाल राही]

उत्तर प्रदेश में सड़कों का बहुत अभाव है। नीचे उत्तर प्रदेश की सड़कों की अन्य राज्यों से तुलना की —जिन के कुछ आंकड़े में यहां पर दे रहा है—

राज्य का नाम	सड़कों की लम्बाई प्रति 100 वर्ग कि.मी.	प्रति किलो-मीटर में प्रति 1 लाख जन-संख्या
केरल	6.5	119
तमिलनाडू	3.7	120
पंजाब	2.9	99
हरियाणा	3.3	146
कर्नाटक	2.4	152
महाराष्ट्र	1.3	97
उत्तर प्रदेश	12.7	43

यानी 43 किलोमीटर सड़क प्रति लाख व्यक्तियों पर उत्तर प्रदेश में है जबकि केरल में 119 किलोमीटर प्रति लाख व्यक्तियों पर है। सड़कों की लम्बाई प्रति सौ वर्ग किलोमीटर में कितनी है? उत्तर प्रदेश में 12.7 है। इस से आप यह देखें कि सड़कों के मामले में उत्तर प्रदेश बहुत पिछड़ा हुआ है। विस संतों जी जानते होंगे कि पिटले बर्बादी में प्रेषण प्रोग्राम के अन्तर्गत खालीपान के अन्तर्गत, टेस्ट वर्क्स के अन्तर्गत हजारों मार्ग हमारे उत्तर प्रदेश में बनाए गए थे। यह जो काम हुआ था, तो इसमें करोड़ों करोड़ों रुपये व्यय हो चुके हैं। इन योजनाओं में जो ये कच्ची सड़कें मिट्टी की बनी हुई हैं, अगर बारिश हो जाएगी, तो दुर्दशा होने वाली है और मिट्टी जमीन में नीचे चली जाएगी और इस तरह से करोड़ों रुपये बर्बाद हो जाएंगे। इसलिए मेरा निवेदन यह है कि इन सड़कों को पक्का करने की योजना होनी चाहिए। उ.प्र० में करीब 25 हजार किलोमीटर मार्ग बनाने में साहें तीन सौ करोड़ रुपये खर्च होने की संभावना है। मैं विस संतों जी से प्रार्थना करूँगा कि जो लाखों, करोड़ों रुपया खर्च कर दिया गया है, उस को अगर सुरक्षित रखना चाहते हैं, जनहित में उस को बचाना चाहते हैं, यह जो धन लग चुका है, वह व्यर्थ न जाए, तो इन सड़कों को बनाने के लिए उ.प्र० के सर्वेजनिक निर्माण विभाग को साहें तीन सौ करोड़ रुपया खर्च करने हेतु देवे और पंजाब और हरियाणा के तरीके से हमारे प्रदेश के अन्दर सी गांवों को बोहोने के लिए लिक रोड्स बनाई जाएं। अगर 1,000 और 1,500 वाली आबादी के गांवों को सड़क पिल सकें, तो वे अपना विकास कर सकते हैं।

यह सौमन्दरी की काम है कि जिस बत्त उत्तर प्रदेश में मानवीय विकास जी मूल्य मंडी में, हो इन्होंने हरियाणा के लिए एक वित्त विकास नियम बनाया था। उस वित्त विकास नियम के माध्यम से हरियाणा को तरह-तरह के रोजगार और अवसाय करने की सुविधा दी गई थी। यहां नहीं, एक साल, दो साल इन्हें की बैंकों से सुविधा दी जाने लगी थी। सुधर, मुर्बी यह बकरों हो पालने के लिये पहले सहायता का प्रतिक्रम जो लगा हुआ था, वह उन्होंने छर्म कर दिया और सब विजनेसों के लिए यह सुविधा दी गई। जब जनता पर्टी की सरकार आई तो हमारे चौपाई सद्बृद्ध ने अपनी एक नातेदार महिला को कहा। मवी बना कर बेटा दिया। हम रोजाना उन से बिनानी करते रहे। एक पूर्व की तरह लोन प्रदायाएं दी जाएं, लेकिन ये सब डकार गई और एक भी व्यक्ति ऐसा आप को नहीं निलेगा, जिस को 50 हजार रुपया ही रोजगार या अवसाय दिया गया है। जब उन से कहा गया, तो उन्होंने कहा कि 3 हजार और 4 हजार से ज्यादा हम लक्ष्य के लिये एक व्यक्ति को कर्जा पर छूट नहीं करेंगे। तो यह गे टेली, यह नजरिया, यह के दृष्टिकोण रहा। उनका और ऐसे परिवार का अधिक बहां पर रहा है, जो हमेशा हरियाणा पर पोषण करता रहा है और उन की उपेक्षा करता रहा है। ज्याय के लिये हम हमेशा संवर्द्ध करते रहे हैं। मैं विन मंत्री महोदय से कहना चाहूँगा कि अब बहुत काँ पड़ गया है मूल्यों में और और और आज से चार स.ल पहले एक रुपये में मिलती थी। वह अब 4 रुपये में मिलने लगी है। इहुणा जी ने "एक लाख रुपये की रुपये दी थी और सहमीढ़ी भी देते थे वे दोनों से लोन लेने पर, तो वे भी माननीय वित्त मंत्री जी स पर कहना चाहूँगा कि कन से कम 3 लाख, 4 लाख रुपये के विजनेस पर सभीढ़ी और व्याज की छूट दे देनी चाहिए और जो लोग आर्थिक रूप से हमेशा उपेक्षित रहे हैं, सामाजिक रूप से उपेक्षित रहे हैं, उन को आग धने का भौका मिले और उन को छोटे बड़े रोजगारों के अवसर सुलभ हो सके और दूसरे नागरिकों के समान छोटे-बड़े रोजगार और अवसाय करके एक अच्छे नागरिक बन सकें। जो सामाजिक दृष्टिविना के शिकार हैं, वे आर्थिक १० से मजबूत हो सकें, ऐसी कोशिश हमारी सरकार को करनी चाहिए।

आप ने जो समय दिया है, उस के लिये बहुत धन्य शब्द।

धीर मलिक एम्ब० एम्ब० ए० लाल (पटा)। उत्तर प्रदेश महोदय, उत्तर प्रदेश बड़ा खुशकिस्मत है जिसमें कि मूल्क को सत्रा तीन प्रधान मंडी दिये। खीराई जो थे उन्होंने तो कभी सदम का मुह भी नहीं बेखा। वह भी हमारी बड़ी खुशकिस्मती रही। अब इस के साथ-साथ प्रदेश की बही बदकिस्मती भी एही कि देव जी इतनी सेवा करने के बाद भी उन्नर प्रदेश के हिस्से में मूल्क में जो इंडियलाइजेशन पर 12 हजार करोड़ रुपया खर्च किया गया उस में से केवल पाँच सौ करोड़ रुपया अपमह।

चपाल्यक महोदय, इसका बेकबर्द सूखा है, अगर भी उसकी नहीं कह रहा हूँ तो मैं आपको बताऊं कि आजादी के पहले पर केपिटा इनकम में जहाँ मत्क में कुट्टर और इस एक का दूसरा या दूसरा नम्बर या वहाँ आजादी के 32 साल के बाद भी ये से इसका दूसरा नम्बर है। इसके बारे में अधिक क्या निवेदन करूँ इसे सब जानते हैं।

अभी हमारे दोरत मुलतान सिंह ने एटा जिले की बात कही कि वहाँ साके चार आदमी गोज मारे जाते हैं। उसकी बजह यह है कि वह एक बहुत ही बड़वड़ जिला है। चाहे मन्तुरी जिला हो, एटा जिला भी, बाद जिला हो, फरेहुर जिला हो, इन जिलों में अरोजगारी है, कोई इच्छा वहाँ नहीं है कोई कारोबार नहीं है। हमारे यहाँ के लिए एक बक्किंग बुध मुकरर क्या गया था। जिसके चेपरमेन गवर्नरेंट आफ ईंडिया के प्लार्निंग कमीशन के एक एडवाइजर थे। उस बुध के सामने वहाँ के लोगों ने यह निवेदन किया था कि हमारे सूबे को 6 फर्टिलाइजर प्लान्ट दिये जाएं। काफी अध्ययन करने के बाद उस बर्किंग बुध ने हमारे सूबे के लिए चार फर्टिलाइजर प्लान्ट मंजूर किये थे। मगर जैसा बर्ताव हमेशा से सूबे के साथ होता रहा है कि गैरों को खिलाफ़ी, अपने तो भ्रष्टे भी होंगे तो कुछ नहीं कहेंगे, लिहाजा ये चार फर्टिलाइजर प्लान्ट प्राज तक सूबे में नहीं आये। इसलिए मैं भवी महोदय से निवेदन करूँगा कि बे फर्टिलाइजर प्लान्ट जल्दी से ज़मी भूमि में बनायें जाये और उनमें से मेहरबानी करके एक हमारे पिछँे जिले एटा को दिया जाए जिसमें कि साके चार आदमी दिन-प्रति-दिन कर्त्तव्य कर दिये जाने हैं।

मगर भवी महोदय ये फर्टिलाइजर प्लान्ट देना मंजूर फरमा लें तो दूसरे मैं यह दरखास्त करूँगा कि मर्थुरा में बहुत बड़ी रिफाइनरी लग रही है जहा नेप्या पैदा होगा। मेरी दरखास्त है कि मर्थुरा रिफाइनरी से जो नेप्या पैदा हो उसका बेटो केमिकल सिन्मैटिक कारबार का रखाना उत्तरप्रदेश में लगाय जाए। जहाँ तक इन कारबानों के एस्टीमेट्स का तालिक है, मेरी राय में वह दो सौ करोड़ या ढाई सौ करोड़ रुपये तक ही हन पर लग्ज रहेगा। इस के लिए मैं एक तरकीब बताता हूँ जिससे कि उत्तर प्रदेश का रुपया उत्तर प्रदेश में ही लग जाए। अभी तक फाइनेंस डिपार्टमेंट ने बड़ी आरी भूमि की है कि उसने बीड़ी पर एक्साइज इयूटी लगायी है, बीड़ी के बांडल पर एक्साइज इयूटी लगायी है। मगर भी गलती नहीं कर रहा तो पांच लाख आदमी हमारे उत्तर प्रदेश में बीड़ी बनाने के काम में लगे हैं। लेकिन लूज बीड़ी पर एक्साइज इयूटी नहीं है। जबकि आरे मूँक में आपको कहीं भी लूज बीड़ी बिकती नहीं मिलेगी। आपने एक नोका दिया है इस एक्साइज इयूटी की छूट देकर रोटी बाने पीने का। होता यह है कि एक बौद्धाई बीड़ियाँ अपने कारबाने में बनाते हैं और तीन बौद्धाई भजदूरों की धरों में बनाने के लिए दे देता है जो लूज बीड़ी बना कर उस कारबानेका फो सा कर दे देते हैं। उस लूज से जो बचत टैक्स के होता है उसका एक्साइज डिपार्टमेंट के साथ हृष्ट बोल और कारबाजेशर अपनस में बंकारा कर लेते हैं। इससे सरकार को सैकड़ों करोड़ की आमदानी हो सकती

है लेकिन इससे वह बनित रह जाती है, इस गलत पालिंसी की बजह से उसको यह आमदानी नहीं हो पानी है। मेरा निवेदन है इस एक्साइज इयूटी से जो लूज बीड़ी पर लगे जो आमदानी हो वह उत्तर प्रदेश में ही लगाई जाए। उसका फायदा उत्तर प्रदेश को ही मिलना चाहिये। मेरा सुझाव है कि जिस तरह से आप मान्चिस पर बैठ गेल लगवाते हैं उसी तरह के बैठ गेल एक्साइज डिपार्टमेंट की तरफ से हर बीड़ी के बंडल पर भी लगवाने की व्यवस्था करे। ऐसा आपने किया तो आप यकीन करे कि मैकड़ों करोड़ रुपये का फायदा इस मूँक को होगा। आप चाहें तो इसके बारे में मैं आपको लिख कर भी दे सकता हूँ।

हमारी स्टेट के साथ बड़ा भारी अन्याय हो रहा है। आज कल बीर्ना, भीजल, बैगेसीन, गले बगेरह की बहा दे इंतहा कमी है। वहाँ बड़ा भारी सूखा पड़ा हूँगा है। भूमियों की रियर्ति वहाँ पर दो हो गई है। आप ताज्जब करेंगे कि 4 चाम हजार टन बीर्नी हम को चाहिये जौकि हमें एलाट भी की गई है और उसके अलावा बंक लाग भी है लेकिन आज तक नक्लीफ गवारा नहीं की गई है कि बंक लाग को पुरा किया जाए या जो लाट की भी गई है वह सारी सप्लाई की जाए। नतीजा यह है कि वहाँ अब दस रुपये किलो चीनी बिक रही है।

हमारे सूबे के लिए साठ फूडग्रेन स्पेशल ट्रेंज एलाट हुई है जो मार्च में आजानी चाहिये थी। लेकिन केवल सात ही अब तक पूर्ण नहीं है। 53 बाकी हैं। अगर चार स्पेशल ट्रेंज रोज़ पहुँचे गल्ले वी तब जा कर मार्च के आखिर तक यह गल्ला पुरा आ जाएगा। ऐसा बरताव हमारे साथ क्यों हो रहा है, वह मेरी समझ में नहीं आता है।

झीजल को आप देखें। 86 हजार मीट्रिक टन हम को मार्च के लिए एलाटिड है जबकि हमारी जहरत डेलाला की है। हम 86 हजार से भी सब कर लें अगर इतना ही दे दिया जाए। लेकिन सिर्फ 16000 मीट्रिक टन ईस्ट यूपी को, 15000 बैस्ट यूपी को दिया है। 14000 ईस्ट यूपी में भौजद है, 5400 मीट्रिक टन बैस्ट यूपी में भौजद है। लेकिन आकी जो है वह भी दिया नहीं जाता है। हमारा निवेदन है कि जो हमारा बाकी बचता है उसको हमें कोयली रिफाइनरी से दे दें और इसको मार्च में पुरा कर दें तो कुछ ओड़ा बहुत हमारा भला हो जाए। सूखे से हमारा प्रदेश, भरा हूँगा है। आप झीजल को रोक कर उसको और मार रहे हैं। फसल करीब है। अगर एक पानी और लगा दिया जाए तो शायद वस बीस किलो एक बीघे में पैदा हो जाए और हमें फायदा हो जाए।

मिट्टी के तेल को आप लें। तीस हजार मीट्रिक टन हमें मार्च में चाहिये। अभी तक सिर्फ एक लिहाई दिया है, दो लिहाई बाकी है। यह उसका बाकी है जो आयदा हूँगा है। मैं उन चीजों की मांग कर रहा हूँ जो आपने एलाट की है, जिन को बेने का अपने भाले में बांधा किया लेकिन आप दे नहीं रहे हैं। दोबार मीट्रिक होती है। इंटिमेशन मिनिस्टर जे यहाँ सांत लक्ष्मी को मीट्रिंग हुई थी। वहाँ पर आप डेक्टर रेजने द्वारा स्पेशल

[श्री मानिक एम० एम० ए० खान]

भी मीजूद थे। उन्होंने बादा किया कि हम बंगल देंगे इन चीजों को जो जाने के लिए। सुना गया है फटिलाहजर कारपोरेशन का भी कुछ सामान ले जाने के लिए किया। लेकिन सारे बंगल जाते कहा है और क्यों उत्तर प्रदेश पर इतनी भेहरवानी होती है?

आप हमारी स्थिति को दें। हमारे यहां टोटच जैनरेटिंग पावर है 2,945। सामने बैठने वालों ने बैसे हो संयानाश कर के फैक दिया है। इन 2,945 मेगावाट जैनरेटिंग पावर में से 1058 हाइड्रो से है और 1,877 थमल जैनरेशन से होती है। तो हाइड्रो की पीजीशन यह है कि सिफे 200 मेगावाट बित्ती इस साल में पिली है। पानी नहीं है सूखा है। मन्जूर। लेकिन जो थमल जैनरेशन है, कोयले की अवस्था के लिए 7 मार्च को इनर्जी मिनिस्टर के यहां मीटिंग हुई, जिसमें तथ हुआ कि 8,8 दिन का कोयला हर सेन्टर पर पहुंचाया जायगा। हमारे यहां दो मेन्डर हैं—एक हरदुआगंज अलीगढ़ में और दूसरा पनको कानपुर जिले में। इनके पास सिर्फ एक या दो दिन का कोयला ही मीजूद है। मैं मंत्री जी से कहना चाहता हूं कि अगर जल्दी से जल्दी कोयला नहीं भेजा गया तो थमल जैनरेशन भी बन्द हो जायगा। आपने बायदा किया है 7 मार्च की मीटिंग में कि आप 8 दिन का कोयले का स्टाक हर स्टेशन पर रखेंगे। तो क्या हमारी भूल हुई है जो आप हमको नेगलेक्ट कर रहे हैं और हमारे यहां कोयला नहीं भेजा जा रहा है?

ऐक्साइज इयूटी तम्बाकू पर बोधरी साहब ने सोडी, और बड़ा भागी किसानों के लिए शीर मचाया। लेकिन फ़ायदा किसको हुआ? जिन्होंने तम्बाकू गोडाउन में खोद कर रखी थी उनको फ़ायदा हुआ। अगर मैं भूल कर रहा हूं तो मुझे माफ करें। तो जो तम्बाकू गोदामों में इकट्ठी हो गई थी उसको ऐक्साइज इयूटी से लोड दिया। लेकिन जो किसान के पास तम्बाकू रखी हुई है उस पर भी इयूटी लगानी है। मंत्री महोदय से कहा कि जो बीड़ी ऐक्साइज इयूटी की बात कही, तम्बाकू की ऐक्साइज इयूटी की बात कही, कायदा यह है कि ऐक्साइज इयूटी किसान अगर न दे और वह चाहे दो दर्जास्त दे कर अपनी तम्बाकू को आया कर दे जो उसके पास रखी हुई है। मैं लंसे जिले से आना है जहां काफी तम्बाकू होनी है। वहां किसानों के यहां तम्बाकू रखी हई है और वह निवेदन कर रहा है ऐक्साइज इयूटी वालों से कि भाई अगर माफ नहीं करते हो तो इसको जला दो। तो बुझ उसको जलाने के लिये भी तैयार नहीं हैं। जो कानून के अन्दर अधिकार है कि तम्बाकू जो रखी हुई है उसको जलाया जा सकता है किसान की दखास्त पर उसको भी आप के अधिकारी नहीं कर रहे हैं। अबल तो आपने बड़े बड़े पेट वालों की ऐक्साइज इयूटी माफ की है, जब कि उन पर भी लगती चाहिये। और अगर आप इसकी हिम्मत नहीं करते हैं माफ करने की तो उसे जलाया दीजिये। किसी बड़ी बद्यावती है किसानों के साथ? मेरी कास्टीइयूरेंसी में एक बच्चा है जिसने ऐक्साइज इयूटी माफ

होने से 11 साल व० एक दिन के अन्दर पैदा किया। मैं निवेदन करूँगा कि ऐक्साइज इयूटी माफ करें। मैं एक निवेदन करूँगा कि इस बात का बड़ा भारी खोर है कि पुलिस और सी०आर०पार पी० में माइनोरिटी की भर्ती हो रही है, अल्पसंख्यकों की भर्ती की जारी है। होता क्या है? मैं चाहता हूं कि यह पालियामेंट के रिकाई पर आये कि जब यह बेचारे इस वर्ग से ताल्लुक रखने वाले पुलिस लाइन में पहुंचते हैं तो धकिया के बाहर निकाल दिये जाते हैं और गवर्नर्मेंट को लिख दिया जाता है कि ये लोग आते हैं नहीं हैं। आपके यहां रिकाई तो है नहीं कि कितने लोग भर्ती होने के लिये आये। माइनोरिटी वालों की बदकिस्मती है कि क्लास-4 में भी उन्हें जगह नहीं मिलती। स्टेटमेंट बड़े लंबे दिन आते हैं कि सी०आर०पी० और पुलिस में भर्ती हो रही है और वहां की रिपोर्ट दी जाती है कि आते ही नहीं, मिलते ही नहीं।

मैं अपनी आंखों देखा बाक्या बाता हूं कि दो दो हजार भुसलमान सी०आर०पी० की भर्ती के लिये लाइन में लगे हैं और उनको बाहर निकाल दिया गया है और उनको भी नहीं लिय गया। ये बड़ा भारी धोखा और झूठ है या तो जो कहते हो वह करो, बरना मत कहो। मैं निवेदन करूँगा कि इस तरह का इंतजाम किया जाए कि जो भी भर्ती होने के लिये आये, उसका रिकार पुलिस लाइन में होना चाहिये, सी०आर०पी० के आफिस में होना चाहिये और एक स्टाफिकेट उसके पास भी होना चाहिये जो भर्ती होने के लिये गया, ताकि वह सरकार के सामने प्रूप दे सके कि हम वहां जाते हैं और हमको इस तरह से नैगलैक्ट किया जाता है। खास तौर पर इस पर बड़ा जोर दिया जा रहा है, ये स्टेटमेंट पढ़ता हूं कि सी०आर०पी० मैं माइनोरिटी की भर्ती, पुलिस में माइनोरिटी की भर्ती, लेकिन जो भर्ती के लिये आते हैं, उन्हें विप्रिस का दिया जाता है। मेरा निवेदन है कि ऐसा तरीक बना दिया जाये ताकि यह सावित हो जाये कि वह भर्ती होने के लिये आये। अगर वह नाप-तौल में नहीं आते तो रिजैक्ट करदें, मना करदें, अगर मालूम तो हो कि कितने भर्ती होने आये वहां पर इसका पता ही नहीं है। वहां वह लाइन से बाहर हो गये और गवर्नर्मेंट की रिपोर्ट में दिया कि आते ही नहीं।

एक और तमाशा हमारे उत्तरप्रदेश में पंडित जी के जमाने में थुर हुआ। बहुगुणा जी बैठे हैं उन्होंने 4 हजार टीचर उर्दू के रखे थे। एक बड़ी भारी एकेडेमी शुरू की गई उर्दू की। वह कहता हूं कि पढ़ना कौन, इस एकेडेमी को क्या रखते हों, क्यों रूपया बर्बाद कर रहे हों एकेडेमी के नाम पर देखिये कि यह 4 हजार टीचर क्या कर रहे हैं? हम तो उन भूल गये, हमारे लहके एक लहज प्रसिफ थे, वे भी नहीं मिल पाते। आप बताइये

कि यह कितना बड़ा भूट और धोखा है। वही एकेडमी उर्दू की है, एक करोड़ रुपया बबाद करते हैं। जबकि लोक-सभा में जब 2 करोड़ रुपया इस एकेडमी के लिये मंजूर हुआ था तो बेहतर यह होता कि एकेडमी के बजाय 50, 50 बोड रुपये के 4 जोन में उर्दू के 4 कालेज और दिये जायें। इस एकेडमी का इस्तेमाल तो बही हो जब उर्दू पढ़ने वाले तो हों। उर्दू पढ़ने वाले ही हिन्दूस्तान में खत्म होते जा रहे हैं और उन पर रुपया बेकार बबाद कर रहे हैं या तो एकेडमी को बन्द कीजिये, या उर्दू का इस्तेमाल कराहये कम-से-कम हिन्दी स्कीफिं एवं दिया में तो। अगर आप ईमानदारी से सुखलिस हैं, और चाहते हैं कि उर्दू डेवलप हो, तो उर्दू का इस्तेमाल भी होना चाहिये, नहीं तो एकेडमी बन्द कर देनी चाहिये। काम के रुपये को बबाद भत कीजिये।

मध्यी मेरे दोस्त ने कहा कि हमेशा लाइसेंस दिये जाते हैं। मैं भी सोचता रहता हूँ और यह सही बात है कि ला एंड आर्डर की पोजीशन इसी बजह से भी खराब है कि लाइसेंस गलत खोगों को दिये जाते हैं। मैं तो यह कहता हूँ और इस बात पर यकीन रखता हूँ कि अगर लाइसेंस प्रथा खत्म कर दी जाये तो काइम नहीं होगे, बन्द हो जायेंगे। हटेक को हथियार बांधने का अधिकार हो, जो मारने आये, उसके हाथ में भी हथियार हो और जो मरने वाला हो, उसके हाथ में भी हथियार हो। जो डाका डालने वाला हो, उसके हाथ में भी हथियार रहे और जिसके डाका पढ़े उसके घर में भी 4, 6 हथियार हों, तब मालूम होगा कि कौन मारता है, कौन मरता है और कौन जीता है। आप जो एकतरफा हथियार देते हैं, तो इससे आप ही काइम करते हैं। हथियारों के सिलसिले में पूरी पाबन्ही होनी चाहिये। सही बात यह है कि जो हथियार रखते हैं, वही डाकुओं को हतियार देते हैं और डकैती करते हैं और वही कत्तल करवाते हैं।

आप एलेक्शन कराने जा रहे हैं। हमारी सरकार उत्तर प्रदेश में, बिहार में, उड़ीसा में एलेक्शन कराने जा रही है। उन बेचारों का क्या होगा जिन्होंने तीस साल से बूथ की शक्ति भी नहीं देखी, ऐसी कांसपिरेसी उन के खिलाफ चली आ रही है। उस का भी कोई इंतजाम कर रहे हैं? बैस्टर्न यू० फी० में मैं आप को ऐसे गांवों में ले जा सकता हूँ, आप यकीन कीजिए, वे चुन शुक्तभोगी हैं, बहुगुणा जी ताईद करेंगे, बेरे ऊपर बागपत के घांटर ईंटें पहाँ भेरी मोटर तोड़ दी, भुश्किल से भेरी जान बची। बागपत में ऐसे गांव गोड्यूलड कास्ट्स के मिलेंगे जिन्होंने लीस साल से बूथ भी शक्ति नहीं देखी है। बेकार है एलेक्शन कराना और जनताक का नाम लेना। ये लोग जनताक का नाम लेते हुए जमति नहीं हैं जिन्होंने कि अपनी-अपनी कास्टीव्यू-एसीज में खोगों के बोट देने के अधिकार छीन लिए हैं। और वह भूतपूर्व प्रधान मंत्री जो इस का नाम

लेते हैं, आप और कोजिए उन के लोक में हारने वाले को 1 लाख 60 हजार बोट मिले हैं। कहीं हिन्दूस्तान में ऐसी परसेटेज बोट की है? हारने वाले को 1 लाख 60 हजार बोट मिले हैं। 98 परसेट, 86 परसेट, 80 परसेट, यह परसेटच है। जितने पोलिंग पर बोट हैं उससे ज्यादा बोट पढ़े। 700 बोट हैं तो 710 पढ़ गए। वहाँ पर रात को जब पोलिंग आफिसर पहुँचता है तो उससे कहा जाता है, बेटा दूध मलाई वाला पियोगे या हूँदी वाला। मैं आपको सब बता रहा हूँ, मैं भी वही का रहने वाला हूँ पस्तमी यू० फी० का। उसने कहा कि भाई, मलाई वाला, तो कहा कि अच्छा लाभो बक्सा और उस बक्से में जो परचे मिले वह भर दिए और सब सील कर दिया। सुबह को मालूम हुआ कि सब बोट गायब। तमाजा यह है कि अपना बोट पहले नहीं डालेंगे, पहले डालेंगे दूसरों के। वहाँ कह देंगे कि देखो भाई, गांव से बोट डालने आए तो तुम्हारा बोट नहीं पढ़ेगा और तुम नहीं आओगे तो बोट पढ़ेगा। तो आप एलेक्शन तो कराने जा रहे हैं लेकिन इसका भी कोई इंतजाम फरमाएंगे कि जिन लोगों को तीस साल से जनतांत्रिक अधिकार नहीं मिले हैं क्या इस सरकार की यह जिम्मेदारी नहीं है कि उनको जनतांत्रिक अधिकार दिलाए जायें? मो-बाइल पोलिंग की बात की जाती है और दूसरी तरह की पोलिंग की बात की जाती है लेकिन होता कुछ नहीं है। न उन गरीबों के दरवाजे पर मोबाइल पोलिंग पहुँचता है और न उनके लिए और कोई इंतजाम होता है। जहाँ अकूल और मुसलमान हैं वहाँ 500 पर पोलिंग बूथ बने हुए हैं। तो जब तक इसका इंतजाम न किया जाए उत्तर प्रदेश के अन्दर तब तक चुनाव कराना बिलकुल बेकार है। जो अब तक होता रहा है वही होगा। अगर चुनाव कराना है तो सब से पहले यह जो बूथ कैप्चरिंग होती है उसका इंतजाम कीजिए। तब तो चुनाव सही हो पाएगा बरना नामुमकिन है।

मैं अव्यक्त महोदय का आभारी हूँ कि मुझे बोलने का समय दिया और अन्त में इस बजट का समर्थन करते हुए मैं अपनी बात समाप्त करता हूँ।

SHRI H. N. BAHUGUNA (Garhwal): Sir, I am on a point of personal explanation. The hon. Member while referring to Urdu Academy and appointment of Urdu teachers was perhaps mentioning that there was a total waste of money. I do not agree with him and I beg to differ with him. In all humility, I may inform him, that though it is for the hon. Minister for Finance to answer the questions—I know there is a big debate—Members may lose sight of this small but important point.

[Shri H. N. Bahuguna]

The Urdu Academy in U.P. has done a great service in the sense that it is producing text-books for schools. It is encouraging people to write Urdu books, poetry and rewarding them. The teachers that have been appointed in the schools are making the beginning of Urdu teaching in a formal manner. However, I beg to differ with him on a basic question. Urdu is a vital language and its vitality has been proved time and again that irrespective of Government's assistance, irrespective of its being ignored by the Government for a very long time, Urdu journals in India, Urdu literature in India, Urdu poets of India today are doing far greater service to Urdu than our neighbour who has borrowed Urdu language from us and made it their national language.

श्री भलिका एम्. एम्. एस्. जी: डिप्टी स्पीकर साहब, बहुगुणा जी ने जो बात कही है उसके लिए मैं आधा बिनाट लंगा। यह सही है कि उर्दू टीचसं मुकर्रर किए गए हैं स्कॉलों में लेकिन भेरा प्लाइन्ट था कि जब पढ़ने वाले ही नहीं हैं तब प्रकाशमी जो किताबें तैयार कर रही है उनसे क्या फायदा होगा। आप इस बात का मोका ही नहीं दे रहे हैं कि उर्दू सरकारी प्रदालतों में और दूसरी जगहों पर इस्तेमाल हो सके। उर्दू में दरब्लास्त नहीं ली जाती, उर्दू को कहीं इन्क्रेज नहीं किया जाता सरकारी इस्टीट्यूशन्स में ऐसी हालत में हमारे बच्चे समझते हैं कि उर्दू पढ़कर हम अपना टाइप बेस्ट कर रहे हैं। इसीलिए मैंने निवेदन किया कि जब किताबें पढ़ने वाले ही नहीं होंगे किर किताबों की क्या जरूरत होगी? आप पहले हक दिलाईये कि सरकारी प्रदालतों में और दूसरे सरकारी कामों में उर्दू की दरब्लास्त और लिट्रेचर एन्टरटेन किया जाएगा।

SHRI H. N. BAHUGUNA: You have come on that mandate and your manifesto includes that also.

श्री काजी जलील अब्बासी (दुमरियांगंज): डिप्टी स्पीकर साहब प्रभी बहुत से लोग बोलने वाले हैं इसलिए मेरी दरब्लास्त है कि हाउस का टाइप बढ़ाया जाए और सभी को बोलने का टाइप दिया जाए। (Interruptions)

SHRI RAMAVATAR SHASTRI (Patna): For how long will we sit?

MR. DEPUTY-SPEAKER: As long as you want to sit.

SHRI P. PARTHASARATHY (Rajampet): I beg to move:

"That the question be now put".

MR. DEPUTY-SPEAKER: The question is:

"That the question be now put".

The motion was adopted.

MR. DEPUTY-SPEAKER: The hon. Finance Minister.

SHRI KAZI JALIL ABBASI: It is very unfair.... (Interruptions) We want to speak....(Interruptions)

MR. DEPUTY-SPEAKER: The closure motion was moved and has been passed. The Minister will reply now.... (Interruptions). No, I am not allowing anybody. Nothing will go on record....(Interruptions). The closure motion has been moved and passed. I am not allowing anybody to speak.... (Interruptions).

I am not going to allow anybody to speak. Now the Minister will reply. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBALAH): May I make a submission? Of course, a motion for closure of the debate has been moved. The House has been sitting very late; but many Members are very much agitated that some of them have not been given any chance. To assuage their feelings some of them may be called to speak for 3 or 4 minutes. The Minister may reply by about 8.15.

20 hrs.

MR. DEPUTY-SPEAKER: A closure has been moved and it has been approved....

AN HON. MEMBER: It cannot be withdrawn.

MR. DEPUTY-SPEAKER: I would ask whether the House accepts that 3 hon. Members may speak for 3 minutes each. Does the House accept it?

It is all right. Then the hon. Member can speak. Only 3 minutes—with the approval of the House.

लोक सभा चन्द्र पाण्डे (खसीलालाबाद) : माननीय उपायक जी, मैं आपका आभारी हूँ और इस सदन का भी बहुत-बहुत आभारी हूँ। . . . (अध्यात्म) आप मेरी सुनिए।

MR. DEPUTY-SPEAKER: Please sit down. I will allow you. Now the Minister will reply. I have called him. Then at the appropriation stage, these three or four Members who want to speak will speak.

(Interruptions)

MR. DEPUTY-SPEAKER: I have already told you.

जो हम्म चन्द्र पाण्डे . उत्तरप्रदेश महोदय, मेरा प्लाईट आम आदर है। ईस्टने यू० पी० का जब सबाल आता है, तब कोई न कोई सबाल जहर लड़ा हो जाता है। 30 साल उत्तर प्रदेश ने ईस्टने यू० पी० को सूट लिया और आज जब हम लोगों को बोलने का मौका मिला, तो यह सबाल . . . (अध्यात्म)

MR. DEPUTY-SPEAKER: There is no point of order. Please sit down. The Minister will now reply.

SHRI R. VENKATARAMAN: Mr. Deputy Speaker, Sir, I will make a few broad observations on the financial situation of Uttar Pradesh and then proceed to answer the points raised by the hon. Members. The plan provision for Uttar Pradesh for the year 1980-81 has been increased from Rs. 807 crores to Rs. 850 crores, a modest step up. Irrigation and power, out of Rs. 850 crores, account for 55 per cent, namely, Rs. 466.5 crores. A further break-up of these figures will show that power will receive Rs. 290 crores and irrigation and flood control 176 crores. The plan provision as it stands

has been criticised by no less a person than the former Chief Minister, Shri Tiwari. I will come to it later, but I just want to give figures so that people may know what the position is.

Severe drought has afflicted U.P. and adequate provision has been made to meet the drought situation. The ceiling of expenditure in respect of drought has been fixed at Rs. 34.9 crores and it has been provided for. In addition, food for work under the normal programme has been given 2.04 lakh tonnes, under the special programme 3.25 lakh tonnes sufficient enough to cover the various districts affected by drought.

SHRI H. N. BAHUGUNA: The point raised by hon. Members primarily was that food is not moving and if you can assure the Members rather than going into allocation saying that this movement will be a reality, it would serve the cause.

SHRI R. VENKATARAMAN: I prefaced my speech by saying that I shall give a broad indication of the financial position and the allocations because people should know how much is allocated before they know how much has been moved; lest there should be any misapprehension that sufficient allocation has not been made, I made it clear that so far as the drought situation is concerned, Government have taken care to see that appropriate allocations are made. I will come to the criticism about it a little later. This in broad outline is the situation, namely, that sufficient food had been allocated, funds have been provided, plan step-up has been given for the year 1980-81. I will deal with the points raised by a number of members and that will deal with particular points raised in the course of the debate.

Shri Multan Singh was critical of the price support given to wheat and said that Rs. 117 was not enough; he said that the step-up should have been more. I wish to point out that under our practice, the price is fixed by the

[Shri R. Venkataraman]

Agricultural Prices Commission after taking into account the cost of production and the various factors and in accordance with the recommendation of the agricultural prices commission, the price of Rs. 117 has been fixed. In respect of gram the recommendation was from Rs. 140 to Rs. 145 and that has been accepted. Mr. Singh also made some criticism of the allocation for agricultural sector. I wish to point out that the agricultural and allied sectors will get Rs. 137.8 crores in the plan, in the budget for 1980-81. For irrigation it will be Rs. 154 crores, flood control Rs. 22 crores.

Another point which was raised by him was that the prices were rising. When Members on the other side of the House start criticising Government in respect of price rise, they forget that they criticise themselves because between February and December 1979 the price index rose by 20 per cent and after this Government took charge it has risen only by two per cent. Therefore they should know how the price was rising before and what was the price rise later. Even earlier, in reply to the debate on the general budget, I pointed out that there has been some rise in prices, I confessed that we have not contained the price rise but I said that the rate of increase had been contained; it has been reduced; it is a much lower rate than it was earlier. Therefore the criticism loses its validity.

My esteemed friend Shri Tiwari spoke with all the authority of a Chief Minister; in fact he had all the figures at his finger tips and made one of the best contributions to the debate. His point is that the plan outlay is not adequate. I wish to point out that this is only an interim budget, vote on account; when the popular government is elected and takes charge, it will be open to them to rearrange priorities and to increase or decrease allocations in accordance with the needs as they see it. But all the time now

the concern is to show that even as it is, an adequate provision has been made for two important sectors viz., irrigation and power and agricultural sector. This is all I tried to show and it is open to the new Government to rearrange the priorities when it takes charge.

Shri Tiwari also made the point that clearance for thermal power plants should be expedited. I have taken note of it and whatever should be done in this regard will be attended.

SHRI MALIK M. M. A. KHAN: This is most important.

SHRI R. VENKATARAMAN: Shri Harish Rawat dealt with the disparities within the State and said that the imbalance should be corrected. One of the measures taken by the Government of U.P. is to start district planning and development programme in 12 districts. This will be on a selective basis taking into account the backwardness of the area. Under this scheme it will be possible to channel more investment into these areas to try to correct the imbalance.

I must compliment the U.P. Government on this scheme of having an integrated scheme of district planning and trying to focus attention on the local problems through local planning.

The next point which has been mentioned is that the public sector investment in U.P. has been low. Without commenting on whether it is low or high, I just want to give figures to the House that the public sector undertakings in U.P. accounts for Rs. 658 crores at present. I should say that if action is taken by the U.P. Government to have more central public sector institutions diverted to or taken to U.P. then it will depend on various factors such as availability of raw materials and other facilities, etc. But the fact that the Central investment does go to help improve the standard of life and employment opportunities in the State cannot be overlooked and this will be borne in mind in making the allocation of Central sector projects.

Shri Chandra Pal Shailani referred to food for work programme and he was not happy with what has been done. The figures belie his apprehensions because under the food for work programme 10,000 link roads have been taken and a length of 25,000 kilometer has been laid and then irrigation, both these have been taken up digging of tanks has been taken up—116 of them and then culverts have been put up and so on. Therefore, it looks as if the criticism that the food for work programme has not been effective in U.P. is not borne out by the results shown.

He also referred to the damage caused by the hail storm in Western U.P. We have some figures of the damage caused there viz., the districts of Etawah, Agra, Aligarh and Etah have been affected.

श्री राम लाल राही : सीतापुर की तहसील महूदाबाद और सिधौलो के अनेक गांवों में फसल का एक दाना भी नसी रह गया है अपार ओला बृष्टि से ।

SHRI R. VENKATARAMAN: I am giving the districts. These are the districts which are affected. District Magistrates have been given adequate funds to provide relief in cash and in kind in these areas. The reports so far received show that only three heads of cattle have been lost due to house collapse.

Mr. Honnan Mollah said that the outlay on Harijans' welfare is only Rs. 6 crores in a total of Rs. 850 crores. Here again I want to repeat what I told Mr. Fernandes yesterday that in reading the budget figures, one has to be very careful. He must know what to find where. The point here is that certain expenditure is booked to non-plan account and certain expenditure in plan account. New expenditure will go into the plan and already committed expenditure goes into non-plan. If you look at the figures, you will find that for the budget provision for Harijans both under plan and non-plan for 1980-81 is as follows: On revenue account, plan Rs. 9.27 crores, non-plan Rs. 23.71 crores. In capital account, it is plan Rs. 60 lakhs. So, the total comes to Rs. 9.87 crores on plan ac-

count and Rs. 23.71 crores on non-plan account, making a total of Rs. 33.58 crores. The figure that he gave that it is only Rs. 6 crores is incorrect.

Of similar character is the complaint made by my friend, Shri Kodiyan. He said that the provision for special and backward areas development has come down from the revised estimate of Rs. 99 crores to Rs. 36 crores. If he had followed up the figures, he would have seen at page 78 of the Demands for Grants that up to the year 1979-80, the plan and non-plan figures are shown and that makes a total of Rs. 99 crores. In 1978-79 the plan account shows Rs. 33 crores and non-plan Rs. 55 crores. The same thing is for 1979-80 and so on. Then there is an asterisk which says that non-plan provision has been transferred to the respective functional heads. It is no longer shown in this account but it is shown under different heads. This is done at the instance of the Accountant General of U.P. who said that non-plan provision must now be transferred to the respective heads and should not be shown here. This has been mentioned in the budget papers. This shows that the amount has not come down but actually the figures are very much larger.

Coming to power generation of U.P., the thermal installed capacity is 1877 MW and the generation at present is between 1000 and 1200 MW, i.e. about 60 per cent which in the present context compared to other parts of the country should be called very creditable. The hydel installed capacity is 1068 MW, but due to drought this has come down to 150 MW. That is why U.P. is facing one of the worst power crises in the country. Power available is being distributed for rural areas 60 per cent, industries 30 per cent and urban areas 10 per cent.

AN HON. MEMBER: It is incorrect.

SHRI R. VENKATARAMAN: You cannot question these figures because they are given by people who are working these things. Your information must be necessarily hearsay. Every effort is being made to step up the power generation. Actually, the power

[Shri R. Venkataraman]

generation for the next year is also of a sizeable figure.

I now come to the question of movement of stocks. There had been a total failure of the movement during the months preceding this Government taking over office. In fact, the railway movement had been positively poor. Coal had not been moved to thermal stations. Food stocks were not moving to various parts of the country. Sugar was not being lifted. This was the sorry state of affairs. Now, after this Government came to power, it had constituted a Cabinet sub-committee to look into the infrastructure facilities. This Committee is now monitoring the movement of wagons. This Committee was started on 7th of March. It is doing its utmost. Now, I am told, that the foodstock has started moving and that other items such as coal and also sugar have started moving fast. But I am not satisfied that it is upto the requisite level. The Committee is meeting every week and reviewing the position. We shall do everything in our power to regularise the movement of these commodities by railway wagons and other modes of transport. One does not solve the problem by pretending that it does not exist. I am not given to that kind of argument. I confess the movement is poor and every effort is being made to see that the movement improves. The monitoring committee of the Cabinet is looking into it every week and I think we will be able to make a sizeable or a noticeable improvement in the course of the next two weeks.

I have fairly covered all the points. Now, I request the House to accept the motion.

श्री राम लाल राही उपाध्यक्ष जी, माननीय तिवारी जी ने यह कहा था कि मार्वजनिक क्षेत्र में कुछ उद्योग लगाये जाने वाले थे जिनके निर्वाण की तत्कालीन सरकार ने रोक दिया। उसमें मेहमूदाबाद की सहकारी क्षेत्र में बनने वाली शुगर फैक्ट्री भी जिसका निर्माण स्थगित कर दिया गया था। परन्तु अन्य सहकारी क्षेत्र में बनने वाली फैक्ट्रियां की अंशपूर्जी में छूट दी गई है और उनका बनवाना प्रारम्भ करा दिया गया है। वही नीति महमूदाबाद शुगर फैक्ट्री के लिए क्यों नहीं जाती की जाती है?

MR. DEPUTY-SPEAKER: I shall now put all the cut motions on the Demands for Grants on account in respect of the Budget for the State of Uttar Pradesh for 1980-81 to vote together unless any hon. Member specifically desires that his cut motions may be put separately.

All the cut motions were put to vote and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1, 3 to 13, 17 to 72, 74 to 78, 80 to 105, 108 to 123 and 125."

The motion was adopted.

MR. DEPUTY-SPEAKER: I will now put the Supplementary Demands for Grants to the vote of the House. The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demands Nos. 1, 4, 9, 14, 18, 19, 21, 23, 28, 29, 34, 35, 37, 39 to 41, 45 to 48, 50, 52, 53, 55, 57, 58, 61 to 63, 65, to 67, 69, 75, 82, 86, 87, 88A, 89, 91, 92, 95, 97, 107, 117, 118, 121, 122 and 125."

The motion was adopted.

20.34 hrs.

UTTAR PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL.*
1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81, be taken into consideration."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81, be taken into consideration."

श्री शुभ्य चन्द्र पाटे (बल्लीनाथावाह): उपायकार्यमंत्री यी भाषण और इस सचन का भाषारी हूं

कि पूर्वी उत्तर प्रदेश की समस्ताओं को अंडी जी को सुनाने का आपने युक्त भौका दिया। सबसे अधिक आमारी हूं गरीब मजहूरों की नेता श्रीमती इन्दिरा गांधी का कि उन्होंने उत्तर प्रदेश की तानाशाही सरकार को भंग कर दिया।

नारायणपुर की घटना को ले कर पूरे देश का सिर झुक गया। नारायणपुर में जो जात चल रही है, वहां जो घटनाएं घटी हैं, उसके बारे में पूरे सदन के सदस्यों से मैं आग्रह करूँगा कि आप सब वहां जा कर वहां की दुर्दशा को देख कर आइए। वहां पर जिस तरह से बहु-बेटियों की इज्जत नुटी और जिस तरह से डाके डाले गये, जो कि लोक-लल सरकार ने कराये, मैं इन्दिरा जी का आमारी हूं कि उन्होंने वहां की तानाशाही सरकार को खत्म कर दिया।

पूर्वी उत्तर प्रदेश की जो हालत है, वह उत्तर-प्रदेश का बजट है, इस बजट का पश्च-पश्चा हम पूर्वी उत्तर प्रदेश के सदस्य उलट कर देख चुके हैं कि अस्ती, देवरिया, गाजीपुर और गोंडा व बहराइच के लिए क्या लिखा है, लेकिन इसमें कुछ भी देखने को मिला ही नहीं। पूर्वी उत्तर प्रदेश के साथ हमेशा हमेशा से इस तरह की उपेक्षा होती रही है, लेकिन मैं आपके माध्यम से मंत्री महोदय से, विस मंत्री व हूसरे मंत्रियोंसे भीर मंत्रियोंके माध्यम से उत्तर प्रदेश सरकार को चेतावनी देना चाहता हूं कि पूर्वी उत्तर-प्रदेश इस समय बड़े ही संकट से गुजर रहा है और मगर पूर्वी उत्तर प्रदेश की उपेक्षा हसी तरह से की जायेगी, जैसी कि अब तक होती रही है तो यह हम लोगों के कब्जे से बाहर निकल जायेगी। यह मैं स्पष्ट अपने नेताओं से कहना चाहता हूं। अस्ती की क्या हालत है, वस्ती में कुछ नहीं है। आजान मंत्री श्रीमती इन्दिरा गांधी के आशीर्वाद से बहुत लड़ाई लड़ने के बाद मगहर में एक सूती मिल की स्थापना हुई। उद्घाटन इंदिरा जी ने किया। संजय जी को जो जा कर मैंने शिलान्यास कराया। नारायण दस जी उस समय मुख्य मंत्री थे। जब मिल की स्थापना हो पाई और मिल बनने लगी तो उत्तर प्रदेश की ओर हिन्दुस्तान की जनता बौखला गई, अम में पढ़ गई और जनता पाटी की सरकार को यहां सा कर दिल्ली में बैठा दिया। पांच साल की जगह वह सरकार ही साल चली और क्या हुआ उस मगहर मिल का? वहां जो मिल ली वह किस के लिए लगी? गरीब मजहूरों और बुनकरों के लिए लगी। पूंजीपत्रियों के लिए वह मिल नहीं लगाई गई थी। इंदिरा जी ने आदेश दिया था कि गरीब बुनकरों के कल्याण के लिए मगहर में मिल लगायें। वह संत कबीर का ऐतिहासिक स्थान है। मिल लग गई। जनता पाटी की सरकार था गई। आर० एस० एस० के लोगों की मर्ती हो गई उस सरकार में। सारा आर० एस०एस० भर गया। नतीजा क्या हुआ कि जो वहां

*Published in Gazette of India Extraordinary Part II, Section 2, dated 18-3-80

†Introduced moved with the recommendation of the President.

[श्री हर्ष अव्व धांडे]

से सूत निलकता है एक आर०एस०एस० के पूंजीपति को वह सारा सौप दिया जाता है । माननीय वित्त मंत्री जी इस को सुन लें, और वह पूंजीपति उस सूत का ब्लैक करता है । इस की वह जांच करवा लें । मैं उन को प्रमाण दे रहा हूँ । तो जो सूती मिल लगी उस का फायदा बुनकरों को नहीं मिला । जिस समय हमारी सरकार यहाँ केन्द्र में थी 85 रुपया में बण्डल सूत मिलता था 32 नम्बर का और उस का जोड़ा उस समय 24 और 25 रुपये में बिकता था । आज क्या हालत है कि आज बुनकरों को मिल रहा है 106 रुपये बड़ल सूत और वही कपड़ा आज खरीदा जा रहा है 24 और 25 रुपये में । हमारा पूर्वी उत्तर प्रदेश बुनकरों का क्षेत्र है, गरीबों का क्षेत्र है, और वह लूटा जा रहा है पूंजीपतियों द्वारा । तो वित्त मंत्री जी से मेरा बिन्दु आग्रह है कि उस सूती मिल का वह जो एजेंट है जो कुल सूत खरीद ले रहा है उसके कपर प्रतिबन्ध लगाइए । उस को सारा सूत खरीदने से रोकिए ।

दूसरी प्रार्थना यह है हाथ जोड़ कर सारे संसद सदस्यों से और आप के माध्यम से माननीय मंत्री जी से कि देश आजाद हुए 32 वर्ष हो गए लेकिन मेरे केवल मेहदावल एक कस्बा है, आज भी वहाँ जमींदारी है । आज भी वहाँ की जमींदारी नहीं टूटी । मैंने बहुत पत पिंडे उत्तर प्रदेश की सरकार को लेकिन कोई सुनवाई नहीं हुई । आज बगड़ार श्रीमती इंदिरा गांधी के हाथ में है । आप के माध्यम से मैं प्रधान मंत्री जी से अपील करना चाहता हूँ कि मेहदावल टाउन एरिया की जमींदारी तुरन्त तोड़ी जाय जिस से गरीब मजदूरों की रक्षा हो सके ।

एक बात और कहना चाहता हूँ । जब जनता पार्टी की सरकार आई तो पूरे प्रदेश में जिला परिषदें कांग्रेस के हाथ में थीं । ज्यों ही जनता सरकार आई सारी जिला परिषदें भंग हो गई, सारी नोटिफिकेशन एरियाज और टाउन एरियाज भंग हो गई । मेरी अपील है कि उत्तर प्रदेश की जिला परिषदें जो उस बक्त भंग की गई थीं उन को तुरन्त बहाल कराया जाय ।

पश्चिमी उत्तर प्रदेश की कहानी जरा सुन लीजिए । हमारे भाई मुशीर साहब अभी बोल रहे थे । उन्होंने भी स्पष्ट कहा कि पश्चिमी उत्तर प्रदेश में मेरठ, आगरा और झेलखण्ड डिवीजन में गरीब मजदूर अपना बोट डालने नहीं गए । आप जो कुनाव कराने जा रहे हैं वह किस बल बूते पर कराने जा रहे हैं? कौन बोट देने जायगा? इस का प्रबन्ध पहले कोजिए कि गरीब मजदूर मेरठ, आगरा और झेलखण्ड डिवीजन में बोट डालने जाएं । फिर कुनाव करा लीजिए । कुनाव कराने से पहले आप का इस मुद्दे पर ज़रूर व्यान रखना चाहिए । एक कमेटी बनी थी कांग्रेस के संसद सदस्यों की ओर और लोगों की, उस में हम लोग गए थे आगरा डिवीजन देखने । वहाँ पर पता लगा कि पोलिंग

के दिन हत्याएं की गई, मर्डर हुए । मेरी अपील है आप के माध्यम से वित्त मंत्री जी से, यह मंत्री जी से और बाकी सारे मंत्रियों से कि आप इस डिवीजन को ठीक करें जिस से गरीब मजदूर बोट डालने जा पाएं ।

गले की कहानी भी जरा सुन लीजिए । आज पूर्वी उत्तर प्रदेश में दूसरा भाव है और पश्चिमी उत्तर प्रदेश में दूसरा भाव और पश्चिमी उत्तर प्रदेश में दूसरा भाव । मैं आपके माध्यम से माननीय वित्त मंत्री जी, देश के सारे नेताओं और कृषि मंत्री तथा प्रधान मंत्री जी से अपील करना चाहता हूँ कि पूर्वी और पश्चिमी उत्तर प्रदेश की इस विषमता को समाप्त किया जाए ।

इन शब्दों के साथ ही मैं अपना भाषण समाप्त करता हूँ और प्रस्तुत वित्त विधेयक का हार्दिक समर्थन करता हूँ ।

श्री राम लगोना मिश्रा (सलेमपुर) : माननीय उपाध्यक्ष महोदय, मैं आपका शुक्रगुजार हूँ कि आपने मुझे बोलने का श्वासर प्रदान किया । मैं केवल दो मिनट ही बोलूंगा, इससे अधिक समय नहीं लूंगा क्योंकि सदन का समय बड़ा कीमती है । हमारे प्रदेश की बेहूदी के लिए सारे प्वाइट यहाँ पर प्रस्तुत किए जा चुके हैं । मैं केवल देवरिया और बलिया के बारे में कुछ कहना चाहूंगा । देवरिया और बलिया वालों पर एक कविता है जिसका आभास शायद उनको पहले ही लग गया था :

जब वक्त गुलशन पर पड़ा तो लहू हमने दिया जब बहार आई तो कहते हैं तुम्हारा काम नहीं ।

देवरिया बलिया वालों की आज यही हालत है । मेरा सिर्फ इतना ही निवेदन है कि यह सदन आज से बहुत पहले से ही जानता है और उत्तर प्रदेश की देश से प्रभावित होकर हमार परम आदर्श नेता पं० जवाहरलाल नेहरू ने पूर्वी जिलों के सुधार के लिए पहले आयोग की स्थापना की थी । उस आयोग की सिफारिशें सरकार के पास भोजूद हैं । मैं केवल यही चाहता हूँ कि जिस सदन में पं० जवाहरलाल नेहरू रहे, देश के अन्य बरिष्ठ नेता रहे उस सदन के माध्यम से पूर्वी उत्तर प्रदेश की गरीबी से प्रभावित होकर जो कमेटी बनाई गई, उनकी जो सिफारिशें हैं उनको पूर्वी उत्तर प्रदेश में लागू किया जाए ।

मेरा दूसरा निवेदन है कि बलिया जनपद में धावरा के किनारे लीलाकार गांव में हजारों मकान हैं, करोड़ों की सम्पत्ति है लेकिन नदी से दूरी धर केवल दो सौ गज की दूरी ही रह गई है । सरजू नदी बराबर काट रही है । इस संबंध में तत्काल यदि कोई व्यवस्था नहीं की गई तो करोड़ों की सम्पत्ति और हजारों घर नष्ट

हो जायेंगे । मैं बहुत बहां पर जाकर बेब आया हूं इसलिए मेरा निवेदन है कि इस संबंध में तत्काल कार्यवाही होनी चाहिए । इसी प्रकार सि आम हल्ली रामपुर भी धार्षणा से कट रहा है । अगर समय रहते इन दोनों गांवों की हिफाजत नहीं की गई तो दोनों गांव कटकर धार्षणा में विलीन हो जायेंगे ।

श्रीमन्, इस सदन में जब थी कमलापति त्रिपाठी जी जहाजरानी मंत्री थे तब भागलपुर रोड पुल मंजूर हुआ था । फिर सरकार बदल गई, दूसरी सरकार आई तो उस पर अमल नहीं हुआ । भागलपुर रोड पुल पहले से स्वीकृत है, कोई आज की यह बात नहीं है इसलिए इसको बनाया जाना चाहिए ।

अभी इसके पहले मंत्री जी का उत्तर हमने सुना कि यदि उपयुक्त साधन हों तो बहां पर मशीनरी लगाई जा सकती है । देवरिया, सलेमपुर में बड़ी लाइन जा रही है, वहां पर 14 शुगर फैक्टरीज हैं, आपको काफी बगास मिल सकता है । पास में नैपाल का बांडर है, काफी बांस मिल सकता है और धान की खेती से काफी प्याल मिल सकता है, इस प्रकार से यह सबसे ज्यादा सुर्टेल जगह है और अगर कोई इंडस्ट्री खोलनी है तो सलेमपुर में पेपर मिल जरूर खोली जानी चाहिए । साथ ही मैं यह निवेदन करूंगा कि पूर्वांचल में सलेमपुर ऐसी जगह है, जहां एक गांव से दूसरे गांव में जाना दूधर है । वहां पर सड़कें नहीं हैं, इसलिए मेरा आपसे निवेदन है कि वहां पर जो बड़े-बड़े गांव हैं, उनको भेज रोड से कनेक्ट कर दिया जाए ।

दूसरा निवेदन यह है कि इस प्रदेश में बिजली की कमी है । इसके पहले जो तीन प्रोजेक्ट्स सरकार ने स्वीकृत किए हैं—आनपारा, उचाहार, मनेरीमाली—इन तीनों पर तत्काल काम शुरू कर देना चाहिए । मेरा आपसे निवेदन है कि हमारे प्रदेश में बिजली के उत्पादन की जो मशीनें लगी हुई हैं, उनकी स्थापित क्षमता 3184 मेगावाट की है, किन्तु उनमें 1300 से 1400 मेगावाट बिजली का उत्पादन होता है, इसमें सुधार किया जाए । मेरी दृष्टि में इसका मूल्य कारण यह है कि अगर इसकी जिम्मेदारी टैक्नीकल हैण्डस पर डाल दी जाए और उनको जिम्मेदारी देकर यह कहा जाए कि आप काम नहीं करते हैं तो यह जिम्मेदारी आपकी है और सफलता भी होती तो इसकी जिम्मेदारी आप की है, शायद इस तरह से मैं समझता हूं कि बिजली का उत्पादन बड़े सकता है । मुझे ऐसा लगता है कि जो बड़े-बड़े प्रशासन करने वाले आई०सी०एस० आफिसर हैं, वे टैक्नीकल हैण्ड नहीं हैं, इसलिए मैं निवेदन करूंगा कि यह जिम्मेदारी टैक्नीकल हैण्डस पर डालनी चाहिए ।

मान्यवर, उत्तर प्रदेश के पूर्व में जो शुगर फैक्ट्रीयां हैं, वे जीर्ण तो चली हैं, उनकी रिकवरी

केवल 8, 8.5, और 9 परसेट है और किसनों का करोड़ों रुपया आकी है, उनमें सुधार होना चाहिए, मगर सुधार नहीं हुआ तो पूर्वी जिला बदल हो जाएगा । डोजल, मिट्टी का तेल आदि के संबंध में यह निवेदन करना है कि उनकी ठीक प्रकार से व्यवस्था होनी चाहिए । नैपाल तथा यू०पी० की सरहद पर विशेष पुलिस दस्ते कायम किए जायें ताकि स्मर्गलिंग को रोका जा सके । हमारे गांव के पास एक स्कूल है, उसकी हिफाजत होनी चाहिए और उसकी मदद की जानी चाहिए ताकि वह ठीक प्रकार से चल सके ।

इन शब्दों के साथ मैं आपका आभार प्रकट करते हुए कि आपने मुझे उत्तर प्रदेश बजट पर बोलने का अवसर दिया, आपको धन्यवाद देता हूं ।

MR. DEPUTY-SPEAKER: At this stage, if the Hon'ble Members confine themselves only to the important points instead of making elaborate speeches, that will be appreciated by everybody.

श्री महाबीर प्रसाद (बाँसगांव): माननीय उपायक महोदय, उत्तर प्रदेश को क्षत्रीय असंतुलन के आधार पर इस माननीय सदन में माननीय वित्त मंत्री जी के द्वारा जो प्रस्ताव या बिल पारित करने के लिए निवेदन किया गया है, इस सदन में माननीय सदस्यों ने सुझाव दिये हैं, उनसी के संबंध में मैं भी आपने को सम्मिलित करते हुए कुछ तथ्यों की ओर सदन का ध्यान आकर्षित करना चाहता हूं ।

उत्तर प्रदेश भारतवर्ष का सबसे पिछड़ा हुआ प्रदेश है, जहां पर 85 प्रतिशत लोग देहातों और गांवों में रहते हैं । हम दूसरे शब्दों में कहें तो उत्तर प्रदेश गांवों का प्रदेश है और उत्तर प्रदेश की जनता, चाहे वह सिचाई के साधन हो, चाहे विद्युतीकरण व उद्योग के साधन हों, चाहे हरिजनोत्थान और शिक्षा के साधन हों, हर साधन में बहुत ही पिछड़ा हुआ है । इसलिए मैं चन्द शब्दों में आपके माध्यम से सरकार और माननीय वित्त मंत्री जी को कुछ सुझाव देना चाहता हूं । मैं ऐसे निवाचिन क्षेत्र से चुनकर आया हूं जो कि उत्तर प्रदेश का पूर्वांचल और गोरखपुर जिले का बांसगांव तहसील है, वह एक दम पिछड़ी हुई तहसील है । वहां पर धार्षणा और कुवानों के बीच में एक विशाल क्षेत्र है जो कि नदियों के पास बसा हुआ है, लेकिन वहां पर सिचाई की व्यवस्था नहीं हो सकी है । अब तक सरकार कहती थी कि वहां पर स्टेट ट्र्यूबल नहीं हो सकता है, लेकिन मैं आपके माध्यम से सदन को बताना चाहता हूं कि वहां पर अभी जनता पार्टी की सरकार थी और वहां आवान्न मंत्री श्री हरिश्चन्द्र श्रीवास्तव थे, उन्होंने

[श्री महाबीर प्रसाद]

आपने गांव मणिकाशुर में एक स्टेट ट्रूबैल लगाया है। जहाँ पर 30 साल तक ट्रूबैल नहीं लगे थे वहाँ पर सिचाई की व्यवस्था और स्टेट-ट्रूबैल लगाया है। मैं आपके हारा माननीय वित्त मंत्री जी से निवेदन करना चाहता हूँ कि वहाँ पर हर क्षेत्र में सिचाई की व्यवस्था की जाए। सहजनवा से दोहरीषाट तक के लिए रेलवे लाइन की व्यवस्था करने के लिए मैं पहले ही रेल मंत्री जी से निवेदन कर चुका हूँ, इसकी व्यवस्था की जानी चाहिए। हरिजनो-स्थान के संबंध में मैं आपके माध्यम से सरकार को बताना चाहता हूँ कि अभी तक वहाँ पर पेयजल की व्यवस्था नहीं हो सकी है। जब हमारी कान्प्रेस को सरकार थी, तो हरिजन विभाग से हरिजनों के लिए कूप निर्माण के लिए पैसा दिया जाता था।

जब जनता पार्टी और लोक दल की सरकारें बनीं तो उन्होंने उसको समाप्त कर दिया। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि उस व्यवस्था को फिर से चालू किया जाय और हरिजनों के पीने के पानी के लिए कूदांस की व्यवस्था की जाय। आपको सुनकर ताज्जुब होगा आज भी हरिजनों को कठोर से पानी नहीं लेने दिया जाता है, आज भी उनको तालाबों और पोखरों के पानी को पीना पड़ता है।

जहाँ तक उनके निवास की व्यवस्था का प्रश्न है, हमारी कान्प्रेस सरकार के समय में 20 सूनी कार्यक्रम के अधीन हरिजनों को तीन-तीन डिस्ट्रिक्ट जमीन दी गई थी। लेकिन जब जनता पार्टी और लोक दल की सरकारें बनीं, उस जमीन को उनसे छीन लिया गया। अब मैं आपके माध्यम से पुनः निवेदन करना चाहता हूँ कि उस व्यवस्था को पुनः लागू किया जाय। इसी तरह से विद्युतीकरण के सम्बन्ध में भी वीस सूनी कार्यक्रम के अधीन हरिजन वस्तियों के विद्युतिकरण का नियम बन था, लेकिन बाद में उसको बन्द कर दिया गया। मैं चाहता हूँ कि उसे फिर से लागू किया जाये।

श्रीमन हमारे क्षेत्र में आवागमन के साधन सिचाई के साधन, नहरों के साधन, स्टेट ट्रूबैल के साधन, शिक्षा के साधन, स्कूलों के साधन, तथा अन्य सभी साधनों की व्यवस्था की जाय। इन कामों पर अधिकार कार्य शुरू किया जाय ताकि वे पिछले हुए क्षेत्र, विशेषकर उत्तर प्रदेश का पूर्वांचल जो क्षेत्रीय असुन्तुलन के आधार पर बहुत पिछड़ा हुआ है, आगे बढ़ सके।

MR. DEPUTY-SPEAKER: The hon. Minister.

SHRI R. VENKATARAMAN: Mr. Deputy-Speaker, Sir, all the suggestions made by the hon. Members will

be forwarded to the State Government for appropriate action. I only wish, to thank the hon. Members for the kindness and courtesy extended to me. I am deeply obliged to them.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the clauses.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

*That the Bill be passed.

The motion was adopted.

20.53 hrs.

UTTAR PRADESH APPROPRIATION BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80 be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the Clauses.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI R. VENKATARAMAN: Thank you very much.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 19, 1980/Phalguna 29, (Saka).

†Introduced/moved with the recommendation of the President.